Fourth Series Vol. X No.-16

Tuesday, December 5, 1967
Agrahayana 14, 1889 (Saka)

LOK SABHA DEBATES

(Third Session)

सत्यमेव जयते

(Vol. IX contains Nos. 11-20)

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 1.00

CONTENTS

No. 16—*Tuesday, December* 5, 1967/*Agrahayana* 14, 1889 (*Saka*)

	COLUMNS
Oral Answers to Questions—	
*Starred Questions Nos. 451, 453, 456 and 477 .	4599—4626
Written Answers to Questions—	
Starred Questions Nos. 452, 454 to 455, 457 to 461, 463 to 476 and 478 to 480	4626—44
Unstarred Questions Nos. 2932 to 2962, 2964 to 2965, 2967 to 2972, 2974 to 2991, 2993 to 3006, 3008 to 3064, 3067 to 3073, 3075 to 3085, 3087 and 3089 . . .	4644—4748
Short Notice Question No. 8 . .	4748—49
Papers Laid on the Table . . .	4749—50
Statement Under Direction 115 —	
Rice Supply to Kerala . .	4750—52
Shri Vasudevan Nair . . .	4750—51
Shri Annasahib Shinde . .	4751—52
Motion Re. Food Situation in the Country . .	4752—4854
Shri Ram Charan . . .	4752—60
Shri Bibhuti Mishra . .	4760—68
Shri Muthu Gounder .	4768—75
Shri Randhir Singh .	4775—85
Shri Bhogendra Jha .	4785—97
Shri Sheo Narain .	4797—4803
Shri Sharda Nand .	4803—11
Shri Onkar Lal Bohra . .	4811—18
Shri K. M. Abraham .	4818—23
Shri R. S. Arumugam . .	4823—27
Shri J. K. Choudhury	4827—31
Shrimati Nirlep Kaur	4831—35
Shri Tulshidas Jadhav	4835—43
Shri Mudrika Sinha	4843—47
Shri Shiv Kumar	4847—51
Shri Ram Singh Ayarwal	4851—54

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

M 91 L.S.S./67—1

	Columns
Discussion Re. Law and Order Situation in Delhi . . .	4854—98
Shri Kanwar Lal Gupta	4855—64
Shri Prem Chand Verma	4864—67
Shri Lobo Prabhu	4867—69
Shri Bal Raj Madhok	4870—73
Shri Rabi Ray	4873—74
Shri S. M. Banerjee	4875—77
Shri Shashibhushan Bajpai	4877—78
Shri S. Kundu	4878—79
Shri Randhir Singh	4880—82
Shri M. L. Sondhi	4883—86
Shri R. S. Vidyarthi	4886—89
Shri Tulshidas Jadhav	4889—91
Shri D. C. Sharma	4891—92
Shri Vidya Charan Shukla	4892—98
Business of the House	4880

LOK SABHA

Tuesday, December 5, 1967/Agrahayana 14, 1889 (Saka).

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

LOCK-OUT IN INDIAN STANDARD WAGON COMPANY, BURNPUR

\+

*451. SHRI SATYA NARAIN SINGH:
SHRI K. M. ABRAHAM:
SHRI R. BARUA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that lock-out was declared in the Indian Standard Wagon Company at Burnpur on the 4th October, 1967;

(b) the number of workers affected by the lock-out;

(c) the loss of production due to the lock out; and

(d) the steps taken by Government to prevent and lift the lock-out?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) to (d). Industrial relations in this undertaking fall in the State Sphere. Information, however, is being collected from the Government of West Bengal and will be laid on the table of the House as soon as possible.

श्री सत्य नारायण सिंह : मैं यह जानना चाहता हूं कि जब मैनेजमेंट और मजदूरों के बीच झगड़ा चल रहा था, तो उस वक्त सरकार की मशीनरी क्या कर रही थी। जब वहां पर तालाबंदी हो गई, तो सरकार उस को नहीं रोक सको, जिससे हजारों मजदूरों को बेकार रहना पड़ रहा है और भूखों मरना पड़ रहा है। अब तालाबन्दी को दो महीने हो गए हैं। मैं यह जानना चाहता हूं कि तालाबंदी और कब तक बाकी रहेगी और कब तक मजदूरों को बेकार रहना पड़ेगा।

श्री हाथी : जैसा कि मैंने अभी बताया है, इस अंडरटेकिंग के इंडस्ट्रियल रिलेशन्ज स्टेट गवर्नमेंट के अधीन है। हमने उनसे इस बारे में पूछा है। उन की तरफ़ से जो सूचना आयेगी, वह सदन के सामने रख दी जायेगी।

SHRI K. M. ABRAHAM : May I know from the hon. Minister whether the Government took any steps against the management for this lockout?

SHRI HATHI : May I point out that the hon. members had asked this question of the Steel Ministry? We wrote to the Lok Sabha Secretariat stating that this did not fall within our purview. They themselves thought that it did not fall within our purview, but ultimately it has been admitted, and we are getting the information. Even the hon. Members did not address this question to this Ministry.

SHRI R. BARUA : May I know if there is more than one trade union in this organisation, and whether there is persistent rivalry between the trade unions, and what steps Government is taking to stop this rivalry?

SHRI HATHI : I do not know whether this particular factory has more than one union, because I do not deal with it, but in the country there are certainly more than one unions in certain industries.

SHRI INDRAJIT GUPTA: I know the hon. Minister is trying to take shelter behind a technicality that the matter is under the State Government's jurisdiction. Nevertheless, I would like to ask him because he is the Labour Minister, and it is a very important matter, whether he is aware of the fact that only three or four days ago the recognised union at the neighbouring concern of the Indian Iron & Steel Co., which is under the same management of Messrs. Martin, Burn & Co., which is an INTUC union, has served a strike notice on the Indian Iron & Steel Co. saying that this lockout in the Indian Standard Wagon Co., is a completely unjustified lockout imposed by Mr. Biren Mukerjee? He publicly declared that he would not lift this when the UF Government was there unless law and order was restored. So, even the INTUC union of the Indian Iron & Steel Co., has been forced to give a strike notice saying that if this, prolonged lock-out is not withdrawn, they well go on strike at the steel plant. Is he aware of that, and is he doing anything about it?

SHRI HATHI : I am grateful to the hon. member for giving me credit saying that this is an important matter, and that I as Labour Minister must know all the facts. I do know the facts, but when I have to say something about what happened in West Bengal, where the Labour Minister himself had called the parties and taken certain steps, it would be wrong for me to give any information which I have not heard authoritatively from the State Government itself. There may be some contradiction, and then it may be asked why I gave this information. So, unless I get the information from the State Government, it would not be proper for me to say any thing.

SHRI INDRAJIT GUPTA : On a point of order. Then why is this question admitted if it deals with a matter which is completely under the jurisdiction of the State Government? Once it is admitted, we are entitled to get an answer.

SHRI HATHI : That is what I say. The hon. members themselves had addressed the question only to the Steel Ministry. They did not address the question to me at all.

SHRI LOBO PRABHU : Without referring to the facts, may I enquire from the Minister why it is that in all these industrial disputes the provision of the law that the dispute should be referred to adjudication is not carried out? Secondly, if a dispute is referred to adjudication, you avoid both a strike and a lock-out. Thirdly, in view of national interests, may I know whether the Government will draw the attention of the State Labour Ministers to the necessity of using the provisions for adjudication liberally if not completely?

SHRI HATHI : In fact, I have written to the State Governments as the hon. Member has suggested. After all, when there are disputes, either the conciliation proceedings start immediately, or, when there is failure, the matter should be referred to adjudication. The parties are brought together and the strike is avoided. I have written.

SHRI LOBO PRABHU : The parties are brought together, but when conciliation has failed, you must tell them not to leave the dispute in the air but to send it to adjudication. Would that be clarified?

SHRI HATHI : I have written to the State Governments to the effect that not only the conciliation should start and the parties must be brought together, but the machinery of adjudication should also be set in process and the implementation committee should meet very often so that these things do not arise.

SHRI S. M. BANERJEE : From the answers, it appears that the hon. Minister is in possession of some information which he is unable to give because of certain reasons which he has explained, rightly or wrongly. I would like to know whether he is also aware that this newly-formed government in West Bengal had no Labour Minister previously: only three ministers were sworn in along with the Chief Minister? I would like to know whether there is a Labour Minister there in the State and, if not, whether he will ask the Governor of West Bengal to lift the lock-out. Whether there is a Labour Minister there or not, we do not know. If there is a Labour Minister, let him tell him.....(*Interruption*)

MR. SPEAKER : Order, order. I want to do 10 questions today. I want to be very quick today. Six minutes only for each question. Some Members may get angry.

SHRI S. M. BANERJEE : I want only half a minute for my question.

श्री बृज भूषण लाल : मंत्री महोदय ने अभी बताया है कि बर्नपुर की यह फैक्टरी एन्टायर्ली स्टेट जूरिस्डिक्शन में है, इस लिए मंत्री महोदय या सेंट्रल गवर्नमेंट इस बारे में कोई एक्शन नहीं लेना चाहते हैं। लेकिन जिन फैक्टरीज़ में लाक-आउट की वजह से सेंट्रल गवर्नमेंट को काफ़ी नुक्सान हो रहा है, उनके मुताल्लिक भी कोई एक्शन नहीं लिया जाता है। मिसाल के तौर पर बरेली, उत्तर प्रदेश में विमको मैच फ़ैक्टरी में 24-11-67 से लाक-आउट है, जिसकी वजह से सेंट्रल गवर्नमेंट को एक्साइज़ ड्यूटी के रूप में 1,18 हजार रुपया रोजाना का नुक्सान हो रहा है। वह तो सेंट्रल गवर्नमेंट का कनसर्न है। क्या मंत्री

महोदय यह बताने की कृपा करेंगे कि सेंट्रल गवर्नमेंट इस बारे में क्या कारंवाई कर रही है ?

SHRI HATHI: The hon. Member mentioned this to me also earlier, and I replied that this falls within the sphere of the State Government and we would not like to interfere, but if he gives me information, I shall certainly write to the Labour Minister of the State concerned to look into the matter. I have already stated it fully.

DR. RANEN SEN: This particular workshop, Indian Standard Wagons, has been given a large order of wagons to be built very rapidly by the Government of India, but this company has locked up the workshop since the 3rd of October. In the meantime, the labour unions had written to the Central Government, to the Labour Minister here, stating their grievances, namely, the quantum of bonus that was paid last year has been reduced this year, and secondly, a large number of workers are being thrown out by the company as a result of that. There was a labour dispute and the company locked it out though there was a large order.

MR. SPEAKER: What is your question?

DR. RANEN SEN: May I know from the Government of India whether in view of these facts, the Government of India would intervene in the situation and try to lift the lock-out and stop the dismissal of the workers?

MR. SPEAKER: You are giving information. Next question.

DR. RANEN SEN: What is the answer?

MR. SPEAKER: I have passed on to the next question. Question 453.

AN HON. MEMBER: Question .456 can also be taken along with it.

MR. SPEAKER: Yes; it is the same subject.

श्री ओ० प्र० त्यागी : 477 भी ।

MR. SPEAKER: Question 477 also can be answered.

SUGARCANE PRICE

+

*453. SHRI YASHPAL SINGH:
SHRI BASWANT:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether the State Governments have been authorised to fix unilaterally the price of sugarcane; and

(b) if not, the action taken to impress upon the State Governments the correct method in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) No, Sir.

(b) Does not arise.

PRICES OF SUGAR AND SUGARCANE

*456. SHRI BHOGENDRA JHA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government have worked out relative prices of sugar and sugarcane on a scientific basis; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) and (b). The Central Government fixes the minimum price of sugarcane payable by sugar factories. This price is fixed in accordance with Clause 3 of the Sugarcane (Control) Order, 1966, after consultation with sugar producing States, representative associations of sugarcane growers and sugar industry. The sugar prices are fixed regionwise after taking into account the average of minimum prices of sugarcane paid by sugar factories in the respective regions and the average recovery and duration of the season obtained by them, and also having regard to the relevant schedules of cost and manufacturing expenses prepared by the Sugar Enquiry Commission after examination of accounts of representative sugar factories in various regions.

श्री यशपाल सिंह : क्या मैं जान सकता हूं, कि सरकार ने इस बात पर जोर दिया है कि 16 रुपये क्विटल से कम गन्ना कहीं पर भी नहीं मिल रहा है और इस हालत में 8 रुपये 37 पैसे का भाव इतना कम है कि किसान की मजबूरी का फायदा उठाया जा रहा है.

और केन ग्रोअर्स के साथ आज जो यह बेइंसाफी की जा रही है क्या सरकार समझती है कि आइन्दा किसान गन्ना बोने के लिए अपना रुपया लगायेगा या मेहनत करेगा ? क्या सरकार ने इस बात की कोशिश की है इस में बुनियादी रूप से परिवर्तन किया जाय और 16 रुपये क्विंटल से कम का कोई भाव न हो ?

SHRI ANNASAHIB SHINDE: Rs. 7·37 is the minimum price as has been announced by the Government of India, but it is not the price which is to be paid by the factories to the growers. It is a national price for calculating the price of a controlled sugar. In fact, the policy of partial decontrol has been adopted with a view that a major portion of the gains should be passed on to the growers by way of increased cane price. That is why in spite of the fact the minimum price is Rs. 7·37, the price paid by factories in various States ranges from Rs. 9 to Rs. 16 per quintal.

श्री यशपाल सिंह : क्या मैं जान सकता हूं कि इस वक्त मिल मालिकों को 40 प्रतिशत चीनी पर छूट दी गई है उस में जो भाव बढ़ेंगे और एक वक्त ऐसा आयेगा, जो आज गन्ने की पालिसी सरकार की है वह ऐसी है कि छः महीने बाद मूल्य आसमान को छुएंगे तो उस वक्त केन ग्रोअर्स को उस मुनाफे में से कुछ मिलेगा ? जो मिल मालिक कमायेगा उस में से कुछ हिस्सा किसान को भी बाकायदा मिलेगा या नहीं मिलेगा ?

SHRI ANNASAHIB SHINDE: The entire policy was formulated taking into consideration the interests of the cane growers. As a result of drought conditions during the last two years, the acreage of sugarcane has fallen very steeply. According to preliminary estimates, it has fallen from 67 lakh acres in 1965-66 to about 46 lakh acres this year, almost a drop of 2 million acres. In addition to drought conditions, the relative profitability of crops is also responsible. Farmers cultivating high-yielding varieties of other crops have an edge in regard to price over cane-growers. That is why there has been a reduction in the acreage under sugarcane. To remedy the situation the only way was that an incentive price should be paid to cane-growers. This policy has been formulated with a view to giving maximum benefit to the growers. That is why in U. P. and Bihar the growers are getting between Rs. 12 and Rs. 16 per quintal now.

MR. SPEAKER : Shri Tyagi. His name is there in Question 477.

SHRI SURENDRANATH DWIVEDY: But the minister has not answered question 477.

MR. SPEAKER: I said that it can also be answered together . All right; he can answer it now.

श्री रघुवीर सिंह शास्त्री : मेरा निवेदन है कि 480 भी ले लिया जाय । यह भी इसी के बारे में है ।

MR. SPEAKER: No; I am not allowing it. Please do not waste the time in Question Hour.

गन्ने से चीनी के बजाय गुड़ और खंडसारी बनाना

+

*477. **श्री ओ० प्र० त्यागी :**
श्री स० मो० बनर्जी :

क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि किसान 1967-68 के लिये सरकार द्वारा निर्धारित किये गये अधिक दामों पर भी चीनी मिलों को गन्ना **नहीं दे रहे हैं और वे या तो गन्ने से गुड़ बना रहे हैं या खण्डसारी उद्योग को अधिक दामों पर गन्ना दे रहे हैं, जिसके परिणामस्वरूप अनेक चीनी मिल बन्द हो गई हैं अथवा बन्द हो रही हैं, और**

(ख) यदि हां, तो देश में चीनी की अत्यधिक कमी को रोकने के लिए सरकार द्वारा क्या कार्यवाही की गई है ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) No, Sir.

(b) Does not arise.

श्री ओ० प्र० त्यागी : क्या सरकार को इस बात का ज्ञान है कि इस वर्तमान समय में काश्तकारों को खंडसारी और गुड़ में अधिक लाभ हो रहा है बजाय मिलों को गन्ना देने के और वह मिलों को गन्ना न दे कर गुड़ और खांडसारी बना रहे हैं इस से क्या आगे भविष्य में चीनी का संकट पैदा होने की संभावना है या नहीं ? यदि है तो सरकार ने उसे रोकने के लिए क्या व्यवस्था की है।

SHRI ANNASAHIB SHINDE: Sir, the hon. Member is right when he mentions that diversion of sugarcane to khandsari and jaggery manufacture is causing considerable difficulty to the factories in regard to availability of sugarcane.

SHRI RANGA: Not to the country or to the farmers.

SHRI ANNASAHIB SHINDE: After all, khandsari and jaggery manufacturers, many of them are farmers, and because of the high level of prices prevailing for jaggery and khandsari a considerable quantity of sugarcane is diverted to jaggery and khandsari manufacture. The result is that the sugar factories suffer because of non-availability of sugarcane due to which sugar production went down last year. This year also we are afraid there is likely to be keen competition from khandsari and jaggery. As a result of partial decontrol of sugar we expect that the sugar factories may be in a position to get additional quantities of sugarcane. Recently the price of jaggery has also come down slightly. The present rate is Rs. 175 per quintal in many mandis of the country. Rs. 15 or 16 per quintal which is the sugarcane price compares favourably with that. This policy may perhaps help us to augment sugar production.

SHRI S. M. BANERJEE: Sir, in reply to a previous question the hon. Minister said that in U.P. sugarcane is being purchased at the rate of Rs. 15 or Rs. 16 per quintal. I have received a telegram from Golagokarannath where there are sugar factories in Kheri District saying:

> "Nearly one lakh cane-growers of Gola and Palia zone of District Kheri in UP have stopped cane supply to Hindustan Sugar Mills from 20th November Demand cane price of Rs. 15 per quintal."

I would like to know whether it is a fact that in many factories sugarcane is not being purchased at Rs. 15 per quintal but at a far less price? If that is so, may I know whether any steps have been taken to issue necessary instructions to all the factories in U.P. whether western U.P. or eastern U.P., not to pay less than Rs. 15 per quintal to the cane growers?

SHRI ANNASAHIB SHINDE: I cannot say about individual factories. There are 202 factories all over the country. I have mentioned in my previous reply that generally the market price level that is obtaining now is between Rs. 12 to Rs. 16 per quintal. We want—I would reaffirm on behalf of the Government of India—the factories to pay remunerative and incentive prices to the farmers. The minimum price I have mentioned is Rs. 7·37. The market price is Rs. 12 to Rs. 16 per quintal. We want that the factories should not retain all the additional earning by sale of free sugar, and that a substantial portion of it should be passed on to the cane growers That is the approach of the Government of India in regard to this matter.

SHRI P. VENKATASUBBAIAH: May I know from the hon. Minister whether it is a fact that with regard to the policy of sugar and sugarcane prices the Government is not adopting a uniform policy, that the linking of the recovery is not being uniformly adopted with the result that the farmers who produce more are at a disadvantage, that there has been an unhealthy competition between khandsari-gur manufacturing factories and sugar mills with the result that in spite of the Government taking adequate steps to see that gur and khandsari factories are not misutilising the concession being given by Government to the mills this sort of sugar scarcity has arisen in the country; if so, in the context of this, may I know whether they are going to adopt a uniform policy so as to avoid all these pitfalls and to see that the real proper price is given to sugarcane cultivators?

SHRI ANNASAHIB SHINDE: About his first point, I would like to say that a

very scientific policy has been adopted in regard to the price structure of sugarcane. The price of Rs. 2·75 per maund is linked to a recovery of 9·4 per cent and for each additional ·1 per cent of recovery, the price is to be increased by 1½ paise. So, the growers who grow cane with the highest sucrose content get higher prices.

About the other aspect, I have already stated that there is keen competition from jaggery and khandsari manufacturers. Millions of farmers manufacture jaggery and Government does not consider it feasible to have any control on jaggery at the moment.

SHRI RANGA: The Government have said that they are only trying to advise the mill-owners to pay as much as possible to the farmers. At the same time, they do not have the power to insist upon a proper price being paid. Are the farmers doing any injury to the national interest when they take advantage of the competition between Khandsari, jaggery and sugar production? Is it not a fact that while in Maharashtra, Rs. 30 to Rs. 40 more is being paid to the growers than what is paid by the Nizamsagar factory owned by the Government and situated on the borders of Maharashtra, the Government of Andhra was not able to help the farmers to get at least as much as the Maharashtra farmers are able to get, with the result that one other Government factory is being closed cane because is not made available?

SHRI ANNASAHIB SHINDE: The hon. member is a knowledgeable person as far as the problems of the farming communities are concerned. The prices which the farmers are getting now are almost double and in certain areas more than double that of the level of last year. Last year the price per maund of sugarcane was Rs. 2·12. This year it is between Rs. 4 to Rs. 6 in many parts of the country. I think it is a good price and indications are already available that a large sowing is likely to take place under sugarcane. This is an encouraging sign, because the problem of availability of cane will be solved thereby.

About the disparity in price paid to Maharashtra farmers and Andhra farmers, as I said, the cane price is linked with recovery. For every additional point, the increase in price is 2 paise, not 1½ paise as I said earlier. The sucrose content in Maharashtra is high compared to Andhra and that is why the farmers in Maharashtra get more. Of course, compared to many other areas, the sugar content in Andhra is also high.

श्री क० ना० तिवारी : अभी जो शुगर पालिसी सरकार ने दी है, उस के सम्बन्ध में क्या समाचार है, क्या हमारा शुगर प्रोडक्शन बढ़ रहा है तथा अगले साल में शुगर प्रोडक्शन कितना हो जाएगा—क्या इस का कोई एसटीमेट दिया जा सकता है ?

SHRI ANNASAHIB SHINDE: The hon. member has raised a very important question. I cannot give an exact estimate of next year's sugar production or the size of acreage under sugarcane. But the indications are there that large-scale plantation of sugarcane is taking place.

This is likely to correct the situation of sugar availability within the next eight to ten months.

श्री अटल बिहारी बाजपेयी : जब सरकार ने चीनी पर से लगा हुआ नियन्त्रण आंशिक रूप से हटाया है, खुले बाजारों में चीनी 6 रुपया किलो बिक रही है और देश के अनेक भागों में गन्ने के अभाव के कारण चीनी मिलें बन्द हो गई हैं, क्योंकि मिल मालिक गन्ना पैदा करने वाले किसानों को उचित मूल्य नहीं दे रहे हैं। क्या इस का अर्थ यह है कि सरकार की चीनी नीति न तो उपभोक्ताओं के हित में में है और न गन्ना उत्पादकों के हित में। मैं जानना चाहता हूं कि सरकार को क्या कठिनाई है कि वह मिल मालिकों को आदेश दे कि उन्हें कम से कम 15 रुपया क्विंटल के भाव में गन्ना खरीदना चाहिए। क्योंकि चीनी को खुले बाजार में बेच कर जितना मुनाफा मिल मालिक कमायेंगे, वह मुनाफा किसान को किस तरह से जाएगा ?

SHRI ANNASAHIB SHINDE: As far as the sugarcane price policy is concerned, I have adequately explained the Government point of view, but I would come to the other important point raised by the

hon. Member and I would like hon. Members to appreciate that with a little patience. The controlled sugar price is likely to be between Rs. 144 and Rs. 170 a quintal. If we calculate the price of sugar on the basis of Rs. 12, Rs. 15 or Rs. 16 a quintal for sugarcane the cost may go up to Rs. 250 or Rs. 260 a quintal. That means, the cost price is Rs. 250 while the prevailing controlled price is Rs. 100 less. Naturally, as a result, the open market price is likely to be higher, and much higher, than the controlled price.

श्री मधु लिमये : इससे भी और ज्यादा क्या होगा। 40 प्रतिशत खुले बाजार में बेचने से मिल मालिकों को कितना मुनाफा हो रहा है। अध्यक्ष महोदय, वह पूरा जवाब दें।

SHRI KRISHNA KUMAR CHATTERJI: While the sugar policy is a scientific one, quite a lot of confusion exists in the public mind. The sugar producers are not getting proper remunerative prices and the result has been that there has been short supply of cane to the sugar mills. Not only that, the competition between Khandsari and gur production on the one hand and sugar production on the other is so great that a great deal of difficulty has arisen about securing sugarcane for the mills. Then, the price of the partially decontrolled sugar that is being sold at a very high price is also creating difficulties for the consumers. Is the hon. Minister prepared to have some kind of scientific planning with regard to removing consumers' distress? That has to be done.

SHRI ANNASAHIB SHINDE *rose*—

MR. SPEAKER: I thought, it was only a useful suggestion made.

SHRI V. KRISHNAMOORTHI: There are three parties in the sugar industry—the farmer, the mill-owner and the consumer. When sugar production starts by November, if the Government wanted to relax control or have partial control they must have done it for the next year. By imposing partial control for this year they have done great wrong because sugarcane is not grown within a day or two. They have rather been pressurised by the mill-owners.

MR. SPEAKER: No speech, question please; the food debate is coming.

SHRI V. KRISHNAMOORTHI: May I know from the Minister whether the price of sugar, which was Rs. 3 a kilo in the black market before de-control has resen to Rs. 6 a kilo merely because the Minister has been pressurised by the sugar mill-owners in order to boost the price of sugar at the cost of the consumer?

SHRI ANNASAHIB SHINDE: The hon. Member is unnecessarily labouring under wrong notions.

SHRI V. KRISHNAMOORTHI: You have misled the House on so many occasions. There has been meddling in the sugar policy.

SHRI ANNASAHIB SHINDE: The hon. Member may have different views on the matter; that is a different thing, but I wish he is less excited about the affair. The Government of India did not take the decision under the pressure of anybody; in fact, the sugar situation was so difficult that had we not taken this decision, sugar famine would have developed in the country. In order to overcome a very difficult sugar situation, this partial de-control policy was adopted.

SHRI V. KRISHNAMOORTHI: You de-control completely.

MR. SPEAKER: Please do not interrupt in the middle. This is Question Hour. I can understand cross-examination during the debate at least but not in the question Hour. The food debate is coming and all of you can talk about sugar the whole time; I do not mind, but in the Question Hour we cannot give one hour to sugar.

SHRI ANNASAHIB SHINDE: I was explaining........

SHRI V. KRISHNAMOORTHI: He has not answered the question.

MR. SPEAKER: He is answering.

SHRI ANNASAHIB SHINDE: I was explaining that sugar production was going down steeply during the last two years. From a figure of 35 lakh tonnes, we had come down to 21 lakh tonnes and it was estimated by knowledgeable persons......

MR. SPEAKER: In reply to a previous supplementary, he explained all this.

SHRI ANNASAHIB SHINDE: I have only one more point to make. This year it was estimated that the production may come down to 15-17 lakh tonnes. This was a very serious situation. In order to meet it this new policy was adopted. I t would have been late had we not taken the decision right now.

श्री मु० अ० खां० : अभी मंत्री महोदय ने बताया कि गन्ने का भाव दुगुना कर दिया गया है। यह गलत बात है। दुगुना नहीं किया गया है। दो रुपये के बजाए उसको पौने तीन रुपया दिया जा रहा है। चालीस परसेंट चीनी खुले बाजार में बेचने की छूट भी मिल मालिकों को दे दी गई है। मंत्री महोदय को शायद यह भी मालूम होगा कि खंडसारी में चार प्रतिशत चीनी आग के ज़रिये जला दी जाती है और उसके साथ-साथ मौलेसिस के नुक्सान से गवर्नमेंट आफ इंडिया को करीब सौ करोड़ रुपये की एक्साइज ड्यूटी में हानि हो रही है। चालीस परसेंट जो खुले बाजार में चीनी बेचे जाने की छूट दी गई है इससे क्या यह सही नहीं है कि ब्लैक मार्किट को और ज्यादा प्रोत्साहन मिला है, ब्लैक मार्किट करने के लोगों को ज्यादा चांसिस मिल गए हैं। इसका नतीजा यह है कि तीन रुपये के बजाय छः रुपये किलो के भाव पर चीनी बाजार में बिक रही है। मैं जानना चाहता हूं कि क्या आप इस पालिसी को रिवाइज़ करने के लिए तैयार हैं ताकि जो शार्टेज शूगर की देश में है वह दूर हो सके?

MR. SPEAKER: I do not think he has anything at all to say.

श्री मु० अ० खां : क्या मेरे प्रश्न का कोई जवाब नहीं आएगा? सौ करोड़ रुपये का एक्साइज ड्यूटी में नुक्सान हो रहा है और ब्लैक मार्किट को प्रोत्साहन मिला है, क्या यह सही नहीं है? इसका जवाब तो आना चाहिये।

MR. SPEAKER: He has no answer. It is such a difficult question.

श्री रवि राय : सरकार की जो शूगर नीति है यह न तो उपभोक्ताओं के हित में जाती है और न ही उत्पादकों के हित में। इस नीति के तहत चालीस प्रतिशत चीनी मुक्त बाजार में बेची जाएगी। मैं जानना चाहता हूं कि जो मिल मालिक तथा जो व्यापारी हैं उनको इस नीति के चलते कितना मुनाफा मिलेगा? चालीस प्रतिशत चीनी जो वे खुले बाजार में बेचेंगे उससे मिल मालिकों और व्यापारियों को कितना मुनाफा मिलेगा?

SHRI ANNASAHIB SHINDE: There very wrong notions that mill owners are likely to get....(*Interruptions*).

SHRI V. KRISHNAMOORTHI: Kindly pull up the Minister. He is always giving wrong information. He is confused over the sugar policy.

MR. SPEAKER: Let him complete his answer.

श्री रवि राय : क्यों छूट दी है और कितना मुनाफा उनको होगा?

SHRI ANNASAHIB SHINDE: There are two sectors in the sugar industry. As far as the co-operative sector is concerned, all the profits go naturally to the cane growers leaving something for taxation. As far as the private industry is concerned, ...(*Interruptions*)

श्री राम सेवक यादव : प्रश्न बिल्कुल साफ है कि चालीस प्रतिशत से उनको कितना मुनाफा होगा?

MR. SPEAKER: Will he kindly sit down? The member who has asked the question has a right to ask for clarification, or the leader of his party can do that. If every member gets up and starts doing it, I do not know how we can proceed. (*Interruptions*). Shri Kachwai's help is not necessary. The hon. Member can take care of himself.

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM): I presume that some of the members are conversant with the sugar industry. What the profit will be to the factories on the basis of the 40 per cent free sugar

will depend mainly on what price they pay for the sugarcane, and the loss on the 50 per cent for which the price has been calculated on the basis of Rs. 2·75 has to be compensated by the 40 per cent free sugar; so, what profit they will make ultimately it is very difficult to calculate at this point, unless, it is known what price they have paid for the sugarcane. As far as my information goes, at present the sugarcane price in the country varies from Rs. 4 to Rs. 6 per maund. Nowhere is it being supplied at less than Rs. 4, except in some areas in Madras and Andhra Pradesh where the cane growers have entered into an agreement with the factories that at present they will supply at the minimum price of Rs. 2·75 and they will get a share in the profit that the factories make on the free sugar.

श्री एस० एम० जोशी : महाराष्ट्र में स्टेट फार्मिंग का क्या किया ?

SHRI JAGJIWAN RAM: So far as Maharashtra is concerned, I was looking into the details, the prices are varying from Rs. 4 to Rs. 5 and in certain areas they are supplying at even less than Rs. 4 on the understanding that they will get a share in the profit made on the 40 per cent sugar. So, it will all depend on what price they pay for the sugarcane, and it is very difficult to say at this stage what profit the mills will make. That will also depend on the production. If the production comes to our expectation. . .

श्री मधु लिमये : आपका क्या अनुमान है, कितनी पैदावार होगी ?

SHRI JAGJIWAN RAM: My expectation is that we may reach the figure of last year's production, but with the stiff competition that factories are having at present in certain areas from gur manufacturers it is very difficult to say whether we will reach that figure or not.

श्री मधु लिमये : जब नीति बनाई जाती है तो कुछ तो अंदाज किया जाता है, अनुमान किया जाता है ।

MR. SPEAKER: I agree. The Minister may give full details in the debate at least, so that they may get the information.

श्री मधु लिमये : इन्होंने साधारण बातें की हैं । जब नीति बनाई जाती है तो कुछ तो अंदाज किया जाता है ।

श्री बूटा सिंह : भिन्न भिन्न राज्यों में गन्ने की कीमत में बहुत अन्तर है । उत्तर प्रदेश और पंजाब में गन्ने की कीमत में बहुत अन्तर है । इसका विवरण श्री शिन्दे साहब को जब वह पंजाब की यात्रा पर गए थे तो पंजाब के किसानों ने उनके सामने रखा था । मैं जानना चाहता हूं कि सरकार कब गन्ने की कीमत ऐसी निर्धारित करेगी कि यह अन्तर न रहे तथा किसानों को ज्यादा गन्ना पैदा करने का प्रोत्साहन मिले ? मंत्री महोदय ने कहा था कि वह पंजाब गवर्नमेंट से पता करेंगे इस के बारे में । मैं जानना चाहता हूं कि क्या उन्होंने पता कर लिया है ?

SHRI ANNASAHIB SHINDE: Our approach I have already mentioned on the floor of the House. I would say that the Punjab farmers roughly, are getting about Rs. 4 a maund. Government would always like to support the farmers in case they want a slightly higher price. I do not think it will be possible to have parity of prices all over the country, because the situation differs from place to place. In certain areas, there is keen competition from jaggery and khandsari, naturally the factory owners have to pay a higher price; in areas where there is less competition, the prices are likely to be slightly less.

SHRI VASUDEVAN NAIR: Apart from the question of giving a reasonable price to the cane grower, I would like to point out that large amounts are due to the cane growers during the last many years by way of arrears from the sugar mills. In our State, we have only three mills. Two of them are already closed, and the third one is on the verge of closure. In one particular mill, the peasants were complaining to this Government, and when Mr. Subramaniam was the Minister I had asked him about it, and he said that he could not do anything in the matter. What is the Government going to do at least in compelling the millowners first to pay the large amount of arrears that are due to the cane growers, and then preach sermons to the cane growers to give the cane to the mills? Have they the courage to do that?

SHRI ANNASAHIB SHINDE: As far as the Government of India is concerned,

we are very clear on this. We have been saying that the provisions of the land revenue code should be utilised by the State Governments in order to recover these arrears and we have been requesting the State Governments from time to time that they should use, if necessary, coercive measures to recover the arrears of sugarcane prices from the factory owners. I wish the State Governments extend the necessary co-operation to us and also recover the arrears.

As far as the factual position is concerned, last year, sugarcane worth Rs. 124,69,00,000 was purchased and out of that, the arrears are Rs. 1,22,00,000 and half of that are from Maharashtra. The Maharashtra arrears, however, are not indicative of the true arrears because most of them are from co-operatives and they have a mutual relationship; it is mutuality, because, whatever profits are earned by the co-operatives in Maharashtra, they are passed on to the cane growers. But whatever arrears are there, I would only request the State Governments to use necessary measures to get the arrears and pay them to the cane gr ers.

SHRI CHENGALRAYA NAIDU: The Khandsari factories are paying Rs. 170 to Rs. 180 per ton of sugarcane, whereas they produce only inferior quality of sugar and they get more profit. The co-operative sugar factories and other factories are not able to pay Rs. 170 or Rs. 180 because the molasses which the khandsari factories produce are not controlled and they are selling it at Rs. 400 to Rs. 500 a ton of molasses, whereas the Central Government have controlled the molasses in the sugar factories and it is being sold at Rs. 6·18, just for a song. Will the Government consider the decontrol of molasses produced in the sugar factories and see that the price of sugarcane is increased? Secondly, in the States, the managing directors of sugarcane factories, the co-operative sugar factories and other government sugar factories are appointed by the Government, and the Government are imposing a restriction on those managing directors not to increase the cane price. Will the Government of India advise them not to interfere in fixing the price?

SHRI ANNASAHIB SHINDE: As far as the first part of the hon. Member's question is concerned, it is true that there is considerable disparity in the price of molasses, in the open market and the controlled prices, but I think the Ministry of Petroleum and Chemicals is the appropriate Ministry to consider this question and not my Ministry.

SHRI S. KUNDU: May I know whether the Minister is aware that in 1964 an enquiry commission was set up to regulate this price of sugarcane and that Commission is popularly known as the Sen Commission. The Sen Commission has submitted a report wherein it is said that Andhra, Orissa and Kerala should be taken as one zone and in this zone the prices of sugarcane should be uniformly fixed. But this Government has not paid any cognizance to this recommendation and has fixed three different prices for the sugarcane in the three States. So far as Orissa is concerned, the price is at Rs. 149; in Andhra it is Rs. 161 and in Kerala it is Rs. 170, or more. Would the hon. Minister let me know why they have fixed such prices and not followed the report of the Sen Commission?

SHRI ANNASAHIB SHINDE: The hon. Member's information..(*Interruption*)

MR. SPEAKER: I am giving only chance to every party. So many Members want to put questions. You may shout.

श्री महाराज सिह भारती : इस में पार्टी का क्या सवाल है ? जिन सदस्यों का गन्ने से सम्बन्ध है, आप उन को चांस नहीं देते हैं । हम ने पचासों तरीके से गन्ने का सवाल उठाने की कोशिश की, लेकिन आप ने इजाजत नहीं दी । आप ने काम-रोको प्रस्ताव खारिज कर दिया, ध्यानाकर्षण प्रस्ताव खारिज कर दिया, अल्पसूचना प्रश्न खारिज कर दिया । अब आप एक पूरक प्रश्न पूछने की भी इजाजत नहीं दे रहे हैं । क्या एक पूरक प्रश्न पूछने के लिए भी बगावत करने के अलावा और कोई तरीका नहीं है । (*Interruptions*)

MR. SPEAKER: Now I may be allowed to say something. They are not being fair to me. I have spent 40 minutes on this question. The first question I finished in six minutes. The rest of the time I have spent on this question about sugarcane and yet 20 Members are getting up on both sides. There are only another 15 minutes left. If hon. Members

want that also to be spent on the same question, I have no objection. But, even then, I cannot call all hon. Members who want to ask questions, party or no party ...... (*interruptions*) At least when I am on my legs, hon. Members should sit down. They should not shout now. If they want to shout, they can do so later.

श्री महाराज सिंह भारती : मैं कभी शाउट नहीं करता हूं, लेकिन आप मजबूर करते हैं कि शाउट किया जाये ।

श्री रामावतार शास्त्री : अध्यक्ष महोदय, मैं भी एक सवाल पूछना चाहता हूं ।

SHRI ANNASAHIB SHINDE : As far as the hon. Member's question is concerned, may I assure him that the Government of India have accepted the recommendations of the Sen Commission in regard to the fixation of the price of sugar on the basis of five zones? The prices which would be announced for the sugar which would be produced in this season would be on the basis of five zones, as enunciated by the Sen Commission.

SHRI S. KUNDU: The Sen Commission has said that there should be uniform price in the zone consisting of Orissa, Kerala and Andhra. What is the meaning of accepting it if you are not implementing it?

SHRI ANNASAHIB SHINDE: We are implementing it.

श्री प्रकाशवीर शास्त्री : क्या सरकार की जानकारी में इस प्रकार के उदाहरण आए हैं कि जिन राज्यों में क्रशर या कोल्हू कम हैं, जैसे बिहार और पूर्वी उत्तर प्रदेश, वहां के किसानों को गन्ने का मूल्य बहुत कम मिल रहा है, लेकिन जिन क्षेत्रों में क्रशर या कोल्हू अधिक हैं, जैसे पश्चिमी उत्तर प्रदेश आदि, चूंकि वहां पर किसानों ने मिलों को गन्ना देना बन्द कर दिया है, इसलिए वहां पर गन्ने का भाव पंद्रह रुपये प्रति-क्विंटल तक पहुंच गया है, जो कि बहुत कम है । ऐसी स्थिति में सारे देश में, विशेषकर उत्तर प्रदेश, बिहार, हरियाणा और पंजाब के क्षेत्रों में, किसान को उसके परिश्रम के अनुसार गन्ने का पूरा मूल्य मिले, इस उद्देश्य से क्या सरकार इस सम्बन्ध में कोई एक जैसी नीति निर्धारित करने का विचार कर रही है ?

श्री जगजीवन राम: जैसा कि मैं ने बताया है, गन्ने का जो निम्नतम दाम निश्चित किया गया है, वह 2 रुपये 75 पैसे है, लेकिन यह इन्तजाम इसलिए किया गया कि गुड़ या खंडसारी की जो प्रतिद्वंदिता है, उसमें गन्ने का दाम अधिक मिले । जैसा कि मैंने अभी बताया है, इस वक्त कहीं भी चार रुपसे से कम नहीं मिल रहा है । उत्तर प्रदेश और बिहार में 3 रुपये 50 पैसे शुरू किया गया था, लेकिन मैंने इशारा दिया था कि 4 रुपये से कम नहीं होना चाहिए ।

श्री रणधीर सिंह : आज जलाने वाली सूखी लकड़ी का भाव 8 रुपये मन है और गन्ने का भाव पौने तीन रुपये मन, जब कि गन्ना पैदा करने में किसान सब से ज्यादा इनवेस्ट करता है । क्या सरकार को इस बात का पता है कि किसान गन्ने की पैदावार के लिए जो इनवेस्टमेंट करता है, उस को उस का रिटर्न नहीं मिलता है, इसलिए किसान गन्ने के बजाये दूसरी फ़सलें पैदा करता है, जिसका मतलब यह है कि देश में शूगर कम होती जा रही है ? मैं मिनिस्टर साहब को कहना चाहता हूं कि शूगर का और ज्यादा फ़ेमिन होगा । क्या इन हालात में गवर्नमेंट इस बात पर गौर करेगी कि किसान को गन्ने का दाम कम से कम सूखी लकड़ी के दाम, यानी आठ रुपये मन से कम तो न मिले ?

SHRI ANNASAHIB SHINDE: With the adoption of the new policy I am quite confident that sugarcane growers' interests would be adequately protected and there would be substantial expansion in acreage in the next season.

SHRI K. LAKKAPPA: Reports have been received that there are several States in the South where there is closure of sugar factories for want of sugarcane. The sugarcane growers complain that the uniform

policy of this government in regard to sugarcane prices has not been indicated to the various State Governments. I have also received reports from the public that they are in the hands of big merchants who are making fabulous profits. Therefore, it is a swindling policy of the Central Government, so far as sugar is concerned. Will the Government form a uniform sugar policy so that all the people in this country will have sugar and the closure of sugar factories removed? Will the Government take steps in this direction?

SHRI ANNASAHIB SHINDE: Most of the factories in southern India have commenced their production......(*Interruption*)

SHRI K. LAKKAPPA: But the co-operative sugar factories have been closed.

MR. SPEAKER: Order, order. You must hear the answer.

SHRI ANNASAHIB SHINDE: I do not know what the hon. Member means when he says that there should be a uniform policy. We have adopted a policy. There are various aspects of the policy. As far as sugarcane price is concerned, even during complete control period some disparity was always there because the price is linked with recovery percentage and recovery percentage differs from State to State.

श्री प्रेम चन्द वर्मा : अध्यक्ष महोदय, 3 रुपये मन में गन्ना मिलों ने खरीदा था और इस शर्त पर खरीदा था कि 1 रुपया 50 पैसा किलो चीनी वह बेंचेगे । लेकिन आज वह चीनी 5 रुपये और 6 रुपये किलो बिक रही है । अब न उस मुनाफे का हिस्सा किसान को मिलेगा न ही गवर्नमेंट को टैक्स के रूप में मिलेगा । वह सारे का सारा पैसा ब्लैक मार्केट में चला जायगा । यह नेशन का पैसा उन की जेबों और तिजोरियों में चला जायगा ब्लैक मनी के रूप में । तो क्या मंत्री महोदय बताएंगे कि यह पालिसी एनाउंस करने के पहले उन्होंने कोई निश्चय लिया है जिससे कि वह पैसा ब्लैक मनी न बन सके और सरकार को और किसानों को उसका हिस्सा मिले ?

SHRI ANNASAHIB SHINDE: We have to consider all pros and cons of the policy and, as was expected by us, a major portion of the sugar proceeds will have to be passed on to the sugarcane growers. I have said this many times on the floor of the House.

श्री रामावतार शास्त्री : अध्यक्ष महोदय, ईख की कीमत के सवाल को ले कर पूरे हिन्दुस्तान में हंगामा है और बिहार के अन्दर भी है । आप लोगों को मालूम है और सरकार को भी मालूम होगा कि बिहार असेम्बली और उत्तर प्रदेश असेम्बली ने एक मत से सरकार के पास सिफारिश की कि ईख की कीमत कम से कम 4 रुपये मन तय की जाय । तो मैं यह जानना चाहता हूं कि सरकार को क्या कठिनाई है उन के सुझाव को माननें में ? और (ख) अभी मंत्री महोदय ने बतलाया कि सरकार ने 2 रुपये 12 आनें मन कीमत तय किया है लेकिन इसके बावजूद पूरे हिन्दुस्तान में कहीं 4 रुपये और कहीं 6 रुपये मन की कीमत पर ईख मिल रही है । तो फिर 2 रुपये 12 आने मन कीमत तय करने का क्या मतलब है और सरकार क्यों नहीं उस निर्णय को बदल कर कम से कम 4 रुपये मन पर आ जाती है ?

SHRI ANNASAHIB SHINDE: The hon. Member has drawn my attention to a very important point. No State Government recommended any time a price beyond Rs. 3·50 a maund. As a result of Government of India's policy now the sugarcane growers are getting a much higher price than what was demanded by any State Government in the country.

श्री रामावतार शास्त्री : आप उसी प्राइस को फिक्स कर दीजिए । इसमें आप को क्या कठिनाई है ? यह सवाल मैं ने पूछा था । इस सवाल का जवाब दीजिए ।

SHRI ANNASAHIB SHINDE: The Andhra Pradesh Government have recommended a price of Rs. 80 per tonne. The Bihar Government has recommended Rs. 7·50 per quintal. Haryana Government

has recommended Rs. 5·04 per quintal. Maharashtra Government has recommended Rs. 3 per maund, related to recovery of 8·4 per cent. The Punjab Government has recommended a price of Rs. 8 per quintal. UP Government has recommended a price of Rs. 3·25 per maund. West Bengal, where there is only one factory, broadly mentioned how it should be fixed. The Mysore Government has recommended a price of Rs. 3 per maund. These are the prices recommended by the various State Governments. But, as I have mentioned, the prices which the farmers are getting as a result of our policy are much higher, and we are happy over that position.

श्री रामावतार शास्त्री : तो वही तय कीजिये, इसमें क्या कठिनाई है ?

श्री सीताराम केसरी : मैं मंत्री महोदय से यह जानना चाहूंगा कि जो हमारे देश की डिमांड है, रिक्वायरमेंट है शुगर की उसको देखते हुए डिमांड और सप्लाई को सन्तुलित रखने के लिए ईख के उत्पादन के लिए सारे देश में जो खेती के लिए उपलब्ध भूमि है उस में से कितने बीघे भूमि में ईख उपजायेंगे। इस तरह के नियंत्रण की कोई योजना है जिसमें कि सप्लाई और डिमांड में संतुलन हो ?

SHRI ANNASAHIB SHINDE : As far as the requirement of sugarcane in this country is concerned, the Planning Commission and our Ministry have drawn up certain estimates. We think that if sugarcane is planted within an area of 65 lakhs to 70 lakhs acres, that should meet the requirements of sugar, khandsari and jaggery industry in our country.

श्री महाराज सिंह भारती : लगातार पिछले सालों में आप की नीति खराब रही। कम पैसा किसान को मिला और उससे गन्ने की पैदावार घटी जिस की वजह से इस साल आप ज्यादा दाम दे रहे हैं। तो मैं सरकार से यह जानना चाहता हूं कि पूरे देश में साढ़े सात से लेकर और 15 रुपये क्विटल तक गन्ने के दाम अलग अलग मिल रहे हैं इसको क्या गन्ने की नीति कहा जा सकता है ? इसको गन्ने की नीति नहीं कहा जा सकता। जहां किसानों में गुड़ पैदा करने और राब बनाने की शक्ति है और जहां किसानों में स्ट्राइक करने की शक्ति है उनको तो 15 रुपये क्विंटल मिल रहा है और जहां किसान में गुड़ और जैगरी बनाने की शक्ति नहीं है, और हड़ताल करने की शक्ति नहीं है वहां उनको 8 और 9 रुपये मिल रहे हैं। अभी अभी सिहौरा की मिल बन्द हुई है। इस तरह की स्थिति कई जगह है। तो मैं सरकार से जानना चाहता हूं कि इसको सरकार अपनी शूगर पालिसी कहती है या नीति-विहीन नीति कहती है ? क्या है यह ?

SHRI ANNASAHIB SHINDE: I have already explained the position in regard to the disparity of prices prevailing in various parts of the country. Now I would revert back to the first part of the hon. Member's question wherein he has said that because of Government's policy the production of sugarcane has reduced. May I submit for the information of the hon. Member that up to 1965 the compound rate of growth of sugarcane in India was far higher as compared to many other crops. In the case of other crops the compound rate was 1·5 to 2 per cent while in the case of sugarcane crop the increase has been of the order of 6 per cent from 1951-52 onwards. But, after 1965-66 there were difficult periods from the point of view of rainfall. Rains failed in many parts of the country, especially in Bihar and Uttar Pradesh. Because of the failure of the rain, the crop has been substantially reduced. It is not because of the failure of the government policy.

SHRI D. N. PATODIA : Is it a fact that on account of the sugarcane prices at many places being very high and unremunerative, factories do not find it workable to purchase sugarcane and is it a fact that at many places several factories have not yet started working? May I know how many factories have not yet started working and how many of them are government controlled?

SHRI ANNASAHIB SHINDE: Out of the 202 factories about 148 factories have started working. I think the figure now

may be 150 or 152. As compared to last year, four more factories have gone into production this year.

SHRI D. N. PATODIA: How many government-controlled factories have not started working?

SHRI ANNASAHIB SHINDE: That information is not available with me at present.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, यह जो सरकार की पार्शियल कंट्रोल की नीति है यह फेल हो चुकी है। जैसा कि मंत्री जी ने कहा किसान को लाभ और उपभोक्ता को लाभ की बात, उसके बजाय 50 करोड़ का लाभ इंडस्ट्रिलिस्टस को हो रहा है। क्या सरकार को मालूम है कि दिल्ली के पास जो कारखानें चीनी बना रहे हैं वह खुल्लमखुल्ला बेचते तो सवा पांच सौ रुपये क्विंटल के भाव हैं और परची सवा चार सौ की देते हैं, उसको रोकने के लिये सरकार क्या कदम उठा रही है और क्या सरकार इस नीति पर दोबारा विचार करेगी ?

SHRI ANNASAHIB SHINDE: I think, if the factories are maintaining false accounts, they will be legally liable for criminal action.

SHRI KANWAR LAL GUPTA: What action will you take? This is what I asked. Sir, the minister is silent. What is the remedy?

SHRI ANNASAHIB SHINDE: As far as free sale of sugar is concerned, there is no price control whatsoever; therefore, I do not understand why the mills should maintain false accounts under these circumstances. But I submitted for the information of the hon. Member that if the factories are maintaining false accounts, they will be criminally liable.

MR. SPEAKER: Now it is 12·01. The Question Hour is over. Short Notice Question—Shri Rajasekharan.. He is absent.

SHRI S. M. BANERJEE: Sir, what is the net outcome of sugar?

MR. SPEAKER: The net outcome of sugar is very bitter now. Nearly 50 minutes we have lost in sugar. The food debate is going on and you can speak about sugar. But even, now, after 45 minutes, I have not satisfied all the Members; there are still some Members who want to make it much more bitter than what it has become already. I do not know who is the loser now. It is not the Speaker. It means, the House and the hon. Members are losers. After all, if the Minister has not given satisfactory answers, as I have been saying, there are other methods of eliciting information. But now the House has lost all the other questions; only a few questions have been answered today and more important questions have been lost. Still, Shri Shastri may shout and somebody else may shout. What is it that the Chair could do, is a point which I would like to know from the leaders. You have suffered today and if this repeats tomorrow, I would allow only one question during the whole hour. It does not matter.

SHRI BAL RAJ MADHOK: No.

MR. SPEAKER: I am glad, at least some of the Members say "No". I think, 5 minutes a question should be all right. If 50 Members get up and want to ask a question, it will be difficult. I would request the leaders to help me later on.

SHRI SURENDRANATH DWIVEDY: You have got discretionary power. What can the leaders do?

MR. SPEAKER: I am so helpless.

SHRI HEM BARUA: No Speaker who sat on that Chair got so much of power as you have got. You have the discretionary powers and all that. You are armed with all the powers by Parliament.

WRITTEN ANSWERS TO QUESTIONS

HIGH-YIELDING VARIETIES PROGRAMME IN A. P. AND MADRAS

*452. SHRI ESWARA REDDY: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether the Food Corporation of India has started pilot schemes in selected areas of Andhra Pradesh and Madras for the supply of inputs and credit to farmers for popularisation of high-yielding varieties of paddy;

(b) if so, the experience gained from the working of the schemes; and

(c) whether Government intend to extend the schemes to other States?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) The Food Corporation of India implemented a Pilot Scheme in 1966 in the kharif season for supply of inputs/credit for popularisation of high yielding varieties of paddy in selected areas of Andhra Pradesh and Madras.

(b) and (c). A similar scheme was also undertaken by Corporation in Mysore in 1967 during the rabi season in respect of paddy and jowar. The experience of the Food Corporation shows that the primary purpose for which these schemes were implemented namely acquisition of contracted quantity of foodgrains had not been fully served. The Corporation, therefore, do not intend to undertake fresh schemes for the present.

Strike by Office-bearers of Delhi Telephone District

*454. SHRI A. K. GOPALAN :
SHRI K. RAMANI :
SHRI YASHPAL SINGH :
SHRIMATI SUSEELA GOPALAN
SHRI UMANATH :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that office-bearers of the Delhi Telephone District Branch of the All-India Administrative Offices (P. & T.) Employees Association went on hunger strike from the 8th November, 1967;

(b) if so, what are their demands; and

(c) the steps taken by Government to settle the disputo ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes, Sir.

(b) A recognization of the work in the Delhi Telephone District has been taken in hand to improve efficiency, specially in telephone billing. The Union wanted the Administration to discuss these procedures with them, and get their concurrence before implementation. While the Administration was willing to explain the various procedures involved, getting the prior concurrence of the Union was not considered necessary.

(c) A meeting was held between the Administration and the representatives of the unions concerned where the broad features of the scheme were explained to them. The scheme neither involved any reduction of staff nor loss of any promotional avenues to the employees. Consequently, the agitation was withdrawn and the Union promised to cooperate with the Administration.

Calcutta Office of Caltex Management

*455. SHRI P. GOPALAN :
SHRI A. K. GOPALAN :
SHRI JYOTIRMOY BASU :
SHRI P. RAMAMURTI :
SHRI K. RAMANI :
SHRIMATI SUSEELA GOPALAN :
SHRI C. K. CHAKRAPANI :
SHRI K. M. ABRAHAM :
SHRI MOHAMMAD ISMAIL :
SHRI NAMBIAR :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware that Caltex Management have refused to accept the suggestion of the then Labour Minister of West Bengal given in a Tripartite Meeting in Calcutta on the 25th October, 1967 for restoration of *status quo* as it existed prior to removal of business from their Calcutta Office pending finalisation of the report of the Gokhale Commission;

(b) if so, whether Government have received any official communication from the then Labour Minister of West Bengal; and

(c) if so, the action contemplated by Government in this regard ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes, Sir.

(b) Yes, Sir.

(c) The Government have already appointed a Commission of Inquiry. It is

proposed to await the Gokhale Commission Report.

REORGANISATION SCHEME IN ESSO STANDARD EASTERN INC.

*457. SHRI GANESH GHOSH :
SHRI SATYA NARAIN SINGH:
SHRI BHAGABAN DAS :
SHRI E. K. NAYANAR :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the representatives of the Esso Standard Eastern Inc. met him recently to discuss the implementation of re-organisation schemes of the Company;

(b) if so, the reaction of Government in this regard ; and

(c) whether adequte opportunity was given to the employees' representatives to place their views before Government in this regard ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes, Sir.

(b) The management of Esso was advised to discuss and reach on some agreement with the unions.

(c) In view of the advice given to the management, this does not arise.

JOB SECURITY IN FOREIGN OIL COMPANIES

*458. SHRI VISWANATHA MENON :
SHRI C. K. CHAKRAPANI :
SHRI K. M. ABRAHAM :
SHRI UMANATH :
SHRI A. K. GOPALAN :
SHRI P. GOPALAN :
SHRI P. RAMAMURTI :
SHRI MOHAMMAD ISMAIL :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware that while the Gokhale Commission is enquiring into the question of job security in the Foreign Oil Companies, the Foreign Oil Companies are intensifying their re-organisation and automation schemes creating further surplus staff;

(b) if so, the reaction of Government thereto; and

(c) the action taken by Government to protect the interest of the workers ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) No. Government have no information that the Foreign Oil Companies are intensifying their re-organisation and automation schemes creating further surplus staff.

(b) and (c). Do not arise.

SUGAR FROM SUGAR BEET

*459. SHRI BIBHUTI MISHRA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Director National Sugar Institute has made research that for sub-tropical climate say for Punjab, U.P., Bihar, Madhya Pradesh, Kashmir etc. processing of sugar beet is most economical with less expenditure and produces more sugar as compared to sugarcane;

(d) if so, whether it is also a fact that in beet field second crop can also be taken up; and

(c) to what extent Government are prepared to help the Kishans to grow beet ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The pilot plant trials for the manufacture of sugar from beet have been carried out recently and further trial in this regard are still necessary. The economics of production of sugar from beet as compared to that produced from sugar-cane can be determined only after the final results of further trials become available.

(b) Yes, Sir.

(c) As sugarbeet is, at present, grown on an experimental basis, the question of providing assistance to Kisans at this stage does not arise.

CENTRALISED PLANNING FOR AGRICULTURAL PRODUCTION

*460. SHRI MAYAVAN :
SHRI MARANDI :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that Dr. Guating, Leader of the West German team has pointed out that centralized planning at the highest level was responsible for the slow and tardy progress in the agricultural production in the country; and

(b) if so, Government's reaction thereon.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Dr. Geuting seems to have been mis-reported in certain newspapers about what he said in course of a talk to the Lion's Club at Conoor on August 4, 1967. According to him, he did not make the statement attributed to him in the question. He said that planning should involve different authorities at village, district and state levels and that any plan formulated without the participation of these authorities will remain an academic exercise.

(b) The statement of Dr. Geuting appears to be an expression of his personal opinion on a general issue. There is no question of reaction of Union Government upon the statement made by him.

औद्योगिक संस्थानों के कर्मचारी

*461. **श्री रामावतार शर्मा :**
श्री प्रकाशवीर शास्त्री :
डा० सूर्य प्रकाश पुरी :
श्री रामजी राम :

क्या **श्रम तथा पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने राज्य सरकारों से यह जानकारी मांगी है कि ऐसे कर्मचारियों की संख्या कितनी है जो बड़े औद्योगिक संस्थानों में गत आठ से ले कर दस वर्षों से लगातार काम कर रहे हैं और जिन्हें अभी तक स्थायी नहीं किया गया है;

(ख) क्या यह भी सच है कि इन औद्योगिक संस्थानों में काम करने वाले कर्मचारियों के लिए उपबन्धित बोनस तथा अन्य सुविधाओं के सम्बन्ध में भी मालिकों द्वारा अनियमितताएं की जा रही हैं; और

(ग) यदि हां, तो क्या इस सम्बन्ध में कोई प्रभावी कार्यवाही करने का सरकार का विचार है ?

श्रम तथा पुनर्वास मंत्री (श्री हाथी) :

(क) जी नहीं ।

(ख) और (ग). विभिन्न श्रम कानूनों में, जिनमें बोनस अदायगी अधिनियम भी शामिल है, उल्लंघन के बारे में कार्यवाही करने की उचित व्यवस्था है और केन्द्रीय तथा राज्य सरकारों द्वारा सभी उपयुक्त मामलों में मुकदमे चलाए जाते हैं ।

CENTRAL STATE FARMS

*463. SHRI INDRAJIT GUPTA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the up-to-date progress made in the setting up of the Central State Farms in different parts of the country; and

(b) the total expenditure so far incurred by the Centre in this respect ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) There are already two Central State Farms at Suratgarh and Jetsar working since 1956 and 1964 respectively. Against our programme of opening new Farms on the pattern of Suratgarh, one Farm was set up in February, 1967 in the offshore and periphery areas of Hirakud Reservoir in Orissa. Sites have also been selected in Haryana (Hissar District), Punjab (Sutlej Bed Area) and Mysore (Tungabhadra Command area in Raichur District) for which negotiations with State Governments are in progress. These three Farms are likely to come up in the near future. Proposals for setting up such farms in Kerala, Madhya Pradesh and Bihar are also under examination.

(b) An expenditure of Rs. 0·33 lakhs (Revenue) and Rs. 4·54 lakhs (Capital) was incurred in initial stage during 1966-67 on the working of Central State Farm, Orissa.

Delhi's Requirement of Foodgrains

*464. SHRI KANWAR LAL GUPTA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the requirement of rice, wheat and coarse grains for Delhi, separately;

(b) whether Government have made any satisfactory arrangement for the supply of coarse grains and Dal for Delhi from other states;

(c) if so, the details thereof:

(d) whether Government are aware of the fact that the supply of rice in Delhi is not regular and even the quality is very bad; and

(e) if so, the steps Government propose to take to remove these difficulties ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The monthly reqiurements of Delhi as estimted by the Delhi Administration are :—

	Tonnes
Rice	3,000
Wheat	37,000
Coarse grains . .	11,750

(b) and (c). Coarse grains and Dal are not covered by statutory rationing. Delhi produces some quantities of these grains. Dals other than gram, can come into Delhi freely on trade account. Gram also moves from Haryana to Delhi on trade account. Government of India also helps Delhi Administration to get other coarse grains from surplus areas from time to time.

(d) and (e). The supply of rice in Delhi had become irregular for some time for want of adequate stocks in the lean months of September and October.. With the arrival of fresh stocks from Punjab and Haryana, the position has improved and is normal.

Small Irrigation Schemes

*465. SHRI MADHU LIMAYE : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether in view of the famine conditions, people/ State Governments have become irrigation-conscious;

(b) whether emphasis shifting from big schemes to mall-scale irrigation; and

(c) the total outlay proposed by the States on small irrigation schemes in 1967-68 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes.

(b) There has recently been an increase in the demand for quick-yielding schemes like wells, tubewells and pumpsets.

(c) The tentative outlay is Rs. 102·80 crores.

Working of the Apprenticeship Scheme

*466. DR. RANEN SEN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the working of the apprenticeship scheme has not been very satisfactory;

(b) if so, the reasons therefor;

(c) whether Government have sought financial assistance from U.N. for the scheme; and

(d) if so, the extent of assistance expected from U.N. in this respect ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) No.

(b) Does not arise.

(c) and (d). Assistance has been sought from the U.N. to further improve the quality of apprenticeship training. No financial assistance as such is being received from the U.N. Assistance is in the form of expert services, equipments and fellow-

ships. The I.L.O. is the executing agency. The extent of assistance is as follows :—

	Number	Man-months	Amount (U.S. Dollars)
(i) Experts Services . .	11	372	6,94,900
(ii) Fellowship for Indian counterpart personnel.	11	48	27,000
(iii) Equipment .	..	..	2,25,000
(iv) Miscellaneous .	..	..	43,900
TOTAL .			9,90,800

RELAY CROPPING

*467. SHRI VASUDEVAN NAIR : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Indian Institute of Agricultural Research has developed a new technique of 'relay cropping' by which the farmers can grow four food crops in a year in the same plot of land;

(b) if so, what are the main features of this new technique;

(c) whether this new technique had been applied in any part of the country; and

(d) if so, the results achieved ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes.

(b) A statement indicating the main features of this new technique is placed on the Table of the House. [Placed in *Library*. *See* No. LT-1857/67].

(c) This new technique has been perfected during 1966-67 and has been given out to the farmers for adoption.

(d) The result will be known as soon as the farmers adopt it.

MAN-DAYS LOST IN PUBLIC UNDERTAKINGS

*468. SHRI D. N. PATODIA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of man hours lost as a result of strikes in the public sector undertakings during the last six months, as compared to similar such periods during the last 5 years;

(b) whether Government have tried to find out the causes of labour unrest; and

(c) the steps proposed to be taken to remedy the situation ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Infomation regarding man hours owing to strikes is not available. Man-Days lost owing to work stoppages (*i.e.* strikes and lock-outs) are as under :

	1962	1963	1964
Jany-June	3,36,828	43,812	1,40,896
July-Dec.	1,95,329	2,33,457	6,06,497

	1965	1966	1967
Jany-June.	4,88,199	6,43,364	8,72,410 (Provisional)
July-Dec.	2,16,127	6,33,295	..

(b) An analysis of the causes of industrial unrest in all industries during 1966 shows that the demands for higher wages, allowances and bonus were largely responsible for such unrest.

(c) State Governments have been advised to take steps to ensure the full implementation of labour laws, both in the public and the private sector, so that causes of industrial unrest are minimised as far as possible. Case studies of public sector undertakings are also undertaken and suggestions made to managements whenever necessary.

IMPORT OF FOODGRAINS

*469. SHRI DHIRESWAR KALITA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the total quantity of P. L. 480 foodgrains so far imported in the current year;

(b) the number of ships engaged for carrying these grains and the total freight charges paid;

(c) the number of U.S. flag vessels engaged for the purpose and the total freight charges paid to them; and

(d) the number of Indian vessels engaged in this connection and the total freight charges paid to them ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) 4·7 million metric tons during the period 1st January 1967 to 31st October, 1967.

(b) (i) 245 ships.

(ii) The ultimate liability to the Government on the freight charges is likely to be about Rs. 45 crores.

(c) : (i) 98 Ships.

(ii) The ultimate liability to the Government on the freight charges is likely to be about Rs. 21·00 crores.

(d) : (i) 13 Ships.

(ii) The liability on freight charges will be about Rs. 2·96 crores.

INCREASE IN PRODUCTIVITY OF LABOUR

*470. SHRI SHIVA CHANDRA JHA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the productivity of labour has increased more in the public sector undertakings than in the private sector industries under the three Plan periods;

(b) if so, how much and the reasons thereof; and

(c) how far the money and real wages have increased with the general rise of labour productivity in the industrial sector as a whole in the country ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Detailed comparable data are not available.

(b) Does not arise.

(c) Comprehensive data in respect of wages and productivity are not available in respect of all industries. A comparative Statement in respect of certain industries is laid on the Table of the House. [*Placed in Library See No.* LT-1858-/67].

धान की फसल के लिए राज सहायता से मूल्य निर्धारित करना

*471. **श्री देवराव पाटिल** : क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1967-68 में राज्यवार धान की नई फसलों के लिये राज सहायता से क्या क्या मूल्य निर्धारित किये गये हैं और मूल्य निर्धारित करने का क्या आधार है;

(ख) क्या ये घोषित मूल्य किसानों के लिये उचित तथा लाभप्रद है, जिसका आश्वासन सरकार ने दिया था;

(ग) क्या यह सच है कि कई राज्यों ने इन मूल्यों में वृद्धि करने की मांग की थी जिसे सरकार ने अस्वीकार कर दिया है; और

(घ) यदि हां, तो इसके क्या कारण हैं; ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) प्रत्येक राज्य के लिये 1967-68 की खरीफ की फसल की धान की मानक (कोर्स) किस्म के न्यूनतम साहाय्य मूल्य कृषि मूल्य आयोग की सिफारिशों के आधार पर निर्धारित किये गये थे। राज्यवार मूल्य बताने वाला एक विवरण सभा के पटल पर रखा जाता है।

विवरण

विभिन्न राज्यों के लिये 1967-68 को खरीफ की फसल की धान की मानक (कोर्स) किस्म के न्यूनतम साहाय्य मूल्य बताने वाला विवरण (दर रुपये प्रति क्विटल)।

राज्यों के नाम	मूल्य
असम, बिहार, हरियाना, मध्य प्रदेश, उड़ीसा, पंजाब, राजस्थान, उत्तर प्रदेश।	42.00 रुपये

राज्यों के नाम	मूल्य
आन्ध्र प्रदेश, मद्रास, मैसूर, पश्चिमी बंगाल ।	43.00 रुपये
गुजरात, केरल, महाराष्ट्र	44.00 रुपये

(ख) जी हां ।

(ग) जी नहीं ।

(घ) प्रश्न ही नहीं उठता ।

SUPREME COURT JUDGMENT ON FUNDAMENTAL RIGHTS

472. SHRI RAM KISHAN GUPTA : Will the Minister of LAW be pleased to refer to the reply given to Unstarred Question No. 1546 on the 6th June, 1967, and state :

(a) whether Government since considered the judgment of the Supreme Court regarding Fundamental Rights; and

(b) if so, the decision taken in the matter?

THE MINISTER OF LAW (SHRI GOVINDA MENON) : (a) Yes, Sir.

(b) Government have accepted in principle the proposal to amend article 368 of the Constitution as contained in the Bill of Shri Nath Pai, M.P., now pending before the Joint Committee so as to make it clear that Parliament has the power to amend any Part of the Constitution including Part III relating to fundamental rights.

RESTRICTION ON MOVEMENT OF GUR BY A.P. GOVERNMENT

*473. SHRI M. S. MURTI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether permission has been given to the Andhra Pradesh Government to restrict the movement of Gur out of the State; and

(b) if so, when and on what conditions ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASHIB SHINDE) : (a) No, Sir.

(b) Does not arise.

REVISION OF C.P.C. CR.P.C AND I.P.C.

*474. SHRI YAJNA DATT SHARMA : Will the Minister of LAW be pleased to state :

(a) whether some of provisions of the C.P.C., Cr. P.C. and I.P.C. have become redundant due to changes in our social structure; and

(b) whether Government propose to revise the above codes in the light of these changes ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEM) : (a) and (b) It would not be quite correct to say that certain provisions of the Civil Procedure Code, criminal Procedure Code and Indian Panel Code have become redundant due to the changes in our social structure.

In its Fourtheenth Report on the Reform of Judicial Administration, the Law Commission had made certain recommendations for amendnents in the Code of Civil Procedure, Code of Criminal Procedure and the Indian Panel Code with a view *inter alia* to eliminate delays in the disposal of cases and reduce the costs of litigation. The Twenty-seventh Report of the Law Commission which deals with the Code of Civil Procedure, 1908, has already been laid on the Table of the House. This Report is under the active consideration of the Government.

So far as the Criminal Procedure Code is concerned, the Commission has submitted two Reports on certain topics. The Twenty-fifth Report relates to evidence of officers about forged currency, notes etc. and Thirty-second Report deals with Section 9 of the Code. As regards the Indian Penal Code, the Commission has submitted a Report (Twenty-ninth Report) on the socio-economic offences. The question of abolition of

capital punishment is under the active consideration of the Commission. The Commission is also examining the other topics dealt with in the Indian Penal Code and Criminal Procedure Code.

EXPORT OF SUGAR

*475. SHRI LOBO PRABHU : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the quantity of sugar to be exported this year;

(b) what will be the loss arising from the difference between internal and external prices;

(c) what will be the foreign exchange earnings; and

(d) whether Government have calculated the increase in internal prices due to the export of sugar which is in short supply ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASHAHIB SHINDE) : (a) 2·17 lakh tonnes in 1967. This has already been shipped.

(b) About Rs. 7·5 crores.

(c) About Rs. 13·8 crores.

(d) There has been no increase in internal prices (which upto the 23rd November were controlled) due to sugar export and the loss was met by the Government of India.

CROSS-BAR TELEPHONE EQUIPMENT LOST BY INDIA DURING CONFLICT WITH PAK

*476. SHRI K. P. SINGH DEO : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that among the major equipments lost by India during 1965 conflict with Pakistan was the cross-bar telephone equipment valued about Rupees 25 lakhs which was imported for installation in the Telephone Exchanges in Bombay and Delhi.

(b) whether it is also a fact that this equipment has been installed by Pakistan Government in Islamabad Telephone Exchange whereas that Government claimed that the equipment was sunk during seizure; and

(c) if so, the action taken by Government to recover the equipment or cost thereof ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes, Sir. The value was Rs. 23 lakhs (pre-devaluation).

(b) Some reports have been received to the effect that the equipment is being utilised by the Government of Pakistan.

(c) The matter has been taken up with the Government of Pakistan.

NEW MIGRANTS IN ASSAM

*478. SHRI B. K. DASCHOWDHURY : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware that the Government of Assam have banned by a recent order, the entry of new migrants in Assam contrary to Government's policy in this regard; and

(b) if so, the action Government propose to take in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) and (b). Yes, Sir. As stated in our reply to the Unstarred Question No. 2207 on the 28th November, 1967, the Assam Government were advised suitably in the matter. They then indicated certain difficulties in implementing the instructions issued by the Government of India. Their views were considered carefully and they were advised how the difficulties pointed out by them could be overcome. It is hoped that the State Government would act according to the advice rendered. Their reaction is expected to be known shortly.

REDUCTION IN SUGAR QUOTA FOR DELHI

*479. SHRI S. S. KOTHARI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Central Government have reduced the sugar quota for Delhi and as a consequence, the Delhi

Administration is cutting the rationed sugar quota for Delhi citizens; and

(b) if so, the steps Government are taking to make available more sugar for Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir. The quotas of all States had to be reduced on account of the fact that only about 60% of the sugar production in 1967-68 is to be taken at a fixed price for distribution through controlled channels.

(b) Allotment of more sugar to Delhi and to other States for distribution through controlled channels will be possible only with the increase in production. Some sugar is also being released for free sale in the market.

गन्ने का दाम

*480. **श्री रघुवीर सिंह शास्त्री :**
श्री प्रकाशवीर शास्त्री :

क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि विभिन्न राज्यों में चीनी मिलों के मालिक गन्ने का उचित मूल्य न देकर, अपने चीनी मिलों को बन्द रख कर तथा कई अन्य तरीकों से किसानों पर अनुचित दबाव डाल रहे हैं;

(ख) क्या यह सच है कि महाराष्ट्र राज्य के सहकारी समितियों के रजिस्ट्रार ने सहकारी चीनी मिलों को ऐसी हिदायतें जारी की हैं कि यदि किसान उन्हें उनके द्वारा निश्चित किये गये दामों पर गन्ना न दें; तो उनकी सदस्यता समाप्त कर दी जाये, और उनकी अंश पूंजी तथा जमा की हुई अन्य राशि को जब्त कर लिया जाये;

(ग) यदि हां, तो इसका क्या औचित्य है; और

(घ) सरकार ने इस बात के लिए क्या कार्यवाही की है कि किसानों को उचित दाम मिलें और चीनी का उत्पादन कम न होने दिया जाये ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मन्त्री (श्री अन्ना साहिब शिन्दे): (क) जी नहीं।

(ख) जी हां। सहकारी चीनी मिलों के सदस्यों के बारे में।

(ग) उन्होंने सहकारी चीनी मिलों तथा उनके सदस्यों के दीर्घकालीन हित में निर्देश जारी किया है।

(घ) केन्द्रीय सरकार ने केवल गन्ने का न्यूनतम मूल्य निर्धारित किया है और आशा है कि चीनी कारखाने न्यूनतम मूल्य से अधिक मूल्य देंगे। प्राप्त रिपोर्टों से पता चलता है कि गन्ने का अधिक मूल्य दिया जा रहा है।

PROCUREMENT OF RICE

2932. SHRI K. M. KOUSHIK : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the States in which rice is being procured and States where paddy is being procured;

(b) States in which the procurement of paddy or rice is done through cooperatives;

(c) States where Government are procuring rice or paddy by purchasing in the open market; and

(d) the advantages in procuring rice or paddy through cooperatives?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) There is a levy in respect of paddy and rice in Andhra Pradesh, Bihar, Kerala and Uttar Pradesh. Paddy is being procured through levy in Gujarat, Maharashtra, Mysore and West Bengal. In the case of Bihar, Maharashtra and West Bengal there is option of giving rice in lieu of paddy. In the States of Assam, Madras and Orissa mainly

paddy is being procured. Rice is being procured through levy in Madhya Pradesh, Haryana and Punjab.

(b) to (d) Information is being collected and will be laid on the Table of the Sabha.

PROCUREMENT OF PADDY

2933. SHRI K. M. KOUSHIK : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government propose to direct the Maharashtra Government to procure rice instead of paddy, as it is advantageous to farmers who get the residue of 'Kani' and 'Konda' thereby; and

b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (*a*) No, Sir.

(b) The methods of procurement have been left to each State Government to decide keeping in view the local conditions Moreover in Maharashtra, the cultivator has the option of giving rice in lieu of paddy.

VILLAGE TELEPHONE INSTALLATION SCHEME

2934. SHRI V. NARASIMHA RAO : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government propose to implement the "village telephone installation scheme" in India; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) No.

(b) Owing to limitation of resources and the large number of rural stations to be catered or, is possible to expand the Tele-communication facilities only gradually. Normally, the Telephone facilities are provided only if the schemes are remunerative. However, in order to extend the Telephone facility to undeveloped areas, certain categories of stations are provided with this facility even on loss subject to an overall limit of loss not exceeding Rs. 40 lakhs for a period of five years beginning from 1st April, 1966 *i.e.*, after the end of the Third Five-Year Plan Period. The categories of stations referred to above are as follows :

(i) Remaining District and Sub-Divisional Headquarter Towns.

(ii) Tehsil and corresponding Headquarter Towns.

(iii) Sub-Tehsils.

(iv) Places with a population of 20,000 or more and at places in Urban areas with a population of 10,000 or more.

(v) 100 places in remote localities *i.e.* places beyond 40 Kms. from the nearest Telephone Exchange.

(vi) About 100 Public Call Offices to be opened at Tourist Centres, Pilgrim Centres, Agriculture and Irrigation Project sites and Townships.

Stations of lower categories *i.e.* Block Headquarters, Police Stations under the charge of a Sub-Inspector, places with a population of over 5,000 etc. are initially provided with only Telegraph facility on loss basis and this helps to develop them progressively to Telephone stations depending upon the growth of Telegraph Traffic.

CATTLE WEALTH

2935. SHRI BABURAO PATEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the approximate number of cattle of various kinds found and bred in the country, State-wise;

(b) the approximate number out of them that die annually through famine, drought or starvation;

(c) whether it has come to the notice of the Government that a number of calves, both male and female, of both cattle and buffaloes are wilfully destroyed by starvation every year by those who deal in milk business; and

(d) if so, the action taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) to (d). The information is being collected from the State Governments and will be placed on the Table of the Sabha in due course.

ORGANIC MANURE FROM CATTLE

2936. SHRI BABURAO PATEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state the quantum and value of organic manure collected from the cattle in the country annually, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : According to a domestic fuel consumption study in rural India conducted in the 3rd Plan by the National Council of Applied Economic Research the annual production of fresh cattle-dung (on 1961 cattle census basis) is 1,335 million tonnes which is equivalent to 267 million tonnes of dry dung. The Council has estimated that 52·2 million tonnes (about 20% of the total out-turn) of the dry dung is consumed as fuel. The rest of the dung either remains uncollected or is utilised as manure. The cattle urine produced annually in the country is estimated at 370 million tonnes. No survey on the utilisation and value of the organic manure from cattle dung and urine has been made.

Rural compost prepared systematically from cattle-shed and farm wastes was estimated at 134 million tonnes in 1966-67. A statement indicating rural compost production State-wise during 1966-67 is laid on the Table of the House. [*Placed in Library. See* No. LT-1859/67]. The compost produced in the villages from cattle-shed and farm wastes is not always marketed; it is produced by the farmers for use in their own fields.

ANNUAL EXPENSES OF FOOD CORPORATION OF INDIA

2937. SHRI BABURAO PATEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the annual expenses of each Branch of the Food Corporation of India showing rent, staff maintenance, travel expenses and other expenses during the year ending the 31st March, 1967; and

(b) the amount of monthly rents paid for the various godowns owned or occupied by the Corporation, city-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). The accounts of the Food Corporation of India for 1966-67 have not yet been finalised. Even when the accounts are finalised, the labour and time involved in collecting this information will not be commensurate with the results to be achieved.

LAND MORTGAGE BANKS IN GUJARAT

2938. SHRI NARENDRA SINGH MAHIDA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the programme of land mortgage banks in Gujarat for the issue of loans and debentures for 1967-68;

(b) whether any Central assistance was given to these banks during 1966-67; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) : (a) The Gujarat State Cooperative Land Development Bank Ltd. has a programme of about Rs. 13 crores for the issue of loans and floatation of debentures during the year 1967-68.

(b) and (c). A loan of Rs. 2 crores was sanctioned to the Government of Gujarat for supporting the ordinary debenture programme of the Bank.

RESETTLEMENT OF LANDLESS PEOPLE IN GUJARAT

2939. SHRI NARENDRA SINGH MAHIDA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the total amount of financial assistance given by the Central Government so far in the form of grant-in-aid and loans for meeting preliminary expenses on the

programme for resettling landless labcurers in Gujarat under the Resettlement Scheme and the number of families resettled with the help of this assistance;

(b) whether goldsmiths to whom lands have been allotted have also been included amongst the landless labourers in Gujarat for the purpose of this scheme and have also been given such financial aid;

(c) if so, the reasons therefor; and

(d) the amount of financial aid given to goldsmiths under this scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Till the end of 1966-67, the Central Government have given financial assistance to the Government of Gujarat to the extent of Rs. 39,63,550/-of which Rs. 29,72,912·50 was in the form of grant-in-aid and Rs. 9,90,637·50 in the form of loan. 5,342 families of landless agricultural labourers are reported to have been resettled in Gujarat State under the Centrally spon-sored scheme.

(b) and (c). The Centrally sponsored scheme is meant to cover only landless agricultural labourers.

(d) No financial assistance is given under this scheme to the goldsmiths. However, information about the assistance given from other sources is being collected and will be placed on the Table of the Sabha as soon as it becomes available.

LOANS FOR TUBEWELLS IN GUJARAT

2940. SHRI NARENDRA SINGH MAHIDA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that several applications for the grant of loans for tubewells in Gujarat have been pending for long with Gujarat Government for want of sufficient loans from the Central Government;

(b) if so, the number of such applications and when the loans are likely to be sanctioned;

(c) whether the Central Government propose to give some assistance to Gujarat Government in this regard; and

(d) if so, the amount of assistance to be given ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) It is understood from the State Government that no applications for the grant of loans for tubewells are pending.

(b) Does not arise.

(c) and (d). According to the revised procedure of Central Financial Assistance to State Governments introduced from 1958-59, Central financial assistance to the States is given under broad heads of development such as "Agricultural Production", "Minor Irrigation", "Land Developments", etc. and not for each scheme. An outlay of Rs. 5·30 crores was approved for the Government of Gujarat for 1967-68 under the head "Minor Irrigation". It has not been possible to allocate any additional funds for Minor Irrigation programmes in Gujarat during 1967-68 due to paucity of funds.

SUPPLY OF BORING MACHINES TO GUJARAT

2941. SHRI NARENDRA SINGH MAHIDA : Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the number of boring machines supplied by the Centre to Gujarat last year; and

(b) the acreage of land irrigated as a result of the supply of boring machines ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No boring machine was supplied to Gujarat last year, but foreign exchange amounting to Rs. 13·10 lakhs was allotted to the State Government for the import of three rigs. In addition, the Exploratory Tubewells Organisation deployed four rigs in the construction of production tubewells on behalf of the State Government and 20 boreholes in the district of Kutch were drilled in 1966-67 out of which 19 were converted into production wells.

(b) As mentioned above, no boring machines were supplied to Gujarat and the question of irrigation does not, therefore, arise. As regards the production tubewells constructed by the Exploratory Tubewells Organisation, information about the extent of utilisation is not readily available. It may be stated that there is usually a time-lag between the completion of the tubewell and its utilisation. It is, however, estimated that an area of about 2,500 acres may ultimately be irrigated by the 19 tubewells mentioned above.

महाराष्ट्र में डाकघर, बचत बैंक, तारघर और टेलीफोन एक्सचेंज

2942. **श्री देवराव पाटिल** : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) चौथी योजना अवधि के दौरान महाराष्ट्र के ग्रामीण क्षेत्रों में कितने डाकघर, बचत बैंक, तारघर और टेलीफोन एक्सचेंज खोलने का प्रस्ताव है; और

(ख) उक्त अवधि के दौरान महाराष्ट्र के यवतमाल जिले में और किन-किन स्थानों पर तथा कितने डाकघर, तारघर और टेलीफोन एक्सचेंज खोलने का प्रस्ताव है ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) तथा (ख). लोक सभा पटल पर एक विवरण-पत्र रखा जाता है । [**पुस्तकालय में रखा गया । देखिये संख्या, एल० टी०–1860/67**] ।

NUMBER OF EDUCATED UNEMPLOYED IN U. P.

2943. SHRI SARJOO PANDEY : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of educated unemployed on the live registers of various employment exchanges in Uttar Pradesh during the period from January, 1965 to October, 1967; and

(b) the number of educated unemployed persons provided with employment by the employment exchanges in Uttar Pradesh during the above period ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) and (b). The information is collected at half-yearly intervals relating to June and December. 5,02,267 registrations and 48,716 placements were effected in respect of educated job-seekers (Matriculates and above) by the Employment Exchanges in Uttar Pradesh during the period January, 1965 to June, 1967.

TREATMENT OF TELEGRAMS

2944. SHRI VIRENDRA KUMAR SHAH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Posts and Telegraphs Department used to treat before 1st September, 1967, the telegrams conveying the news of serious illness of a person, on priority basis;

(b) whether it is a fact that this practice has been discontinued since 1st September, 1967 and the priority is given to only those telegrams which convey the news of the death of a person; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes.

(b) Yes.

(c) Prior to 1-9-67, the Department had permitted booking of telegrams relating to :

(1) safety of human life in road, railway, fire, floods, electrocution, building collapse, factory accidents etc.;

(2) serious physical condition or death; and

(3) medical advice whether in respect of hospitalisation or prescription or supply of medicine for a person under the classification "Priority-Human life Telegrams". It was found that this classification was too extensive. If this classification was maintained, the whole lot of telegrams would be entitled to

priority despatch although a majority of which would in no way prevent danger to or loss of human life. This also did not fit in with international practice. It was, therefore, decided to simplify the groupings of telegrams for various priorities and restrict the application of the high priority to only telegrams conveying news of death. The matter, anyhow, is being re-examined.

MICROWAVE SYSTEM IN BORDER AREAS

2945. SHRI VIRENDRAKUMAR SHAH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is a scheme for expending the microwave system to reinforce the communication system in the strategic border and vulnerable areas;

(b) the details of the scheme and its total cost; and

(c) the specific projects proposed to be undertaken in this regard for reinforcing the communication system in the border areas of Kutch?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes.

(b) The integrated plan drawn up for the execution of the microwave schemes includes the establishment of the microwave links in the border areas. On the Eastern side, communication by microwave system has already been provided between Calcutta, Asansol, Katihar, Siliguri, Darjeeling, Coochbehar, Shillong, Gauhati, Tezpur and Jorhat. The work in the portion Jorhat-Dibrugarh-Tinsukia is in progress.

Communication on the North-western side has also been provided on two microwave schemes—one linking Ambala, Chandigarh and Simla, and the other linking Srinagar, Udhampur Jammu, Dalhousie, Pathankot and Jullundur.

Other microwave schemes recently sanctioned for provision of communications to border or vulnerable areas are :

(1) Calcutta-North Bengal-Assam expansion scheme which provides for the installation of additional channelling equipment at stations covered by original microwave project and installation of new microwave links on the following routes :
   (i) Jorhat-Dimapur-Kohima-Imphal,
   (ii) Shillong-Silchar-Agartala,
   (iii) Silchar-Imphal,
   (iv) Darjeeling-Kalimpong;

(2) Bareilly-Nainital-Pilibhit; and

(3) Microwave scheme linking Bhuj, Kandla, Jamnagar and Rajkot.

The Total cost of the above schemes is estimated to be Rs. 6·24 crores.

(c) As mentioned above under (b).

TAKING OVER OF COMMAND AREAS OF BIG IRRIGATION PROJECTS

2946. SHRI D. N. PATODIA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that Government are considering a proposal to take over the command areas of big irrigation projects in the country for integrated development;

(b) if so, the irrigation projects which will be brought under the Central Control under this scheme; and

(c) the time by which a final decision is likely to be taken in this matter.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). There is no proposal for taking over the command areas of big irrigation projects by the Central Government for an integrated development. However, schemes for integrated development of command areas of irrigation projects for optimum utilisation of land and water are being implemented by the State Governments under the State Plan Ayacut Development Programme. Besides, a Centrally sponsored scheme of Pilot Ayacut Development Projects (in blocks of about 5,000 to 10,000 acres each) has been formulated. This aims at helping the states in the demonstration of various aspects

of integrated development of command areas of irrigation projects where the pace of utilisation has been slow.

JAPANESE DELEGATION OF ECONOMIC AND FINANCIAL EXPERTS

2947. SHRI YAJNA DATT SHARMA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether a high level Japanese delegation of economic and financial experts visited India to study the extent of co-operation between the two countries;

(b) if so, whether the delegation has submitted its report to Government; and

(c) the details of the co-operative adventure to be launched for speeding up food production in India ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). No high level Japanese delegation of economic and financial experts visited India in recent past. However, a Team of 5 Japanese Agricultural Experts was deputed by the Government of Japan in March-April, 1967 to discuss with Government of India a new agreement about the future set up of Japanese Agricultural Demonstration Farms in India. The new agreement is under negotiation with the Government of Japan.

MUSLIM MARRIAGE LAWS

2948. SHRI BABURAO PATEL : Will the Minister of LAW be pleased to state :

(a) whether Government propose to reform the Muslim Marriage Laws for securing Muslim women the right of divorce and maintenance as demanded by many Muslim women and the National Federation of Indian Women;

(b) whether Government are contemplating any reforms in the laws affecting women of other minority communities; and

(c) if not, the reasons therefor ?

THE MINISTER OF LAW (SHRI GOVINDA MENON) : (a) According to a news item, which appeared in the *Sunday Standard* of the 22nd October, 1967, the President of the National Federation of Indian Women advocated reforms in the Muslim Marriage Laws for securing the Muslim women the right of divorce and maintenance. No representation from Muslim women has been received.

(b) A Bill to amend and modify the law relating to marriage and matrimonial causes among Christians was introduced in the Third lok Sabha but it lapsed on the dissolution of that Lok Sabha. The question of re-introducing the Bill is under the consideration of the Government.

(c) Does not arise.

DELAY IN TAKING ACTION ON RECOMMENDATIONS OF PUBLIC ACCOUNTS COMMITTEE

2949. SHRI N. K. P. SALVE : Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state whether Government have taken any steps in the matter of long delays by various Ministries in initiating action on the recommendations of the Public Accounts Committee?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : The Administrative Ministry/Department to which the recommendations are marked in the various Reports are primarily responsible for processing the recommendations of the Public Accounts Committee and submitting the final replies thereto to the Committee. The Administrative Ministries are also instructed by the Ministry of Finance for taking prompt action on the recommendations of the Public Accounts Committee. Taking into account the practical difficulties in finalising the action on the recommendations, the Public Accounts Committee have recently extended the time limit for furnishing final replies, from 3 months to 6 months. The Committee have also suggested that the expenditure Secretary should function as a Coordinating Officer to ensure that the final replies are submitted by the different Ministries within the stipulated period of 6 months. This aspect is under examination.

सेटलमेन्ट अधिकारी, त्रिपुरा

2950. **श्री अ० कु० गोपालन :**
श्री मुहम्मद इस्माइल :
श्री भगवान दास :
श्री गणेश घोष :

क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को भारत के साम्यवादी दल (मार्क्सवादी) से 4 अगस्त, 1967 को त्रिपुरा के सेटलमेंट अधिकारी के विरुद्ध कोई शिकायत प्राप्त हुई हैं;

(ख) यदि हां, तो इस शिकायत की मुख्य बातें क्या हैं;

(ग) क्या सरकार ने इस बारे में छानबीन की है;

(घ) यदि हां, तो उसका क्या निष्कर्ष निकला है;

(ङ) उन पर क्या कार्यवाही की गई है; और

(च) यदि उपरोक्त भाग (ग) का उत्तर नकारात्मक हो, तो इसके क्या कारण हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) जी, हां।

(ख) शिकायत में यह आरोप लगाया गया है कि चाय के बागान के कई प्रबन्धकों ने सरकारी खास भूमि को चाय के बागान के प्रबन्धकों के नाम चढ़ाने के लिए सैटलमेंट अधिकारी को घूस दी। यह भी आरोप लगाया गया है कि गलत इन्दराज के परिणामस्वरूप, चाय के प्रबन्धकों ने उन आदिवासी परिवारों को बेदखल कर दिया जो सरकारी खास भूमि पर कब्जा किये हुए थे। साथ ही यह भी आरोप लगाया गया है कि सेटलमेंट अधिकारी ने त्रिपुरा भू-राजस्व तथा भूमि सुधार अधिनियम की धारा 187 के विरुद्ध निर्देश जारी किये।

(ग) से (च). इन आरोपों के विषय में जांच शुरू की गई है ?।

POLYGAMY AMONG MUSLIMS

2951. SHRI YAJNA DATT SHARMA : Will the Minister of LAW be pleased to state :

(a) whether Muslims are permitted to practise polygamy in India ; and

(b) if so, the reasons for not making polygamy a penal offence for the Muslims in India ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUSUS SALEEM) : (a) Yes, Sir.

(b) Since the Muslim Personal law, as at present, permits polygamy, the question of making it a penal offence in respect of Muslims does not arise.

दिल्ली में सामुदायिक परियोजनायें

2952. **श्री शशिभूषण वाजपेयी :** क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि सरकार का विचार दिल्ली में निकट भविष्य में कितनी अतिरिक्त सामुदायिक परियोजनायें स्थापित करने का है तथा वे कहां-कहां पर स्थापित की जायेंगी ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री एम० एस० गुरुपदस्वामी) : दिल्ली का समस्त क्षेत्र सामुदायिक विकास खण्डों के अन्तर्गत आ चुका है। दिल्ली में अतिरिक्त खण्ड खोलने का कोई प्रस्ताव नहीं है।

STRIKE BY WORKERS OF GYPSUM MINES AT JAMSAR, RAJASTHAN

2953. SHRI UMANATH :
SHRI K. RAMANI :
SHRI E. K. NAYANAR :
SHRI P. P. ESTHOSE :
SHRI K. M. ABRAHAM :
SHRI SATYA NARAIN SINGH :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that workers of Gypsum Mines at Jamsar, Rajasthan went on strike on the 6th October, 1967

(b) if so, what are their demands; and

(c) the steps taken by Government to settle their dispute ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes. 107 workers employed by the contractors of Bikaner Gypsums Ltd. went on strike on the 6th October, 1967.

(b) The demands were for implementation of settlement dated 22-2-66 which provided for :

(i) Revision of rates of transportation, raising, lump breaking and loading of Gypsum and revision of Dearness Allowance on receipt of the Award of the Central Government Industrial Tribunal, Jaipur in the dispute between Messers Bikaner Gypsums and their workmen.

(ii) Grant of interim relief by way of suitable revision of the existing rates (which are inclusive of wages and Dearness Allowance) which shall be effective from 1-2-1966.

(c) The Regional labour Commissioner (Central) Ajmer, held conciliation proceedings and a settlement between the contractors and Gypsum Mine Workers Union was eventually arrived at on 21-10-67 and the strike was called off.

मध्य प्रदेश में चीनी मिलें

2954. **श्री यशवन्त सिंह कुशवाह :** क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले दो वर्षों में मध्य प्रदेश में चीनी मिलों ने कितने टन चीनी तैयार की;

(ख) मध्य प्रदेश सरकार ने राज्यवार कितने टन चीनी सप्लाई की तथा यदि केन्द्रीय सरकार को चीनी सप्लाई की तो कितने टन; और

(ग) उक्त अवधि में मध्य प्रदेश में कितने टन चीनी की खपत हुई ?

M91LSS/67—3

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) मध्य प्रदेश में चीनी मिलों ने 1965-66 में 35,731 मीटरी टन तथा 1966-67 में 7,572 मीटरी टन चीनी का उत्पादन किया था।

(ख) मध्य प्रदेश सरकार अन्य राज्यों अथवा केन्द्रीय सरकार को चीनी सप्लाई नहीं करती है। 1965-66 में उत्पादित समूची मात्रा अर्थात् 35,731 मीटरी टन मध्य प्रदेश में ही खपत के लिए दी गई थी। 1966-67 के उत्पादन में से 5,019 मीटरी टन राज्य में खपत के लिए दिया गया था और 2,420 मीटरी टन महाराष्ट्र और दिल्ली में अधिक खपत करने वालों को दिया गया था। 133 मीटरी टन अभी भी देने को रह जाता है।

(ग) स्थानीय उत्पादन सहित मध्य प्रदेश में खपत के लिए दी गई कुल चीनी 1965-66 में 169875 मीटरी टन और 1966-67 में 137490 मीटरी टन थी।

सुपर बाजार

2955. **श्री ओ० प्र० त्यागी :** क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार ने देश में कितने सुपर बाजार स्थापित किये हैं;

(ख) उनमें कितने व्यक्ति कार्य करते हैं;

(ग) इन सुपर बाजारों में कार्य करने वाले कुल व्यक्तियों में से बाल्मीकि तथा हरिजन कर्मचारियों की संख्या कितनी है;

(घ) क्या सरकार द्वारा निर्धारित अनुपात के अनुसार नौकरियां दी गई हैं; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री एम० एस० गुरुपदस्वामी) : (क) सरकार ने कोई सुपर बाजार स्थापित नहीं किया है। तथापि, देश में उपभोक्ता सहकारी समितियों ने सरकारी वित्तीय सहायता से 48 बहु-विभागी भण्डार खोले हैं।

(ख) जानकारी एकत्रित की जा रही है और सभा-पटल पर रख दी जाएगी।

(ग) से (ङ). बहु-विभागी भण्डार उपभोक्ता सहकारी समितियों द्वारा खोले जाते हैं, सरकार द्वारा नहीं। सरकारी संस्थाओं में बाल्मीकियों तथा हरिजनों अथवा अन्य अनुसूचित जातियों और अनुसूचित जन-जातियों के सदस्यों के लिये पद सुरक्षित करने के बारे में सरकारी आदेश लागू नहीं होते हैं।

Cashew Cultivation

2956. SHRI VASUDEVAN NAIR : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether any scheme has been worked out for extensive cashew cultivation; and

(b) if so, the targets fixed for the Fourth Five Year Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB S HINDE) : (a) Yes.

(b) 6·00 lakh additional acres.

Training Institute for Master Craftsmen

2957. SHRI R. BARUA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the question of setting up a training institute for Master Craftsmen with German assistance at Bangalore has been finalised; and

(b) whether the training programme will include equipment for the foremen coming out of the institute so that they can supply the nexus between the worker and the management—leading the workers on the shop-floor and giving practical shape to the ideas of the management in each wing of activity in the country ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) The question of setting up the Institute is expected to be finalised shortly.

(b) Yes.

Trade Union Activity in Agricultural Field

2958. SHRI YASHPAL SINGH : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether he has advocated the introduction of trade-union activity in the agriculture field;

(b) if so, the reasons therefor; and

(c) the measures being taken to encourage it ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes.

(b) Because Trade Union Development in this field will benefit the workers.

(c) This is largely a matter for the Central Trade Union Organisations.

Allotment of Forest Land in Kangra District

2959. SHRI HUKAM CHAND KACHWAI :

SHRI RAM SINGH AYARWAL :

Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 5936 on the 18th July, 1967 and state :

(a) in how many of the cases, shamlat or forest land has been allotted to those already having their own houses or lands in the Kangra district; and

(b) whether Government have received any representations against the allotment of land, if so, the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) : (a) The information is being collected from Himachal Pradesh Administration and will be laid on the Table of the House, in due course.

(b) Yes, Sir, On a representation received, factual information from the Himachal Pradesh Administration has been sought.

RETRENCHMENT OF THE EMPLOYEES IN ESSO COMPANY

2960. SHRI A. K. GOPALAN :
SHRI P. GOPALAN :
SHRI P. RAMAMURTI :
SHRI MOHAMMAD ISMAIL :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware that the ESSO Standard Eastern Inc. informed three of their employees in Bhubaneswar Airfield Depot that if they refuse to take voluntary retirement, they would be retrenched; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) No, Sir. The matter falls in the jurisdiction of the Government of Orissa.

(b) Does not arise.

वर्ष 1967-68 में खाद्यान्नों का उत्पादन

2961. श्री भोगेन्द्र झा : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि खाद्य निगम ने वर्ष 1967-68 की कुल पैदावार में से कितनी मात्रा में खाद्यान्न खरीदने का लक्ष्य निर्धारित किया है, और यह खरीदारी किन-किन अभिकरणों के माध्यम से की जायेगी ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : विभिन्न राज्य सरकारों ने अपने लिए अधिप्राप्ति के लिये जो लक्ष्य निर्धारित किए हैं तथा भारतीय खाद्य नगम ने इन राज्यों में जो सम्भावी भूमिका अदा करनी है उसको देखते हुए निगम ने 1-11-67 से 31-10-1968 तक की अवधि में आगामी खरीफ तथा रबी की फसलों के लिए खाद्यान्नों की अधिप्राप्ति का अस्थायी लक्ष्य 41.8 लाख मीटरी टन निर्धारित किया है । विभिन्न राज्यों में अधिप्राप्ति के तरीके और चल रही स्थानीय परिस्थितियों पर निर्भर करते हुए निगम सीधे अथवा व्यापारियों, मिल-मालिकों, व्यापारी संघों या सहकारी समितियों को अपना एजेंट नियुक्त कर खरीदारी कर रहा है ।

खेतिहर मजदूरों की सहकारी समितियां

2962. श्री भोगेन्द्र झा : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) खेतिहर मजदूरों की सहकारी समितियों की संख्या कितनी है तथा विभिन्न राज्यों में कितनी कितनी समितियां हैं; और

(ख) खेतिहर मजदूरों तथा भूमिहीन किसानों को अपनी सहकारी समितियां बनाने के लिए सरकार द्वारा कितनी सहायता दी जा रही है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री एम० एस० गुरुपदस्वामी) : (क) तथा (ख). जानकारी एकत्रित की जा रही है और सभा-पटल पर रख दी जाएगी ।

FAT CONTENTS OF D.M.S. MILK

2964. SHRI HEM RAJ : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Delhi Milk Scheme propose to decrease the fat contents of its milk and raise the price as well; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No such decision has been taken.

(b) Does not arise.

TELEPHONE REVENUE

2965. SHRI P. RAMAMURTI :
SHRI C. K. CHAKRAPANI :
SHRI BHAGABAN DAS :
SHRI E. K. NAYANAR :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) the total collection of telephone revenue month-wise from January to October, 1967;

(b) whether there is a fall in collection in September and October, 1967;

(c) if so, the reasons therefore; and

(d) the action taken by Government to avoid further loss ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) Information regarding actual collection during the month of October, 1967 is not yet available. The month-wise collection from January to September, 1967 was as follows :

	(Rs. lakhs)
January '67	5,50
February '67	5,89
March '67	7,91
April '67	4,80
May '67	6,21
June '67	5,65
July '67	6,13
August '67	5,51
September '67	6,28

(b) The figure do not indicate a short fall during September, 1967.

(c) and (d). Do not arise.

INDIAN REPATRIATES FROM CEYLON

2967. SHRI N. K. SANGHI :
SHRI BEDABRATA BARUA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have made adequate arrangements for the settlement of the Indian repatriates from Ceylon;

(b) whether it is a fact that proposals are under consideration to settle the repatriates in the Chambal Project area; and

(c) if so, whether any decision in the matter has been taken ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) A statement showing the steps taken and the proposals under consideration for the resettlement of repatriates returning to India under the Indo-Ceylon Agreement, 1964 is laid on the Table of the House. [*Placed in library. See* No. LT-1861/67]. Regular repatriation under the Agreement has not yet commenced.

(b) and (c). Rajasthan Government have been requested to intimate whether it would be possible to rehabilitate some repatriates from Ceylon under Chambal Project. Their reply is awaited.

GRAIN STORAGE AND HANDLING AT PORTS

2968. SHRI ESWARA REDDY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the recommendations of the Study Team of Swedish and Indian exports on grain storage and handling facilities at the major ports have been examined and decisions taken thereon;

(b) if so, the nature of the decisions taken; and

(c) the steps taken so far to implement them ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). The recommendations of the Study Team have been examined and the construction of a 50,000 tonnes capacity silo with high-speed grain unloading equipment at Kandla has been approved by the Government. The study Team's recommendations regarding construction of the silos at some other major ports are still under consideration.

(c) The final designs, specifications and the tender documents for the Silo and the mechanical unloading plant at Kandla are under scrutiny.

STORAGE CAPACITY FOR FOODGRAINS

2969. SHRI ESWARA REDDY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the storage capacity for foodgrains is not adequate to meet the requirements;

(b) if so, the steps taken to augment the storage capacity; and

(c) the amount spent by Government on the construction of new godowns in 1966 and 1967 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). The total storage capacity available in the country as a whole, with the Central and State Governments, Food Corporation of India and the Central and State Warehousing Corporations is adequate for the current needs. Government are however, considering provision of additional storage facilities in some of the heavy procurement areas to meet the likely local requirements in the near future.

(c) The amount spent by the Government during the financial year 1966-67 was Rs. 198·46 lakhs. For the financial year 1967-68 a provision of Rs. 120·60 lakhs has been made and is likely to be fully utilized.

PIGGERIES IN ANDHRA PRADESH

2970. SHRI BABURAO PATEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the nature and details of the agreement signed between FAO and the Government of India to start one of India's two main piggeries in Gannavaram, Andhra Pradesh;

(b) the pay and emoluments agreed upon by Government for paying FAO experts to come to India for two years with their names and qualifications;

(c) the total cost of the piggery project to the Government of India including cost of building, machinery etc.;

(d) the amount of foreign exchange required for this project; and

(e) the reasons for starting a piggery in India where the masses do not consume Pork or other pig Products ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The Government of India sanctioned the setting up of a Regional Pig Breeding Station-*cum*-Bacon Factory as a Centrally sponsored scheme during the III Plan. The implementation of the Project was taken up in 1962-63 at Gannavaram, Krishna Dt., Andhra Pradesh. From 1967-68 the Scheme has become a State Scheme.

To help this programme going on, it is proposed to set up model piggeries in the area linked with bacon factory with assistance from the Irish Freedom from Hunger Campaign Committee called GORTA. The assistance is channelised through the FAO, with whom an agreement was signed on 31-10-67. The assistance to the extent of $ 90,000, will consist of experts, equipment, 130 pure bred stock of pigs and miscellaneous expenditure. The purpose of the Project is to improve and strengthen the swine herd at Gannavaram with landrace and Yorkshire breeds of pigs. Pure bred stock of pigs from this farm would be supplied to the farmers in the piggery development blocks in the area. Extension facilities

to the farmers will also be provided for the adoption of improved husbandry practice, management, feeding, disease control and marketing. The stock from Ireland will arrive in 1968.

(b) Under FFHC piggeries project the services of one project Manager for a period of two years and a pig attendant for three weeks are being obtained. Details regarding the names and qualifications of these personnel have not yet been finalised. Government of India will not incur any expenditure on these persons; it will be borne by the FAO from the funds made available to it by GORTA for the project.

(c) A sum of Rs. 15·00 lakh was sanctioned for this Project by Government of India, 50% as grant and 50% as loan to the Government of Andhra Pradesh under the Third Five Year Plan Scheme. This has no relation to the FAO/GORTA contribution.

(d) The foreign exchange requirement for the main project is Rs. 4·5 lakhs which is required for importing equipment for the bacon factory, and which will be provided from the funds gifted by the Irish FFHC.

(e) It is not a fact that pig-products are not used in India. Actually people of several communities consume pork etc. But the type of pigs maintained in India, are generally of the scavenging type and, therefore, the meat of these animals is deficient in high protein quality. If good breed of pigs are reared under prope management conditions and the production of wholesome meat from the stock is taken up in an organised manner and marketed under hygienic conditions, not only will the protein quality improve the consumption of pork and pork products will also increase. Hence the programme has been taken up to organise the industry on scientific and efficient lines effectively to meet the demand of the consumers. The number of persons consuming pork and other pig products is large enough to justify scientific pig breeding and proper development of the industry using pork.

Amendment of Advocates Act

2971. SHRI YASHPAL SINGH :
DR. RANEN SEN :

Will the Minister of LAW be pleased to state :

(a) whether Government propose to amend the Advocates Act for abolishing the training period of law Graduates; and

(b) if so, when the legislation would be brought forward ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : (a) Certain suggestions for amending the Advocates Act, 1961 including one for the abolition of the training period for law graduates have been received by Government, and are being examined.

(b) Legislation for the purpose would be brought forward only after the proposal is finalised.

चीन को चोरी छिपे माल भेजा जाना

2972. श्री रा० स्व० विद्यार्थी : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश के पूर्वी क्षेत्र से होकर चीन को चावल, मटर, आदि का तस्कर व्यापार हो रहा है और इस सम्बन्ध में कुछ व्यक्ति गिरफ्तार किये गये हैं;

(ख) यदि हां, तो अगस्त, 1967 से अब तक गिरफ्तार किए गये लोगों का ब्यौरा क्या है;

(ग) उनके विरुद्ध क्या कार्यवाही की गई है; और

(घ) कितना अनाज पकड़ा गया है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य-मंत्री (श्री अण्णासाहिब शिन्दे) : (क) से (ग). उत्तर प्रदेश सरकार को ऐसी किसी तस्करी के

बारे में कोई जानकारी नहीं है । तथापि, उन्होंने कलक्टरों से रिपोर्ट मांगी है ।

(घ) प्रश्न ही नहीं उठता ।

Import of Rice Milling Machinery from Japan

2974. SHRI MAYAVAN :
SHRI MARANDI :
SHRI BEDABRATA BARUA :
SHRI SIVA CHANDRA JHA :

Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 2224 on the 13th June, 1967 and state :

(a) whether the location of rice mills to be imported from Japan has been decided; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir.

(b) Does not arise.

Indo-German Project in Nilgiris

2975. SHRI MAYAVAN :
SHRI MARANDI :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the West German Farm experts have blamed the Madras Government for not taking any quick decision in the execution of the Indo-German development project in the Nilgris; and

(b) if so, the reaction of the Union Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir.

(b) The question does not arise.

Postal and Tele-communication Services

2976. SHRI P. C. ADICHAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of complaints received in the current year so far about the working of the postal and tele-communication services;

(b) the general nature of these complaints; and

(c) the steps taken to improve the efficiency and performance of the postal and tele-communication service ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) The number of complaints received during the six months April to September 1967 about the working of the Postal and Tele-communication services are approximately—

Postal	5,36,300	·0001% of total traffic
Telegraphs .	24,300	·11% of telegrams.
Telephones .	79,700 (written complaints)	·014 per telephone per month.

(b) *Postal* : The majority of postal complaints relate to delay in payment of M.Os., non-receipts of and delay in receipt of acknowledgements of Reg. articles, and delay in delivery of unregistered articles.

Tele-communications : Complaints about telegraph service generally relate to delay in transmission, mutilation and non-delivery of telegrams.

On the telephone side the complaints mostly relate to delay in clearing of local faults, delay in putting through trunk calls, discrepancies in local and trunk call bills and delay in provision of new telephones and shifting.

(c) There is a Complaints Organisation which apart from looking into each

complaint, takes remedial action to plug loop-holes which give rise to complaints.

Postal: The working of the Department is constantly under review on the postal side and instructions have been issued for expeditious payment of money orders lost in transit. Instructions to handle acknowledgements both in respect of M.Os. and Registered articles have also been issued. The Department has supplied stapling machines in bigger offices for proper fastening of acknowledgements which get detached from the articles and thus give rise to complaints. Better arrangements for the delivery of Express Delivery articles have also been made by certain readjustments of staff. The training of postal clerks has also been extended in the Training Centres so that they get a better grounding in their professional work. An Efficiency Bureau, Work Study Unit are being set up with a view to improving efficiency and increasing productivity.

Tele-communications: On the telegraphs side, Morse working is being progressively replaced by high speed working on teleprinters; open wire lines which are susceptible to frequent interruptions are being replaced by Co-axial cables and Microwave systems; and Telex service is being introduced progressively in the principal cities. The Telegraph Operators are also being given better training in handling traffic through the latest systems of transmission.

As regards telephone service, a continuous watch is being maintained on the quality of the service rendered to subscribers through statistical quality control techniques. Special observation units to assess the quality of service have been started. Additional equipment is being installed in many exchanges to cope with the increased traffic. The capacity of exchanges is also being increased within the limits of available resources, large blocks of trunk circuits are being added on all important routes by using latest equipment like co-axial cables, micro-wave systems. Additional trunk positions are also being provided to reduce delays in the handling of trunk calls. Telephone Operators are being given extended training to improve their efficiency and general level of courtesy to the public.

DEVELOPMENT OF FORESTS

2977. SHRI P. C. ADICHAN: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the steps taken for the development of forests and forest resources during the Fourth Plan;

(b) the total amount of funds allocated for the purpose;

(c) how much of this has been spent so far; and

(d) what assistance is being given to the States for the Development of forests and forest resources ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) During the Fourth Plan greater emphasis is to be laid on schemes relating to raising of forest plantations, development of forest communications and survey of forest resources. But Fourth Plan is still to be finalised.

(b) No final decision about the total amount to be allocated for forestry schemes during the Fourth Plan has been taken.

(c) In the Annual plans which have been implemented since 1966-67, an amount of about Rs. 2,347 lakhs is reported to have been spent by the States and U.T. Governments during the years 1966-67 and 1967-68 (anticipated). In addition, an amount of Rs. 639 lakhs would have been incurred during the period on the operation of Central and Centrally sponsored schemes included under the Forestry Sector.

(d) For the scheme "Plantation of Quick-growing Species" the State Governments are being provided 100% grant limited to actual expenditure and subject to a maximum of Rs. 200/- per acre. For the scheme "Forest Resources Survey" it is proposed to give 50% loan and 50% grant for the implementation of the scheme. The pattern of assistance for all other forestry plan schemes in the State sector is 30% loan and 20% grant.

TELEPHONE CONNECTIONS IN DELHI

2978. SHRI PREM CHAND VERMA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of applications pending for the grant of telephone connections in Delhi at present;

(b) the number of applications pending in the last year and the number of connections given during this year;

(c) on the basis of these figures, how long does it take a person to get a telephone connection; and

(d) whether it will be possible to meet the genuine demand for telephone connections at the end of the Fourth Plan period ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) 63,021 as on 1-11-67.

(b) Applications pending as on 1-4-1966 —49709.

Number of connections given during the last financial year (1966-67)—3756.

(c) The longest period is 3 to 4 years under the OYT scheme. Under the General Category, application for certain areas are pending since December, 1954.

(d) The demand for new telephone connections has always been on the increase and even though efforts are being made to step up the production of exchange equipment and other essential stores within the available resources, it is not expected to meet fully all demands for telephone connections by the end of 1970-71. Even if the present waiting list is wiped out by then, another one will build up by then.

TRUNK CALL OFFICES IN HIMACHAL PRADESH

2979. SHRI PREM CHAND VERMA: Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of applications received from Himachal Pradesh areas for the opening of Trunk Call Offices pending with his Department and the number of them pending for more than a year; and

(b) the reasons for the non-disposal of the long-standing applications ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) The applications received from Himachal Pradesh areas for the opening of trunk Call Offices pending with the Department are for 23 stations out of which cases for 7 stations are pending for more than a year.

(b) In reply to Unstarred Question No. 8476 answered in the Lok Sabha on 9th August, 1967, it was stated that 12 Public Call Offices were proposed to be opened in the Himachal Pradesh during the Fourth Five Year Plan. So far, 7 Public Call Offices have been opened and 7 sanctioned proposals are pending execution. The limitation on the number of Public Call Offices is due to lack of resources.

TRUNK CALL OFFICES IN BORDER AREAS

2980. SHRI PREM CHAND VERMA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government are contemplating any change in their policy of sanctioning trunk call offices in border areas of hills; and

(b) if so, when the policy is likely to be finalised ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b). A fairly liberal policy is adopted in regard to the opening of Public Call Offices in border areas. Provided the annual loss is not excessive, Public Call Offices are sanctioned for places recommended by the State Government and Defence authorities.

TELEPHONE EXCHANGES IN DELHI

2981. SHRI PREM CHAND VERMA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that most of

the equipment in the telephone exchanges in Delhi is old and obsolete; and

(b) if so, the steps being taken to replace the old and unserviceable equipment ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No.

(b) Old equipment is replaced whenever it becomes unserviceable.

हिन्दी सलाहकार समिति

2982. श्री रामावतार शर्मा :
श्री शिवकुमार शास्त्री :
डा० सूर्य प्रकाश पुरी :
श्री रामजी राम :

क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय की हिन्दी सलाहकार समिति ने कोई निर्णय किए थे; और

(ख) उन निर्णयों को कब तक कार्यान्वित किया जायेगा ?

विधि मंत्री (श्री गोविन्द मेनन) : (क) समिति ने यह सिफारिश की है कि एक विधि जरनल जिसमें उच्चतम न्यायालय के रिपोर्ट-योग्य निर्णय अन्तर्विष्ट हों और दूसरा जरनल जिसमें उच्च न्यायालयों के ऐसे ही निर्णय अन्तर्विष्ट हों, हिन्दी में, ऐसे उपयुक्त अभिकरण द्वारा निकाले जाएं जो कि भारत सरकार के विधि मंत्रालय की संरक्षता में कार्य करे ।

(ख) इस विषय की परीक्षा की जा रही है और किसी निर्णय पर पहुंचने में और इस सिफारिश को कार्यान्वित करने के लिये आवश्यक संगठन स्थापित करने में कुछ महीने लग सकते हैं ।

दिल्ली टेलीफोन निर्देशिका का हिन्दी में प्रकाशन

2983. श्री रामावतार शर्मा :
डा० सूर्य प्रकाश पुरी :
श्री प्रकाशवीर शास्त्री :
श्री आत्म दास :
श्री रामजी राम :

क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली टेलीफोन निर्देशिका के हिन्दी में प्रकाशन के सम्बन्ध में हाल में किये गये निर्णयों को कब तक क्रियान्वित किये जाने की सम्भावना है;

(ख) अब तक किये गये निर्णय को क्रियान्वित करने में किन-किन मुख्य कठिनाइनों का सामना करना पड़ रहा है; और

(ग) क्या सरकार का विचार उन राज्यों के अनुभवों का लाभ उठाने का है जहां पर टेलीफोन निर्देशिका पहले ही हिन्दी में प्रकाशित की जा चुकी है ?

संसद्-कार्य विभाग तथा संचार विभाग में राज्य-मंत्री (श्री इ० कु० गुजराल) : (क) दिल्ली टेलीफोन प्रणाली की हिन्दी टेलीफोन निर्देशिका अप्रैल, 1968 तक निकाल दिये जाने की संभावना है :—

(ख) निम्नलिखित मुख्य कठिनाइयां थीं :—

(1) हिन्दी में पाण्डुलिपि तैयार करने के लिये उपयुक्त कर्मचारियों की कमी । कर्मचारियों को अभी भी अपेक्षित अनुभव प्राप्त करना है ।

(2) कार्य हाथ में लेने के लिये उपयुक्त मुद्रकों की नियुक्ति । अभी तक दो बार मांगे गए टेंडरों के उत्तर संतोषप्रद नहीं थे ।

(ग) हिन्दी में टेलीफोन निर्देशिका अभी तक उत्तर प्रदेश सर्कल में ही प्रकाशित हुई है। उत्तर प्रदेश सर्कल की टेलीफोन निर्देशिका के सूचना वाले भाग का जो अनुवाद हुआ है वह कुछ हद तक दिल्ली की टेलीफोन निर्देशिका के लिये उपयोगी हो सकता है।

TAKE-OVER OF RICE MILLS BY THE STATES

2984. SHRI MARANDI :
SHRI MAYAVAN :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) how many States have so far taken over the rice mills; and

(b) what kind of assistance will be provided by the Centre to the States in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Information is being collected from the State Governments and will be laid on the Table of the Sabha as soon as it is received.

(b) There is no proposal before Government to provide any assistance to the States in this regard.

P. & T. ADVISORY BUREAU

2985. SHRI BEDABRATA BARUA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that a P. & T. Advisory Bureau is proposed to be set up in the country to undertake special studies for the improvement of efficiency in the P. & T. Department; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b). No. It may, however, be stated that an Efficiency Bureau and a Work Study Unit are being organized in the P. & T. Board. The functions of the Efficiency Bureau will be to undertake such special studies as may be entrusted to them by the P. & T. Board. The Work Study Unit will review working methods with a view to streamlining procedures and improving the efficiency and productivity of the P. & T. Department.

The Administrative Reforms Commission also have set up a Working Group on P. & T. to examine the administrative structure and working procedures and suggest reforms with a view to securing greater efficiency in the services rendered to the community consistent with economy.

POST OFFICES

2986. SHRI BEDABRATA BARUA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of Post Offices which were proposed to be opened in the country during 1966-67;

(b) the number of Post Offices opened so far; and

(c) the number of Post Offices opened in Assam during the said period ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) 2,400, subject to removal of the restrictions then existing on opening of new Extra Departmental Branch Post Offices.

(b) 753 (Upto 30-9-67).

(c) 42.

TELEPHONE EXCHANGES

2987. SHRI BEDABRATA BARUA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of Telephone Exchanges opened during 1966-67; and

(b) the number of new telephone connections given on demand during 1966-67 ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) 184.

(b) 75,086.

STRIKE BY BARGEMEN OF PANAJI PORT, GOA

2988. SHRI B. K. MODAK :
SHRI P. P. ESTHOSE :
SHRI E. K. NAYANAR :
SHRI UMANATH :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that Bargemen in the Panaji Port, Goa went on strike on the 1st November, 1967;

(b) if so, what are their demands; and

(c) the steps taken by Government to settle the dispute ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes.

(b) The demand was that the bargemen should be treated as Port and Dock Workers in order that the benefits under the Recommendations of the Central Wage Board for Port and Dock Workers as accepted by the Central Government from time to time, could accrue to them.

(c) The dispute was referred to adjudication by the Goa Administration on the 3rd November, 1967. The strike was called off on 17th November, 1967 after the employers and workmen entered into a settlement of the demands on the 15th November 1967 pending the award of the Tribunal.

पटसन उद्योग सम्बन्धी केन्द्रीय मजूरी बोर्ड

2989. **श्री ना० स्व० शर्मा** :
श्री अटल बिहारी वाजपेयी :
श्री शारदा नन्द :

क्या **श्रम तथा पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पटसन उद्योग के प्रबन्धकों ने कर्मचारियों को लाभ पहुंचाने वाली केन्द्रीय मजूरी बोर्ड की सिफारिशों को कार्यान्वित नहीं किया है; और

(ख) यदि हां, तो उन्हें कार्यान्वित करने के लिये क्या कार्यवाही की जा रही है ?

श्रम तथा पुनर्वास मंत्री (श्री हाथी) : (क) और (ख). इस मामले पर 28 अक्तूबर 1967 को नई दिल्ली में हुई पटसन संबंधी औद्योगिक समिति की बैठक में विचार-विमर्श किया गया। श्रमिकों के प्रतिनिधियों ने बताया कि ऐसे भी मामले हैं जहां रोजगार-पुस्तिकाओं, गुजारे लायक मजूरी की अदायगी और श्रमिकों को स्थायी करने के सम्बन्ध में बोर्ड की सिफारिशें पूर्णतः लागू नहीं की गई हैं। इन मामलों के सम्बन्ध में समिति के निष्कर्षों का एक विवरण सभा पटल पर रखा गया है। **[पुस्तकालय में रखा गया—देखिये संख्या** L.T.—1862/67] । इन निष्कर्षों को राज्य सरकारों के ध्यान में ला दिया गया है, जिसके द्वारा सिफारिशों को लागू कराया जा रहा है।

बरेली में कलक्टर-बक गंज स्थित टेलीफोन केन्द्र

2990. **श्री मोहन स्वरूप** : क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार बरेली (उत्तर प्रदेश) में कलक्टर-बक गंज स्थित टेलीफोन केन्द्र को बन्द करने के प्रश्न पर विचार कर रही है;

(ख) यदि हां, तो इसके क्या कारण हैं; और

(ग) यदि नहीं, तो क्या उसका विस्तार करने की सरकार की कोई योजना है और यदि हां, तो उसका ब्यौरा क्या है ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य-मंत्री (श्री इ० कु० गुजराल) : (क) से (ग). कलक्टर-बक गंज में टेलीफोन सेवा 50 लाइन के एक छोटे स्वचल एक्सचेंज से प्रदान की जाती है, जिसका मूल एक्सचेंज बरेली एक्सचेंज है। 39 कनेक्शन काम कर रहे हैं। मौजूदा एक्सचेंज में आगे कोई और कनेक्शन देने की क्षमता नहीं है।

अगले तीन वर्षों में बरेली की टेलीफोन प्रणाली स्वचल प्रणाली में बदल दिये जाने की संभावना है जब कि मौजूदा कलक्टर-बक गंज के सभी कनेक्शनों को नये स्वचल एक्सचेंज पर स्थानान्तरित कर दिया जाएगा। विभाग इस प्रस्ताव की जांच कर रहा है कि अंतरिम अवधि के दौरान कलक्टर-बक गंज क्षेत्र की मांगों की पूर्ति किस तरह की जाए, यानी क्या स्वचल प्रणाली में बदले जाने के पहले मौजूदा छोटे-स्वचल एक्सचेंज की क्षमता बढ़ा कर या सिटी करचल एक्सचेंज की क्षमता बढ़ा कर और उस एक्सचेंज पर कलक्टर-बक गंज एक्सचेंज क्षेत्र के सभी कनेक्शनों को स्थानान्तरित करके उनकी पूर्त्ति की जाए ? इस मामले में अभी कोई अन्तिम निर्णय नहीं लिया गया है ?

Hirakud Seed Farm

2991. SHRI SRADHAKAR SUPAKAR: Will the Minister of FOOD AND AGRICULTURE be pleased to state.

(a) the area of land allotted to the Hirakud Seed Farm and actually cultivated this season for raising better seeds; and

(b) the number of acres let out to the local people and how many acres are lying idle ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The Hirakud Farm is expected to comprise of about 10,000 acres. An area of 2380 acres has so far been transferred to the Farm by the State Govt. Of this area, 450 acres have so far been put under cultivation.

(b) The information is being collected from the Farm and will be placed on the Table of the Sabha as soon as it is received.

Code of Discipline Among Labour

2993. SHRI SHRI CHAND GOEL : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the Central implementation and Evaluation Committee has found that according to the official estimates, 10·5 million man-days were lost in 1966;

(b) whether Government propose to formulate some code of discipline to check this loss; and

(c) whether the proposed code will have any statutory authority ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) The total number of man-days lost during 1966 was 138·46 lakhs.

(b) Clause II (iii) of the Code of Discipline evolved in May 1958. provides that there should be no strike or lock-out without notice. Clause II (vi) of the Code further lays down that managements and unions will avoid sit-down and stay-in-strikes and lock-outs. The Industrial Truce Resolution requires that under no circumstances should there be interruption in or slowing down of production. In the Government's view, what is now required is the full observance of the existing provisions and not the formulation of a new Code.

(c) Does not arise.

Ban on Australian Stamps

2994. SHRI SHRI CHAND GOEL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that recently the Australian Government have issued certain stamps depicting two naked women;

(b) whether Government are aware that the entry of such stamps in our country will have an adverse effect on our morals; and

(c) whether Government are contemplating to ban the entry of such stamps in the country?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Information is available only in respect of the issue of a special 4c postage stamp by Australian Postal Administration on 20-9-1967, on the occasion of Vth World Congress of Gynaecology and Obstetrics depicting two seated female figures in an anatomy textbook style to indicate two separate fields of gynaecology and obstetrics.

(b) and (c) *Prima facie* the portrayal on the stamp is not obscene. Hence the question to ban the same does not arise.

मछली सुखाने का तरीका

2995. **श्री महाराज सिंह भारती** : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने मछली सुखाने के लिए कोई वैज्ञानिक, सस्ता तथा सभी मौसमों में काम आने वाला तरीका अथवा मशीन बनाई है; और

(ख) यदि हां, तो मशीन का ब्यौरा क्या है तथा उसके बारे में वाणिज्यिक स्तर पर हुई प्रगति के बारे में क्या रिपोर्ट है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मन्त्री (श्री अन्नासाहिब शिन्दे) : (क) एर्नाकुलम स्थित मत्स्य पालन तकनालोजी सम्बन्धी केन्द्रीय संस्थान मछली सुखाने के प्लान्ट के डिजाइन पर कार्य करता रहा है। उन्होंने एक छोटा पाइलट प्लान्ट तैयार किया है।

(ख) वाष्प दिए गए लोहे के पाइपों द्वारा गर्म की गई चिमनी में मछली सुखाने का काम किया जायगा। एक ब्लोयर परदार पाइपों के ऊपर हवा का धीमा बहाव बनाए रखता है और इस प्रकार हवा गर्म होकर चौरस ट्रे पर रखी मछलियों पर पड़ती है। भरने और ले जाने में सरलता लाने के लिए ट्रालियों में ट्रे को लगा दिया जाता है। आर्द्रता शोषक रूप से प्रेरित निकास हवा को बाहर निकालता है ।

रूपरेखा सहित पाइलट प्लान्ट का आवश्यक ब्यौरा हाल ही में मात्स्यकी विभागों के लिए उपलब्ध किया गया है । ये प्लान्ट अभी स्थापित किए जाने हैं और वाणिज्यिक सम्बन्धी उत्पादन के लिए प्लान्ट स्थापित करने के प्रश्न पर पाइलट-प्लान्ट अध्ययन के परिणामों के आधार पर विचार किया जाएगा।

SUGAR QUOTA FOR DELHI

2996. SHRI KANWAR LAL GUPTA :
SHRI YASHPAL SINGH :
SHRIMATI TARKESHWARI SINHA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have diverted 2300 quintals of Sugar out of Delhi quota to the open market in the capital after decontrol on the 23rd November;

(b) whether Delhi Administration was consulted before taking this decision;

(c) if not, the reason therefore;

(d) whether the Delhi Administration has protested against this decision; and

(e) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c) Under the policy of partial control on sugar, Government has decided to take only about 60% of the sugar production during 1967-68 at fixed prices for distribution through controlled channels. The policy applies to all States and Union Territories, and quotas of all States have been reduced in proportion to their previous quotas, . The question of consulting any particular State Government or Administration does not arise.

(d) and (e). The Delhi Administration asked for increase in their quota but this request could not be agreed to in view of the limited quantity available for distribution through controlled channels.

MILK PROCUREMENT BY D.M.S.

2997. SHRI KANWAR LAL GUPTA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have started a scheme of intensive cattle development programme in neighbouring districts of Haryana, U.P. and Rajasthan to augment the supply of milk to D.M.S.

(b) if so, the details thereof; and

(c) whether it is a fact that a major portion of money on this scheme is spent on the administration ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b) A Centrally Sponsored Scheme for the establishment of 4 Intensive Cattle Development projects (2 in Haryana and 1 each in Uttar Pradesh and Rajasthan) has been sanctioned in June, 1967 at a total estimated cost of Rs. 313·52 lakhs for the period upto the 31st March, 1971.

The Scheme aims at development of cattle and increasing the production of milk for supply to Delhi Milk Scheme. The scheme attends to all aspects of Cattle Development *viz.* controlled breeding, better feeding, effective disease control, proper management and marketing duly supported by feeds and fodder development and rural dairy extension activities in a planned and coordinated manner.

The scheme is being implemented by the concerned State Departments of Animal Husbandry and is eligible for central assistance at the rate of 75% grant and 25% loan on the basis of actual expenditure to be incurred by them.

(c) The expenditure on administration works out to Rs. 9·23 lakhs out of a total cost of Rs. 313·52 lakhs *i.e.* about 2·94% of the total cost of the scheme which is considered reasonable.

Demand For Telephones

2998. SHRI S. S. KOTHARI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that there is a considerable demand for new telephones in the major Indian cities;

(b) if so, the steps Government are taking to meet the demand; and

(c) within what period the demand is likely to be met?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes.

(b) New exchanges are being opened and existing telephone exchanges are being expanded to the extent possible consistent with the availability of equipment and financial resources.

(c) It is expected that most of the applicants now on the waiting list may be provided with telephone connections within a period of about five years. However, additional demand is likely to build up in the meantime.

Increase in Production in Public Sector

2999. SHRI S. S. KOTHARI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that productivity of labour in certain public sector enterprises has increased with incentive schemes and production bonuses; and

(b) if so, the steps taken to introduce such schemes and bonuses in enterprises which do not have them ?

THE MINISTER OF LABOUR & REHABILITATION (SHRI HATHI) : (a) and (b). Information is being collected and will be laid on the table of the House.

Review Of Various Laws

3000. SHRI S. S. KOTHARI : Will the Minister of LAW be pleased to state :

(a) whether Government review periodically the various laws on the Statute Book to see if some of them or parts thereof have become redundant or obsolete;

(b) if so, when the last review was conducted; and

(c) what conclusions were arrived at and what action was taken ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : (a) Yes.

(b) 1964.

(c) The Repealing and Amending Act, 1964 (52 of 1964) was enacted. *vide* Schedule I to the Act, 93 Acts were either wholly or partially repealed while *vide* Schedule II to the Act, amendments were carried out in the case of 17 Acts.

Minor Irrigation Schemes

3001. SHRI RABI RAY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether priority has been assigned to minor irrigation schemes like pump-sets, tube-wells, bore-cum-dug wells since 1966-67 after the replacement of the programme

for drought-protection to that of intensive cultivation; and

(b) the details of distribution of pump-sets and tube-wells and bore-cum-dog wells in different States ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE) : (a) After the successive droughts of 1965-66 and 1966-67, the importance of minor irrigation works, especially wells, tubewells and pumpsets, has been appreciated throughout the country and such work have gained a new emphasis in planning. The importance of irrigation in intensive agriculture, particularly for the high-yielding varieties programme, has led to an unprecedented demand for wells, tubewells, pumpsets, etc. The trend towards intensive irrigation has also brought out the necessity for such works. In appreciation of these developments, high priority is being accorded to schemes relating to works referred to above.

(b) Four annexures are laid in the Table of the House. [*Placed in Library. See* No. L.T.—1863/67], indicating the progress in respect of (i) private tubewells and filter points, (ii) pump-sets, (iii) construction of State tubewells, and (iv) boring and deepening of wells.

R.M.S. Divisions in Orissa

3002. SHRI RABI RAY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the criterion of sanctioning new additional R.M.S. Divisions in different States and their number in different States at present;

(b) whether it is a fact that there is only one R.M.S. division in the State of Orissa;

(c) whether it is also a fact that on the 11th January, 1967, the then Communications Minister in course of his inaugural speech at the opening session of All-India R.M.S. Employees Union Conference announced that another new R.M.S. division will be created at Sambalpur in Orissa; and

(d) if so, the decision taken by Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS & COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) An existing R.M.S. Division can be bifurcated to form a new Division when the strength of Class III staff including leave reserve and weekly off staff in the Division is 500 or more and Railway route length of the division exceeds 3000 Kilometers.

The number of RMS Divisions in the various States at present is Given below :

Andhra State	4
Assam (Nagaland, Tripura and Manipur)	1
Bihar	3
Delhi	1
Gujarat	2
J.&K.	Nil
Kerala	1
Madras	3
Maharashtra (Goa, Daman & Diu)	4
Madhya Pradesh	2
Mysore	2
Orissa	1
Punjab (Haryana, Himachal Pradesh & Chandigarh)	2
Rajasthsn	2
U.P.	4
West Bengal	3

(b) Yes.

(c) No.

(d) Does not arise.

Employment Exchanges

3003. SHRI RABI RAY : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the employers in both public sector and those engaged in non-agricultural activities are submitting to Employment Exchanges a quarterly return in respect of their staff strength, vacancies and shortages and a biennial return showing occupational distribution of their employees;

(b) if so, how far these Employment Exchanges have been able to supply them the required personnel to fill up the vacancies and

(c) the industry-wise break-up of the reported vacancies and their subsequent filling up through Employment Exchanges?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes.

(b) A statement showing the number of vacancies notified to and filled by public and private sector establishments through the Employment Exchanges during the years 1964 to 1967 (Statement I.) is laid on the Table of the House. [*Placed in Library. See* No. L.T.—1864/67].

(c) An industry-wise break up of the vacancies notified to the Employment Exchanges during the years 1964 to 1967 (Statement II) is laid on the Table of the House. [*Placed in Library. See* No. L.T.—1864/67]. Information regarding the number of vacancies filled classified by industry divisions is not being collected.

कृषि और उद्योग में सहयोग

3004. **रघुवीर सिंह शास्त्री** : क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वाणिज्य और उद्योग मंडलों के महासंघ ने अक्तूबर, 1967 में नई दिल्ली में एक विचार गोष्ठी का आयोजन किया था, जिसमें कृषि और उद्योग के सहयोग के द्वारा आर्थिक प्रगति के विषय पर विचार विमर्श किया गया था;

(ख) यदि हां, तो उसके क्या निष्कर्ष निकले ह और इस विषय में सरकार की क्या प्रतिक्रिया है; और

(ग) उद्योगों के कृषि के लिए वास्तविक सहयोग प्राप्त करने के लिए सरकार ने क्या कार्यवाही की है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्नासाहिब शिन्दे) : (क) से (ग). एक विवरण सभा पटल पर रखा गया है । **[पुस्तकालय में रखा गया है । देखिये संख्या LT—1865/67]** ।

मैसूर में संकर मक्का का उत्पादन

3005. **श्री रघुवीर सिंह शास्त्री** : क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मैसूर में संकर मक्का का उत्पादन बड़ी तेजी से बढ़ रहा है और मैसूर के मुख्य मंत्री ने अन्य राज्यों को बड़ी मात्रा में संकर मक्का देने की पेशकश की है; और

(ख) यदि हां, तो उसका व्यौरा क्या है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) और (ख). जी हां। मैसूर के मुख्य मन्त्री से एक पत्र प्राप्त हुआ था जिसमें यह बताया गया था कि इस वर्ष उनके राज्य में लगभग 80,000 एकड़ क्षेत्र पर संकर मक्का की खेती की गयी है और मैसूर बहुत बड़ी मात्रा में औद्योगिक प्रयोग के लिये मक्का देने की स्थिति में होगा । तथापि, राज्य सरकार ने यह मात्राएं ठीक ठीक नहीं बतायी हैं जो कि वह अन्य राज्यों के प्रयोग के लिये दे पायेगा ।

बेरोजगार व्यक्ति

3006. **श्री रघुवीर सिंह शास्त्री** : क्या **श्रम तथा पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि चौथी पंचवर्षीय योजना के आरम्भ में बेरोजगार व्यक्तियों की संख्या लगभग 10 लाख थी जिसके चौथी पंचवर्षीय योजना के अन्त तक बढ़ कर 230 लाख तक हो जाने की संभावना है; और

(ख) इस बढ़ती बेरोजगारी को समाप्त करने के लिये सरकार का विचार क्या कार्यवाही करने का है ?

श्रम तथा पुनर्वास मंत्री (श्री हाथी) : (क) योजना आयोग ने चौथी पंचवर्षीय योजना का मसौदा तैयार करते हुए, बेरोजगार व्यक्तियों की संख्या नीचे लिखे अनुसार आंकी है:—

माच, 1966—90 लाख से 1 करोड़
मार्च, 1971—1 करोड़ 30 लाख से 1 करोड़ 40 लाख

(ख) वार्षिक योजनाओं में सम्मिलित विभिन्न विकास कार्यक्रमों द्वारा, आशा है, बेरोजगार लोगों को बढ़े हुए नियोजन अवसर प्राप्त होंगे।

DEEP SEA FISHING SCHEMES IN ORISSA

3008. SHRI CHINTAMANI PANIGRAHI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the figures of expenditure on deep sea fishing schemes in Orissa in 1966-67 have been made available to Government;

(b) if so, what amount was provided;

(c) what amount was actually spent on the schemes;

(d) what was the allocation for 1967-68 and how was it spent; and

(e) what is the provision for 1968-69 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE): (a) to (c). In respect of the scheme of "Intensive Production, processing and marketting of marine fish", the Government of Orissa have intimated an expenditure of Rs. 20·97 lakhs during 1966-67 against a provision of Rs. 26·19 lakhs. The Fisheries Development Corporation Orissa, has intimated an expenditure of Rs. 46,000 against a provision of Rs. 1·08 lakhs for deep sea and off-shore fishing in 1966-67.

(d) The provision for 1967-68 for the scheme of "Intensive Production, processing and marketing of marine fish" is Rs. 22.04 lakhs which the Government of Orissa expect to utilize fully. The provision made by the Fisheries Development Corporation, Orissa, for the scheme of 'Deep Sea and off-shore fishing' is Rs. 2 lakhs against which the expenditure incurred so far is Rs. 35,000.

(e) The proposed outlay for 1968-69 against the Government of Orissa's scheme for "Intensive Production, processing and marketting of marine fish" is Rs. 26·00 lakhs. The proposed outlay for the State Fisheries Development Corporation, Orissa, for 1968-69 on the scheme of "Deep Sea and Off-shore fishing" is Rs. 8 lakhs.

SINGAPORE FIRM'S OFFER TO SELL RICE

3009. SHRI MADHU LIMAYE : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government's attention has been drawn to the statement of Kerala Minister, Shri Koya published in the *Free Press Journal* of the 1st October, 1967 in which he had said that a Singapore firm had agreed to sell 1 lakh tons of rice to Kerala at international prices;

(b) whether this offer/possibility was explored; and

(c) the price at which this rice was available ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). Government have not seen the statement referred to of the Education Minister of Kerala, Shri Koya. A Singapore firm had offered 50,000 tonnes of Italian rice at Pounds Sterling 58 per tonne C. & F. and subsequently a further quantity of 100,000 tonnes also of Italian rice at U.S. Dollars 163/50 per tonne C. & F. on behalf of its principals in Europe. The offers were considered but could not be accepted as enquiries made by Government revealed that the offers were not genuine and were unlikely to materialise.

ALLOCATION OF FOODGRAINS TO STATES

3010. SHRI MADHU LIMAYE :
SHRI S. M. BANERJEE :
SHRI G. C. DIXIT :
SHRI NIHAL SINGH :
SHRI RAMAVATAR SHASTRI

Will the Minister of FOOD & AGRICULTURE be pleased to state :

(a) the monthly quotas of foodgrains allocated to different states by the Centre from June, 1967 onwards;

(b) the actual despatch of foodgrains to States, month-wise;

(c) whether there is any discrepancy in the figures of foodgrains despatched by the Centre and the grains received by the States;

(d) if so, how much; and

(e) the reasons for this discrepancy?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). A statement is laid on the Table of the House. [*Placed in Library. See* No. L.T.—1866/67.]

(c) to (e). The quantities of foodgrains despatched during a month are not received in full by the State during the same month. Receipt during a month consists partly of receipts against despatches of earlier months and partly of receipts against despatches during the month. As such, there will always be a difference between the figures of foodgrains despatched during a month and those of receipts during the same month. Figures of receipts by the State Governments are not available from all the States, and, as such, the actual difference between the figures of despatches and of receipts cannot be indicated.

Food Supplies to States

3011. SHRI MADHU LIMAYE : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government's attention has been drawn to the losses suffered by the public as a result of the difference or shortfall in the foodgrains supplied/despatched by the Centre and the foodgrains received by the States/Flour Mills;

(b) if so, the percentage of this shortfall/difference;

(c) its monetary value in the last 2-3 years; and

(d) the steps taken to check these losses and remove the difference/short-fall altogether ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Government have received some complaints about such differences or shortfalls from some of the States and Flour Mills.

(b) Despatches of foodgrains are made from the ports to the Central Storage Depots, the States and the Roller Flour Mills. Foodgrains are also issued from the Central Storage Depots to the States and the Roller Flour Mills. The claims for any shortages in transit are raised directly by the consignee with the Railways. Such claims raised by the States or the Roller Flour Mills against the Railways are not ordinarily reported to the Government who have regular information only about the shortages detected in consignments received in the Central Depots. The percentages of such transit losses detected have been 0·31 during 1964-65, 0·29 during 1965-66 and 0·47 during 1966-67.

(c) Since Government have no regular information about the shortfalls in the quantities received by the States and the Flour Mills during the last 2 or 3 years it is not possible to indicate the monetary value of such transit losses.

(d) Every effort has been made, consistent with the very heavy import of foodgrains during the last two years and the urgency of moving on a massive scale foodgrains to the needy areas, to minimise these losses.

PRE-INVESTMENT SURVEY OF FOREST RESOURCES

3012. SHRI MARANDI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the pre-investment survey of forest resources initiated in 1965 to investigate the economic availability of forest raw materials for the development of wood-based industries has since been completed;

(b) if so, the results thereof; and

(c) the practical steps taken to develop wood-based industries ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir.

(b) and (c). Do not arise.

चुनाव सम्बन्धी पुस्तिका :

3013. श्री हुकम चन्द कछवाय : क्या विधि मंत्री 8 अगस्त, 1967 के अतारांकित प्रश्न संख्या 8247 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या संसदीय तथा विधान सभा के लिए चुनाव लड़ने वाले उम्मीदवारों के

लिए पुस्तिका इस बीच प्रकाशित हो गई है;

(ख) यदि हां, तो हिन्दी और अंग्रेजी में, पृथक-पृथक कितनी प्रतियां छापी गई हैं; और

(ग) यदि नहीं, तो इसमें कितना समय और लगने की सम्भावना है ?

विधि मंत्री (श्री गोविन्द मेनन) :(क) से (ग). जी नहीं । पुस्तिका का अंग्रेजी में प्रकाशन फरवरी, 1968 के अन्त तक होने की आशा है । उसके पश्चात् उसका हिन्दी संस्करण प्रकाशित किया जाएगा ।

दिल्ली के सुपर बाजार से टैरीलीन का गायब हो जाना

3014. **श्री हुकम चन्द कछवाय** : क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे **कि** :

(क) क्या यह सच है कि सुपर बाजार, दिल्ली से गत वर्ष 3750 रुपए के मूल्य का 65 मीटर टैरीलिन कपड़ा रहस्यमय ढंग से गायब हो गया था;

(ख) क्या खोये गये इस माल की कोई खोज की गई थी अथवा इसे बट्टे खाते में डाल दिया गया था;

(ग) क्या चुराये गये इस माल की रपोर्ट पुलिस में दर्ज कराई गई थी; और

(घ) यदि हां, तो उसका क्या परिणाम निकला ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री एम० एस० गुरुपदस्वामी) : (क) जी नहीं । तथापि, सुपर बाजार से अगस्त, 1967 में लगभग 2,430 रुपए के मूल्य का 48½ मीटर टैरीलिन कपड़ा चोरी हुआ बताया जाता है ।

(ख) जी हां । खोज की गई थी । माल अभी बट्टे खाते में नहीं डाला गया है ।

(ग) जी हां ।

(घ) पुलिस चोरी का पता नहीं लगा सकी है ।

बाढ़ग्रस्त क्षेत्रों में बांटा गया अनाज

3015. **श्री हुकम चन्द कछवाय** : क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

केन्द्रीय तथा राज्य सरकारों द्वारा इस वर्ष बाढ़ पीड़ित लोगों में कितना अनाज बांटा गया है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना साहिब शिन्दे) : केन्द्रीय सरकार ने निम्नलिखित राज्यों को बाढ़ से प्रभावित लोगों में मुफ्त बांटने के लिये 9147 मीटरी टन उपहार खाद्यान्न आवंटित किये हैं:—

	मीटरी टन
बिहार . .	5,547
उत्तर प्रदेश . .	1,000
पश्चिमी बंगाल .	2,000
राजस्थान . .	600

सभी राज्यों से यह बताने के लिये अनुरोध किया गया था कि उन्होंने इस वर्ष बाढ़ पीड़ित जनता में खाद्यान्नों की कितनी मात्रा वितरित की है । अब तक 15 राज्यों तथा संघ शासित प्रदेशों से उत्तर प्राप्त हुये हैं और स्थिति नीचे दी जाती है:—

(क) आन्ध्र प्रदेश तथा मणिपुर और पांडिचेरी के प्रशासनों ने सूचित किया है कि इस वर्ष उनके क्षेत्रों में कोई बाढ़ नहीं आयी थी ।

(ख) केरल तथा नागालैण्ड और अंडमान तथा निकोबार द्वीपसमूह, गोआ और त्रिपुरा के प्रशासनों ने सूचित किया है कि उन्होंने इस वर्ष बाढ़ पीड़ित क्षेत्रों में खाद्यान्नों का वितरण नहीं किया है ।

(ग) बिहार, उड़ीसा, मद्रास और महाराष्ट्र की राज्य सरकारों तथा दिल्ली प्रशासन ने सूचित किया है कि उन्होंने बाढ़ पीड़ित जनता में निम्नलिखित मात्रा में खाद्यान्न वितरित किये हैं:—

	मीटरी टन
बिहार .	1,238.007
उड़ीसा .	1,108.000
दिल्ली . .	455.900
मद्रास . .	.600
महाराष्ट्र	.430

मद्रास राज्य में एक बोरी सूजी भी वितरित की गयी थी।

(घ) उत्तर प्रदेश सरकार ने सूखा तथा बाढ़ सहित प्राकृतिक विपदा से उत्पन्न कमी की स्थिति का मुकाबला करने के लिये 25 जिलों को जुलाई-अक्तूबर, 1967 में कुल 1,41,650 मीटरी टन खाद्यान्न आवंटित किये थे। उन्होंने बाढ़ से पीड़ित लोगों में मुफ्त सहायता के रूप में बांटे गये खाद्यान्नों की मात्रा नहीं बतायी है। यह सूचना प्राप्त होते ही सभा के पटल पर रख दी जायगी।

(ङ) पंजाब सरकार ने बाढ़ पीड़ित जनता में कोई खाद्यान्न वितरित नहीं किये थे। लेकिन उन्होंने उन गांवों में जहां बाढ़ से 50 प्रतिशत से अधिक फसलें नष्ट हो गयी थीं, वहां जरूरतमन्द तथा गरीब परिवारों को एक मास के लिये 70 पैसे प्रति व्यक्ति की दर से कुल एक लाख रुपये नकद अनुदान के रूप में वितरित किये। प्रभावित गांवों में खाद्यान्न डिपो खोल दिये गये जहां सम्बन्धित परिवार नकद भुगतान कर गेहूं का आटा आदि खरीद सकते थे।

शेष राज्यों से सूचना अभी प्राप्त होनी है और प्राप्त होते ही सभा के पटल पर रख दी जाएगी।

जम्मू में टेलीफोन और ट्रंक काल के बिल

3016. **श्री हुकम चन्द कछवाय** : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) 1 जनवरी से 30 नवम्बर, 1967 की अवधि में जम्मू तथा काश्मीर सर्किल से विदेशों के लिए कितनी ट्रंक काल बुक हुई, और

(ख) क्या राज्य सरकार ने ट्रंक काल के बिलों का भुगतान कर दिया है और यदि नहीं, तो कितनी राशि का भुगतान करना शेष है ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) तथा (ख) सूचना इकट्ठी की जा रही है और उसे शीघ्र ही सभा-पटल पर रख दिया जाएगा।

DEPOSITS BY D.P.'S IN RESERVE BANK FOR PLOTS IN DELHI

3017. SHRI M. L. SONDHI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether more than 1400 displaced persons from East Pakistan have deposited several lakhs of rupees in the Reserve Bank of India, New Delhi for plots in the Kalkaji colony, as directed by the Department of Rehabilitation;

(b) if so, the total amount so far deposited by those persons;

(c) whether the colony has been fully developed with facilities for water and electricity, for construction of houses;

(d) if so, when Government propose to allot the plots to the persons concerned, so that they may start construction of houses; and

(e) the reasons for undue delay ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) and (b). 1364 applicants have deposited the first instalment of the premium due from them under the scheme, and the amount thus received comes to about rupees 15 lakhs.

(c) to (e). As already indicated in the reply to part (a) of Unstarred Question No. 1229 answered in this House on 21st November, 1967, the work relating to the development of plots at the Kalkaji Colony for East Pakistan displaced persons is being executed by the Central Public Works Department. The outer services are to be provided by the Delhi Municipal Corporation to whom necessary funds have already been paid for this purpose. According to the time schedule given by the C.P.W.D., the development of plots is expected to be completed by March, 1968, and the work of allotment will start immediately thereafter.

Rice Producer

3018. SHRI M. L. SONDHI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) what is the yield of rice per acre; and

(b) whether it is a fact that an individual cultivator has succeeded in producing Basmati 50·55 mds. per acre and China-4, 70-75 mds. per acre?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The all-India average yield of paddy during 1966-67 was 346 kgs./acre. The average yield during the previous 4 years were as follows :

1962-63	377 kgs./acre
1963-64	418 kgs./acre
1964-65	434 kgs./acre
1965-66	352 kgs./acre

(b) No. National Demonstrations are being conducted by the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture) on major food crops including paddy. During 1966-67 3 demonstrations on paddy included variety China-4. The highest yield obtained of this variety was 1978 kgs./acre or 52·91 mds./acre. This demonstration was arranged in the farm of Shri Thakur Din Verma, Vill. Madna, Kurki, Distt. Fyzabad of U.P.

Variety Basmati was not included in the National Demonstrations.

Smuggling of Foodgrains out of Punjab

3019. SHRI D. C. SHARMA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government are aware that smuggling of foodgrains out of the State of Punjab is rempant;

(b) if so, the steps taken to prevent this menace effectively; and

(c) whether Government have, in view of this large scale smuggling of foodgrains reviewed the zonal restrictions on the movement of foodgrains ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) it is reported by the Punjab Government that there is no organised smuggling of foodgrains out of the State of Punjab. However stray cases of smuggling of small quantity cannot be ruled out.

(b) Amongst the anti-smuggling measures which already exist is a five-mile no-movement belt area inside the State all along its border. Movement of foodgrains on private trade account cannot take place except under permits. Besides, a good number of barriers manned by adequate staff have been set up at various strategic points and Flying Squads detailed to check smuggling.

(c) Does not arise.

Participation of Government Servants in General Elections in Punjab

3020. SHRI D. C. SHARMA : Will the Minister of LAW be pleased to state :

(a) whether Government are aware that Gazetted and Non-Gazetted employees of the Punjab Government actively participated in the last General Elections;

(b) if so, whether it has been brought to the notice of the Punjab Government; and

(c) the action taken in the matter as a result thereof ?

THE MINISTER OF LAW (SHRI GOVINDA MENON) : (a) to (c). On the eve of the last general elections complaints alleging participation in the general elections by both Gazetted and non-Gazetted employees of the Punjab State Government were received in the Election Commission. All these complaints were promptly brought to the notice of the Punjab Government for taking necessary action. Enquiries conducted by the State Government in the matter indicated that the allegations were either incorrect or baseless.

UNEMPLOYMENT IN DELHI

3021. SHRI D. C. SHARMA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the number of unemployed persons has considerably increased during the current year in Delhi;

(b) if so, the total number of unemployed persons as on the 31st October, 1967 as compared to the number at the end of the Last year; and

(c) the steps taken to slove this problem?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) and (b). There has been a little increase in the number of job seekers available on the live register of Employment exchanges in Delhi from 75273 at the end of December, 1966 to 75584 at the end of October, 1967.

(c) The various development programmes envisaged in the Annual Plans are likely to provide more employment opportunities for the unemployed.

AUGUMENTING MILK PRODUCTION IN CALCUTTA

3022. DR. RANEN SEN : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that an agreement has been signed between the Government of India and F.A.O. under the U. N. Development Programme for augumenting milk production in the Calcutta area; and

(b) if so, how long it will take to implement the provisions of the agreement ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI] ANNASAHIB SHINDE) : (a) Yes; the agreement was signed on 26-10-67.

(b) Action on implementing the project is being taken. The duration of the project is 5 years during which period all the items are expected to be completed.

दिल्ली का सुपर बाजार

3023. श्री राम चरण : क्या खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली के सुपर बाजारों में कितने कर्मचारी काम करते हैं;

(ख) उनमें अनुसूचित जातियों और अनुसूचित आदिम जातियों के कितने कर्मचारी हैं तथा महिला कर्मचारियों की संख्या कितनी है;

(ग) उनमें से कितने कर्मचारी श्रम तथा रोजगार मंत्रालय के अधीनस्थ रोजगार दिलाऊ कार्यालयों के माध्यम से भर्ती किये गये और कितने कर्मचारी सीधे भर्ती किये गये; और

(घ) सीधी भर्ती की जाने के क्या कारण हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री एम० एस० गुरुपदस्वामी) : (क) 31 अक्तूबर, 1967 को दिल्ली के सुपर बाजारों में कुल 1115 कर्मचारी काम कर रहे थे।

(ख) 31 अक्तूबर, 1967 को 312 महिला कर्मचारी थे। सुपर बाजार ने जाति-वार रिकार्ड नहीं रखा है और अनुसूचित जाति/अनुसूचित आदिम जाति कर्मचारियों की संख्या के बारे में जानकारी उपलब्ध नहीं है।

(ग) लगभग 350 कर्मचारी रोजगार दिलाऊ कार्यालयों के माध्यम से भर्ती किए गए थे। प्रतिनियुक्ति पर आए लगभग एक दर्जन कर्मचारियों को छोड़कर शेष सभी सीधे भर्ती किए गए थे।

(घ) सभी श्रणियों के कर्मचारियों के लिए रोजगार दिलाऊ कार्यालयों के पास उम्मीदवार नहीं थे। सुपर बाजार एक सहकारी संस्था है और वह केवल रोजगार दिलाऊ कार्यालयों के माध्यम से भर्ती करने के लिए कानूनी तौर पर बाध्य नहीं है।

FINANCIAL ASSISTANCE FOR ANTI PEST MEASURES

3024. SHRI KAMESHWAR SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government provide adequate finance for anti-pest measures to the States; and

(b) if so, the amount sanctioned to Bihar for 1967-68 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). Yes. The following types of financial assistance are provided to the various state Governments including the Government of Bihar in the field of Plant Protection for control measures against plant pests and diseases:—

1. The State Governments are entitled to a grant of 50% on their expenditure in connection with plant protection plan schemes from the Government of India. In addition to this, the State Governments are eligible for short-term loans to the extent of 50% of their expenditure on purchase of pesticides. Aerial spraying when undertaken through the private sector, is subsidised to the extent of 66% of the operational charges in respect of cotton, oil seeds and foodgrains crops. A subsidised charge of Rs. 2 per acre is levied when aerial spraying is undertaken through the aircraft belonging to the Government of India. Schemes for plant protection are treated as Agricultural Production schemes in the State Plans. Adequate funds are provided each year for such schemes and subject to the ceiling for such schemes, States Governments are competent to reappropriate funds from one scheme to another. For these schemes central assistance is released to the State Governments for each Head of Development as a whole, and not scheme-wise. It is, therefore, not possible to furnish information about the amount sanctioned to Government of Bihar for anti-pest measures in the State-Plan programmes. The State Government have also not so far applied for any short-term loan.

2. It may also be stated that the Government of India give a 100% grant for purchase of rodenticide for use in rodent control measures. In addition the State Governments can also get some assistance for popularising plant protection measures on prophylactic basis and also in cases of large scale crop epidemics. During 1967-68 the Government of India have so far allocated Rs. 3 lakhs for rodent control scheme and Rs. 0·32 lakhs for prophylactic treatment to the Government of Bihar. These outlays are borne by the Government of India and not by the State Government.

DELHI COOPERATIVE PEASANTS MULTIPURPOSE SOCIETY

3025. SHRI KAMESHWAR SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 5222 on the 11th July, 1967 and state :

(a) whether the enquiry into the irregularities of the Delhi Cooperative Peasant Multipurpose Society has since been completed; and

(b) if so, the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) : (a) No, Sir.

(b) Does not arise.

VILLIERS SPRAY MACHINES

3026. SHRI KAMESHWAR SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 5232 on the 11th July, 1967 and state :

(a) whether the Director-General, Technical Development has completed the enquiry into the complaints about Villiers spray machines; and

(b) if so, the action taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). Villiers spraying machines are not manufactured in India and only Villiers engines are being manufactured. The Director General, Technical Development have enquired into the matter and observed that most of the complaints were attributable to lack of experience in handling the machines fitted with the Villiers engines. Some defects in the working of the engines were also discovered. The manufacturers have taken various steps to train and educate the end users and the machanics in the proper servicing, maintenance and operation of these engines. They have also enlarged their after-sale service organisation. This has improved matters and recently no complaints have been reported to the Director-General, Technical Development.

The Government has arranged for getting their engines tested at the Indian Institute of Science at Bangalore under the Council of Scientific and Industrial Research with a view not only to have an unbiased opinion on their performance but also to get suggestions and recommendations, if any, for improvement in their quality.

पूर्वी बंगाल के शरणार्थी

3027. श्री शशि भूषण बाजपेयी : क्या श्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) दण्डकारण्य में पूर्व बंगाल से आये हुए कितने शरणार्थियों को रोजगार और भूमि दी गई है और उनमें से कितने व्यक्तियों को सरकार का विचार रोजगार देने का है;

(ख) कितनी भूमि का विकास किया गया है और इन शरणार्थियों के लिये सिंचाई की कैसी सुविधाएं उपलब्ध की गई है; और

(ग) मध्य प्रदेश में जो शरणार्थी हैं उनके लिये दण्डकारण्य को एक औद्योगिक क्षेत्र में बदलने के लिये सरकार की क्या कोई योजना है ?

श्रम, रोजगार तथा पुनर्वास मंत्रालय में उप मंत्री (श्री दा० रा० चह्वाण) (क) अक्तूबर, 1967 के अन्त तक पूर्वी पाकिस्तान से आये 10,527 विस्थापित परिवार (10,201 कृषक तथा 326 गैर कृषक) दण्डकारण्य परियोजना क्षेत्र में बसाये जा चुके हैं। परियोजना के आवाजाही केन्द्रों में जो परिवार पुनर्वास की प्रतीक्षा कर रहे हैं उनकी संख्या 530 है।

(ख) 31-10-1967 तक 1,10,914 एकड़ भूमि खती योग्य बनाई गई है। इस क्षेत्र में से 24,634 एकड़ भूमि, भूमिहीन आदिवासियों को आवंटन के लिये राज्य सरकार को सौंप दी गई है। 1967 की खरीफ की फसल में पूर्वी पाकिस्तान के विस्थापित व्यक्तियों द्वारा 57,200 एकड़ भूमि पर बुवाई की गई थी।

लगभग एक करोड़ रुपये की लागत से उड़ीसा में भासकल (उमरकोट) बांध तथा मध्य प्रदेश में पाखन्जोर बांध तैयार किये जा चुके हैं। अन्य दो बांध, मध्य प्रदेश में दियोरा, (पारलकोट) बांध तथा उड़ीसा में सतीगुदा (मल्कानगिरी) बांध, प्रत्येक की लागत लगभग दो करोड़ रुपये होगी, तैयार किये जा रहे हैं। इसके अतिरिक्त 7.5 लाख रुपये की लागत से सिंचाई की 29 छोटी-मोटी योजनाएं पूर्ण की जा चुकी हैं। ऐसी 9 योजनाएं क्रियान्विति के अधीन हैं और 10 योजनाओं के बारे में छान-बीन की जा रही है।

(ग) दण्डकारण्य परियोजना क्षेत्र के तकनीकी आर्थिक मूल्यांकन के आधार पर सीमेन्ट, पेपर तथा पल्प प्लान्ट, कताई की मिल तथा हार्ड बोर्ड, पार्टिकल बोर्ड, प्लाई वुड, आर० सी० सी० पाईप, पाषाण-भाण्ड, एसबेस्टो शीटस, कांच-भांड तथा कृषि औजार बनाने की औद्योगिक योजनाएं दृष्टि में रखी गई हैं। बहुत सी एजेन्सियों द्वारा संभाव्य अध्ययन तथा परियोजना रिपोर्ट तैयार करने के बारे में आगे सर्वेक्षण तथा छानबीन की

जा रही है। इस बीच में चूना बुझाने, छातों का निर्माण, छापाखाना तथा जिल्दसाजी तथा खपरैल आदि में प्रशिक्षण की कुछ योजनाएं तथा छोटे पैमाने के यूनिटों की रूप रेखा तैयार कर ली गई है और इन्हें दण्डकारण्य परियोजना प्रशासन द्वारा क्रियान्वित किया जा रहा है।

WAREHOUSES IN RAJASTHAN

3028. SHRI D. N. PATODIA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the targets fixed for the construction of Warehouses in Rajasthan through central assistance under the Third Five Year Plan have been fully achieved;

(b) if not, the reasons therefor;

(c) the total amount of assistance given to the State during the last three years for this purpose; and

(d) whether the amount has been fully utilised ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No funds had been allotted by the Central directly to Rajasthan for construction of warehouses under the Third Five Year Plan. However, the targets for the construction of warehouses by the Central Warehousing Corporation and the State Warehousing Corporation in the Third Five Year Plan in Rajasthan and the achievements are as follows:—

	Targets		Achievements	
	No. of storage Centres	Capacity (Tonnes)	No. of storage Centres	Capacity (Tonnes)
Central Warehousing Corporation	3	15,400	3	15,400
State Warehousing Corporation	18	36,000	15*	22,860

(*including seven under construction at the end of the Third Plan period).

(b) Shortfall was on account of paucity of funds.

(c) and (d). In view of the answer to part (a) above, these questions do not arise.

LOSS DUE TO ERGOT DISEASE

3029. SHRI D. N. PATODIA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the causes of the Ergot disease which affected hybrid bajra seed have been located;

(b) whether any Central programme has been formulated for the eradication of the disease; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). A statement is laid on the Table of the Sabha. [*Placed in Library. See* No. L.T.-1867/67].

FOOD PRODUCTION IN RAJASTHAN

3030. SHRI D. N. PATODIA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have decided about the amount of assistance to be given to the Government of Rajasthan for 1967-68 for increasing of food production in the State.

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). Central assistance to be given to the State Governments for increasing food production is covered under the two Heads of Development of the State and Centrally Sponsored Plan Programmes *viz.* (1) Agricultural Production (including Land Development) and (2) Minor Irrigation. An allocation of Rs. 201·00 lakhs as loan and Rs. 110·88 lakhs as grant has been made to the Government of Rajasthan for execution of schemes under the above Heads of Development during the year 1967-68. Final amount to be released will depend upon the actual expenditure that the State Government may incur during the year.

AID FROM U.S. LABOUR ORGANISATIONS

3031. SHRI SHIVA CHANDRA JHA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the kind of aids the Indian Labour Organisations get from the U.S. Labour Organisations like the AFL—CIO or any other body;

(b) which of the Indian Labour Organisations get such aids either in money, in literature or exchange of trade union leaders regularly every year;

(c) the total aid to Indian Labour Organisations Organisation-wise, during the last year; and

(d) how many trade union leaders and of which Indian Labour Organisations have gone to the United States during the last year ?

THE MINISTER OF LABOUR & REHABILITATION (SHRI HATHI) : (a) to (d). The Government has no information about such aid from AFL-CIO to Indian trade union organisations.

POSTAL CONCESSIONS DURING FESTIVAL

3032. SHRI SHIVA CHANDRA JHA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that during festivals like Holi. Vijayadashmi, Diwali and Christmas, special postal concessions are given; and

(b) if so, the nature thereof ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No.

(b) Does not arise.

EXTENSION OF E.S.I. SCHEME TO OTHER CITIES

3033. SHRI S. M. BANERJEE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the E.S.I. Scheme has been extended to some other cities;

(b) if so, the names of those cities;

(c) whether the family members of those insured workers will also be covered under this scheme; and

(d) if not, the reasons there for ?

THE MINISTER OF LABOUR & REHABILITATION (SHRI HATHI) : (a) Yes, The Employees' State Insurance Scheme is being extended to new areas from time to time.

(b) and (c) A statement showing the Centres to which the Scheme has been extended since 1-4-67 is laid on the Table of the House. [*Placed in Library. See* No. LT—1868/67] this shows also the dates from which families are covered.

(d) Does not arise.

WORKING CONDITIONS OF CIRCUS EMPLOYEES

3034. SHRI VASUDEVAN NAIR : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have received any representations from the Akhil Bharat Circus Karmachari Sangh regarding the protection and safeguards for the circus employees;

(b) whether they have requested for an inquiry into the living and working conditions of circus employees by a high-power body; and

(c) if so, the steps taken to meet the demands of the Karmachari Sangh ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes.

(b) and (c) Yes. The Director Labour Bureau of the Ministry of Labour has been asked to conduct the Enquiry who has already completed a pilot study.

COST OF CZECH TRACTORS

3035. SHRI R. S. VIDYARTHI : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 2084 on 22nd November, 1966 and state :

(a) the post-devaluation c.i.f. cost of Czech Model 2011 tractors, contract for import of 2000 Nos. of which has since been signed, and the price at which it will be sold to the cultivators;

(b) how do the cost and selling prices of the said Czech tractor compare with those of the important Russian DT-14B tractor; and

(c) the reasons for importing Czech tractors, when popular Russian tractors are available almost at half prices?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Out of the 2,000 Zetor 2011 tractors being imported from Czechoslovakia 1,000 will be imported in built-up condition and 1,000 in CKD packs. The C.I.F. price of a completely built-up tactor is Rs. 9373 while the CIF price of a CKD pack is Rs. 9017. The built-up tractors will be sold by the Agro-Industries Corporations at a margin of 15% (approximately) on the CIF price plus other incidental charges on the basis of actuals.

(b) and (c) The Czech 2011 and Russian DT-14B tractors are not comparable, the former has a higher drawbar horsepower than the latter. Both these tractors were tested at the Tractor Training Testing station, Budni, and it was found that Zetor 2011 tractor incorporates all the design features than are essential in an agricultural tractor and represents the latest design in this field. It was considered necessary to provide the farmers with better, and not merely cheaper, machines and the relative economics is assessed not by the capital cost alone.

The CIF price of a Russian DT-14B tractor is Rs. 5513 and its selling price export depot is Rs. 6931.

सुपर बाजार

3036. श्री निहाल सिंह : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में कितने सुपर बाजार खोले गये हैं तथा वे किन-किन शहरों में खोले गये हैं;

(ख) सरकार को सुपर बाजारों में अब तक कितना मुनाफा अथवा घाटा हुआ;

(ग) कितने अन्य शहरों में सुपर बाजार खोलने का सरकार का विचार है; और

(घ) सुपर बाजारों के लिय विदेशों से किन-किन वस्तुओं का आयात किया गया है तथा रुपयों में उनका मूल्य कितना है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री एम० एस० गुरुपदस्वामी) : (क) अब तक देश में 84 बहु-विभागी भण्डार खोले गये हैं। जिन शहरों में वे खोले गए हैं उनके नाम अनुबंध-1 में दिए गए हैं जो सभा की मेज पर रखा गया है। [पुस्तकालय में रखा गया। देखिये संख्या एल० टी०—1869/67]।

(ख) सरकार ने इन भण्डारों से न तो कोई लाभ कमाया है और न कोई हानि हुई है, क्योंकि ये उपभोक्ता थोक भण्डारों द्वारा खोले गए हैं, सरकार द्वारा नहीं। 30 जून, 1967 को समाप्त होने वाले सहकारी वर्ष के अन्त तक 38 बहु-विभागी भण्डार खोले गए थे। इन भण्डारों की लाभ तथा हानि की स्थिति अनुबन्ध-2 में दी गई है जो सभा की मेज पर रखा गया है। [पुस्तकालय में रखा गया। देखिये संख्या एल० टी०—1869 67]

(ग) सरकार लगभग 40 और शहरों में बहु-विभागी भण्डार खोलने के लिए सहकारी उपभोक्ता भण्डारों को सहायता देगी।

(घ) सुपर बाजारों को ऐसे कोई आयात लाइसेंस नहीं दिए गए थे। तथापि, अनुबन्ध-3 में उन लाइसेंसों का ब्यौरा तथा मूल्य दिया गया है जो 1967-68 में देश के समस्त उपभोक्ता भण्डारों के लिए विदेशों से उपभोक्ता वस्तुओं का आयात करने के लिए दिए गए हैं।

राशन विभाग में पदोन्नति

3037. श्री निहाल सिंह : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली के राशन विभाग में कितने क्लर्कों की पदोन्नति निरीक्षकों के रूप में की गई थी; और

(ख) इस विभाग में पृथक्-पृथक् कितने पुरुष तथा महिला कर्मचारी काम कर रहे हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) दिल्ली के राशनिंग विभाग में कार्य कर रहे 13 लिपिकों की निरीक्षक के पद पर पदोन्नति की गई है ।

(ख) 890 पुरुष और 82 स्त्रियां ।

उत्तर प्रदेश और बिहार में विकास खण्ड

3038. **श्री निहाल सिंह** : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार और उत्तर प्रदेश में कितने विकास खण्ड हैं तथा उनमें काम करने वाले राजपत्रित तथा अराजपत्रित अधिकारियों की संख्या कितनी-कितनी है ;

(ख) उन पर वार्षिक व्यय कितना होता है;

(ग) पिछले पांच वर्षों में इस माध्यम से खेती के कितने औजार और कितनी मात्रा में बीज तथा उर्वरक बांटे गये; और

(घ) इनके द्वारा समाज कल्याण के लिये कितनी संस्थाएं चलाई जा रही हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री एम० एस० गुरूपदस्वामी) : (क) से (घ) राज्यों से मांगी गई जानकारी की प्रतीक्षा है; उसे यथासमय सभा-पटल पर रख दिया जाएगा ।

INDIAN DAIRY RESEARCH INSTITUTE

3039. SHRI RAM KISHAN GUPTA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the experiments performed at the Indian Dairy Research Institute at Karnal have shown the cross-bred cows have much greater milk yielding capacity than the Indian cows and their yield compares favourably with that in the Western countries and

(b) if so, the steps taken to popularise cross-breeding in the whole of the country; and

(c) the details of the schemes for popularising the cross-breeding in the Fourth Plan period and how far the average milk yield is likely to be increased by the end of the Fourth Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes. The cross-breds at the National Dairy Research Institute have produced at a level which is much higher than that of Indian cows and is comparable to that of average cows in Western Countries. The comparative performances are shown in the statement (Appendix I) laid on the Table of the House. [*Placed in Library*. *See* No. L.T.—1870/67].

(b) and (c). The following steps have been taken/are being taken to popularise cross-breeding of cows—

(1) In order to provide semen from exotic breeds of cattle like Jersey and Holstein Freisien, a Central Semen Collection Centre was established at the Southern Regional Station of the National Dairy Research Institute, Bangalore, during the Second Plan. Semen from this Station is sent all over the country on demand from various States.

(2) The Hill Cattle Development Scheme which was taken up during the Third Plan is proposed to be expanded during the Fourth Plan so that a substantial impact can be made on the production of milk in the hilly areas. The number of Artificial Insemination Centres under this Scheme is also proposed to be increased.

(3) Two Central Jersey Cattle Breeding Farms have been established at Katula (Himachal Pradesh) and Hasserghatta (Mysore State). These farms are proposed to be further expanded during the Fourth Plan. In addition to the above, the breeding stock from the Brown Swiss and Red-Dane Breeds of cattle are also being produced under the Indo-Swiss Project in Kerala State and Indo-Danish Project in Mysore State.

(4) 515 head of exotic cattle (mainly bulls) comprising Jersey, Holstein Freisien and Brown Swiss breeds have been imported so far with the help and cooperation of Institutions like the 'Heifer Projects and 'Society For Those Who Have Less'. More such cattle are proposed to be imported in future.

(5) Establishment of two Central Cattle Breeding Farms with Exotic breeds comprising 300 cows and 20 bulls each, is proposed during the Fourth Plan. The progeny tested bulls produced at these farms will be distributed to the State Farms/Intensive Cattle Development Projects other areas where cross-breeding programmes are proposed to be taken up.

In pursuance of the recommendations made by the Working group of Experts and Panel of Scientists in Animal Husbandry set up by the Department of Agriculture, Government of India, large areas are proposed to be covered by cross-breeding programme. All the intensive cattle development projects set up in the States except those located in the home tracts of indegenous breeds are also proposed to be covered by cross-breeding.

The cross-breeding programme in the country is still in its infancy and it is too early to indicate precisely the increase in the milk production by the end of the Fourth Plan.

ELECTION FOR PRESIDENTSHIP AND VICE-PRESIDENTSHIP

3040. SHRI RAM KISHAN GUPTA : Will the Minister of LAW be pleased to refer to the reply given to Question No. 905 on the 4th July, 1967 and state :

(a) whether Government have examined the question of depositing security by the candidates for the Presidential and Vice-Presidential elections; and

(b) if so, the result thereof?

THE MINISTER OF AW (SHRI GOVINDA MENON) : (a) and (b) The matter is still under consideration and the Government are also awaiting the recommendation, if any, that may be made by the Election Commission in this behalf in their Report (which is expected soon) on the Fourth General Elections.

दूध एकत्र करना

3041. श्री शिव कुमार शास्त्री :
डा० सूर्य प्रकाश पुरी :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने दूध की प्राप्ति के लिये दिल्ली के आस-पास के क्षेत्रों को रक्षित घोषित करने की एक योजना तैयार की है;

(ख) यदि हां, तो उसकी रूपरेखा क्या है ;

(ग) क्या सरकार ने इस बारे में सम्बन्धित राज्यों से भी विचार विमर्श किया है; और

(घ) यदि हां, तो इन राज्यों की इस सम्बन्ध में क्या प्रतिक्रिया है ।

खाद्य, कृषि सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना-साहिब शिन्दे) : (क) दूध की प्राप्ति के लिए दूध ठण्डा करने वाले केन्द्रों के आस-पास के उपयुक्त क्षेत्रों को रक्षित करने के सम्बन्ध में दिल्ली दुग्ध योजना के प्रस्ताव पर विचार किया जा रहा है।

(ख) प्रस्ताव की रूप-रेखा अभी पूर्णतया तैयार नहीं हुई है।

(ग) उत्तर प्रदेश और हरियाणा की राज्य सरकारों और दिल्ली प्रशासन से सलाह ली गई है।

(घ) इस मामले पर भारत सरकार, राज्य सरकारें और संघीय क्षेत्र प्रशासन अभी विचार कर रहे हैं।

पूर्निया स्थित बहादुरगंज सब पोस्ट आफिस के लिये मारत

3042. श्री लखण लाल कपूर : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पूर्निया जिले में बहादुरगंज सब पोस्ट आफिस के लिये एक नई इमारत

बनानें का विचार था क्योंकि वर्तमान इमारत गिरने की हालत में है; और

(ख) यदि हां, तो कब और यदि नहीं, तो उसके क्या कारण हैं ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) जी हां ।

(ख) यह मामला हाथ में ले लिया गया है नक्शे तैयार करने के लिए स्थान की अनुसूची आर्किटेक्ट को भेज दी गई है ।

बिहार में किशनगंज के डाक व तार कर्मचारियों के लिये क्वार्टर

3043. श्री लखण लाल कपूर : क्या संचार मंत्री यह बतानें की कृपा करेंगे कि :

(क) क्या बिहार के पूर्निया जिले में किशनगंज स्थित डाक व तारघर की इमारत तथा कर्मचारियों के रिहायशी मकान बहुत पुराने हैं और वे रहने के काबिल नहीं हैं;

(ख) क्या यह सच है कि सरकार नें इस डाक व तारघर के लिये एक नई इमारत तथा कर्मचारियों के लिये नये मकान बनानें के सम्बन्ध में एक योजना बनाई है; और

(ग) यदि हां, तो इन नई इमारतों के बनानें में विलम्ब के क्या कारण हैं ।

संसद-कार्य विभाग तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल): (क) ये इमारतें पुरानी हैं लेकिन रहने के काबिल हैं ।

(ख) जी हां,

(ग) डाक-तार कार्यालय, टेलीफोन एक्सचेंज तथा स्टाफ क्वार्टर बनानें के लिए नक्शे तैयार किए गए हैं । इस काम को यथासंभव शीघ्र पूरा करनें के प्रयत्न किये जायेंगे ।

EXECUTIVE ENGINEERS' CONSTRUCTION OFFICE AT GAUHATI

3044. SHRI DHIRESWAR KALITA: Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that for whole of of Assam Circle of the P&T Department, there does not exist any Executive Engineers, Construction Office (Civil);

(b) if so, whether Government propose to establish such an office at Gauhati; and

(c) the reasons for shifting from Gauhati to Calcutta the only Executive Engineer's Construction Office (Civil)?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) Yes. There is no Executive Engineer (Civil) exclusively for construction works in Assam. Building construction works in this State are being looked after by the Executive Engineer, stationed at Calcutta.

(b) A Division will be opened in Assam as soon as there is sufficient workload for the same. A Civil Sub-Division with headquarter at Gauhati is already functioning.

(c) The Gauhati Division was shifted to Calcutta because of very heavy workload in Calcutta. As stated above, a Civil Division exclusively for works in Assam Circle will be established at Gauhati or Shillong as soon as the workload in Assam Circle is sufficiently heavy.

DISPLACED PERSONS FROM PAKISTAN

3045. SHRI NITIRAJ SINGH CHAUDHARY: Will the Minister of LABOUR AND REHABILITATION be pleased to to state:-

(a) whether displaced persons from Pakistan occupied areas of Mirpur, Poonch and Muzaffarabad presently encamped in Bikaner, Ganganagar and Bhopal have not yet been rehabilitated; and

(b) if so, the steps taken to rehabilitate them?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D.R. CHAVAN): (a) and (b) No displaced persons of Pakistan-occupied areas of Mirpur, Poonch and Muzaffarabad are presently encamped in Bikaner, Ganganagar and Bhopal. Some families of these areas who volunteered for resettlement in Ganganagar, Bhopal etc. were dispersed to the latter places. The present position regarding their rehabilitation is being ascertained from the State Governments, and a statement will be laid on the table of the Sabha.

UNLOADED MAIZE AT HOWRAH

3046. SHRI K. P. SINGH DEO: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that about 122 wagons of maize are lying unloaded at Ramkoistopore yard in Howrah;

(b) whether it is also a fact that the maize could not be unloaded as the Haryana Government allowed its export to West Bengal in contravention of the Centre's orders prohibiting movement of grains from one State to the other; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) It has been reported that out of 110 wagons of maize, 51 wagons have been unloaded and 59 remained under load.

(b) and (c) It has been reported that movement of maize from Haryana to West Bengal was not made under valid permits and therefore not in order. The matter is under investigation. Some writ petitions are also pending in High Court of Delhi, in this connection.

FINANCIAL ASSISTANCE FOR PROCUREMENT

3047. SHRI LAKHAN LAL GUPTA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether the Central Government ever gave financial assistance to the States in order to encourage procurement of Rice/Wheat;

(b) if so, in what form and when; and

(c) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) Yes, Sir.

(b) Arrangements are made for providing funds required by State Governments for procurement as and when requests are received. In addition, a scheme for payment of incentive bonus for despatch of rice and wheat from surplus to deficit States were formulated for 1966-67 crop. A similar scheme for making rice available to Central Pool has been introduced for 1967-68 crop.

(c) Does not arise.

बिहार राज्य के क्षेत्रों में डाक, तार तथा टेलीफोन की सुविधाएं

3048. श्री लखन लाल कपूर : क्या संचार मंत्री यह बतानें की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि बिहार राज्य में पूर्निया जिले के पूर्वोत्तर में स्थित बहादुरगंज, कच्चामन, थियालबैंक तारागछ, सिकती, पटासी जोंकीहाट, बेसा तथा ठाकुरगंज सब-डिवीजन, पूर्वी पाकिस्तान, नेपाल, उत्तर बंगाल, सिक्किम तथा भूतान के बीच स्थित हैं; और

(ख) सीमा क्षेत्रों में स्थित उपरोक्त सब डिवीजनों में डाक, तार व टेलीफोन की सुचारु व्यवस्था करने के लिये क्या कार्यवाही की गई है ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) :

(क) और (ख) सूचना इकट्ठी की जा रही है और उसे यथासमय लोकसभा पटल पर रख दिया जाएगा ।

भाटे में मिलावट

3049. श्री क० मि० मधुकर : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने भाटा मिलों द्वारा पिसे हुए भाटे में मिलावट के प्रश्न के बारे में कार्यवाही की है;

(ख) यदि हां, तो इस सम्बन्ध में क्या कार्यवाही की गई है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना साहिब शिन्दे) : (क) जी हां ।

(ख) निम्नलिखित उपाय किये गये हैं :

(1) सरकार ने अत्यावश्यक वस्तु अधिनियम के अधीन गेहूं रोलर भाटा मिल्स (लाइसेंसिंग तथा कंट्रोल) आदेश जारी किया है जिससे रोलर भाटा मिलों के लिये खाद्य अपमिश्रण निवारण अधिनियम के अन्तर्गत निर्धारित मानकों को पूर्णत: ठीक बनाए रखने हेतु कुछेक शर्तों का पालन करना अनिवार्य हो गया है ।

(2) जब किसी मिल द्वारा उत्पादित भाटा खाद्य अपमिश्रण निवारण अधिनियम के अधीन निर्धारित मानकों के अनुरूप नहीं पाया जाता है तब सम्बन्धित मिल के विरुद्ध कार्यवाही की जाती है ।

(3) खाद्य विभाग के तकनीकी अधिकारी नियतकालिक अवधि पर मिलों का बराबर निरीक्षण करते रहते हैं । इस निरीक्षण के दौरान भाटे के नमूने लिये जाते हैं और खाद्य विभाग की केन्द्रीय प्रयोगशाला में इन की जांच की जाती है ।

(ग) प्रश्न ही नहीं उठता ।

गन्ना अनुसंधान केन्द्र, चम्पारन

3050. श्री क० मि० मधुकर : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि चम्पारन के गन्ना अनुसंधान केन्द्र को वहां से हटाकर अन्यत्र ले जाया जा रहा है ;

(ख) सरकार ने किन परिस्थितियों से बाध्य होकर यह निर्णय किया है; और

(ग) चम्पारन के चीनी उद्योग तथा चीनी के उत्पादन को ध्यान में रखते हुए क्या सरकार का विचार अपने निर्णय पर पुर्नविचार करने का है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) जी नहीं ।

(ख) और (ग) प्रश्न ही नहीं उठते ।

MANUFACTURE OF TELEPRINTERS

3051. SHRI S. C. SAMANTA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the progress made in the programme of manufacture of Teleprinters in the Teleprinter Factory and whether it can meet all the demands;

(b) the number of Teleprinters manufactured till the end of 1967; and

(c) the causes of delay in achieving the scheduled progress?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) to (c) The progress made by the Hindustan Teleprinters Limited, Madras, in the manufacture of teleprinters is in accordance with the schedule. All the demands for English teleprinters are met by this factory. The production of teleprinters upto the end of November 1967 was about 10,400 units.

Co-ordinated Plan for Soils, Irrigation, Agronomy and Engineering

3052. SHRI DHIRESWAR KALITA:
SHRI D. C. SHARMA:

Will the Minister of FOOD AND AGRICULTURE be pleased to State:

(a) whether Government have approved the Co-ordinated plan for Soils, Irrigation, Agronomy and Engineering;

(b) if so, the details thereof ; and

(c) the methods and machinery through which Government are going to implement this?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes.

(b) For co-ordination of research works in the fields of Soils, Irrigation, Agro omy and Engineering, a Division under the Indian Council of Agricultural Research has been created under a Dy. Director General, who is a Scientist. With an integrated approach for Soil & Water management Programme, this Division has already taken up six All India Coordinated Research Projects on Agronomy, Irrigation, Organic matter, Micronutrients, Soil tests with crop response and also for research in River Valley Projects. Besides, four All India Coordinated Projects on Cropping Pattern, Improved Agricultural Implements, Soil Salinity, Irrigation, Drainage, Soil Science and Water Management with a Central Soil Salinity Laboratory are being processed.

(c) Under the general I.C.A.R. pattern, each of the Coordinated schemes is being implemented at selected research centres, located in Agricultural Universities, Central or State Institutes. A leading research Scientist on the subject coordinates the work of the particular scheme. The research programmes for the schemes are drawn up, scrutinised and approved by Scientific Committees and Panels of the Council. The progress is reviewed from time to time by the Project Coordinator and the Experts of the Council. The annual assessment of achievements and future programmes of work are discussed in Workshops of Research Workers concerned with the schemes. The Annual Progress Reports are also placed before the various Committees and Panels of the Indian Council of Agricultural Research.

Wholesale Cooperative Society Ltd., Manipur

3053. SHRI M. MEGHACHANDRA : Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the amount invested by the Government of Manipur and the loan granted by the Central Government to the Wholesale Cooperative Society Ltd., Manipur to date;

(b) whether any repayment of the loan has been effected and what are the terms of repayment;

(c) whether it is a fact that the Society is running at a loss; and

(d) if so, the extent of the loss?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) : (a) The following amount has been invested by the Government of Manipur in the share capital contribution and loans to the Manipur Wholesale Cooperative Store Ltd., Imphal.

(i) Share capital	Rs.50,000
(ii) Cash credit	Rs.1,00,000
(iii) Loan for purchase of truck and construction of godown.	Rs. 75,000

(b) The Society is reported to have not repaid 3 instalments of the loan given to it for purchase of trucks which have fallen due. The detailed terms and conditions regarding the repayment of loans are being ascertained from the Government of Manipur and will be placed on the Table of the House as soon as these are received.

(c) Yes, Sir.

(d) The accumulated losses incurred by the Society upto the 30th | June, 1967 are Rs. 1,06,762 according to the tentative balance-sheet.

TELEPHONES IN MANIPUR

3054. SHRI M. MEGHACHANDRA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the demand for telephones in the Union Territory of Manipur has greatly increased;

(b) if so, the steps taken to meet the increasing demand at an early date; and

(c) the number of applicants in the waiting list to date ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) and (b). There is only exchange in the Union Territory of Manipur, namely, Imphal. This manual exchange has a capacity of 600 lines and 527 working connections. The exchange is proposed to be expanded from 600 to 900 lines.

(c) 216 on 30-9-67.

EVALUATION AND IMPLEMENTATION COMMITTEE ON LABOUR

3055. SHRI M. MEGHACHANDRA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Evaluation and Implementation Committee on Labour of the Union Territory of Manipur did not meet even once during the three years' period of its existence;

(b) if so, the reasons therefor;

(c) whether the Government of Manipur is forming the Committee afresh on a new set up; and

(d) if so, the details thereof and when it is being formed?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes.

(b) There was no important item for consideration of the Committee.

(c) and (d). These matters are now under consideration.

PROCUREMENT OF FOODGRAINS BY THE MANIPUR INDUSTRIALISTS ASSOCIATION

3056. SHRI M. MEGHACHANDRA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether the rice mills of Manipur under their organisation namely, the Manipur Industrialists Association sought permission of the Manipur Government to be the sole agent for procuring foodgrains during the current year 1967-68;

(b) whether Government have rejected their request;

(c) if so, the reason therefor;

(d) Whether it is also a fact that the Manipur Apex Marketing Co-operative Society Ltd. is entrusted with the work of procurement; and

(e) if so, the details of the mode of procurement, the target to be procured and the rate at which the procurement is to be made?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) Yes, Sir.

(b) No. Sir.

(c) Does not arise.

(d) No, Sir.

(e) Manipur Government have appointed the Manipur Industrialists Association as sole procuring agent for paddy and rice. Procurement price fixed at Rs. 52·50 per quintal for paddy and Rs. 90·00 per quintal of rice. The target of procurement is 16,000 tonnes of paddy.

सूरतगढ़ प्रक्षेत्र

3057. श्री प० ला० बारूपाल : क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि 1966-67 में सूरतगढ़ प्रक्षेत्र में फसलों की बुवाई पर कुल कितनी धनराशि खर्च हुई और उससे कितनी आय हुई है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्नासाहिब शिन्दे) : फार्म से जानकारी प्राप्त की जारी रही है और सभा के पटल पर रख दी जाएगी।

PRODUCTION OF ORGANIC MANURE

3058. SHRI R. BARUA : Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether compost plants are going to be put up for converting urban garbage into organic manure through composting;

(b) if so, whether in the context of the new strategy for agricultural development, a scheme for easing the availability of compost has been prepared ; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) A proposal is under consideration to set up three/ four pilot compost-plants to manufacture organic manure from city wastes.

(b) and (c). Schemes for development and utilisation of local manurial resources for compost production in rural and urban areas are already in operation in all States/ Union Territories, as Centrally aided State Plan Schemes. According to the present pattern of Central financial assistance, 20% grant and 30% loan is admissible to the States for the implementation of these schemes. Amongst other things, these schemes provide for the following:—

(i) Grant of loans to local bodies in urban areas for purchase of vehicles needed for promoting production and distribution of compost.

(ii) Grant of subsidy on transport of urban compost to cultivator's fields and also on sieving of compost, wherever warranted.

(iii) Provision of supervisory staff and imparting of training in the techniques of compost making on scientific lines to farm leaders, officials of the local bodies and Panchayats, Village Level Workers and Compost Inspectors.

बिहार से लोक-सभा के लिए चुने हुए सदस्य

3059. **श्री रामावतार शास्त्रीः** क्या विधि मंत्री यह बताने की कृपा करेंगें कि :

(क) बिहार राज्य से लोक-सभा के लिए चुने गए कितने सदस्यों के विरुद्ध गत आम चुनाव के बाद उच्च न्यायालय में चुनाव याचिकाएं विचाराधीन हैं ;

(ख) बिहार विधान सभा के लिए चुने गए कितनें सदस्यों के विरुद्ध चुनाव याचिकाएं दायर की गई हैं ;

(ग) लोक-सभा और विधान सभा के सदस्यों के विरुद्ध दायर कितनी चुनाव याचिकाओं पर निर्णय दे दिया गया है तथा क्या निर्णय दिया गया है; और

(घ) क्या चुनाव याचिकाओं पर विचार करने के लिए कोई अवधि नियत की गई है और यदि हां, तो इसके क्या कारण हैं ?

विधि मंत्री (श्री गोविंद मेनन) : (क) गत साधारण निर्वाचनों के दौरान बिहार से लोक सभा के लिए निर्वाचित सदस्यों के खिलाफ फाइल की गई निर्वाचन अर्जियों की संख्या 4 है ।

(ख) बिहार विधान सभा के लिए निर्वाचित सदस्यों के खिलाफ फाइल की गई निर्वाचन अर्जियों की संख्या 21 है।

(ग) निर्वाचन आयोग में प्राप्त जानकारी के अनुसार, इन 25 निर्वाचन अर्जियों में से, उच्च न्यायालय द्वारा अभी तक विधान सभा सम्बन्धी केवल 2 अर्जियों का निपटारा किया गया है । ये दोनों अर्जियां खारिज कर दी गई हैं ।

(घ) लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 86 की उपधारा (7) के अतिरिक्त, जिस में कि यह उपबंध किया गया है कि उच्च न्यायालय, अर्जियों के उपस्थापन की तारीख से 6 मास के भीतर अर्जियों का विचारण समाप्त करने का प्रयत्न करेंगे, इन निर्वाचन अर्जियों के निपटाने के लिए कोई विनिर्दिष्ट-कालावधि नियत नहीं की गई है ।

गंतव्य स्थानों पर पत्रों तथा तारों का पहुंचना

3060 **श्री ओं० प्र० त्यागी : क्या संचार मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इसका पता है कि पत्र तथा तार समय पर अपने गंतव्य स्थानों पर नहीं पहुंचते और कभी-कभी तो बिल्कुल ही नहीं पहुंचते; और

(ख) यदि हां, तो इस मामले में सरकार का क्या कार्यवाही ही करने का विचार है ?

संसद कार्य विभाग तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) उन पत्र व तारों की संख्या का प्रतिशत बहुत ही कम है जिनके वितरण में देरी हो जाती है । उनकी संख्या का प्रतिशत तो बहुत ही कम है जो पारगमन के दौरान खो जाते हैं ।

(ख) **डाक**—डाक शाखा में मौजूदा डाक मार्गों और वाहकों की लगातार पुनरीक्षा की जाती है । विभाग नई रेलगाड़ी, बस व हवाई सेवाओं का लाभ उठाता रहता है । राज्य सरकारों के साथ व्यवस्था करके उन स्थानों पर जहां रेलगाड़ियां द्वारा चक्करदार मार्गों से सेवा उपलब्ध है रोडवेज की बसों का इस्तेमाल करने के आदेश दे दिये गए हैं । आजमाइशो कार्ड और परीक्षण पत्रों को डाक में डालकर पर्यवेक्षण कर्मचारी पारगमन में होने वाली देरी का पता लगाते रहते हैं और उसे दूर करने की कार्रवाई करते रहते हैं ।

तार—तार शाखा में देरी और गुम वाले संदेशों की संख्या कम करने के लिए विभिन्न कदम उठाये गए हैं । मोर्सकार्य-प्रणाली के स्थान पर धीरे-धीरे टेलीप्रिंटरों पर तेजी से काम करने की कार्य-प्रणाली स्थापित की जा रही है; खुली तार-लाइनों के स्थान पर, जिन पर अक्सर खराबियां होती रहती हैं, सहधुरीय केबिल और सूक्ष्मतरंग प्रणालियां लगाई जा रही हैं, मुख्य-मुख्य शहरों में धीरे-धीरे टेलेक्स सेवा चालू की जा रही है । संचारण की आधुनिकतम प्रणालियों द्वारा परियात का निपटान करने में तार-प्रचालकों को बेहतर प्रशिक्षण भी दिया जा रहा है ।

IMPORT OF TRACTORS FROM U.S.S.R.

3061. SHRI G. Y. KRISHNAN: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that tractors worth about Rs. 72 lakhs are being imported under an agreement signed by our Government and the Soviet Mission in India; and

(b) whether the tractors to be imported are subject to the technical scrutiny by Indian experts?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Import of the following tractors has been arranged from the Soviet Union through the State Trading Corporation during 1967:—

Model	*Nos.*	*Total c.i.f. value*
		(Rs. in. lakhs)
DT-14B	4,000	264·00* (approximately)
Byelarus	500	77·30*

*(Inclusive of spares and implements)

(b) Both the models referred to under (a) above have been operating in the country for a number of years and their performance has been found to be satisfactory. Further scrutiny by experts is not considered necessary.

FOOD CORPORATION OF INDIA

3062. SHRI RAM CHARAN: Will the Minister of FOOD AND AGRICULTURE be pleased to state.

(a) the total number of employees recruited directly since the inception of the Food Corporation of India in each category;

(b) whether the reservation for members belonging to the Scheduled Castes/Scheduled Tribes exists;

(c) if so, the number so far appointed directly against the reserved posts since the inception of the Food Corporation of India ; and

(d) whether any other safe guards have been provided to the members belonging to the Scheduled Castes/Scheduled Tribes in the matter of Departmental promotion to higher posts in the Food Corporation of India?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) The total number of employees recruited directly in each category since the inception of the Food Corporation of India and as on 30-9-1967 is as under:

Category I	18
Category II	76
Category III	763
Category IV	450
Total	1,307

(b) Yes, Sir. With effect from 1-1-1967.

(c) The information is being collected from the Food Corporation of India and will be laid on the table of the House.

(d) No, Sir.

HOUSING COLONY FOR BURMA EVACUEES

3063. SHRI K. P. SINGH DEO: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government propose to build a housing colony at Srikrishnapur in West Bengal for Burma evacuees;

(b) if so, the manner of evacuee families likely to be rehabilitated in the proposed colony;

(c) whether any loans have been granted to the evacuees for the construction of houses; and

(d) if so, the nature of such loans?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): (a) and (b). A scheme for resettlement of 55 Burma repatriate families at Srikrishnapur in Baraset has been sanctioned by West Bengal Government. Another scheme for resettlement of 130 Burma repatriate families in the adjoining area is under their consideration.

(c) and (d). A sum of Rs. 2,53,000/-has already been sanctioned by Government of West Bengal for purchasing home-stead plots and construction of houses. A proposal for sanctioning an additional sum of Rs. 5,98,000/- for this purpose is under their consideration.

DISPUTE WITH M/S P. C. RAY & CO.

3064. SHRI K. R. GANESH: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the stage of the arbitration proceedings between the Andaman Forest Department and the P.C. Ray & Co. (P) Ltd., Mayabundar, Andaman Islands;

(b) the total amount of expenditure uptodate incurred by the administration in connection with the arbitration proceedings; and

(c) the total claim of the administration on P.C. Ray & Co. (P) Ltd.?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) Three Arbitration Cases have so far been processed-First Arbitration case covers the period from 1951-52 to 1960-61; the Second case relates to the years 1961-62 and 1962-63; and the Third for the year 1963-64. The Award has been given only in regard to First Arbitration case. This Award has been filed in the Calcutta High Court for obtaining decree for the amount involved therein. The other two Arbitration Cases are still in process.

(b) The total amount of expenditure so far incurred by Andaman Administration on account of fees to Arbitrators, Counsels, etc. is Rs. 3,91,432·74.

(c) The otal claim of the Andaman Administration in the three Arbitration Cases is as under:

(*i*) Ist Arbitration Case.	Rs. 2,24,87,586·29
(*ii*) 2nd Arbitration Case.	Rs. 1,00,90,041·39

(*iii*) 3rd Arbitration Case	Claim not yet filed but expected to be to the tune of about Rs. 54 lakhs.

ANDAMAN FOREST DEPARTMENT

3067. SHRI K. R. GANESH: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that firewood is supplied to Government servants of the Forest Department is the South Andaman Division at a concessional rate; and

(b) whether this concession is extended to industrial staff?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICUTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). The information is being collected and will be placed on the Table of the Sabha.

ANDAMAN FOREST DEPARTMENT

3068. SHRI K. R. GANESH: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the number of workers engaged in converting one cord of firewood in the Forest Department of South Andaman Division and their total wages; and

(b) the market price of one cord of firewood?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) and (b). The information is being collected and will be placed on the Table of the Sabha.

COMMUNITY DEVELOPMENT BLOCKS IN ANDAMAN ISLANDS

3069. SHRI K. R. GANESH: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that the Andaman Administration has decided to disband completely t he community development blocks in the south and middle Andaman Islands;

(b) if so, the reasons therefor;

(c) whether Government have approved the decision; and

(d) the alternate organisation Government propose to start to supply agricultural inputs and technical knowhow?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY): (a) to (d). The information called for from the Andaman & Nicobar Islands Administration is awaited. The same will be placed on the Table of the House in due course.

TIMBER PLANTATION IN SOUTH ANDAMAN

3070. SHRI K. R. GANESH: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that timber plantation operations in 500 acres at Mount Harriet, South Andaman island have started;

(b) whether the project has been completed and if so, when ; and

(c) what was the financial outlay, number of workers, supervisory staff and equipment detailed for this project?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) No timber plantation operations have been undertaken in Mount Harriet area.

(b) and (c). Do not arise.

DISPUTE WITH M/S. P.C. RAY & CO.

3071. SHRI K. R. GANESH: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether in one of the arbitration cases between the Andaman Administration and P. C. Ray & Co. (P) Ltd., Mayabunder, Andaman islands' award has been given in favour of the administration;

(b) the total amount involved in this award; and

(c) the steps taken to realise the amount involved in the said award?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) Yes, Sir.

(b) Rs. 19,41,290·70

(c) The award has been filed in the Calcutta High Court for obtaining decree for the amount at (b) above.

PRODUCTION OF VANASPATI GHEE

3072. SHRI S. KUNDU: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the number of licences issued for the setting up of factories for producing Vanaspati Ghee during the last five years;

(b) the number of applications for licences to put up such factories pending disposal before Government and the names of such parties;

(c) the total requirement of Vanaspati Ghee in the country and what is the production now; and

(d) if the production is below our need, the steps Government propose to take to fulfil the demand?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE): (a) Nil, Sir.

(b) Eleven applications for establishment of new vanaspati factories are pending disposal. The names of the applicants are as under:-

1. The Madhya Pradesh State Industries Corporation Ltd., Indore City.
2. The Karad Taluka Cooperative Oil Mills Ltd., Karad (Maharashtra).
3. The U.P. Cooperative Federation Ltd., Lucknow.
4. M/s. Sedhmal Jainarain, Seoni (M.P.)
5. Smt. R. Gupta, Sector 18-B, Chandigarh.

6&7. The Director of Industries, Kanpur

8. M/s Khanna Oil Mills, Delhi.
9. M/s Maganlal Chhaganlal Private Ltd., Bombay.
10. M/s H. L. Anand & Sons, Kapurthala (Punjab).
11. Shri Bhani Ram Gupta, Sadar Bazar, Delhi.

(c) The requirement of vanaspati is estimated 36,000 tonnes per month, and the present production about 32,000 tonnes.

(d) Although there is enough capacity to produce the requirement, the short-fall in production is due to the shortage of raw vegetable oils during the crop year 1966-67 due to drought conditions prevailing in that year. With the onset of the new groundnut season, and prospects of a good crop, the oil supply position is expected to improve and so the production of vanaspati. Import of soyabean oil for augmenting raw oil supplies to the industry is also being continued.

FISH CATCHING IN SUBERNAREKHA RIVER

3073. SHRI S. KUNDU: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) Whether Government have explored the possibility of off-shore fish catching in the coastal belt from the mouth of River, Subernarekha upto Dhamra in Orissa;

(b) if so, the results thereof; and

(c) if not, whether Government propose to make such a survey?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) Yes, Sir. The vessels of the Government of India deep sea fishing station and Government of West Bengal have conducted general survey operations on sampling basis in this area.

(b) From the exploration it has been provisionally concluded that the area opposite river Subernarekha is relatively poor while the grounds off Dhamra are moderately rich. The catches included sciaenids, silver bellies and miscellaneous fish. The percentage of prawn in deeper waters was about 2%.

(c) Detailed survey will be considered when additional vessels, which have been sanctioned, are made available to the deep sea fishing station.

FINANCIAL ASSISTANCE FOR COLD STORAGES

3075. SHRI K. P. SINGH DEO: Will the Minister of FOOD AND AGRICULTURE be pleased to state.

(a) whether Government have sanctioned any loan to Orissa for the construction of cold storage facilities for seed potatoes during the current year; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICUTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes.

(b) A sum of Rs. 16·00 lakhs has been sanctioned to the State Government during 1967-68 for the establishement of cold storages for seed potatoes.

किसानों का टनेज क्लब

3076. **श्री लखण लाल कपूर :** क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि

(क) दिल्ली स्थित राष्ट्रीय किसान टनेज क्लब के उद्देश्य क्या हैं, और

(ख) सरकार ने इस क्लब को अब तक कितनी वित्तीय सहायता दी है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य-मंत्री (श्री अन्नासाहिब शिन्दे) : (क) दिल्ली स्थित राष्ट्रीय किसान टनेज क्लब के लक्ष्य और उद्देश्य निम्नलिखित हैं :–

1. देश में खाद्य सम्बन्धी आत्म-निर्भरता उत्पादन करने में योगदान ।
2. वैज्ञानिक उपायों को अपनाकर बहुत अधिक उपज प्राप्त करने की सम्भाव्यताओं के बारे में किसानों में जानकारी बढ़ाना ।
3. वैज्ञानिक फसल उत्पादन सम्बन्धी जानकारी को एकत्र करने तथा प्रसरण के लिए एक स्थान प्रदान करना ।
4. उच्चतर उत्पादन हेतु और क्लब के उद्देश्यों के लिए हितों की रक्षा और उन्नति के लिए देश में समस्त प्रगतिशील किसानों को आपस में मिलाना ।
5. उच्चतर उत्पादन को प्रोत्साहित करने के लिए प्रतिष्ठित 'क्लब' के रूप में कार्य करना
6. प्रचार, प्रसार, उत्पादकों का प्रशिक्षण तथा शिक्षा सम्बन्धी कार्य करना और उपज बढ़ाने के लिए सरकार तथा अन्य एजेन्सियों के साथ सहयोग करना ।
7. 'क्लब' के उद्देश्यों को आगे बढ़ाने के लिए भारत और विदेश में इसी प्रकार के सम्बन्धित संगठनों के साथ मिलकर कार्य करना, सहयोग देना और उससे सम्पर्क स्थापित करना ।
8. और अधिक फसल उत्पादन की तकनीकियों में अनुभव प्राप्त करने और प्रशिक्षण देने के लिए क्लब के सदस्यों तथा ग्रामीण युवकों को प्रायोजि करने के लिए सरकारी संस्थाओं तथा विदेशी एजेंसियों के साथ मिल कर कार्य करना ।
9. उपरोक्त उद्देश्यों को पूरा करने के लिए समय-समय के आवश्यकतानुसार धन, अनुदान तथा दान एकत्रित करना और उसका खर्च करना, बैठकें, सम्मेलन, विचार-गोष्ठी तथा प्रदर्शन आयोजित करना, प्रतिनिधि, प्रतिनिधि-मण्डल, ज्ञापन भेजना, क्लब का प्रतिनिधित्व

करने हेतु प्रतिनिधि मण्डल भेजने और बुलाने के सम्बन्ध में कार्य करना ।

10. उद्देश्यों को पूरा करने के लिए क्लब द्वारा निर्णित अन्य कार्यों को करना ।

(ख) नई दिल्ली में नवम्बर, 1967 के महीने में होने वाला अखिल भारतीय उच्चतर कृषि उत्पादन सम्मेलन का आयोजन करने के लिए चालू वित्तीय वर्ष के दौरान टनेज क्लब को 20,000 रुपए सहायता-अनुदान के रूप में दिए गए ।

COMMUNICATION SYSTEM IN THE KUTCH BORDER AREA

3077. SHRI VIRENDRAKUMAR SHAH Will the Minister of COMMUNCATIONS be pleased to state:

(a) whether the Prime Minister recently paid a visit to the border area in Kutch and observed the vital necessity of improving the communication system in the area;

(b) if so, the proposals or schemes submitted by the Gujarat Government for improving the communications in that region; and

(c) the amount that has been earmarked or granted by the Central Government for this purpose?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) The Prime Minister visited the border area of Kutch on 29th September, 1967, but did not make any comments on the Communication system in the area.

(b) No proposals or schemes have been received from the Gujarat Government for improving the communications in the border areas of Gujarat.

(c) Does not arise.

AMENDMENT OF LABOUR LAWS

3078. SHRI M. SUDARSANAM: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government have received any proposals from any of the State Governments suggesting amendment of the important labour laws; and

(b) if so, the details thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) and (b). A statement showing the proposals received during 1967 from the State Governments suggesting amendments to important labour laws and the proposals for undertaking fresh legislation is placed on the Table of the House. [*Placed in Library. See* No. LT-187/67].

APPRENTICES ACT, 1961

3079. SHRI P. R. THAKUR: Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to the Unstarred Question No. 7667 on the 2nd August, 1967 and state:

(a) whether Government propose to amend the Apprentices Act 1961 for making specific provisions for reservation of training places for Scheduled Castes and Scheduled Tribes candidates;

(b) if not, the reasons therefor;

(c) whether the Government ever attempted to utilise the provisions of sections 8(5) and (6) of the aforesaid Act for the purpose of training the Scheduled Castes and Tribes candidates in "public interest"; and

(d) if not, the reasons therefor?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) No such proposal in under consideration of Government under any apprenticeship scheme.

(b) The employers recruit and train apprentices for whom they pay stipend. The Apprentices Act, 1961, regulates and controls training of apprentices and lays down qualifications regarding admission, health, standards of training etc. At the time of enacting this legislation, the question of fixing some seats for schedueld Caste/ Scheduled Tribe candidates was not contemplated.

(c) No.

(d) For training in excess of the prescribed ratio, Government will have to provide for additional facilities and addi-

tional cost. As reservations have already been made for the members of the Scheduled Castes and Scheduled Tribes under the Craftsmen Training scheme of the Government of India under which Government Pay Rs. 45/- p. m. per trainee as stipend, the need for invoking Sec. 8(5) and (6) of of the Act has not arisen.

Tribes under the Statistics of S. C. & S.T. Apprentices Act, 1961

3080. SHRI P. R. THAKUR: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government have collected or propose to collect the necessary information and statistics regarding Scheduled Castes and Tribes under the provisions of Section 19 (2) of Apprentices Act, 1961 as well as under the provisions of the Collection of Statistics Act, 1953; and

(b) if not, the reasons therefor?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) No.

(b) The returns prescribed under Sec. 19 of the Apprentices Act 1961 are intended to watch the progress of the Apprentices in the particular trades.

The Apprentices Act, 1961 does not provide for any specific reservation of training places for Scheduled Caste and Scheduled Tribe candidates. The employers have entire discretion to select for training any candidate, provided he is over 14 years of age and satisfies the relevant standards of education and physical fitness. The opportunity of apprenticeship training is open to all persons including Scheduled Caste and Scheduled Tribe candidates. It is not, therefore, considered necessary to collect information and Statistics regarding Scheduled Caste and Scheduled Tribe apprentices separately.

Rehabilitation Centres for Displaced Persons from East Pakistan

3081. SHRI P. R. THAKUR: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the number of rehabilitation centre set up since Partition for the displaced persons from East Pakistan in different States and Territories other than West Bengal;

(b) the exact locations and the names of these centres, State-wise;

(c) the land area and the number of villages set up in each of these centres;

(d) the existing population of displaced persons in each of the centres; and

(e) whether complete census is proposed to be taken shortly to take stock of the present situation?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): (a) to (e). Information is being collected and will be laid on the Table of the Sabha.

हरयाणा से कलकत्ता को मोटे अनाज का निर्यात

3082. श्री प्रकाशवीर शास्त्री : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हाल में हरियाणा से कलकत्ता को जो मोटा अनाज भेजा गया था उस समय भेजा गया था जब केन्द्रीय सरकार ने इस संबंध में कोई आदेश जारी नहीं किये थे,

(ख) क्या यह भी सच है कि यदि उपर्युक्त अनाज को जब्त किया गया तो अनाज के बहुत से व्यापारियों को अत्यधिक कठिनाई का सामना करना पड़ेगा ;

(ग) क्या यह अनाज उतार कर सुरक्षित स्थानों पर रखा गया है अथवा वह अब भी सड़ रहा है; और

(घ) इस सम्बन्ध में कब तक अन्तिम निर्णय किये जाने की संभावना है?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य-मंत्री (श्री अन्ना-साहिब शिन्दे) : (क) जी नहीं। हरियाणा से ज्वार तथा बाजरा के बाहर भेजने पर

प्रतिबन्ध नवम्बर, 1966 से और मक्का पर मई, 1967 से लगा हुआ है।

(ख) और (ग): यह बताया गया है कि कुछ माल उतार लिया गया है और कुछ सीलबन्द वैगनों में ही छोड़ दिया गया है। इस मामले की जांच हो रही है। इस सम्बन्ध में कुछ रिट याचिकाएं भी दिल्ली के उच्च न्यायालय में लंबित हैं।

(घ) क्योंकि कुछ मामलों की जांच हो रही है और कुछ रिट याचिकाएं भी लंबित हैं, अतः यह बताना सम्भव नहीं है कि इसका निर्णय कब तक होगा।

SUPPLY OF FOODGRAINS TO BIHAR

3083. SHRI SHIVA CHANDRA JHA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that the Central Government are not supplying the requisite quantity of foodgrains to Bihar for the months of November and December, 1967

(b) if so, the reasons therefor; and

(c) the quantity of foodgrains the Bihar Government has demanded from the Centre and how much the Centre has allotted and how much actually the Centre has supplied?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) to (c). Bihar has been allotted 1·6 lakh tonnes of foodgrains for November and 1·25 lakh tonnes for December, 1967. In view of the fact that maize and early paddy crop have now come into the market in Bihar, these quotas are considered resonably sufficient to meet the requirements of the State. Bihar Government demanded 2 lakhs tonnes for November, but for December they have not made any specific demand. Taking into account the availability with the Centre and the requirements of other States, it was not possible for the Centre to allocate the total quantity demanded by the Government of Bihar in November. The quantity actually despatched to Bihar during the period 1st to 25th November, 1967 amounted to 1·1 lakh tonnes. Figures of actual despatches during the period 26th to 30th November are not yet available from all sources.

दिल्ली राशन व्यवस्था विभाग

3084. **श्री निहाल सिंह :**
श्री यशवन्त सिंह कुशवाह :

क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली राशन व्यवस्था विभाग में कितने राशनिंग सर्किल हैं तथा उस विभाग में कितने अधिकारी, राशनिंग इंस्पेक्टर, पुरुष तथा महिला कर्मचारी काम कर रहे हैं ;

(ख) गत दो वर्षों में उस विभाग में **कितने क्लर्कों को इंस्पेक्टर के पद पर पदोन्नत** किया गया है; और

(ग) राशन व्यवस्था विभाग के कर्मचारियों पर प्रति मास कितना व्यय होता है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना-साहिब शिन्दे) : (क) 31 सर्किल, 7 उप-सर्किल, 47 अधिकारी, 242 निरीक्षक, 890 पुरुष, कर्मचारी तथा 82 स्त्री कर्मचारी।

(ख) दिल्ली के राशनिंग विभाग में कार्य कर रहे 13 लिपिकों की निरीक्षक के पद पर पदोन्नति की गई है।

(ग) 3.52 लाख रुपये।

T.M.O. FACILITIES IN ANDAMANS AND NICOBAR ISLANDS

3085. SHRI R. K. SINHA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there are direct T. M. O. facilities in Mayabundar, Rangat and other places in the Andaman and Nicobar Islands;

(b) if so, whether the T.M.Os. are sent first to Port Blair by inter-island ferry; and

(c) whether there is any scheme to send T.M.O. directly from these Telegraph Offices?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b). Telegrams to and from the Post Offices in these Islands are being transmitted over the Police Wireless network. But Telegraphic Money Order advices are not sent over the police network as the Police Department have not so far accepted responsibility for the losses that may arise due to incorrect transmission of the amount in the T.M.O. advices. The T.M.O. by ferry advices are therefore being sent to Port Blair and *vice versa*, in the ordinary mail bags.

(c) A proposal is under examination to utilise the services of Police Wireless Network (in the islands) for transmission of T.M.O. advices, between Port Blair and the other Post offices in the islands and *vice versa*.

TELEGRAPH OFFICES IN NICOBAR GROUP OF ISLANDS

3087. SHRI R. K. SINHA : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there are Telegraph offices in the Nicobar group of Islands:

(b) the number of such offices and the places where they are located; and

(c) whether it is a fact that telegrams are censored by the Additional Deputy Commissioner and the Assistant Commissioner?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes.

(b) There are three Combined P&T Offices in Nancowrie, Carnicobar and Oralkachha in the Nicobar group of Islands.

(c) No.

TRIPARTITE COMMITTEE ON FILM INDUSTRY

3089. SHRI R. K. SINHA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the deliberations of the Tripartite Committee on Film industry have been completed;

(b) if so, the main features thereof;

(c) if the reply to part (a) above be in the negative the reasons for the delay; and

(d) whether Government Propose to appoint a Wage Board for the Film Industry ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) No, Sir.

(b) Does not arise.

(c) The Committee was set up in November, 1966. The delay in submission of the Report is attributable to the volume of work involved *e.g.* visits to Studios and processing laboratories, location shootings, night shootings etc., interviews with knowledgeable persons from the production, distribution and exhibition sectors and discussions amongst the members of the Committee. The Committee has aready visited the major production centres, held six meetings and drafted certain recommendations. Some points are still required to be sorted out. The Committee will submit its report fairly soon.

(d) The matter is under consideration.

SHORT NOTICE QUESTION

TRUNK TELEPHONE SYSTEM IN DELHI

S.N.Q. 8. SHRI M. V. RAJASEKHARAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware that the trunk telephone system in Delhi is not working properly and the operators working there are not properly attending the Calls;

(b) whether it is also a fact that the numbers of Trunks Assistance and the Trunk supervisors when dialled are either always not answered or the Receivers are disconnected; and

(c) if so, the steps Government propose to take to set right things in the Delhi Trunk Telephone System?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): (a) The average number of trunk calls per day handled by Delhi Trunk Exchange is 10,000. The efficiency of disposal of trunk calls is on an average 62%. By and large, the Trunk Exchange is working satisfactorily.

(b) The number of Trunk Assistance positions in Delhi Trunk Exchange is 10 and the number of telephones for the Trunk Supervisors is three. The average number of calls handled by the Trunk Assistance is 4000 per day. Delays in answering calls to 181 have been noticed due to shortage of Trunk Assistance Positions.

(c) Department is taking steps to increase the number of Trunk Assistance Positions from 10 to 14. Action is also being taken for increasing the number of junctions from 20 to 30. The number of telephones to Trunk Supervisors is also being increased to five. It is expected that these measures will come into effect in a month's time.

12.03 hrs.

PAPERS LAID ON THE TABLE

REPORT OF CENTRAL TOBACCO COMMITTEE, FOOD CORPORATION (TWELFTH AMENDMENT) RULES AND NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): Sir, I beg to lay on the Table—

(1) A copy of the Report of the Indian Central Tobacco Committee for the period 1st April, 1965 to 30th September, 1965 (Hindi version). [*Placed in Library. See* No. LT-1853/67].

(2) A copy of the Food Corporations (Twelfth Amendment) Rules, 1967, published in Notification No. G.S.R. 1741 in Gazette of India dated the 15th November, 1967, under sub-section (3) of section 44 of the Food Corporation Act, 1964. [*Placed in Library. See* No. LT-1854/67].

(3) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) The Sugar (Control) Amendment Order, 1967 published in Notification No. G.S.R. 1747 in Gazette of India dated the 16th November, 1967.

(ii) G.S.R. 1748 published in Gazette of India dated the 16th November, 1967.

(iii) G.S.R. 1751 published in Gazette of India dated the 20th November, 1967, making certain amendment to G.S.R. 1748 dated the 16th November, 1967.

(iv) G.S.R. 1753 published in Gazette of India dated the 22nd November, 1967, rescinding Notification No. G.S.R. 153 dated the 1st February, 1967.

(v) G.S.R. 1754 published in Gazette of India dated the 23rd November, 1967, making certain amendment to G.S.R. 914 dated the 10th June, 1966. [*Placed in Library. See* No. LT-1855/67].

SHRI S. M. BANERJEE (Kanpur): Sir, about item No. (2) of item No. 3, namely, the Food Corporations (Twelfth Amendment) Rules, 1967, I would like to know from the hon. Minister whether the dispute between the employees and the Food Corporation regarding their service conditions has also been settled and whether these rules have been framed to that effect.

SHRI ANNASAHIB SHINDE: We are shortly introducing the Bill in the House in order to safeguard the interests of the employees of the Food Corporation and hon. Member will have ample opportunity at that time.

SHRI S. M. BANERJEE: What does "shortly" mean? Will it be in this session?

SHRI ANNASAHIB SHINDE: I think, it should be possible if time permits.

12.04 hrs.

STATEMENT UNDER DIRECTION 115

RICE SUPPLY TO KERALA

SHRI VASUDEVAN NAIR (Peermade): Sir, under Direction 115(1) of Direction by the Speaker, I wish to point out a mistake

occurring in the two statements made by the hon. Minister for Food and Agriculture in Lok Sabha on 14th November, 1967.

In answer to Unstarred Question No. 180 on 14th November, 1967, the hon. Minister has stated that a quantity of about 37,500 tonnes of rice has been arranged from imports to be supplied to Kerala State in the month of November.

On the same day, the same hon. Minister has answered a Calling-attention notice on the supply of rice to Kerala and some other States. I quote the following sentence from that statement :

> "In November, about 25,000 tonnes of rice will be provided from imports".

The difference between the two statements is obvious. The difference in quantity is 12,500 tonnes.

I request that the hon Minister is asked to explain how he will square up the two statements. Let him make a firm statement as to the quantity of rice that will be supplied to Kerala in November. We are already in December, this is about November.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : The information given in the Parliament about quantity of foodgrains likely to arrive in a particular State from abroad during a particular month is always based on the latest information available about the loading, sailing and movement of the ships and the quantity that is expected to be discharged out of each ship at that particular port. When the reply to the Unstarred Question No. 180 had been framed, the latest information indicated that there was every likelihood of 37,500 tonnes of rice reaching Kerala port from abroad during the month of November. By the time the statement was made on the Calling Attention Notice, it became clear that a ship carrying 10,000 tonnes of rice that was expected to reach Cochin by the end of November may get a little delayed and may actually arrive in India at the beginning of December. According to the information available then, it also became clear that another ship which was to arrive in Madras before the middle of November and from which a large quantity of rice was to go to Kerala might get delayed by 3-4 days. For this reason the quantity of rice taken to be moved to Kerala ex. this ship had to be reduced by 2,500 tonnes. Even the figure of 25,000 tonnes mentioned in the Calling Attention Notice statement cannot be considered as final. The actual quantity that reached Kerala during November will be known only when the accounts of the quantities unloaded and moved against the ships are finalized. According to the latest information, the quantity of rice delivered to Kerala during November both from imports and internal sources was 30,600 tonnes. Attempts are always made to give the latest information available at the moment in the Parliament.

12·05 hrs.

MOTION *Re* : FOOD SITUATION IN THE COUNTRY

MR. SPEAKER : The House will now take up further consideration of the Motion regarding Food Situation in the country.

Mr. Ram Charan, to continue his speech.

SHRI S. M. BANERJEE (Kanpur) : How much of time is still left ?

MR. SPEAKER : 3 hours and 45 minutes more.

श्री राम चरण (खुर्जा) : अध्यक्ष महोदय, हमारी सरकार ने आज़ादी मिलने के बाद तीन पंचवर्षीय योजनायें गुजार दीं । यह सभी जानते हैं कि हमारे देश की 80 फीसदी आबादी देहात में रहती है और इनका जीवन किसान से सम्बन्धित है, लेकिन आज तक इस सरकार ने तीन पंचवर्षीय योजनाओं के अन्दर इस काश्तकारी के काम के डवेलपमेन्ट के लिये कितना पैसा खर्च किया ? इन तीन पंचवर्षीय योजनाओं में सरकार ने 1270 करोड़ रुपया खर्च किया, इस रकम में से यदि औसतन लगाया जाय—एक-तिहाई हिस्सा यानी 400 करोड़ रुपया सरकार ने 40 करोड़ आदमियों के लिये खर्च किया— इस से साफ़ जाहिर है कि तीन पंच वर्षीय योजनाओं के अन्दर एक आदमी पर 10 रु० खर्च किये

[श्री राम चरण]

गये। इससे आप अन्दाज़ा लगा सकते हैं कि देहात की समस्या कैसे हल हो सकती है।

इन तीन पंचवर्षीय योजनाओं में इस सरकार ने 2,821 करोड़ रु० का खाद्य बाहर से मंगाया —इससे अन्दाजा होता है कि इस सरकार ने हमारी जितनी आमदनी थी, उस से न जाने कितने गुना खाद्य खरीदने के लिये, फूड परचेज़ पर खर्च किया। जितना पैसा सरकार ने इन खाद्यान्नों के इम्पोर्ट पर खर्च किया, यदि इस पैसे से किसानों को सुविधायें दी जातीं, तो मुमकिन है कि खाद्य समस्या हमारे देश में ही किसी हद तक हल हो जाती।

इस के अलावा इन तीन पंचवर्षीय योजनाओं के अन्दर 9.3 मिलियन एकड़ ज़मीन को रिक्लेम किया गया है, लेकिन 10 मिलियन ज़रखेज़ जमीन के ऊपर कालोनीज़ सैट हो गई हैं, प्रोजेक्ट बन गये हैं—इस तरह से यह रिक्लेम करना और न करना बराबर हो गया। यही कारण है कि हमारे देश की फूड प्राबलम दिन-ब-दिन बिगड़ती जा रही है और सरकार इस की तरफ बिल्कुल ध्यान नहीं दे रही है। इसकी वजह क्या है? आज तक इस समस्या को सरकार ने नैश्नल प्राबलम के रूप में नहीं माना। आपको इस खाद्य समस्या को वार फुटिंग पर हल करना चाहिये था लेकिन आपने ऐसा नहीं किया। इंडस्ट्रियल डिवेलेपमेंट पर आपने बहुत ज्यादा पैसा खर्च किया है और किसान की बहबूदी के लिए आपने कुछ नहीं किया है। मैं बता ही चुका हूं कि पिछले तीन प्लांज़ में आपने एक किसान पर सिर्फ दस रुपये खर्च किये हैं। किसान ही हैं जो कि फूड प्राबलैम को हल कर सकते हैं। लेकिन उनके साथ इस सरकार का व्यवहार गद्दारी का रहा है। पूंजीपति तबके को ही इसने सब से ज्यादा लिफ्ट दी है। जिसके पास पहले एक साइकिल हुआ करती थी उस पूंजीपति के पास आज तीन तीन कारें हो गई हैं। पूंजीपति तबके से आपको रिश्वत मिलती है। लेकिन किसान आपको कोई रिश्वत नहीं देता है और न ही आपको उससे रिश्वत मिलने की कोई उम्मीद है। आपको यह पता था कि अगर किसान की प्रगति होगी, उसको आगे बढ़ाया जाता, उसकी खेती का डिवेलेपमेंट होता तो वह आपकी ही जड़ को खोदता। इंडस्ट्रियल डिवेलेपमेंट अगर होती है, इंडस्ट्रियलिस्ट्स को अगर आगे बढ़ाया जाता है तो सरकार को उनसे रिश्वत मिलती और इलैक्शन के लिए उसको पैसा मिलता जो कि मिलता रहा है इस वास्ते कांग्रेस सरकार ने किसान की कोई परवाह नहीं की। इसी का यह नतीजा है कि आप विदेशों से खाद्यान्नों की भीख मांगने पर मजबूर होते रहे हैं। वास्तव में अगर आप चाहते हैं कि खाद्य की समस्या हल हो तो सब से पहले आपको लैंड रिफार्म्स पर ध्यान केन्द्रित करना चाहिये था। लैंड पर स्वामित्व की जो पहले से प्रथा चली आ रही है वही भी चालू है और लैंड रिफार्म्स को लागू नहीं किया गया है। खेती उसकी होनी चाहिये जोकि खेती स्वयं करता है। जो जोतने वाला होता है, जो मजदूर होता है, जो हलवाहा होता है उसको सिर्फ एक या डेढ़ रुपया मजदूरी का इस महंगाई के जमाने में मिलता है। लेकिन जो ज़मींदार होता है, जो ज़मीन का मालिक होता है वह पूरी मेहनत नहीं करता है। वह उत्पादन ज्यादा करने में कोई रुचि नहीं रखता है। इस वास्ते ज़मीन उसकी होनी चाहिये जो ज़मीन जोतता है। लैंड शुड बिलांग टू दी टिल्लर। अगर इस पालिसी को आपने कार्यान्वित कर दिया होता तो जो फूड प्राबलैम है यह हल हो गया होता।

जहां तक लैंड पर सीलिंग लगाने का सम्बन्ध है, बहुत सी स्टेट्स में आज तक भी इसको नहीं किया गया है। एक आदमी के पास चार सौ एकड़ जमीन होती है तो दूसरे के पास पांच एकड़ ही होती है। जिसके पास पांच एकड़ जमीन है वह बेचारा मेहनत करके

उत्पादन को दुगुना या तिगुना करता है। लेकिन चार सौ एकड़ वाला उत्पादन भी पूरा नहीं कर पाता है। इसका कारण यह है कि वह खुद काम नहीं करता है, दूसरों से काम करवाता है। इस वास्ते मैं कहूंगा कि लैंड सीलिंग लगाने के बाद जो लैंड बचे वह भूमिहीन जो किसान हैं उनको दी जानी चाहिये ताकि फूड प्राबलैम हल हों।

मैं यह भी कहना चाहता हूं कि जिनके पास थोड़ी-थोड़ी जमीनें हैं उनकी तरफ आपका ध्यान जाना चाहिये, उनको आपको फाइनेंशल हैल्प देनी चाहिये, इरिगेशन फैसिलिटीज उनको देनी चाहिये और लोंज वगैरह का आपको उनके लिए प्रवन्ध करना चाहिये, उनको लोंज देने चाहियें।

लैंड रिफार्म्स के बाद दूसरा नम्बर पानी का आता है। पानी सब से जरूरी चीज है। अगर किसान को पानी मिल जाए तो वह पैदावार बढ़ा कर आपको दे सकता है। हमारे देश में साल में तीन महीने ही बारिश होती है और कई बार तो वह भी नहीं होती है। नौ महीने कुदरत पर किसान को आश्रित रहना पड़ता है। अगर पानी ठीक मात्रा में और समय पर बरस गया तब तो उसकी खेती अच्छी हो गई और अगर नहीं बरसा तो वह सूख जाती है और अगर ज्यादा बरस जाता है तो भी उसकी खेती बरबाद हो जाती है। जितना पैसा खाद्यान्नों का इम्पोर्ट करने में खर्च करते हैं और आपने आज तक किया है अगर वही पैसा आपने किसानों पर खर्च किया होता, किसान के लिए पानी का प्रबन्ध करने में खर्च किया होता तो यह जो आपको अनाज बाहर से मंगाना पड़ता है, यह न मंगाना पड़ता अगर इस पैसे के आपने पम्पिंग सैट लगा दिये होते, या ट्यूबवैल लगा दिये होते तो आपकी खाद्य समस्या हल हो गई होती और हमेशा के लिए हल हो गई होती। जो आपने प्लानिंग कमीशन बिठा रखा है और जो इस कमीशन में आफसर्स बिठा रखे हैं, उनको जो आप तन्ख्वाहें देते हैं, एयर कंडिशंड कमरों का प्रबन्ध करते हैं, उन पर पैसा खर्च करते हैं, अगर यही पैसा आपने किसानों के ऊपर खर्च किया होता, उनके लिए ट्यूबवल और पम्पिग सैट लगाने पर खर्च किया होता तो यह फूड प्राब्लैम आपकी साल्व हो गई होती। अब भी मैं कहता हूं कि अगर आप किसान की वहबूदी चाहते हैं, फूड प्राब्लैम को हल करना चाहते हैं तो आपको चाहिये कि किसान के खेत पर आप ट्यूबवैल लगा दें। अगर बिजली मुहैया नहीं की जाती है तो पम्पिग सैट आप फ्री लगा दीजिये या फिर सस्ते लगा कर उनको आप दे दें। जो-जो कारखाने इनको बनाते हैं उनसे आप कहे कि वे सस्ते पम्पिग सैट मैनुफैक्चर करें और सरकार उनको उनसे खरीद कर किसानों को सप्लाई करे। किसान इस—काबिल नहीं हैं कि वे ट्यूबवैल खुद लगा सकें या पम्पिग सैट खुद लगा सकें। गवर्नमेंट स्वयं अपने पैसे से उनके खेतों में ट्यूबवैल लगा कर दें, पम्पिग सैट लगा कर दे और जो पैसा खर्च होता है उसको आसान किश्तों में उनसे वह रिकवर करे। इस तरह से यह जो खाद्य समस्या है उसको हल करने में सहायता मिल सकती है।

पानी के बाद दूसरे नम्बर का स्थान खाद का होता है। पानी अगर मिलता है तो खाद काम करेगी, अगर पानी नहीं मिलता है तो खाद भी बेकार हो जाएगी। चाहे जितना आप फर्टिलाइजर दे दें, जब तक पानी नहीं देते हैं, तब तक खाद से काम नहीं चल सकता है। पानी के बाद ही खाद का नम्बर आता है। मैं चाहता हूं कि किसान की जरूरत का खाद उसको मिल जाना चाहिये और आसानी से मिल जाना चाहिये।

तीसरी किसान की जरूरत उन्नत बीज की है। हमारी सरकार पिछली तीन योजनाओं में इतना भी नहीं कर सकी है कि वह किसान को एक-एक या दो-दो किलो अच्छी किस्म का

[श्री राम चरण]
बीज ही दे सके ताकि वह अच्छा गेहूं पैदा करके आपको दे सके।

अगर आप खाद्य समस्या को हल करना चाहते हैं तो जितने भी अनप्रोडक्टिव खर्चे हैं इस सब को खत्म करके एग्रिकल्चर की तरफ आपको इन फंड्स को डाइवर्ट करना होगा। अगर आपने इन कामों को नहीं किया तो आप तो कहते हैं कि 1971 तक आप खाद्यान्नों के मामले में आत्म-निर्भर हो जायेंगे, लेकिन मैं कहता हूं कि 1981 भी गुजर जाएगा लेकिन आप आत्म-निर्भर नहीं हो सकेंगे। यह कांग्रेस सरकार फूड प्राबलैम को हल नहीं कर सकेगी। आप याद रखिये कि किसान पूंजीपति तबके से नहीं है, वह मजदूर तबके से है। वह आपको रिश्वत नहीं दे सकता है, इलैक्शन के लिये आपको फंड्स नहीं दे सकता है जिस तरह से पूंजीपति वर्ग देता है। किसान होशियार हो गया है। वह आपको वोट नहीं देगा जिस तरह से अब उसने वोट नहीं दिया है। इस वास्ते अगर आप देश का हित चाहते हैं तो यही रास्ता आपके सामने है कि किसान को पानी सस्ता और मुफ्त दें, किसान की आर्थिक स्थिति को अच्छा करें, उसको फर्टिलाइज़र दें, अच्छी किस्म का बीज दें।

मैं यह भी कहना चाहता हूं कि ज़मीन रिक्लेम करके आप भूमिहीन हरिजन को उस जमीन को दें। हरिजनों के अन्दर भी दो तीन तबके हैं। एक तबका वह है जो ज़मीन का काम नहीं करता है। दूसरा तबका हरिजनों का वह है जो किसानी का काम करता है और गांवों में रहता है। ये वे लोग हैं जो कि मजदूरी करते हैं और उनको आठ आने या बारह आने मिलते हैं। मैं कहूंगा कि जहां कहीं भी ज़मीन रिक्लेम हो वह इन हरिजनों को मिलनी चाहिये जो कि गांवों में काम करते हैं और जिनको आठ आने या बारह आने मजदूरी के मिलते हैं, जो कि किसानी का काम करते हैं। उन हरिजनों को नहीं मिलनी चाहिये जो कि किसान के काम से सम्बन्धित नहीं है।

आप बड़ी-बड़ी प्राजेक्ट्स बना रहे हैं। मुझे पता चला है कि बहुत ज्यादा भूमि जो कि बंजर पड़ी हुई है उसको आप रिक्लेम करने जा रहे हैं। मेरा सुझाव है कि इस भूमि को कोओप्रेटिव बेसिस पर भूमिहीन हरिजनों को या और जो लोग हैं जिनके पास ज़मीन नहीं हैं, उनको दे देनी चाहिये। आप किसी भी हालत में उस भूमि को-बड़े बड़े पूंजी-पतियों को न दें, उनको न दें जिनका इंडस्ट्री में भी हाथ है, बिजिनेस में भी हाथ है, या इस तरह के जो दूसरे काम करते हैं उनमें हाथ है। अगर वे किसानों की तरह काम करना शुरू कर दें तो भी उनको नहीं मिलनी चाहिये। उनको आपको ज़मीन देनी होगी जो कि ज़मीन में हल चलाते हैं। उसकी ज़मीन नहीं होनी चाहिये जो नौकरी करते हैं या बिजिनेस चलाते हैं। इस तरह के जो लोग हैं उनके हाथ से ज़मीन को छीन लिया जाना चाहिये। यह बहुत जरूरी है अगर आप फूड प्राबलैम को हल करना चाहते हैं।

मैं आपको वार्न करना चाहता हूं कि अगर आपने लैंड रिफार्म नहीं किया तो मुमकिन है कि देश में सिविल वार हो जाए। खेती में काम करने वाले किसान और मजदूर लोग हैं। उनके साथ आज तक जुल्म होता आया है। इस चीज़ को हमने पिछली तीन योजनाओं में देख लिया है।

चीनी को आप लें। मेरे जिले के अन्दर किसान गन्ना पैदा करता है लेकिन अगर उसको एक छटांक चीनी की दवाई के लिए जरूरत पड़ती है तो उसको एक छटांक चीनी भी नहीं मिलती है। वह परेशान फिरता रहता है लेकिन उसके चीनी के दर्शन नहीं होते हैं। गन्ने की कीमत भी उसको ठीक नहीं मिलती है। इस सरकार ने उसको आज तक लूटा है। यही कारण है कि मिलें बन्द हो रही हैं। किसान को होश आ गया

है। जब उसको पता चल गया कि इतनी कम कीमत पर गन्ना देने के बाद भी, ढाई रुपये के भाव पर गन्ना देने के बाद भी उसको एक छटांक चीनी दवा तक के लिए नहीं मिलती है तो उसने कहा कि वह पंद्रह सोलह रुपये से कम में गन्ना नहीं देगा, गुड़ बना कर वह बाजार में बेचेगा। इस वास्ते ये सब जो चीजें हैं इनकी ओर आपका ध्यान जाना चाहिये। किसान का मसला अगर आपको हल करना है तो इसको वार फुटिंग पर आपको हल करना होगा, इसको नैशनल प्राबलेम मान कर आपको चलना होगा, टैक्कल करना होगा। मिनिस्टर साहब भाषण दे कर चले जायें, इससे काम नहीं चलेगा। इस तरह से फूड प्राबलैम साल्व नहीं हो सकेगा। प्लानिंग कमिशन में बैठे हुए अफसर इस समस्या को हल नहीं कर सकेंगे, जो कर्मचारी वहां बैठे हुए हैं वे हल नहीं करेंगे, ग्रधिकारी हल नहीं करेंगे। हल करेंगे तो किसान ही हल करेंगे। एग्रिक्लचर डिपार्टमेंट में कई स्कीमें हैं जिन पर व्यर्थ में पैसा खर्च किया जा रहा है, जो कि बोगस स्कीमें हैं। जैसे सैंट्रल काउंसिल फार गोसंवर्द्धन है, हाइड फ्लैइंग स्कीम है, इस तरह की दसियों स्कीमें हैं जिन में मुफ्त में पैसा बहाया जा रहा है। इन स्कीमों को ग्राप बन्द कर दें। दूसरी बात यह है कि एग्रिकलचर को ग्रगर ग्रापको डिवलेप करना है तो जो एग्रिकलचर ग्रफसर बने वह किसान का बेटा हो, एग्रिकलचर डिपार्टमेंट के जो ग्रधिकारी हैं वे किसानों के बेटे हों, ऐसे लोग हों जिनको पता हो कि गेहूं कैसे उगता है, जिन को पता हो कि गेहूं का पेड़ कितना लम्बा होता है, धान कैसे पैदा होता है। ग्राज ऐसे-ऐसे लोग एग्रिकलचर डिपार्टमेंट के ग्रधिकारी बने बैठे हैं जिन को इन सब के बारे में कुछ पता नहीं होता है, एग्रिकलचर डिपार्टमेंट में एक्सपर्ट बने बैठे हैं जिन को एग्रिकलचर के बारे में कुछ पता नहीं होता है। मेरा सरकार से ग्रनुरोध है कि एग्रिकलचर डिपार्टमेंट में जितने भी ग्रधिकारी भरती किये जायें वे किसानों के बेटे हों, ऐसे लोग हों जिन को पता हो कि जमीन कैसी है ग्रौर उस में क्या पैदा हो सकता है।

12.18 hrs.

MR. SPEAKER : We shall continue this discussion on the food situation till 5 P.M. to day; that means, we shall have this debate for another 4 hours or 4½ hours. The hon. Minister may reply tomorrow so that a few more Members will be able to take part in the debate. We shall conclude the discussion by 5 P.M. today; and only the reply of the hon. Minister will be given tomorrow.

श्री विभूति मिश्र (मोतीहारी) : मैं जगजीवन राम जी से कहना चाहता हूं कि खेती की पैदावार बढ़ाने के लिए थोड़ा बहुत जो कुछ भी होता है वह कृषक खुद करता है। यह जरूर है कि सरकार की तरफ से जो कुछ इमदाद मिलती है या मिलने को होती है उसको लेने के लिए कृषक दौड़ते-दौड़ते मर जाता है।

दूसरी बात यह है कि ग्रभी हाल में नैशनल डिवेलेपमेंट काउंसिल की मीटिंग हुई थी। उस मीटिंग में श्री गाडगिल ने कहा कि हमारे यहां पांच से दस एकड़ तक की सिंचाई की जमीन में इतनी पैदावार होती है कि किसान के पास सरप्लस हो जाता है ग्रौर इस लिए उस पर टैक्स लगाना चाहिए। मेरे मित्र, श्री कमलनाथ तिवारी, इस समय सदन में नहीं हैं। उन्होंने कहा है कि वह प्रधान मंत्री, कैबिनेट के मिनिस्टरों ग्रौर श्री गाडगिल को दस-दस एकड़ सिंचाई की जमीन देंगे। ये सब लोग उस जमीन पर खेती करें, उसकी पैदावार से ग्रपने बाल-बच्चों की परिवरिश करें ग्रौर प्लानिंग कमीशन जो टैक्स लेना चाहता है, वह भी दें। मेरा परामर्श है कि मिनिस्टर की हैसियत से इन लोगों को जो सहूलियतें मिली हुई ह, उनको वे छोड़ दें, उस जमीन की पैदावार से ग्रपने बाल-बच्चों को खिलायें, उन को सेंट जेवियर ग्रौर दूसरे पब्लिक स्कूलों में पढ़ायें ग्रौर सरकार को टैक्स भी दें।

[श्री विभूति मिश्र]

श्री गाडगिल के प्रति मेरे मन में बड़ी श्रद्धा है। मैं उन को बड़ा योग्य व्यक्ति समझता हूं। लेकिन जब से मैं ने उन का यह बयान पढ़ा है, मुझे आश्चर्य होता है कि इतने बड़े इकानोमिस्ट इतनें अव्यावहारिक कैसे हो गये ह। वह कहते हैं कि पांच से दस एक तक की सिंचाई की ज़मीन में इतनी पैदावार होती है कि उस के मालिक से इनकम टैक्स लेने की जरूरत है।

12.21 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

उपाध्यक्ष महोदय, मैं स्वयं खेतिहर हूं। मैं जानता हूं कि सूखे और दाही के मारे किसान परेशान है। डा० वी० के० आर० वी० राव ने बंगलौर में ठीक ही कहा है कि यदि बारिश ठीक होती है, तो नदियों में भी पानी होता है और किसान को सिंचाई का पानी मिलता है, लेकिन अगर बारिश ठीक नहीं होती है, तो नदियों में भी पानी नहीं होता है और किसानों को भी सिंचाई के लिए पानी ठीक से नहीं मिलता है। हमारे देश में खेती का सारा कारोबार भगवान की मर्जी पर निर्भर है, आस्मान की मर्जी पर या बारिश पर निर्भर है। अगर बारिश न भी हो, तो सिंचाई वाली ज़मीन पर पचास फ़ीसदी पैदावार हो जाती है।

लेकिन सवाल यह है कि हमारी सरकार क्या करती है। मैं देखता हूं कि इस हाउस में हमेशा फूड पर डीबेट होती है, लेकिन एग्रीकल्चर पर कभी डीबेट नहीं होता है, जिससे फूड की पैदावार होती है। इन दोनों विषयों पर अलग-अलग डीबेट होनी चाहिये। जिस प्रकार श्री मोरारजी देसाई फ़िनांस मिनिस्टर हैं और नोटों के मालिक हैं, उसी तरह फूड फ़िनांस के लिए एक अलग मिनिस्टर होना चाहिए, जो फूड के बंटवारे की व्यवस्था करे। एग्रीकलचर के लिए एक अलग मिनिस्टर होना चाहिए।

जब तक एग्रीकल्चर के ज़रिये पैदावार नहीं होगी, तब तक फूड और गल्ला कहां से आयेगा? इस लिये आज आवश्यकता इस बात की है कि एग्रीकल्चर की पैदावार को बढ़ानें के लिए किसानों को मदद दी जाये। उस को सस्ते दर पर कर्जा दिया जाना चाहिए। आज कहा जाता है कि बैंकों का राष्ट्रीयकरण नहीं होना चाहिए। मैं ने माना कि नहीं होना चाहिए, लेकिन किसानों को को-आपरेटिव सोसायटीज़ से कितना पैसा दिया जाता है? सारे हिन्दुस्तान में सिर्फ़ दो या तीन अरब रुपया किसानों को दिया जाता है। को-आपरेटिव सोसायटीज़ से रुपया लेने में किसानों की जो ज़िल्लत होती है, उसको वही जानते हैं। जहां तक बिहार का सम्बन्ध है, वहां पर किसान को सोसायटी में दस रुपया दे कर एक शेयर लेना पड़ता है। एक शेयर पर उस को सौ रुपया कर्जा मिलेगा। जब किसान कर्ज़ के लिए सोसाइटी के सेक्रेटरी के पास जाता है, तो वह कहता है कि बैंक से रुपया नहीं आया है और बैंक कहता है कि एपेक्स बैंक से रुपया नहीं आया है। इस प्रकार किसान को खेती के लिए उचित समय पर कर्जा नहीं मिलता है।

बिहार में आश्विन के महीने में मेले लगते हैं, जहां किसान बैल खरीदते और बेचते हैं। लेकिन किसान को इस काम के लिए उस वक्त को-आपरेटिव सोसायटी से रुपया नहीं मिलता है। ऐसा मालूम होता है कि सरकार को को-आपरेटिव्ज को ढाल बना कर अपने आप को बचाना चाहती है और कहती है कि हम को-आपरेटिव्ज़ की मार्फ़त किसानों की मदद करते हैं, लेकिन यह ग़लत है। बैंकों का कुल जमा 35 अरब रुपया है। यह सब रुपया सेठों को मिलता है। इस के अलावा एल० आई० सी० का 9 अरब रुपया भी सेठों को मिलता है। इस का अर्थ यह है कि इन 44 अरब रुपयों में से किसानों को एक पैसा भी नहीं मिलता है। अब बैंकों के राष्ट्रीय-करण का जो हल्ला हुआ है, उस से बैंक वाले

सोचनें लगे ह कि किसानों की भी कुछ मदद की जाये।

आप जानते हैं कि आषाढ़ से ले कर आश्विन तक का चार मास का समय खेती का है। इसी समय में काम कर के किसान को अपना और अपने परिवार का पेट पालना पड़ता है, अपने मजदूरों को खिलाना पड़ता है। उसी वक्त उस को पैसे की जरूरत पड़ती है, लेकिन उस को न तो को-आपरेटिव्ज से पैसा मिलता है और न किसी और जरिये से। इस स्थिति में खेती से पैदावार कैसे मिले। जब तक सरकार किसानों को पानी और बीज नहीं देगी, सस्ते दाम पर खाद नहीं देगी, अनाज रखने का ठीक इन्तजाम नहीं करेगी, कीड़े मारने की दवा नहीं देगी, तब तक किसान कैसे पैदावार करेगा?

श्री जगजीवन राम की रिपोर्ट में कहा गया है कि 95 मिलियन टन तक पैदावार होगी। मुझे नहीं पता कि किस हिसाबी ने यह आंकड़े तैयार किये हैं, जिस जिले में मैं रहता हूं, उसके मोतिहारी, हरसिद्धी, गोविन्दगंज, जोगापटी, लौरिया, चनपटिया, बेतिया, मझौलिया और नौतन थानों में सूखा पड़ा है, क्योंकि हथिया का पानी नहीं हुआ है। ढाका और पताही का हिस्सा भी थोड़ा एफ़ेक्टिड है। मैं नहीं जानता कि किस आधार पर 95 मिलियन टन पैदावार का अनुमान लगाया गया है। पता नहीं कि रबी की फ़सल भी अच्छी होगी या नहीं। मैं कहना चाहता हूं कि सरकार को इस हिसाब के अनुसार काम नहीं करना चाहिए। जब किदवई साहब फूड मिनिस्टर थे, तो उन्होंने यह बयान दिया था कि हमारा हिसाब गलत है।

सरकार प्रोक्युरमैंट कर के सेठों के कारखानों से कपड़ा नहीं लेता है, लेकिन किसान जो गल्ला पैदा करता है, सरकार उस के घर से, उस का ताला तोड़ कर, सस्ते दाम पर उस को ले लेती है, जब कि बाजार में गल्ले का भाव उस से दुगुना रहता है। सरकार किसानों से तो गल्ला ले लेती है, लेकिन सेठों की तिजोरियों को वह नहीं छूती हैं। आज उन लोगों पर पांच अरब रुपया इनकम टैक्स का बकाया है, लेकिन सरकार ने किसी सेठ के घर पर छापा मार कर नहीं लिया। इस की तुलना में किसान भादों से आषाढ़ तक, जाड़े गर्मी में, मेहनत कर के जो गल्ला पैदा करता है, सरकार उस को छीनने के लिए तुरन्त पहुंच जाती है और प्रोक्युरमैंट और लेवी से उसको छीन लेती है। उस के लिए वह उन को जेल भी भेज देती है। लेकिन वह सेठों की तिजोरी पर कभी छापा नहीं मारती है। वह कभी नहीं कहती है कि उन के पास जो इतना कपड़ा पड़ा है, वह किसानों को सस्ता दे दिया जाये। हमारी सरकार समाजवाद लाना चाहती हैं, लेकिन इस तरह से वह समाजवाद कैसे लायेगी?

सब जगह सीलिंग हो गया, लेकिन सीलिंग की सरप्लस जमीन नहीं निकाली गई। सरप्लस जमीन बेच दी गई या बेनामी कर दी गई। सरप्लस जमीन को बेच कर किसान ने पैसा रख लिया, लेकिन आज तक सेठों की इनकम पर कोई सीमा नहीं लगाई गई है। मैं ने 1952 में यह प्रस्ताव रखा था कि इंडिविजुअल इनकम पर सीलिंग होनी चाहिए, लेकिन सरकार ने उस को नहीं माना था। डा० वी० के० आर० वी० राव ने भी कहा है कि इंडिविजुअल इनकम पर सीलिंग होनी चाहिए। श्री चन्द्रशेखर ने बैंकों के नैशनलाइजेशन के सम्बन्ध में हमारे पास जो काग़ज भेजा है, उस में कहा गया है कि बिहार की पर-कैपिटा इनकम 200 रुपये है। लेकिन हमारे मिनिस्टरों को क्या मिलता है? उन पर सालाना क्या खर्च होता है? मैं कहना चाहता हूं कि हिन्दुस्तान में इन्ट्रस्ट का पोलराइजेशन शुरु हो गया है। एक तरफ़ तो सोशलिष्ट विचार वाले सब दल और तत्व इकट्ठे हो जायेंगे, जिन में राइट और लेफ्ट [दोनों कम्युनिस्ट होंगे, और दूसरी तरफ़ धनी वर्ग के लोग होंगे। दस बरस में इस दश में

[श्री विभूती मिश्र]

एक क्रान्ति होगी। जो ज्यादा खायेगा, ग़रीब जनता उस का पेट फाड़ कर निकाल लेगी। यह स्ट्रक्चर ज्यादा दिन तक चलने वाला नहीं है। इस का कारण यह है कि एक तरफ़ । ग़रीबी बढ़ती जा रही है और दूसरी तरफ वन का केन्द्रीकरण बढ़ता जा रहा है।

जहां तक प्राइस कमीशन का सम्बन्ध है, श्री जगजीवन राम ने कहा है कि इस में कसान रखा जायेगा। और प्राइस कमीशन में, प्लानिंग कमीशन में बैठने वाले आदमी बड़े-बड़े अफसर हैं जिन को 2 हजार, 3 हजार, 4 हजार रुपये तनख्वाह मिलती है। वह एकोनामिकल टर्म्स पर सोचते हैं। कभी गांव में जाते नहीं हैं। कभी उन की मेहनत को देखते नहीं है। केवल अपने खाने के लिए, शहर को खिलाने के लिए, धनी आदमियों को खिलाने के लिए कीमत कम करते हैं।

उसमें किसान का एक भी रेप्रेजेन्टेटिव नहीं है जबकि गांधी जी ने कहा कि हिन्दुस्तान का मालिक किसान होगा लेकिन कहां किसान मालिक दिखाई देता है? एक बात और मैं बताना चाहता हूं क्योंकि टैक्सों की बात आई तो यह वही हाल है जो पुराने जमीदारों के समय था। पुराने जमीदार देखते थे कि गांव में फलां आदमी सफेदपोश हो गया तो सोचते थे कि कौन सा उपाय लगावें कि इस का हाल थोड़ा खराब कर दें ताकि यह तगड़ा न होने पाये। इसी तरह से सरकार सोचती है। गांव में किसी किसान को देख लिया कि उस ने पक्का घर बना लिया या थोड़ा सफेदपोश हो गया, कभी गए तो जरा चाय पानी और मिठाई खिला दिया तो वह क्या सोचते हैं कि यह बड़ा धनी आदमी है, इस पर टैक्स लगावें। लेकिन शहर में कितने ही आदमियों ने बताया कि फलां जमीन हम ने 500 रुपये में ली थी, वह 50 हजार रुपये में बिकी लेकिन शहर में कोई अर्बन टैक्स नहीं लगाया। गाडगिल साहब को और कुछ नहीं सूझा उन्होंने कहा कि पांच और दस एकड़ जो सिंचाई की जमीन है उसी पर टैक्स लगाओ। लेकिन टैक्स तो लगना चाहिए शहर वालों पर। शहर में देखिए कि कितने पक्के मकान बने और कितने बन रहे हैं? इन के पास कहां से पैसा आता है? लेकिन इन के पास कोई नहीं जाता है। न इधर वाले जाते हैं न उधर वाले जाते हैं। कोई नहीं जाते हैं······ (व्यवधान)······ तुम भी नहीं जाते। तुम्हारा काम तो सेठों से चलता है। जनसंघ का पूरा काम सेठों से चलता है, मैं जानता हूं। उपाध्यक्ष जी, हम लोगों को चुनाव में एक मोटर मिलना मुश्किल है और इनके उम्मीदवार को चार-चार मोटरें, यह कहां से आती हैं? इन का भी काम सेठों से चलता है। और यह जो हमारे कम्यूनिस्ट भाई हैं इन के यहां तो पैसा आसमान से झड़ता है। हम लोगों को तो बहुत मेहनत करने पर कोई नेता मदद कर देता है लेकिन इनके ऊपर तो आसमान से पैसा झड़ता है। चले जाइए वीरांज में थैलियां भर-भर कर ले आइए।

सवाल यह है कि इस देश के लोग जो गरीब आदमी हैं उन के लिए आप क्या सोचते हैं? गरीब जो खेती करता है, जो काम करता है, जो मेहनत करता है उस गरीब के लिए आप उचित कीमत उसकी पैदावार का दीजिए। प्राइस कमीशन का तुरत से तुरत सुधार कीजिए नहीं तो प्राइस कमीशन के जो सदस्य हैं, इसी बुनियाद पर प्राइस कमीशन कायम हुआ कि किसान की चीजों का इन्टीग्रेटेड दाम दिया जाय। हम ने ए० आई० सी० सी० में यह कबूल किया कि किसान को इन्टीग्रेटेड प्राइस देनी चाहिए। लेकिन नहीं दिया। कपड़े का दाम बढ़ गया, स्कूलों की फीस बढ़ गई, जूते का दाम बढ़ गया, छाते का दाम बढ़ गया, नमक का दाम बढ़ गया, सब उपयोगी चीजों के दाम बढ़ गए लेकिन किसान की चीजों के दाम नहीं बढ़े। हां ओपेन मार्केट में बढ़े हैं। लेकिन सरकार कहती है कि हम तुम्हारे ऊपर लेवी लगाते हैं और प्राक्योरमेंट करते हैं।

मैं लेवी प्राक्योरमेंट के खिलाफ नहीं हूं लेकिन सब चीजों के ऊपर लेवी प्राक्योरमेंट हो। जितने इंडस्ट्रियल गुड्स हैं उन के ऊपर भी लेवी प्राक्योरमेंट हो और किसान की पैदा की हुई चीजों पर भी हो। सब के ऊपर लेवी प्राक्योरमेंट हो तो हमें कोई एतराज नहीं है। लेकिन एक किसान वर्ग को अलग छांट कर के उसके ऊपर आप करते हैं।

आप देखिए उपाध्यक्ष जी, इस देश की राष्ट्रीय आय का 45 प्रतिशत हिस्सा किसान पैदा करता है जिस की आबादी 85 प्रतिशत है और 55 प्रतिशत जो आमदनी है उस का उपभोग हिन्दुस्तान के 15 प्रतिशत आदमी करते हैं। यह स्थिति कब तक रहेगी ? . .

श्री रणधीर सिंह (रोहतक) : क्रान्ति आ जायेगी : इन्क्लाब आ जायेगा।

श्री विभूति मिश्र : इन्क्लाब तुम से नहीं आयेगा। . . . (**व्यवधान**) . . . इन्क्लाब लाने के लिए जब तक पार्लियामेंट का मोह ममता हम को रहेगी तब तक इन्क्लाब नहीं आयेगा। इन्कलाब तो डाइरेक्ट ऐक्शन से आयेगा। इन्कलाब के लिए दूसरी सूरत, जो गांधी जी का रास्ता था वह अपनाना पड़ेगा। उसी रास्ते से इन्क्लाब आयेगा और इन्कलाब आने वाला है।

मैं एक बात कहता हूं कि किसान को आप सारी सहूलियत दीजिए। एक गंडक नहर है हिन्दुस्तान भर में सब से बढ़िया लेकिन आज तक केन्द्र सरकार उस को पैसा ही नहीं देती है। आज किसी स्टेट की आमदनी ज्यादा है, किसी की कम है। बिहार को आमदनी कम है। उसको आप बराबर नहीं कर रहे हैं। किसी स्टेट की पर-कैपिटा आमदनी कम है और किसी की ज्यादा है। यह प्लानिंग कमीशन का काम था कि जिसकी पर-कैपिटा आमदनी कम है उसको ज्यादा, इमदाद दी जाती है। लेकिन यह नहीं हुआ। इस का कारण यह है कि यह सरकार उन लोगों के हाथ में है जो अंग्रेजीशुदा आदमी हैं जो हिन्दुस्तान की प्राबलम को नहीं समझते। मैं चीन के खिलाफ हूं, माओ-त्से-तुंग के खिलाफ हूं। लेकिन माओ-त्से-तुंग अंग्रेजी भाषा नहीं जानता, चीन की भाषा को जानता है, चीन की परिस्थिति को जानता है। उस ने चीन को आगे बढ़ा दिया। हमारे नेताओं ने अंग्रेजी भाषा जान कर के इस देश का बटवारा किया। इस देश की तरक्की को आगे रोक दिया। अगर आज भी किसानों के ऊपर ध्यान नहीं दिया तो इस देश में बगैर क्रान्ति हुए नहीं रहेगी।

SHRI MUTHU GOUNDER (Tiruppattur) : Sir, the food situation has eased considerably now and we are going to have a bumper harvest this year to the tune of 95 million tonnes. On previous occasions, when we discussed the food situation in this House, the situation was tense and gloomy, with famine and drought conditions prevailing all over the country. I think now the Government has selected the most opportune time to have this discussion. The monsoon has been favourable to some extent and it has contributed to increased production. Apart from that, it is quite evident that in rural areas a pucca revolution has come about in farming methods. That is the major factor contributing to increased production. In rural areas, wherever progressive farming is there, you can find ryots standing in queues to get fertilisers and new strains. Thanks to Mr. C. Subramaniam who started the new strategy in those days, it has caught on and has gained momentum. We, the farmers, have taken up the challenge to provide this country with enough food. We are already at it and if the Government is now sincere in its efforts to implement all the schemes it has got, we can solve the problem. No one can suggest any new or novel idea ; they have exhausted almost all ideas. We have already started work and we have only to keep up the momentum.

I can tell the House that the Indian farmers are not inferior to the farmers in any country. American farmers are considered to be the most efficient because an American family consisting of 4 or 5 mem-

[Shri Muthu Gounder]

bers is able to manage big farms of a thousand acres and get the maximum yield also. In Japan also the farmers are getting the maximum yield, but they are managing only farms of 5 to 7 acres. Indian farmers have settled in America, purchased farms there and are running them in competition with the American farmers. There are I hope about a thousand farmers in USA, most of them in California and adjoining areas. Most of them are our Punjabi and Sardar friends. With a little capital, which they might have earned by hard work about 20 years back, they have purchased some bits of land. Now year after year they are acquiring new lands from their neighbour American farmers. Some of these farms are better managed than the American farms. Some orchards managed by Indian farmers in America are much better than American farms. So, if they are given the tools, equipment and facilities which are needed, the Indian farmers are in no way inferior to any farmers of any country. In the Philippines where the Ford and Rockfeller Foundations are working, in the International Rice Research Institute our Indian agronomists and scientists are doing magnificent work and they have been responsible for bringing out the IR.8 and other varieties. Therefore, if we are given the necessary tools we are prepared to solve the problem. Is the Government sincere in its efforts is the question ?

I am sorry to say tha eril isers are the costliest in India whereas they are the cheapest in Japan and America. Government has stopped the subsidy which they were giving hitherto. Because of this the price of fertilisers has risen. The Government of Madras, which is also doing its best to increase agricultural production, has been trying to get some subsidy. Other States have also been tiying for it. But the Government of India, because of its financial commitments and financial troubles, has not been in a position to give any subsidy for fertilisers.

The other day, Sir, I heard one hon. Member, Shri Yajnik, speaking at great length against introduction of fertilisers. Many in our country are compost manure minded. If you want to increase production, with the limited land at our disposal, we have to resort to intensive cultivation. Intensive cultivation of paddy means introduction of high-yielding varieties. High-yielding varieties can go along with irrigation facilities and fertilisers. Without fertilisers, high-yielding varieties, especially in the case of paddy, will not be of any use. We cannot think of it without fertilisers because high-yielding varieties have short durations. In these days you are introducing Japanica varieties. Indica varieties having long duration do not give high yields. They cannot withstand the long dosage of nitro genous fertilisers. In the case of high yielding varieties, because they are of short duration, there is no way but to use fertilisers. If you are to use only compost manure you have to fill the field to a height of six inches or so if you are to give the needed nitrogenous fertiliser. So there is no other way, no escape, but to use fertilisers.

Therefore, the Government has to find out ways and means to start fertiliser factories. International policies and politics should not stand in the way. They should get money from America, Russia or any other country—it does not matter. They should find money and start such industries to produce fertilisers immediately because that is the biggest need of the country.

The hon. Member over there spoke about seeds. There is a good demand for seeds. It seems, nearby, in a place near Delhi, one or two farmers who were having sonar, a Mexico variety of wheat, earned undue profit by selling that variety of seeds. I am not very conversant with wheat, but in the case of paddy there is now demand for high-yielding varieties. But on account of the introduction of these new varieties blight diseases have set in. This year in the Vishakhapatnam area, I understand, the blight disease is too much that it has affected already two lakh acres and the entire crop worth Rs. 3 crores to Rs. 4 crores is withering now. New variety means more fertiliser and more nitrogenous fertiliser means more diseases to crops. Therefore, we have to find out blast and blight resistance varieties immediately. Otherwise, instead of having more yield we will be inviting more diseases with the result that the production will go down. Therefore, in consultation with foreign organisations like the Food and Rockfeller Foundations we have to

find out new strains, new blast and blight resistance varieties.

My. hon. friend, Shri Bibhuti Mishra was saying that price factors have not very much affected our ryots. I should say that the prices fixed by government are reasonable to some extent. We have also to take into account the consumers. The poor consumers cannot afford to pay high prices because of their poor economic position.

Now there is disparity in prices between commercial crops and food crops. Though we have been pleading for the last so many years that there should be no such disparity, we have not succeeded and that disparity is continuing. Most of my hon. friends were a little while earlier referring to the price of sugarcane. Any farmer in our area is able to make, at the prices at present offered by the factory owners for sugarcane, a profit of Rs. 2,000 per acre from sugarcane whereas farmers who are growing paddy, like me, are not able to get more than Rs. 500 per acre per year. Because of this disparity in prices, a farmer who is cultivating sugarcane is in a position to offer Rs. 4 as daily wage to the labourers, whereas a paddy cultivator like me cannot pay that much wage. Similarly, he is able to purchase groundnut cakes and other things in the market at a price of Rs. 40 or even 50 whereas a cultivator of paddy cannot pay that much.

The price that is paid in India to the cultivator of paddy is the lowest. I made enquiries and I understand that a farmer in the United States is getting Rs. 50 for 75 kilos of paddy in terms of the dollar equivalent. They are getting it for the Indica variety. Perhaps, with the exception of Thailand, not Philippines, we are paying the minimum price for cultivation of paddy, whereas the prices we offer for groundnut, sugarcane, chillies and other things are comparatively higher that those of the international price. That is why I say that a farmer in India who is producing paddy is in a disadvantageous position.

Government should seriously consider this aspect of the problem. The price which you offer to a farmer for his paddy should not only be sufficient but it should be such that there will be no disparity between the prices offered for food crops and commercial crops. Then alone will we be satisfied. Now, on account of the better prices offered for commercial crops, many people are switching over to commercial crops. I think the government will not be worried about it because we need commercial crops as much as we need food crops. We know that the country needs more of commercial crops. With the land at present available for foodgrains we can produce more by introducing new methods of cultivation.

If the hon. Minister is kind enough to come to Madras, we can show how AD727 is doing a miracle there. In the first year of its introduction we were getting 35 bags. Last year we got 30 bags and now it has come down to 23 bags. This is my explanation though I am not a scientist. The yield of any strain will be going down as time passes. It is not like hybrid varieties of jowar, sorgam or maize in which we collect quality seeds from seed planters. Here, in the case of paddy, we use the same seed which we get from our field in the next year. So, it loses some of its virulity. So, we cannot depend upon the same high-yielding varieties, so far as paddy is concerned. We have to go in for newer and newer varieties.

Madras and Andhra require very urgently frost-resistant and blight-resistant varieties, which should be of a short duration.

Coming to irrigation, unless we find a solution to fight against the vagaries of monsoon we will not be finding any solution at all for our short production. We can find it and we have found it ; I should not boast that I have found it. If the monsoon failed this year or the next year, it will not affect my farm or many farms of the many thousand farmers who are intelligent enough. Every farmer in my area is now having a pond for 40 acres of land. If he has a farm of 100 acres, it means that he will be having two ponds. If we get too much of rain, the ponds will be filled up and the wells in the entire region will be getting sufficient water for lift irrigation.

I think, many of our friends have gone to America. Not only here, there also lift irrigation is very popular. If you go from

[Shri Muthu Gounder]

New York to Washington in a bus, you can see miles and miles of lift irrigation and sprinkling irrigation works at the same time. By introducing lift irrigation, we can save water and next time we can use it for cultivation. We want to introduce this system in the Madras State because we have already exhausted all our water sources. We have got only one source, that is, the Cauveri, and we have exhausted to it the full. Every bit of water has already been exhausted. Now we want to desilt the irrigation tanks for which we have prepared a scheme called the Rayappa Scheme. We want you to give us a grant of Rs. 17 crores, or Rs. 20 crores. We know your financial position, and everything, but since we know that you have got a kind heart towards Madras because we are very much interested and are keen in producing more, I requested you that you should be kind enough to find a way to give more funds to us and other States which are really interested in it and are really doing good work towards more food production.

We can introduce lift irrigation everywhere in India. If you go from Wardha up to Amla, in vast areas if you dig a well within 30 feet you can get water and you can find one pumping set in a mile, whereas in our area within a square mile you can find 50 pumping sets. By the introduction of pumping sets and electrification we are solving the food problem in Madras State. The Government should give high priority to digging one million wells a year. It is not a very difficult thing. Only by that we can win over the drought conditions and the vagaries of monsoon. The Government, I think, will be serious about it.

Then, without mechanisation of our agriculture we cannot dream of producing more. How to mechanise ? Mechanisation starts by the introduction of tractors. Now, tractors are costly. The Russian tractors are very popular. They cost only Rs. 3,500 or just Rs. 500 more at Bombay Port, but the price we have to pay is Rs. 8,000 for a 14 horsepower Russian tractor. When Russia wants to provide us with cheap tractors, why should Government stand in the way and levy so much duty ? No doubt, we have to allow indigenous production of tractors, but those tractors cost too much of money. They will give you some tractor at Rs. 15,000 or Rs. 20,000. Each agent dealing in Fergusson tractors gets Rs. 2,000 to Rs. 3,000. We have no escape except to accept that. So, we should not feel shy to get tractors from the USSR. With the tractors Communism will not come. If Communism is to come, it will come ; if it is not to come, it will not come with the tractors.

SHRI NAMBIAR (Tiruchirappalli) : Tractors is all Communism.

SHRI MUTHU GOUNDER : We are taking a lot of technical assistance and know-how from the Americans. Without American help, the Ford Foundation or the Rockfeller Foundation, we would not have progressed with our hybrid varieties of jowar, sorghum, maize and other things. We are able to have a miraculous production of maize. It will solve the problem within five years ; 1970 will be too early, but by 1972, we can solve the problem. If we politicians pay less attention to politics, if, instead of aspiring for ministership, we devote our time to farming, then we can do wonders. Even though I am on the Opposition, I am of the opinion that this time we have got competent Ministers in the Ministry of Food & Agriculture. I am more a farmer than a politician. If, as I said, instead of aspiring for ministership, we devote our time to increasing our production, then within five years we can do wonders.

SHRI MANOHARAN (Madras North) : Our Food Minister was criticised by the leader of the Congress Party in Madras State.

SHRI MUTHU GOUNDER : If the Central Government give the Madras Government enough grants, then we will do wonders. We have already got schemes to give rice at rupee one a measure, and for that, we requested the Central Government to give subsidy ; perhaps if they had given at least some token grant, we would have been encouraged, but they have not done that. Still, we will be carrying on and we are going to introduce this in all the areas.

MR. DEPUTY-SPEAKER : He will conclude now.

SHRI MUTHU GOUNDER : Unfortunately in Madras State, like Andhra Pra-

desh, we are having less water in reservoirs ; even then, we want to produce more.

MR. DEPUTY-SPEAKER : The hon. Member will conclude.

SHRI MUTHU GOUNDER : With more fertilisers and with due irrigation facilities, we can solve the problem. Have one million wells with pumping sets every year ; then, we can fight against the vagaries of monsoon and by that, we can solve the food problem.

श्री रणधीर सिंह (रोहतक): आदरणीय उपाध्यक्ष महोदय, हमारा प्यारा देश किसानों का देश है । मुझे बड़ी शर्म आती है जब मैं देखता हूं कि कृषि प्रधान देश होने के बावजूद भी हमें अपने देश के पचास करोड़ भाइयों के लिए बाहर से अन्न मंगाना पड़ता है । इसकी वजह यह है कि किसान को जो दर्जा मिलना चाहिये इस राज में, इस समाज में वह उसको नहीं मिला है । किसान सहमा हुआ बैठा है । उसका दिल बैठा हुआ है । आजादी से पहले जो उसका ख्याल था कि पता नहीं उसका क्या दर्जा होगा, उसको क्या मिलेगा अपने राज में उसको आज वह . .

MR. DEPUTY-SPEAKER : The hon. Member may continue after Lunch.

13.00 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at four minutes past Fourteen of the Clock.

[MR. DEPUTY SPEAKER *in the Chair*]

MOTION RE : FOOD SITUATION IN THE COUNTRY—*Contd.*

MR. DEPUTY-SPEAKER : The House will now resume further consideration of the motion regarding the food situation in the country.

Shri Randhir Singh may now resume his speech.

श्री रणधीर सिंह : डिप्टी स्पीकर साहब, मैं अर्ज कर रहा था कि तमाम देश का किसान परेशान है, उस के दिमाग में आराम नहीं है, दिल में सुकून नहीं है । यह बात मैं नहीं कहता; यह बात देश के हालात बताते हैं । किसान चाहे बंगाल का हो, आसाम और बिहार का हो, चाहे वह यू० पी०, पंजाब का और चाहे हरियाणा का हो, वह हर जगह परेशान है । जगह जगह ये जो वज़ारतें उलट रही है, ये बाद में आने वाले बड़े तूफ़ान से पहले के बगूले हैं । उस में सब से आगे किसान है । मैं बड़े जोर से कहना चाहता हूं कि यह मौका है, जब कि हालत को सम्भाला जाना चाहिए । मैं डंके की चोट से कहना चाहता हूं कि जिस तरह चीन का किसान इनक्लाब का सरबराह बना था, उसी तरह अब हिन्दुस्तान का किसान ज्यादा अरसा आराम से नहीं बैठ सकता है । वह यह महसूस करता है कि हालांकि मुल्क में अस्सी फ़ीसदी उस की आबादी है, मुल्क के पांच लाख गांवों में उस की अक्सरियत है, लेकिन फिर भी उस के साथ सौतेली मां का सा सलूक होता है । किसी भी हुकूमत में, चाहे वह मरकज़ की हो और चाहे स्टेट की, किसान को इन्सान नहीं समझा जाता है, उसको कीड़ा-मकोड़ों, ढोर-डंगर या भेड़-बकरी समझा जाता है । उस को लद्दू जानवर समझ कर सब से पहले उस पर टैक्स लगा दिया जाता है । आज़ादी मिलने के बाद किसान पर सैकड़ों किस्म के टैक्स दुगने और तिगुनें कर दिये गए है । उस की मालगुजारी, नहरी दाम, लोकल रेट और चाही लगान वगैरह को बढ़ा दिया गया है । इस के अलावा आमदनी टैक्स और चौकीदार टैक्स में भी इजाफ़ा कर दिया गया है । एक मामुली कमजोर इन्सान और सौ किस्म के उस पर टैक्स है ।

किसान खून पसीना एक कर के काम करता है । उसका पूरा कुनबा, उस के बच्चे, उसकी औरत और माता और उस के दोस्त दिन-रात खाक के साथ खाक बने रहते हैं, लेकिन जब उस की कुछ पैदावार होता है, तो उसकी जिन्स कोड़ियों के दामों मंडियों में उठ जाती है । इस के बाद उस पर इतने टैक्स लगते हैं कि उस का जीना दूभर हो गया है ।

[श्री रणधीर सिंह]

जैसा कि मैं ने शुरू में कहा है, किसान का दिल बैठा हुआ है। वह यह महसूस करता है कि राज करने वाले दूसरे हैं और मरने के लिए मैं हूं, टैक्स मुझ पर लगाते हैं। अब किसान ज्यादा देर तक इस हालत को बर्दाश्त करने के लिए तैयार नहीं हैं। इस लिए मैं कहना चाहता हूं कि इनक्लाब के सरबराह की तसल्ली की जाए, वर्ना इस देश में हालात नार्मल नहीं होंगे। मैं कांग्रेस बैंचिज से बड़ी जिम्मेदारी के साथ कहना चाहता हूं कि इस देश के हालात खराब हैं।

किसान को उस की जरूरत की चीजें ठीक कीमत पर दी जायें और उस को अपनी पैदावार का मुनासिब रिटर्न मिलना चाहिए। उसका गन्ना कोड़ियों के दाम लिया जाता है। अगर वह मिल में गन्ना नहीं देता है, तो उसको गिरफ्तार किया जाता है, उस के गन्ने को एटैच किया जाता है और एक मुजरिम की तरह उसको जेल भेज दिया जाता है। आज "जय जवान, जय किसान" का नारा तो बहुत लगाया जाता है, लेकिन किसान के साथ जो सलूक होता है, उस को वही जानता है। जैसा कि आज क्वैस्चन-ग्रोवर में मैं ने कहा था, जहां जलाने की सूखी लकड़ी का भाव तो सात आठ रुपये मन है, वहां गन्ने का भाव तीन रुपये मन है। जो जमीन सोना उगलती है, अपनी उस बेहतरीन जमीन में किसान नेशकर पैदा करता है। एक साल में उसकी एक फ़सल पैदा होती है। नेशकर बेहतरीन बीज, बेहतरीन खाद और ज्यादा से ज्यादा पानी मांगता है। किसान के पानी के दाम दुगुने हो गए हैं और बीज के दाम भी बढ़ गए हैं। खाद तो वह खरीद ही नहीं सकता है। सरकार की तरफ़ से कहा जाता है कि हम ने खाद के इतने कारखाने खोल दिये हैं। जब कोई खाद को खरीद ही नहीं सकता है, तो इन कारखानों का क्या करेंगे? अगर सरकार देश में चीनी की मिकदार बढ़ाना चाहती है, अगर वह फ़ारेन एक्सचेंज हासिल करना चाहती है, अगर वह फ़ारेन एक्सचेंज के जरिये बाहर से डिफेंस मैटीरियल खरीदना चाहती है, तो उसको किसान को उसके गन्ने की मुनासिब कीमत देनी पड़ेगी। किसान अपना जमीन से भाग रहा है। वह उस पर गन्ना नहीं बोना चाहता है। वह क्यों न उस पर दूसरा अनाज पैदा करे?

वह कामर्शियल क्राप पैदा करेगा जिस में उस को फायदा है। लेकिन में यह कहना चाहता हूं कि देश के हित में यह बात है कि ज्यादा से ज्यादा गन्ना पैदा किया जाय, ज्यादा से ज्यादा चीनी पैदा की जाय जिस में ज्यादा से ज्यादा फारेन एक्सचेंज मिले। तो इसके लिए किसान को अच्छे से अच्छा बीज, अच्छे से अच्छा फर्टिलाइजर कम कीमत पर आप को देना पड़ेगा। फर्टिलाइजर की फैक्ट्री जगह जगह आप ने खोल दी है। लेकिन किसान उसे खरीद नहीं सकता। उसे आधे दामों पर फर्टिलाइजर देना चाहिए। इंडस्ट्री के लिए दुनिया भर की सब्सिडी आप देते हैं। और दूसरी चीजों में सब्सिडी दी जाती है। लेकिन जो असल में जरूरतमंद आदमी है उस को तो आप सब्सिडी देते नहीं हैं। इसलिए मैं आप से यही कहना चाहता हूं कि उस किसान को आप इन्सेन्टिव दें। उसको यह कहें कि देश तुम्हारा है, अगर तुम नहीं कमाओगे, देश की पैदावार नहीं बढ़ाओगे तो देश में इन्कलाब आ जायगा। चीन की बात करते हैं, पाकिस्तान की बात करते हैं। कहां इतना खतरा है चीन से और पाकिस्तान से? मैं कहता हूं कि इस देश को भुखमरी से सब से ज्यादा खतरा है। लाखों और करोड़ों की तादाद में इन्सान मरेगा अगर किसान बेदिल हो गया पैदा करने से। और वह पैदा जब करेगा जब किसान को छाती से लगाया जाय। लेकिन किसान को छाती से नहीं लगाया जाता। किसान को कौड़ियों की कीमत पर अपनी जिन्स बेचनी पड़ती है। और फिर लोहा उस को दुगुने तिगुने दामों पर मिलता है। लोहे की उसे अपनी हर चीज

के लिए जरूरत है। उस का फावड़ा, खुरपा, दरेंती, कसैला, यह जितनी भी चीजें हैं सब के लिए उस को लोहा चाहिए। इसी तरह सीमेंट उसको नहीं मिलता। ग्राउट ग्राफ बाउंडस हैं उस के लिए सीमेंट खरीदना। किसान क्या कोई हमेशा झोंपड़ी में रहने के लिए पैदा हुआ है। लेकिन वह सीमेंट नहीं ले सकता। सब ब्लैकमार्केटियर्स के पास चला जाता है। ब्लैक मार्केट में चाहे जितनी सीमेंट खरीद लो, उस की कमी नहीं है। लेकिन वह किसान के वश का नहीं है और कोई सीमेंट का कोटा वैसे किसान को मिलता नहीं। यह बात कोई बर्दाश्त करने की है? और फिर चीनी ग्राउट ग्राफ बाउंडस है किसान के लिए। किसान की जच्चा औरत को जब बच्चा पैदा होता है तो उस को चीनी नहीं मिलती। त्यौहार पर उसे चीनी नहीं मिलती। तो क्यों पैदा करे किसान? जब उस को कोई चीज मिलती नहीं है तो किसान की दिलचस्पी क्या है पैदा करने में? कोई भी चीज होती है शहर के लिए होती है। देहात के लिए नहीं होती। मैं आप की तवज्जह इस तरफ इसलिए दिला रहा हूं कि अब बावेला नहीं रहा वह किसान। बड़ा सयाना हो गया है और यह जो बैठे-बैठे हिसाब लगाते हैं इनसें कहीं ज्यादा सयाना है। दूकानदार कोई अपनी चीज बेचता है। मुनाफा मिलेगा तो बेचेगा, नहीं, तो नहीं बेचेगा। एक कानून बना था पहले उस की जमीन पर जबर्दस्ती कब्जा करने के लिए। गांव के गांव उठा दिए, दिल्ली के नजदीक के, शहरों के नजदीक के। अगर कोई सड़क बनानी है, कोई नहर निकालनी है, कोई अड्डा बनाना हुआ तो डंगर समझते थे किसान को। अगर एक बीघा जमीन चाहिए थी तो एकड़ की एकड़ जमीन ले लेते थे। फिर बीच में कंपनियां आ जाती हैं, सरमायेदार आ जाते हैं। जो जमीन कौड़ियों के दाम खरीदी जाती है रातों रात वही जमीन कई कई सौ रुपये गज हिसाब से बिकनें लगती है। तो वह किसान बावला नहीं है। वह समझता है हर एक बात को। अब वह बर्दाश्त नहीं करेगा।

तीसरी बात मैं यह कहना चाहता हूं कि अगर नई जमीन किसान तोड़े, अगर आप चाहते हैं कि ज्यादा अनाज पैदा हो इस देश में तो उस को उस के लिए ग्रान्ट दी जाय। बार बार मैं अपनी स्पीचेज में यहां कह चुका हूं इस बात को लेकिन जूं तक नहीं रेंगती है इन के कानों पर। मैं मिनिस्टर साहब से कहना चाहता हूं कि अमेरिका और इंग्लिस्तान में ऐग्रीकल्चर ऐक्ट बना हुआ है कि जमीन नवतोड़ की जाय तो किसान को ग्रान्ट दी जाय। ब्लैक मार्केटियर्स को, बड़े बड़े कारखानें वालों को आप ग्रान्ट देते हैं, एक फैक्ट्री कोई लगाये छोटी सी तो उसको ग्रान्ट देते हैं, छोटा-सा मामली धन्धा कोई शुरू करे तो उस को ग्रान्ट देते हैं और वह ग्रान्ट भी कहां इस्तेमाल करते हैं? सब खा जाते हैं ब्लैक मार्केटिंग में। कहां वह उस को उस काम में इस्तेमाल करते हैं जिस के लिए दी जाती हैं? इधर एक यह सपूत है देश का जो काम शुरू करना चाहता है। नई जमीन तोड़ना चाहता है, पथरीली रेतीली जमीन को काश्त के लायक बनाना चाहता है। उस के लिए आप को उसे इन्सेन्टिव देना चाहिए। चाहिए तो यह कि ज्यादा से ज्यादा पानी का बन्दोबस्त किया जाय। लेकिन यह बात नहीं है तो कम से कम उसको एनकरेज करने के लिए नवतोड़ जमीन के लिए आप किसान को ग्रान्ट तो दीजिए।

एक चीज मैं खास तौर से कहना चाहूंगा एक मुकर्रर करो आप कोई कमीशन। दुनिया भर की प्लानिंग आप करते हैं। एक डिप्टी चेयरमैन प्लानिंग कमीशन आप ने बैठा दिया। पता नहीं कहां की जमीन की या आसमान की बातें करता है। ऐसे ही आदमी आप को मिलते हैं? किसान का दुश्मन आदमी, किसान के खिलाफ आदमी और सब से बड़ा प्लानिंग कमीशन का नम्बर (2) आदमी बना कर बैठा दिया। कैसा आदमी है जो कहता है कि किसान पर टैक्स लगाओ,

[श्री रणधीर सिंह]

जो कहता है कि किसान का खून चूसो ? मैं बिना इम्तियाज के पूरे जोर से कहना चाहता हूं कि प्लानिंग कमीशन में या कोई भी जगह हो जो आदमी किसान के खिलाफ बात करता है उस को हटाइए। .... (व्यवधान) .... डिप्टी स्पीकर साहब, आप मेरी बात सुनिए। मैं बड़ी जिम्मेदारी से बात कर रहा हूं ....

MR. DEPUTY-SPEAKER : May I point out that whatever the Deputy Chairman of the Planning Commission might have said, it was within the plan frame that he has suggested certain things, and unless the State Governments agree, it is no use criticising his proposal ?

श्री रणधीर सिंह : मैं कहता हूं कि सरकार को ऐसे ही आदमी मिलते हैं ? जो आदमी कमाने वाला है उस को ही दबाते हैं ......

SHRI SHEO NARAIN (Basti) : The Deputy-Chairman of the Planning Commission is not an exception like the Governor or the President of India.

श्री रणधीर सिंह : खैर, छोड़िए इस बात को। यह बात मैं ने ऐसे ही कही थी। यह किसान का देश है। किसान को आगे बढ़ाना है। उसको एन्करेज करना है तो हर काम के लिए कोई आवाज उठती है तो उस पर टैक्स लगा दो, वह तो पहले ही मरा पड़ा है। जहां सारे देश में बात होती है कि किसान का लगान तोड़ा जाय, किसान की मालगुजारी माफ कर दी जाय वहां यह साहब कहते हैं कि माफ नहीं की जाय, दुगुनी कर दी जाए। एक रोटी मांगता है कि एक रोटी दे दीजिए, दूसरा कहता है कि थोड़ी मलाई भी दे दीजिए। वह कहते हैं कि नहीं रोटी भी छीन लेनी चाहिए। मलाई देने का सवाल कहां आता है ? तो यह प्लानिंग कमीशन के ऊपर ऐसे ही आदमी बिठाए गए हैं जिनकी हमदर्दी नहीं है किसान के साथ। इसकी वजह से किसान का दिल और मुरझा जाता है। मैं कहता हूं एक प्लान बनाया जाय। पांच साल का हो, सात साल का हो या दस साल का हो। एक प्लान आप बनाओ। रुपया मैं बताता हूं कहां से आयेगा। एक हजार करोड़ रुपया एल० आई० सी० का पड़ा है वह पकड़ो आप हिन्दुस्तान की लाइफ इन्शोरेंस का, देश का रुपया एक हजार करोड़ पड़ा है और फिर यह दुनियाभर के बैंक क्यों ? क्यों नहीं कब्जा करते आप ? दस साल में पांच साल में हो, सात साल में हो, आप एक मनसूबाबन्दी बनाओ, एक प्लान बनाओ कि हिन्दुस्तान की जितनी काबिले जरायत जमीन है, काश्त की जमीन है, एक एक चप्पा जमीन के ऊपर पानी हो। आप यह चीज बना लीजिए। पांच साल में, सात साल में बना लीजिए। कहीं जाने की जरूरत नहीं है। मैं आप को सुझाव देना चाहता हूं कि रुपया देश का चाहे जहां भी हो, जिसके पास भी हो, चाहे बिरला, टाटा के पास है या बैंकों के पास है या एल० आई० सी० के पास है या जागीरदारों के पास है, वह रुपया आप वसूल कर लो। एक नहीं के ऊपर जैसे आप किसान की जमीन पर कब्जा कर लेते हो वैसे ही वहां भी क्यों नहीं करते ?

डिप्टी स्पीकर साहब, मुझे थोड़ा-सा टाइम आप दें ....

MR. DEPUTY-SPEAKER : Not more than 15 or 16 minutes. I have to accommodate representatives from every State. It is not possible.

श्री रणधीर सिंह : मैं इसी वास्ते तो बोल रहा था कि आप मुझे टाइम देंगे .... (व्यवधान) ... अच्छा अब से केवल 10 मिनट मुझे दे दें। किसान के नाम पर मैं अपील करता हूं आपको।

Mr. DEPUTY-SPEAKER : Try to conclude now. Already you have exhausted 16 minutes.

श्री रणधीर सिंह : यह तो में जानता हूं, आप जरूर मुझे टाइम देंगे। अब 2-20 हुआ ठीक 2-30 तक मैं खुद बैठ जाऊंगा।

डिप्टी स्पीकर साहब, जो बात मैंने की वह इसलिए की कि हमें शर्म आती है मांगते मांगते। कभी अमेरिका के पास जाते हैं, कभी कैनाडा के पास जाते हैं, कभी आस्ट्रेलिया के पास जाते हैं। मैं कहता हूं किसान को पानी दो। किसान सारी दुनिया को खिला देगा।

अगली बात मैं मिनिस्टर साहब से यह कहना चाहता हूं फिर दोहराता हूं, बार बार में तो कहते-कहते थक गया जैसे इंडस्ट्रीज फाइनेंस कारपोरेशन है वैसे ही आप किसान के लिए एक ऐग्रीकल्चर फाइनेंस कारपोरेशन क्यों नहीं बनाते? अरबों रुपया इकट्ठा करो और किसान को कहो लो दस हजार, लो पन्द्रह हजार, 20 हजार। वह किसान कहीं भाग नहीं जायगा। उससे वह ट्रैक्टर खरीदेगा। उससे वह ट्यूबवेल लगायेगा। उससे वह पम्पिंग सेट लगाएगा। उससे वह अच्छे बीज लायेगा। उससे वह अपनी जमीन को इम्प्रूव करेगा। और उससे सारा देश और सारी जनता फायदा उठायेगी। परमात्मा के नाम पर जैसे इंडस्ट्रिअलिस्ट के लिए है वैसे ही उसके लिए भी आप एक फाइनेंस कारपोरेशन बना दीजिए। उसको कोआपरेटिव सोसाइटीज के पास मत भेजो। पंडित जी ने बड़ी ठीक बात कही थी कि बड़ा खुददार होता है किसान। किसान रुपया उससे लेगा जो किसान की खुददारी पर हमला नहीं करेगा। ये लोग जो कुड़की करने वाले हैं, तकावी के नाम से जो किसान की जमीन को कुड़क करते हैं, किसान उनसे रुपया नहीं लेना चाहता, कोआपरेटिव सोसाइटी से, जो उसको कान पकड़ाते हैं, मुर्गा बनाते हैं, उनसे किसान रुपया नहीं लेना चाहता, किसान आप से रुपया लेना चाहता है और आप उसको सस्ते इन्टरेस्ट पर रुपया दो, दो-चार साल के लिये नहीं, 20 साल के लिये दो, उसकी जमीन गिरवी रखो, उसके बैल, भैंस गिरवी रखो और आप उसको रुपया दो, मैं आपको यकीन दिलाता हूं कि अगर सही तरीके से उसको आप क्रेडिट देंगे तो आप देखेंगे कि वह पहले से कहीं ज्यादा पैदा करेगा। आज क्यों पैदा नहीं करता है? इसलिये कि उसके पास कुछ नहीं है। आज अगर सबसे ज्यादा नुकसान का, टोटे का कोई काम है तो जमींदारी का काम है, लेकिन अगर किसान के पास पैसा होगा, उसके पास अच्छे बीज होंगे, उसके पास अच्छे इम्प्लीमेन्ट्स होंगे, पानी का बंदोबस्त होगा तो आप देखेंगे कि पर-एकड़ प्रोडक्शन कहीं ज्यादा बढ़ेगी।

दूसरी बात मैं बिजली की बाबत कहना चाहता हूं। मुझे पता है कि आज बिजली के कनेक्शन के लिये उसको दो-तीन हजार रुपये रिश्वत में देने पड़ते हैं—यह मैं स्टेट की बात करता हूं। जहां आप उसको प्रोडक्शन बढ़ाने के लिये दूसरे साधन देना चाहते हैं, वहां आप उसके लिये बिजली का बन्दोबस्त कीजिये।

इसके बाद क्राप इन्शोरेन्स की तरफ़ मैं आपकी तवज्जह दिलाना चाहता हूं—मैं पहले भी कई दफा इसका जिक्र कर चुका हूं। जब आदमी का इन्शोरेन्स होता है, कार का इन्शोरेन्स होता है, साइकल का इन्शोरेन्स होता है, फाउन्टेन-पेन का इन्शोरेन्स होता है, करोड़ों रुपये की जायदाद का इन्शोरेन्स होता है, तो फिर क्राप का इन्शोरेन्स क्यों नहीं होता। इसलिये मेरी आपसे दरख्वास्त है कि आप क्राप इन्शोरेन्स को लागू कीजिये।

तीसरी बात मैं यह अर्ज करना चाहता हूं कि किसान को सिर्फ जमीन पर ही बोझा मत बनाइये। हिन्दुस्तान में डंगरों की आबादी 15-16 करोड़ के करीब है और मेरे हरियाणा स्टेट में—यह बात मैं इसलिये कहना चाहता हूं कि यह स्टेट डेनमार्क बनने की स्थिति में है—बेहतरीन नस्ल की गाय-भैंसें हैं, इसलिये मैं

[श्री रणधीर सिंह]

आपसे कहना चाहता हूं कि कुछ रुपया आप उधर भी लगायें। उनको प्रोडक्टिव फूड दो, ज्वार-बाजरा से ही सेहत नहीं बनती, अगर देश में अच्छे डंगर होंगे तो देश की हैल्थ बनेगी—इस तरफ आपको ध्यान देना चाहिये।

आखरी बात में ज़ोन्ज़ के बारे में कहना चाहता हूं। क्या कर रहे हो ? जो मुनाफ़े की बात है, हमारी फसल—गेहूं हो या जो कुछ भी हो, उसको अगर हम कहीं बेचना चाहें, तो आपने हमारी फसल बेचने के लिये पाबन्दी लगाई हुई है—यह पाबन्दी हमारे हुकूक के खिलाफ़ है और किसानों की खुददारी पर ठेस है। मैं चाहूंगा कि ज़ोन्ज़ वाली बात को खत्म करें।

मंडी के बन्दोबस्त की बात और कह दूं। आज वहां पर किसान की लुटाई होती है, ये दरमियान के लोग उसको लूट रहे हैं। 20 रु० के भाव में ये लोग उससे ले लेते हैं और 100 रु० मन पर बेचते हैं, 70 रु० मन वे बीच में खुद खा जाते हैं। जो लोग न खेती करते हैं, न पानी का काम करते हैं और न किसी किस्म की लेबर करते हैं—इनको बीच में से हटाओ और मैं चाहता हूं कि स्टेट ट्रेडिंग कारपोरेशन इस काम को करे।

मैं जनाब बड़ा मशकूर हूं कि आपने मुझे इस मौके पर बोलने के लिये टाइम दिया।

श्री भोगेन्द्र झा (जयनगर) : उपाध्यक्ष महोदय, खाद्यान्न संकट का मामला जिस तरह से उलझता जा रहा है और जिस तरह से इसकी गहराई बढ़ती जा रही है, इस से देश एक ही नतीजे पर पहुंच रहा है कि खाद्यान्न संकट का अन्त तभी होगा, जब इसकी जननी सरकार, कांग्रेसी सरकार का अन्त होगा, उसके बगैर अन्न संकट खत्म होनेवाला नहीं है। महोदय, इस बात को मैं इसलिये कहना चाहता हूं कि मंत्री बदलें, प्रधान मंत्री बदलें, आज हमारे मुल्क की नीति करोड़पतियों और बड़े बड़े भूस्वामियों के इशारे पर चल रही है। हम सिंचाई, बिजली, खाद, बगैरह की बातें करते हैं, मगर अभी भी हमारे खेतीहरों का दो-तिहाई हिस्सा ऐसा है, जो बेज़मीन हैं, जो साल भर मेहनत करते हैं, बैसाख की धूप में, सावन-भादों की कीचड़ में, पूस-माघ के जाड़े में मेहनत करते हैं, लेकिन उसके बाद भी उसके पास एक कट्ठा जमीन नहीं है, उसके पास रहने के लिये भी अपना घर नहीं है, घर के लिये जमीन अपनी नहीं है। ये लोग उसके हित की बातें करते हैं, समाजवाद की बातें करते हैं, सहकारिता की बातें करते हैं, लेकिन सहकारिता वही करेंगे जिनके पास हजारों बीघे जमीन है, घर के दो-चार भाई मिल कर सहकारी समिति कायम कर लेते हैं, जिस प्रकार के समाजवाद की बात विरला और टाटाओं के नेतृत्व में होनी चाहिये—वही ये लोग कर रहे हैं। लेकिन जो दो-तिहाई मेहनत करने वाले हैं, जिनको दूसरे का कोई सहारा नहीं है, वह अभी भी बेज़मीन है, रहने को उसके पास घर नहीं है। अगर उसके पास अपनी ज़मीन नहीं होगी तो वह खाद कहां देगा, सिंचाई कहां करेगा, बिजली कहां लेगा—उपाध्यक्ष महोदय, यह कोई मामूली मसला नहीं है, यह मसला बहुत संगीन हो गया है। आज हम देख रहे हैं कि मोरारजी भाई चिल्लाते हैं कि रिसेशन और इनफ्लेशन दोनों ही साथ हो गये हैं, एक तरफ़ देश में माल फाज़िल हो गया, इसलिये कारखाने बन्द हो गये हैं, माल की कमी नहीं है, लेकिन दूसरी तरफ़ महंगाई बढ़ रही है। जब किसी के मरने का वक्त आता है तो सर्दी और गरमी दोनों एक साथ चली आती हैं, इसलिये कांग्रेसी सरकार और इनकी पूंजीवादी व्यवस्था के लिए सर्दी और गर्मी दोनों एक साथ आ रही हैं। इसलिये आ रही है कि खरीदनेवालों का जो बहुमत होना चाहिये, उनके पास खरीदने की शक्ति नहीं रही है, खरीदने में समर्थ नहीं हैं, कारखानों का माल खरीद नहीं सकते हैं। करोड़पति लोग जो थोक बाजार और बैंकों के मालिक बन बैठे हैं, कम दामों पर बेचना नहीं चाहते, इसलिये

आज उनका सामान बिक नहीं रहा है—इस तरह से दोहरा संकट हमारी अर्थ व्यवस्था को—तबाह कर रहा है ।—उसके बाहर यह सरकार जाना नहीं चाहती है ।

जगजीवन राम जी जब खाद्यान्न मंत्री हुए, तो कुछ लोगों को यह भ्रम हुआ कि जिस तबके से आये हैं शायद एक-आध पैसा उसका ख्याल रखेंगे, लेकिन कांग्रेस पार्टी का यह हाल है कि कोई भी आजाय, जैसे कुत्ते की दुम चाहे जितना प्रयास कर लो, सीधी नहीं हो सकती, वैसी ही इनकी स्थिति है, नतीजा यह है कि अभी भी जो खेतिहर हैं, उनको बसाने के लिये इस साल पैसा और कम कर दिया गया है । कम से कम इतना तो होना ही चाहिये कि उस के रहने के वास्ते घर हो ।

आज यह शिकायत आने लगी है कि गांव में जो मेहनत करने वाले हैं, खेत मजदूर हैं, वे वहां से भाग रहे हैं, आज वहां हमको आदमी नहीं मिलता है, क्योंकि उनके वहां पर रहने की व्यवस्था नहीं है । इसलिये प्रश्न यह है कि क्या प्रगतिशील भूमिसुधार करने की अभी भी आप में हिम्मत है ? महोदय, यह सवाल सिद्धान्त का नहीं है, हमारे देश की इस समय जो व्यवस्था है, पूंजीवादी व्यवस्था है, उसको भी जिन्दा रखने के लिये यह भूमि सुधार जरूरी है । आज जैसा जापान ने किया है, जैसा हमारे दाहनी तरफ के सदस्य बात करते हैं—फारमूसा ने किया है, कम से कम उनकी ही नकल करो, उनसे कुछ सीखो । आज वहां 5-6 एकड़ से ज्यादा जमीन का मालिक कोई नहीं है, यदि आप ऐसी व्यवस्था करेंगे, तब ही बिजली, पानी, सहकारिता वगैरह का लाभ उनको मिल सकेगा ।

अभी भी उपाध्यक्ष महोदय, हम लोक सभा के सदस्य, बड़े बड़े सरकारी अफसर, दूसरे लोग मेहनत नहीं करना चाहते हैं, न अपने बच्चों को मेहनत के लिये तैयार करते हैं, लेकिन जमीन खरीद कर वहां रखते हैं, हमारी संसद में ही बहुत सदस्य ऐसे हैं, जिनके पास बहुत जमीन है । वही लोग भूमि सुधारों के रास्ते में रुकावट डालने वाले यहां भी आते हैं और यह सरकार उनकी अगवानी करती है । ऐसी स्थिति में पैदावार बढ़ाना कैसे मुम्किन हो सकता ।

बीस साल से आचार्य विनोबा भावे चिलाते आ रहे हैं । गांधी जी ने भी कहा था कि जोतने वाले की जमीन होनी चाहिये । जय प्रकाश नारायण जी भी अपनी कमजोरी सी आवाज में कह रहे हैं और कोशिश कर रहे हैं कि किसी सर्वसम्मत कृषि नीति पर देश आश्रित हो । लेकिन जब तक इस में बुनियादी तौर पर और झटका दे कर हम कदम आगे नहीं बढ़ाते हैं हिन्दुस्तान का आर्थिक ढांचा हिन्दुस्तान का कृषि का ढांचा जोकि चूर चूर हो रहा है, वह चूर होने से बच नहीं सकता है । आगे बढाने का कोई उपाय नहीं हो सकता है । जो मेहनत करने वाला है, जो खेती में काम करता है उसको आप ज़मीन का मालिक बनायें । जो खेती करता, जो बटाई पर काम करता है, उससे ज़मीन के छीने जाने का खतरा हमेशा बना रहता है । वह अपना सब कुछ खेती में लगा नहीं सकता है जब उसको डर बना रहता है कि उसकी जमीन उससे छीन ली जाएगी । वह हिम्मत नहीं कर सकता है इसके लिए । इस वास्ते में समझता हूँ कि बेदखली के खिलाफ गारंटी देना एक आवश्यक शर्त है खेती की पैदावार बढ़ाने के लिए ।

सिंचाई का भी सवाल आता है । मैं आपको बतलाना चाहता हूँ कि राज्य मन्त्री ने यह बताया था कि पिछले दस साल में तेरह सौ करोड़ रुपया सिंचाई की मद पर खर्च हुआ है । लेकिन आप इसके मुकाबले में यह देखें कि विदेशी मुद्रा के रूप में विदेशों से बाजरा और गेहूँ मंगाने में हमें साढ़े पंद्रह सौ करोड़ रुपया खर्च करना पड़ा है । यह कितनी शर्मनाक चीज़ है । अपनी मिट्टी से गल्ला पैदा होगा और उसके

[श्री भोगेन्द्र झा]

लिए तो आपने दस साल में तेरह सौ करोड़ रुपया खर्च किया लेकिन विदेशी गेहूं, बाजरा आदि मंगाने पर आपने साढ़े पंद्रह सौ करोड़ रुपये खर्च किया। बाहर से जब हम अनाज मंगाते हैं तो देश की बदनामी होती है और तरह तरह की शर्तें भी लादी जाती हैं। यह हमारे स्वाभिमान पर चोट है। इधर वाले भी और उधर वाले भी इस में शर्म महसूस करते हैं कि बाहर से गल्ला मंगाया जाए। जो कार्य उनका रहा है वह कुमारी के गर्भ हो जाने जैसा रहा है जिससे उनको शर्म आती है। जो उपेक्षा उन्होंने खेती के बारे में दिखाई उसी का यह परिणाम है कि हम को यह दिन देखने को मिल रहे हैं। विरोध वाले तो यह कहते हैं कि पानी में डूब कर मर जायें। पिछले दस सालों में सिंचाई की मद पर अधिक खर्च न करके विदेशों से ही अन्न मंगाने पर जोर दिया गया है। लगातार हम अन्न बाहर से मंगाते आ रहे हैं। अब सरकार की मर्जी की बात नहीं रह गई है। पैदावार के लिए सिंचाई जारी है। उसके पहले भूमि सुधार जरूरी हैं। जो खेत में मेहनत करता है वह जमीन का मालिक बने। जो मेहनत नहीं करता है, जो जमीनदार है, जो स्वयं खेती नहीं करता है वह दूसरे कारोबार में पैसा लगाये और उसकी सरकार मदद करे, उसको सरकार सहूलियतें दे, छोटे, मझोले दर्जे के कारखाने लगाने में उसको सहूलियतें दें, बैंक से उसको पैसा दे। बैंक सरकार अपने हाथ में ले। जो खेती की देखभाल करता है, जो मेहनत करता है वह तभी ज्यादा बैंकों आदि से सहायता प्राप्त कर सकता है जबकि बैंक सरकार के हाथ में हो। लेकिन सब से पहली शर्त यह है कि वह जमीन का मालिक बने।

जहां तक सिंचाई का सम्बन्ध है इसकी गारन्टी दी जानी चाहिए कि पानी किसान को नियमित रूप से मिलता रहेगा। सिंचाई की सुविधाएं आपको सब से पहले देने का प्रबन्ध करना चाहिये। खेतों के नीचे वह दस पंद्रह हाथ की गहराई पर पानी मिल जाता है। ज्यादा तर जगहों पर वह मिल जाता है। अगल बगल में नदियां भी जा रही होती हैं। कहीं-कहीं इससे नीचे जाकर पानी मिलता है लेकिन आम तौर पर दस पंद्रह हाथ पर पानी मिल जाता है। यह जो पानी है इसका उपयोग हम नहीं कर पाते हैं। इस में कोई विदेशी मुद्रा खर्च होने का सवाल नहीं है। और कामों के लिए हमारे वित्त मन्त्री कागज के नोट छाप लेंगे लेकिन इस काम के लिए वह ऐसा नहीं करेंगे। तब उन्हें मुद्रा प्रसार का भय न रहेगा। लेकिन सिंचाई के वास्ते जब पैसे की मांग की जाती है तो उसके पास पैसे की कमी हो जाती है। सिंचाई के लिए पैसा नहीं दिया जाता है। इसके स्पष्ट उदाहरण भी मिल चुके हैं। उत्तर बिहार की पश्चिमी कोसी नहर का मामला है। उससे तेरहा लाख एकड़ जमीन की सिंचाई होगी। दस साल पहले उसका उद्घाटन हो गया है एक बार। फिर चार साल पहले हमारे भूतपूर्व प्रधान मन्त्री श्री लाल बहादुर शास्त्री ने उसका उद्घाटन किया। उसके बाद फिर उसका तीसरी बार उद्घाटन हुआ। तीन बार उद्घाटन हो गया लेकिन अभी तक इसकी खुदाई का काम शुरु नहीं हुआ। बहुत हंगामा करने के बाद यह सरकार ने तय किया कि नेपाल और भारत के इंजीनियर लोग मिल कर उसका सर्वे करें। उसका सर्वे उन्होंने किया। जून में सर्वेक्षण का काम पूरा हो गया नेपाल के अन्दर। हम लोग नेपाल गए थे। हमने नेपाल सरकार से इसके बारे में जानने की कोशिश की। हमने पूछा कि क्या आपने स्वीकृति भेज दी है। उन्होंने कहा कि हमारे यहां कागजात आए ही नहीं हैं। यहां सवाल पूछा तो जवाब मिला कि सर्वेक्षण का प्रतिवेदन पड़ा हुआ है। अभी तक यहां से नहीं गया है। आप देखिए कि इस में एक देश के साथ हमारा सम्बन्ध जो है, उसका भी सवाल पैदा होता है। साथ ही नेपाल और

भारत में इसके पानी से सिंचाई होगी। तीन बार उद्घाटन भी हो चुका है। लेकिन अभी तक उसकी शुरुआत ही नहीं हुई है। अभी तक रिपोर्ट ही आप के पास रखी हुई है। इस तरह की उपेक्षा वृत्ति से काम नहीं चलेगा। मैं कहूंगा कि जो इसके लिए जिम्मेदार हैं उनको जेल में होना चाहिए। सिंचाई मन्त्री को जेल में होना चाहिये। जो हमारा पड़ोसी देश है, जो हमारा सहोदर है उससे हमारा रिश्ता बिगड़ जाए, इसकी आप को फिक्र ही नहीं है। सिंचाई के लिए पानी नहीं मिलता है, इसकी आपको फिक्र ही नहीं है। ये सोये हुए हैं। दस साल उद्घाटन हुए हो गए हैं। अभी तक कुछ किया ही नहीं गया है।

आप यह देखिये कि कीमतें खाद्यान्नों की कौन निर्धारित करता है? हम इस को देख चुके हैं कि जो नीतियां हैं वह मन्त्रि-मण्डल तैयार करता है, योजना मन्त्री तैयार नहीं करते हैं जो थोक बाजार के मालिक हैं, बैंकों के मालिक हैं वे हुक्म देते हैं और तब वे निर्धारित होती हैं। इसका सबूत हम चीनी के मामले में देख चुके हैं। चीनी मिल मालिक कह रहे थे कि हम निश्चित रूप से छूट ले लेंगे और खुले बाजार में चीनी बेचेंगे। हम लोग कहते थे कि यह असम्भव बात है। लेकिन अब हमने देखा लिया है कि चालीस प्रतिशत चीनी खुले बाजार में और जिस भाव पर वे बेचना चाहें, बेचने की उनको छूट मिल गई है। पांच छः रुपया और कहीं कहीं तो साढ़े छः रुपया किलो तक चीनी बाजार में बिक रही है। यह किस के लाभ के लिए किया गया है। उत्पादकों के लाभ के लिए किया गया है या ग्राहकों के लाभ के लिए किया गया है। क्या यह इसलिए किया गया है कि कांग्रेस ने चुनाव में इसको करने का वादा किया था? किसी वजह से नहीं हुआ है केवल मिल मालिकों के हुक्म पर यह बात हुई है।

आप देखें कि कितना ऊख का उत्पादन होता है। तीसरी योजना के अन्त तक का जो लक्ष्य था वह किसानों ने दूसरी योजना में पूरा कर दिया। तब केन्द्र में पाटिल साहब थे। उनका हुक्म गया कि ऊख की खेती कम करो, दस प्रतिशत उसको कम करो। किसान को दस प्रतिशत ऊख को जलाना पड़ गया, उसको आग लगानी पड़ गई। भारत रक्षा कानून का इस्तेमाल किया गया। कहा गया कि गुड़ नहीं बना सकते हैं। ऊख को आपको मिलों को देना होगा। अब आप देखें कि विश्व के बाजार में आज चीनी का मतलब है सोना, चीनी का मतलब है विदेशी मुद्रा। देश में चीनी की कमी है लेकिन आप चीनी को विदेशों में भेज रहे हैं लेकिन यह कमी पैदा क्यों हुई? इसी वास्ते हुई कि कृषि मन्त्री ने राज्य सरकारों को मजबूर किया कि वे ऊख की खेती को कम करें। तुलशी दास जी उस दिन हिचकते हिचकते कहने की कोशिश की थी लेकिन खुल कर नहीं कहा कि केन्द्रीय आदेश पर यह हुआ था। आज ऊख का संकट है। आज भी किसानों की ठगी चल रही है। अगर एक पैसा ऊख के दाम में बढ़ता है तो चीनी के दाम चार पैसे बढ़ा दिये जाते हैं। कहा यह जाता है कि किसान जो ऊख पैदा करता है चूंकि उस ऊख का दाम बढ़ गया है इस वास्ते चीनी का दाम भी बढ़ाना पड़ा है। इसके लिए किसान जिम्मेदार है, हम नहीं हैं। सब इस बात को जानते हैं कि जितने रुपये मन चीनी उतने आने मन ऊख। यह इसका नापतौल है। उपभोक्ताओं और उत्पादकों में आज कोई टकराव नहीं है। दाम अगर बढ़ते हैं तो सरकार की वजह से और मिल मालिकों की ओछी दृष्टि की वजह से बढ़ते हैं। मिल मलिक जो मुर्गी सोने का अंडा देती है उसी को खा जाना चाहते हैं। वे दूर दृष्टि नहीं रखते हैं। वे यह नहीं सोचते हैं कि किसान अगर अधिक पैदा करेगा तो मिलों को अधिक मुनाफा होगा, वे इसी बात को देखते हैं कि आज और आभी हमें कितना मुनाफा होगा

[श्री भोगेन्द्र झा]

भले ही कल को मिलें बन्द हो जायें। मिलों के बन्द होने का संकट पैदा हो भी गया है। अधिकतर चीनी मिलें बन्द हो रही हैं। कुछ आधी ताकत से काम कर रहीं हैं।

यही खाद्यान्नों की बात है। हर साल जब फसल मार्किट में आती है तो वह सस्ती होती है। दो चार महीने के बाद उसकी कीमतें डेढ़, दो और ढाई गुना बढ़ जाती हैं। यह किसान नहीं करता है। उस में ऐसा करने की ताकत नहीं है। जो बड़े किसान हैं जो हज़ार एकड़ वाले किसान हैं, जो मुनाफा-खोरी भी करते हैं और सूदखोरी भी करते वह ऐसा करते हैं लेकिन उनकी तादाद हजार में से एक ही होगी, सौ में से भी एक नहीं। जो छोटे किसान हैं चूंकि उनको लगान अदा करना होता है, कपड़ा खरीदना होता है या दूसरी जरूरतें पूरी करनी होती है इसलिए वे गल्ला ला कर व्यापारियों को बेच देते हैं। जब गल्ला थोक व्यापारियों के हाथ में चला जाता है तो वे बैंकों के पैसे के बल पर दुगुने, ढाई गुने दामों पर उसको बेचते हैं। यह जो खाद्य निगम है यह मुझे लगता है कि उन्हीं थोक व्यापारियों के हाथ का एक खिलौना बन चुका है। यह दाम बढ़ाने में मददगार बनता है। यह निगम उनके हितों के खिलाफ कोई भी कदम उठाने से मालूम पड़ता है कि असमर्थ है। इसके जो प्रमुख लोग हैं वे उन्हीं के इशारे पर काम करते मालूम पड़ते हैं। दुहरी टज किसान की होती है। उसका जो माल होता है, अनाज होता है, कपास आदि होते हैं वे सस्ते दामों पर बिक जाते हैं लेकिन जब सामान उसको खरीदना पड़ता है, कपड़ा है या उसके खाने की दूसरी चीजें हैं वे उसको बहुत ऊंचे दामों पर मिलती हैं। उत्पादन के रूप में भी और उपभोक्ता के रूप में भी, दोनों ही रूपों में उसकी लूट जारी है। उसकी लूट बन्द हो, यह बहुत जरूरी है।

इस वास्ते में बुनियादी सवाल उठाना चाहता हूं। क्या सरकार हिम्मत करके थोक व्यापार को अपने हाथ में लेगी? अगर सरकार ने इसके पक्ष में निर्णय किया तो उस हालत में देश में जो अलग अलग बन्धन लागू किये गये हैं, कोठिरयां बनी हैं उनको हम तोड़ सकते हैं। आप सारा खाद्यान्नों का थोक व्यापार अपने हाथ में लें और तब राज्यों में उसका बटवारा हो ताकि देश एक इकाई के रूप में बना रह सके। इसके बगैर यह जो लूट है वह बढ़ती ही जाएगी। यही कारण है कि राज्यों में अन्न के मामले को ले कर विरोध पैदा होता है। इसी संदर्भ में राजनीति के लिए अन्न के इस्तेमाल का सवाल भी उठता है। सरकार कहती है कि वह अन्न का राजनीतिक लाभ के रूप में इस्तेमाल नहीं करती है। लेकिन इस बार इसका सबूत मिल गया है और मालूम पड़ता है कि सरकार पकड़ी गई है। केरल, बंगाल, बिहार आदि सभी राज्यों से अन्न को ले कर आपके पास शिकायतें आती रही हैं। अभी बंगाल में चावल का संकट था। उनके पास चावल नहीं था। अब एक कठपुतली को वहां पर कायम कर दिया गया है। उस व्यक्ति से मुझे कोई शिकायत नहीं है। उस बेचारे के माथे पर हमेशा ऐसा भार पड़ता है। 1940 में जब इन्हीं नेताओं ने यह तय किया था कि बंगाल प्रान्तीय कांग्रेस कमेटी को भंग कर दिया जाये और सुभाष बोस को निकाल दिया जाये, तो इन्हीं श्री पी० सी० घोष पर बंगाल कांग्रेस की एडहाक कमेटी का भार डाला गया था। आज उन्हीं के नेतृत्व में बंगाल में एक एडहाक सरकार कायम कर दी गई है।

इस नये मन्त्रि-मण्डल को सत्ता देने के बाद बंगाल में प्रति-सप्ताह सौ ग्राम चावल बढ़ा दिया गया है। प्रश्न यह है कि यह चावल कहां से आ गया। कार्तिक महीना चावल के लिए साल का आखिरी महीना होता है। वह घाटे का महीना होता है। ऐसे समय में यह फ़ालतू सौ ग्राम जावल कहां से आ गया?

यह स्पष्ट है कि पश्चिमी बंगाल के माथे पर जो कठपुतली सरकार बिठा दी गई है, वहां की जनता को उसे स्वीकार करने के लिए यह घूस दी गई है कि उन के लिए सौ ग्राम प्रति-सप्ताह चावल की वृद्धि कर दी गई है। इस सरकार के पास केरल के लिए चावल नहीं है, जहां ज्यादा संकट है। यह सरकार पश्चिमी बंगाल के लोगों को राजनीतिक घूस देने की कोशिश कर रही है।

चूंकि बिहार में इन लोगों की मर्जी की सरकार नहीं है, इसलिए ये बिहार के लोगों को बाजरा खाने के लिए कहते हैं। श्री जगजीवन राम ने कहा है कि लोग जो चीज खाने के आदी हैं, हम उस का खयाल करते हैं। वह जानते हैं कि बिहार के लोग बाजरा खाने के आदी नहीं हैं। लेकिन फिर भी बिहार को जो खाद्यान्न दिया गया है, उस का तीन-चौथाई बाजरे के रूप में है।

एक माननीय सदस्य न हमें पूछा कि आप अपने राज्यों में क्या करते हैं। मैं उन को बताना चाहता हूं कि उड़ीसा और बिहार की सरकारों ने लगान माफ़ कर दिया है। लेकिन वित्त मन्त्री, श्री मोरारजी देसाई, इस बारे में दिल्ली में ही बोल कर संतुष्ट नहीं हुए। वह दौड़ कर पटना गए और वहां पर कहा कि अगर बिहार की सरकार किसान का लगान माफ़ करेगी, तो केन्द्रीय सरकार इस घाटे को पूरा नहीं करेगी। लेकिन आज बिहार में कोई हिजड़ों की सरकार नहीं है। वे लोग अड़ गए और उन्होंने कहा कि हम श्री मोरारजी देसाई के हुक्म से किसान का गला नहीं काटेंगे। लेकिन तथ्य यह है कि ये लोग तो हुक्म देने से बाज़ नहीं आए।

श्री जगजीवनराम ने इसी सदन में बताया था कि दाल का व्यापारी लाखों मन दाल हावड़ा जंक्शन पर रखे हुए हैं। उन्होंने यह भी कहा था कि बंगाल सरकार से मश्वरा कर रहे हैं और हम ने उन को राय दी है कि वे उस दाल को जब्त कर के उस को बांटने का इन्तजाम करें। हालाकि बंगाल में दाल का संकट है, लेकिन चूंकि वहां पर इन लोगों की मर्जी की सरकार नहीं थी, इसलिए हावड़ा जंक्शन पर जो दाल के डिब्बे भरे हुए थे, उनको तुड़वाकर उस दालके वितरण की कोई व्यवस्था नहीं की गई। मेरे पास तीन छोटे व्यापारियों की चिट्ठियां आई हैं कि हावड़ा जंक्शन पर दाल से भरे डिब्बे पड़े हुए हैं, इस लिए उन के सामान के लिए जगह नहीं मिल रही है।

पश्चिम बंगाल सरकार ने उस व्यापारी को, अग्रवाल को, जेल में रखा हुआ था। यहां से हुक्म गया कि बंगाल माने या न माने, विधान सभा माने या न माने, पी० सी० घोष को मुख्य मन्त्री बनाया जाये। गवर्नर के हुक्म से अग्रवाल को रिहा कर दिया गया और उस कठपुतली सरकार के शपथग्रहण के समय अग्रवाल वहां पर मौजूद था।

जइस स्थिति में क्या सरकार समझती है कि देश और सदन इस बात पर विश्वास करेंगे कि यह सरकार अपनी खाद्य-नीति का निर्धारण सारे राष्ट्र के हित में करता है, न कि किसी वर्ग-विशेष के हित में? कुछ माननीय सदस्यों ने व्यक्तिगत सम्मति का जिक्र किया है। जो व्यक्तिगत सम्मति यहां के मेहनतकशों और किसानों के पास है, सरकार उस का सर्वनाश कर रही है, ताकि कुछ थोड़े से लोग करोड़ से अरब और अरब से खरब बना पायें। यह सरकार थोड़े से पूंजीपतियों के हितों की रक्षा के लिए सारे देश को कुरबान करना चाहती है। आज छोटे मझोले किसान और अधिकांश खुशहाल किसान भी तबाह किये जा रहे हैं। इस सरकार को शहरों के मजदूरों की कोई फ़िक्र नहीं है। आज प्रश्न यह है कि क्या इस सरकार में कोई मौलिक परिवर्तन करने का हिम्मत है या नहीं।

आज हमारा देश चौराहे पर आ गया है। उस की स्थिति संकटपूर्ण है और वह आगे

[श्री भोगेन्द्र झा]

नहीं जा सकता है। कारखानों के माल की खपत के लिए किसानों के पास पैसा चाहिए। आज आवश्यकता यह है कि देश का अन्दरूनी बाजार फैले, लोगों की क्रय-शक्ति में वृद्धि हो, विदेशों से अन्न मंगाना बन्द हो और देश में भुखमरी बन्द हो। आज हमारे देश में एक विस्फोटक स्थिति पैदा हो गई है, जिस का निराकरण करने के लिए सरकार को अपनी नीति में मौलिक परिवर्तन करना होगा। वह मौलिक परिवर्तन करने के लिए उस को बैंक मालिकों के खिलाफ जाकर बैंकों को राष्ट्रीकरण करना होगा, खाद्यान्नों के थोक-व्यापार का राष्ट्रीयकरण करना होगा, करोड़पतियों के खिलाफ जाना होगा और उन लोगों के भी खिलाफ जाना होगा, जो ट्रेज़री बैंचिज़ पर बैठ कर उन के इशारे पर सरकारी नीतियों को चलाते हैं।

MR. DEPUTY-SPEAKER : Mr. Sheo Narain.

On this side, I will request the hon. Members not to exceed the limit of ten minutes; then only, I can try to accommodate more members.

श्री शिवनारायण : (बस्ती) उपाध्यक्ष महोदय, ग़रीबों को मिले रोटी, तो मेरी जान सस्ती है, यह नारा इस देश में राजगुरु, सुखदेव और भगतसिंह ने दिया था····

(**व्यवधान**) मैं जानता हूं कि ये जनसंघ के आदमी हैं। मैं जानता हूं कि वे किस भाषा में बोल रहे हैं।

मैं किसान का बेटा हूं और खुद किसान हूं। मैं सरकार से कहना चाहता हूं कि वह सबसे पहले अपनी तरफ़ से, किसी बनिये या ब्लैक-मार्केटियर के द्वारा नहीं, मध्यम ग़रीब किसान को कर्ज़ा देने की व्यवस्था करे। मैं गवर्नमेंट से अपील करता हूं कि वह इस काम को अपने जिम्मे ले कि किसानों को स्टेट बैंक से क़र्ज़ा दिया जाये, ताकि हम अपनी खेती में सुधार कर सकें।

बैंकों का राष्ट्रीयकरण किया जाये। मैं इस गवर्नमेंट से पुरज़ोर अपील करता हूं कि इस नपुंसकता की नीति को खत्म किया जाये। उधर से श्री राममूर्ति खड़े हो कर हमारे चीफ़ मिनिस्टर को शिखंडी कहते हैं। उन को बता देना चाहिए कि यह सरकार शिखंडियों की सरकार नहीं है, बल्कि अर्जुन और भीम की औलाद है, गांधी के त्याग और तपस्या की उत्तराधिकारी है।

नौ दस महिनों में ही बंगाल और दूसरे प्रदेशों में इन विरोधी दलों की कलई खुल गयी है। चरणसिंह की भी खुलने वाली है। उत्तर प्रदेश में जब श्रीमती कृपालानी चीफ-मिनिस्टर थीं, तो हमको अपने खेत के लिए ट्यूबवेल लगाने की फ्रीडम थीं, लेकिन आज हमको दस हजार रुपया देना पड़ता है। मैं श्री अटल बिहारी वाजपेयी से कहना चाहता हूं कि उत्तर प्रदेश विधान सभा में उन के 94 मेम्बर हैं। वहां पर उन का डामिनेंस है। आज हम पर यह प्रतिबन्ध लगाया जा रहा है कि दस हज़ार रुपया दो तो ट्यूबवल लग सकता है हमारे खेतों में। वहां पर आज यह हालत है।

जब यह गवर्नमेंट किसी मामले में हमारी मदद नहीं कर सकती है, तो वह गन्ने के मामले में क्यों इन्टरफ़ीयर करती है, जब कि एग्रीकल्चर का सबजेक्ट स्टेट का है, सेंटर का नहीं।

जहां तक बैंकों के राष्ट्रीयकरण का सम्बन्ध है, मैंने पंडित जवाहरलाल नेहरू से भी कहा था कि पंडित जी, यह काम आप अपनी ज़िन्दगी में कर जाओ, आप से बड़ा आदमी देश में नहीं है! अगर आप ने यह काम नहीं किया, तो फिर इस में बहुत कठिनाई होगी। आज इन पूंजीपतियों की जेब में हमारा देश है। आज हमारे लीडरों को गालियां दी जाती हैं कि वे ब्लैक-मार्केटियर्ज़ के पैसे से यहां आए हैं। मैं मद्रास से लौट कर आया हूं। मुझे विश्वस्त सूत्र से पता चला है कि वहां पर एक एक्स एम० एल० ए० ने इलेक्शन

में चालीस, पचास हज़ार रुपया तक खर्च किया है।

मैं जानता हूं कि सामने के कुछ एक कम्युनिस्ट ही बैंकों के राष्ट्रीयकरण से सहमत होंगे। बाकी लोग तो सब बैंकों के दोस्त हैं। यह कांग्रेस वाला बोल रहा है, कम्युनिस्ट नहीं बोल रहा है। ग़रीब किसान का बेटा बोल रहा है कि बैंकों का राष्ट्रीयकरण किया जाये। (व्यवधान) मैं जानता हूं कि जनसंघ का पैसा इन को बुलवा रहा है।

मैं सरकार से यह भी कहना चाहता हूं कि किसानों की फसलों का बीमा किया जाये। जब बड़े बड़े अफ़सरों की तनख्वाहें सुरक्षित रहती हैं, जब सब दूसरी चीज़ों का बीमा होता है, तो फिर किसानों की फ़सलों का बीमा कर के उन की सुरक्षा की व्यवस्था क्यों नहीं की जानी चाहिए।

जेनेरल इन्शोरेंस का राष्ट्रीयकरण किया जाना चाहिए। सरकार को सस्ते अनाज की नीति को त्यागना चाहिए और किसानों को अच्छी कीमत देने की व्यवस्था करनी चाहिए। हमको अनाज का आयात बन्द कर देना चाहिए और बैगिंग बाउल लेकर संसार भर में भीख नहीं मांगते फिरना चाहिए। "मेरी नाक कटी तो कटी, पर अपनी नाक बचा लेना," शूर्पनखा ने रावण को यह कहा था। स्वयं बिड़ला के एक आदमी ने मुझसे कहा था कि इस देश में अनाज की कमी नहीं है। पंजाब में अनाज पड़ा पड़ा सड़ गया, लेकिन किस ने उस को रोका ?

एक माननीय सदस्य : कांग्रेस ने।

श्री शिवनारायण : नहीं, टाटा, बिड़ला और कैपिटलिस्टों की औलाद जो बड़े-बड़े अफ़सरान हैं, यह उन के हाथ में है। वे गाड़ियां नहीं चलने देते हैं। हमारे एक्स-होम मिनिस्टर, श्री गुलजारीलाल नन्दा, ने कहा था कि मैं इस मुल्क से करप्शन को वाइप आउट कर दूंगा। तब इन सभी ने मिल कर उन की टांगें खींचीं।

आप सबने मिल कर खींचा और बड़ी गालियां दीं ......

श्री हुकम चन्द कछवाय (उज्जैन) : इन्दिरा गांधी ने खींचा ....

श्री शिवनारायण : चुप रहो।

श्रीमती लक्ष्मी कांतम्मा (खम्मम) : मेरा व्यवस्था का प्रश्न है। .... (व्यवधान)

श्री शिवनारायण : श्रीमन्, यह क्या है ...

MR. DEPUTY-SPEAKER : Yesterday, you raised a point of order. I had to listen to you. So I have to listen to her.

श्रीमती लक्ष्मी कांतम्मा: उपाध्यक्ष महोदय, क्या एक मेम्बर दूसरे मेम्बर को चुप रहो कह सकता है ?

श्री शिवनारायण : उपाध्यक्ष महोदय, क्या इन्तजामकार हैं यह लोग ? मान्यवर, मेरी नाक कटती है और हिन्दुस्तान के बड़े से बड़े पूंजीपति की भी नाक कटती है फारेन में। हम किसान के घर के हैं। जब हम गोसैंयां के यहां जाते हैं, शुकुल के यहां कि हुजूर दो मन गेहूं दे दो, तो कहते हैं कल आना, परसों आना। यह अटल बिहारी वाजपेयी और इन के आका यह कहते हैं कि कल आना, परसों आना। तब दे दिया दो मन और सूद समेत, सवाई समेत, वह हम ने लौटा दिया। लेकिन उस के बदले भादों महीने में आएंगे, कहेंगे, चल सारे, खेत निरवा, चल सारे, खेत जोत। यह कहते हैं उस सद के एवज में। तो यों ही हमारी नाक कटती है अमेरिका से गेहूं मांगने में। लेकिन यह और उलटे हम को गालियां देते हैं। हम भीख मांग कर के ला रहे हैं और यह बंगाल वाले चिल्लाते हैं कि हम को चावल दो। जब तुम इतने नालायक हो हुकूमत नहीं चला सकते, अपने स्टेट का इंतजाम नहीं कर सकते .... (व्यवधान) ....जी, वह गवर्नमेंट नालायक है जो अपने लोगों को नहीं खिला सकती है। वह निकम्मे लोग बैठे हैं उत्तर प्रदेश में। आज वह निकम्मे वहां बैठे हैं ......(व्यवधान)...... जिन को निकालना है वह निकल रहे हैं।

[**श्री शिवनारायण**] :

उपाध्यक्ष महोदय, दूसरा प्वाइंट कह रहा हूं। नये बोझ न लादिए ······ (**व्यवधान**) ······ इनको जरा आप कंट्रोल करें श्रीमन् मैं कह यह रहा हूं हुजूर, किसान पर नये बोझ न लादते जाइए जैसे इनकम टैक्स, सेल्स टैक्स, वाटर रेट, महंगी बिजली वगैरह और खाद की सब्सिडी वापस न ली जाए जो आप दे रहे थे। हुजूर, यह नये नये टैक्स लाते हैं ········ (**व्यवधान**) ······ मैं किसी को गाली देनें नहीं आया हूं ·········· (**व्यवधान**)

Sir, what are they doing. You must control them.

MK. DEPUTY-SPEAKER : You must address the Chair. Please conclude.

श्री शिवनारायण : तो मैं हुजूर से बात कर रहा हूं। यह टैक्सेशन कोई न हो, मैं कहना चाहता हूं नो गवर्नमेंट विदाउट टैक्सेशन ·······

एक माननीय सदस्य : हिन्दी में बोलो।

श्री शिवनारायण : अरे हिन्दी वालो, मालूम है तुम्हारा हिन्दी-प्रेम।

उपाध्यक्ष महोदय, यह टैक्सेशन जरूरी है, नो गवर्नमेंट विदाउट टैक्सेशन। कोई भी सरकार बिना कर के चल नहीं सकती। मैं ने जगजीवन बाबू को आज आश्वासन दिया पार्टी मीटिंग में कि आप जितना भी कानून बनाओगे, हम टैक्स देंगे, हम आप को लगान देंगे। लेकिन जब एक मन गन्ने की चीनी पौने चार सेर होती है जिस की कीमत २४ रुपये होती है तो उस २४ रुपये में से १२ रुपये हम को दो तुम हम से चार रुपये ले लो। एक मन पर हम चार रुपये देंगे। लेकिन हुजूर वह बेनिफिट हम को भी तो जाय, किसान के घर भी तो वह बेनिफिट जाय। बस, हुजूर दो मिनट। खत्म कर रहा हूं।

एक अमी चंद प्यारे लाल का कोटेशन देना चाहता हूं। उनकी एक रिक्वेस्ट के ऊपर, उनका एक आदमी आया फूड मिनिस्टर के पास और कहा, हुजूर माफी चाहता हूं इसी पर 95 लाख उन का माफ हो गया। एक आदमी की रिक्वेस्ट पर 95 लाख माफ। 95 लाख मीन्स सवा छः एकड़ का लगान उत्तर प्रदेश में कुल एक करोड़ नहीं होता है। मैं गवर्नमेंट से पूछना चाहता हूं, तुम से ज्यादा सख्त सवाल पूछना चाहता हूं इस सरकार से कि इन गरीब किसानों को क्यों नहीं माफ करते हैं? बजाय मालगुजारी और लगान माफ करने के आप तो यहां उलटा टैक्स हमारे ऊपर धरते हैं। मैं इस सरकार को आश्वासन देता हूं कि अगर यह सरकार न्याय करेगी तो यह सरकार बनी हुई है किसानों के बल पर और किसान भी अब जागा है। जय जवान जय किसान का नारा हमारे प्रधान मंत्री लाल बहादुर शास्त्री ने दिया था। उनकी आत्मा को शांति मिले। उन्होंनें हम किसानों को जगाया। किसान आज जागा हुआ है। किसान कमाता है। अन्न की कमी नहीं है। मैं फूड मिनिस्टर को विश्वास दिलाता हूं और भगवान इन्द्र ने बड़ी कृपा की। पानी बरसाया है। इन्दिरा गांधी का इकबाल काम कर रहा है, जगजीवन राम का इकबाल काम कर रहा है। बाबू जगजीवन राम ने अश्योरेंस दिया है कि हम गुड़ पेलने देंगे किसान को, बाबूजी, आप की आयु दस वर्ष और बढ़ेगी। किसान आप को धन्यवाद देगा कि उस का गुड़ बिकेगा ······ (**व्यवधान**) ······

उपाध्यक्ष महोदय, मैं इन चंद शब्दों के साथ इस गवर्नमेंट से अपील करूंगा कि किसानों को इग्नोर न करो। ८० प्रतिशत आदमी इस देश का किसान है। जोड़ी बैल पर हम जीत कर आये हैं। यह जोड़ी बैल वाली गवर्नमेंट यहां बैठी है। कैपिटलिस्टों की गवर्नमेंट नहीं है। इन चन्द शब्दों के साथ मैं फिर फूड मिनिस्टर साहब से कहूंगा कि फूड पालिसी में कोई वह घबड़ायें नहीं। किसान आप के पीछे खड़ा है और वह आप को अनाज देगा और चीनी भी देगा। लेकिन इन ब्लैकमार्केटियर्स और चोरों को आप बन्द करो। इन ब्लैक-

मार्केटियर्स को आप जेल भेजो, यही हमारी मांग है ।

श्री शारदानंद (सीतापुर) : उपाध्यक्ष महोदय, खाद्य स्थिति पर विचार करने से पहले मैं कहना चाहूंगा कि अभी हमारे शिवनारायण भाई और उस से पहले रणधीर सिंह आदि ने यहां पर बहुत बड़े बड़े भाषण दिए । उन से उन्होंने अपने को तो धोखा दिया ही साथ-साथ किसानों को भी धोखा दिया है । वह मैं इसलिए कह रहा हूं कि यहां पर जब किसानों का गला घोंटने वाला कोई बिल आता है तो यही लोग उस बिल को पास करने में अपना हाथ उठाते हैं । उपाध्यक्ष महोदय, आज हमारे देश की खाद्य स्थिति 20 सालों के बाद भी सुधरी नहीं है । आज कहा यह जा रहा है कि सन् 71 तक हम इस खाद्य स्थिति पर विजय प्राप्त कर लेंगे और हमारा देश आत्मनिर्भर हो जायगा । मुझे पता नहीं है कि स्थिति कब सुधरने वाली है और कैसे इस प्रकार की बात हम लोगों के सामने कही गई है । मैं तो कहता हूं कि आज 20 सालों में इस हुकूमत ने जो भी नये नये प्रयोगों के नारे दिए हैं उन के कारण आज किसान असमंजस में पड़ गया है । वह शंका की दृष्टि से सब कुछ देखता है और उसी के कारण आज यह उत्पादन नहीं बढ़ रहा है । सब से पहली बात मैं कहना चाहता हूं कि किसान आशंकित कब से हुआ है जब से इन्होंने सहकारी खेती का नारा दिया कि को-आपरेटिव फार्मिंग होगी । इस देश का किसान नहीं चाहता है कि हमारा खेत हम से छीन लिया जाय । किसान नहीं चाहता है कि इस प्रकार का कोई नारा और हमारे सामने लाया जाय । इसलिए किसान सशंकित हो गया है कि सहकारी खेती के इस नारे से । इस के बाद, आज देश को पानी की अधिक आवश्यकता है, उस के बाद बीज आता है, खाद आती है, और अन्य बातें आती हैं लेकिन सब से पहली मांग पानी की है । आज खेती को पानी की आवश्यकता है । सरकार में बैठने वाले लोग भी इस बात को महसूस कर रहे हैं और इधर के बैठने वाले भी महसूस कर रहे हैं । किसान भी आज महसूस कर रहा है । मैं मंत्री जी से कहना चाहूंगा कि यह जो थोड़ी बहुत वर्षा हो गई है जिस के कारण आज हम को कुछ राहत मिली है इस पर हम को निर्भर नहीं रहना चाहिए क्योंकि आज बीस सालों के बाद भी हमारे खेतों को पर्याप्त पानी नहीं मिल पाया है । जब तक पर्याप्त पानी नहीं मिलेगा तब तक हमारे देश की खाद्य स्थिति सुधर नहीं सकती । मैं कहना चाहूंगा कि आज नहरों के द्वारा काश्तकार को थोड़ा पानी मिलता है, ट्यूबवैल कुछ लगाए गए हैं, उन से कुछ पानी मिलता है लेकिन उस पानी की कीमत किसान को इतनी अधिक देनी पड़ रही है कि जिस के कारण किसान जितना पानी लेना चाहिए उतना नहीं ले पाता ।

दूसरी चीज मैं यह कहना चाहता हूं कि आज सिंचाई की जो छोटी-छोटी योजनायें हैं, सरकार को उन्हें प्राथमिकता देनी होगी । आज जिस प्रकार से नहरों की गारन्टी है, उसी प्रकार से कुओं, तालाबों और पोखरों के द्वारा पानी देने की सरकार गारन्टी दे कि इन के द्वारा हम काश्तकारों की खेती को पानी मुहिया करेंगे । इस प्रकार की एक योजना देश में बननी चाहिए कि हर किसान को, जहां पर उसकी खेती है, वहां पर अगर वह खुद कुंआ बना सकता है, रेहट लगा सकता है, ट्यूबवैल लगा सकता है, तो लगाये, यदि वह नहीं कर सकता है तो सरकार इस का इन्तजाम करेगी ।

15 hrs.

आज खाद के विषय में बहुत बातें की जा रही हैं —उर्वरक के कारखाने लगेंगे, यहां कारखाना लग रहा है, वहां कारखाना लग रहा है और इस प्रकार उर्वरक के सम्बन्ध में सरकार के सामने जो योजना है, जिस के द्वारा वे समझते हैं कि हम देश की खाद समस्या को हल कर सकेंगे, मैं कहना चाहता हूं कि

[श्री शारदानंद]

हमारे यहां की जलवायु उन खादों के लिये वैसी उपयोगी नहीं है, जैसी कि बाहर के देशों में है, ठण्डे देशों में है। हमारे देश में जब तक पानी अधिक नहीं होगा, तब तक इन खादों का ज्यादा प्रयोग हमारे और इस देश के लिये अहितकारक होगा, इस से हमारी खेती को नुक्सान पहुंचेगा। आज किसानों को हमारे देश के अन्दर जो उपलब्ध खाद है, हरी कम्पोस्ट खाद है, उसकी तरफ प्रोत्साहित करना चाहिये, जिस के द्वारा बहुत कुछ आज हम कर सकते हैं। लेकिन इस को आज हम नज़रअन्दाज़ कर रहे हैं, इस की तरफ ध्यान नहीं दिया जाता है और फर्टिलाइजर-फर्टिलाइजर का नारा दे कर हम किसानों को उस के पीछे दौड़ाना चाहते हैं और इस प्रकार जो उस के पास उपलब्ध खाद है, गोबर की खाद है, उस की कमी हमारे देश में होती चली जा रही है।

आज किसानों को अच्छा बीज नहीं मिल रहा है। आपके कृषि भण्डारों से जिनको कृषि विभाग द्वारा चलाया जाता है, वहां तो कुछ अच्छा बीज मिलता है, लेकिन अन्य जो साधन हैं किसानों को बीज देने के, वे ठीक नहीं हैं। वहां से उनको अच्छा बीज नहीं मिल रहा है। इस की व्यवस्था हम को करनी चाहिये ताकि हम को अच्छा बीज मिल सके। अच्छा बीज जब आप हम को देंगे, उससे अच्छी पैदावार होगी।

आज जिस प्रकार से—जैसा मैंने पहले कहा—आपने सहकारी खेती का नारा दिया और जिस के कारण किसानों के दिमाग में तरह-तरह की बातें पैदा हुईं, उसी तरह से जब किसान पैदा करता है तो उस के खेतों और खलिहानों से लैवी वसूल करते हैं — यह गलत बात है। आज हम को इस प्रकार से करना चाहिये कि फूड कारपोरेशन की स्थापना गांव-गांव में की जाय, हर एक गांव सभा में इस की स्थापना हो और वह फूड कारपोरेशन किसानों के अन्न की खरीद करे ताकि किसानों को उचित मूल्य मिल सके। मेरी यह मांग है कि आप इस प्रकार की व्यवस्था करें।

आपने जो जोनल सिस्टम बना रखा है, यह जोनल सिस्टम समाप्त होना चाहिये। आज देश के एक कोने में बैठा हुआ आदमी तो खा रहा है, लेकिन दूसरे कोने में बैठा हुआ आदमी भूखा मर रहा है। एक तरफ अन्न सड़ रहा है, दूसरी तरफ लोग भूखों मर रहे हैं। यह स्थिति ज्यादा दिनों तक नहीं चलाई जा सकती। हमारे खाद्य मंत्री ने अभी कुछ दिन हुए इसी सदन में कहा था कि हम इस सिस्टम को खत्म करने वाले नहीं हैं। मैं कहना चाहता हूं कि अब वह दिन आ गया है—आज नहीं, तो कल आपको यह करना ही होगा। क्योंकि आज सारे देश की यह मांग है, केवल इधर बैठने वाले लोगों की ही मांग नहीं है, बल्कि उधर बैठने वाले अधिकांश लोगों की मांग है कि ये जोनल सिस्टम समाप्त किये जाएं।

आज हमारे देश में गन्ने की जो हालत है, चीनी की जो हालत है, चीनी के उत्पादन की जो समस्या है, वह विकट रूप धारण कर रही है। इसका कारण यह है कि सरकार ने इन सालों में कभी इस तरफ ध्यान नहीं दिया। आज हालत यह हो गई है कि हमारे देश में चीनी का पर्याप्त उत्पादन नहीं होगा। उपाध्यक्ष महोदय, मैं बताना चाहता हूं कि सन् 1965 में हमारे देश में 32 लाख टन चीनी का उत्पादन हुआ था और खपत 28 लाख टन हुई, कुछ चीनी हमारे पास बढ़ी, और उस बढ़ी हुई चीनी को बेच कर हम ने 17-18 करोड़ रुपये की विदेशी मुद्रा कमाई। उस के बाद दूसरे ही साल यह हालत हुई कि हमारा उत्पादन 32 लाख टन से घट कर 21 लाख टन हो गया। उसी समय सरकार को सोचना चाहिए था कि इस का क्या कारण है और इस के लिये कोई योजना बनानी चाहिये थी। आज तक आप ने हम को, काश्तकारों को, चंगुल में

फंसाये रखा, पैदा हम करते हैं, भाव आप तय करते हैं और आज यह स्थिति है कि हम पैदा करते हैं और हम को मिल मालिकों की दया पर छोड़ दिया गया है, वे हम को जो चाहें भाव दें। मैं पूछना चाहता हूं कि जिस समय आपने यह योजना बनाई थी, उस समय आपने क्या तय किया था, ये मिल मालिक किसानों को कितना पैसा देंगे और क्या भाव मिल मालिक शुगर का रखेंगे ? इस का कोई जवाब नहीं है, क्योंकि आपने कोई योजना नहीं बनाई है। ऋशर पर आपने जो पाबन्दी लगा दी है कि 22 दिसम्बर के बाद चलेंगे—मैं जानना चाहता हूं कि आपने यह पाबन्दी क्यों लगाई है। अगर आप काश्तकार के हमदर्द थे, तो आप ऐसी पाबन्दी नहीं लगाते, लेकिन आप काश्तकार के हमदर्द नहीं हैं, इसीलिए पाबन्दी लगाई है, क्योंकि यदि शुरू से ही आपने ऋशर को चलने दिया होता तो आज ऋशर और मिल मालिकों के कम्पीटीशन में किसान को ज्यादा पैसा मिल सकता था, लेकिन आपने उस कम्पीटीशन को नहीं होने दिया। आप किस के हमदर्द बनते हैं। आप इस प्रकार की योजनायें बनाते हैं, जिसमें किसानों का गला घोटा जाता है।

उत्तर प्रदेश चीनी के विषय में सब से बड़ा उत्पादक प्रदेश था—लेकिन आज वहां क्या हालत है। आज वहां पर गन्ना मिलें बन्द हो रही हैं। कारण क्या है ? कारण यह है कि आप ने कभी भी किसानों की तरफ ध्यान नहीं दिया। जिस समय गन्ने का उत्पादन कम होना शुरू हुआ था, आपको उसी समय विचार करना चाहिये था कि ऐसा क्यों हो रहा है। आज किसानों के गन्ने की कीमत आप पौने तीन रु० तय करते हैं, क्यों तय करते हैं? आपको याद होना चाहिये जब रफी अहमद किदवई साहब ने इस विभाग को अपने हाथ में लिया था, उन्होंने कहा था कि जितने रुपये मन शुगर होगी, उतने आने मन गन्ने की कीमत होगी। आपने उस बात का ख्याल क्यों नहीं किया, आप को उसी समय सोचना चाहिये था। आज आप सोचने बैठे हैं कि किसान को कुछ मिल जाये—इसी लिये हम ने 40 परसेंट की छूट कर दी है। 40 परसेन्ट की छूट तो आप ने दी है, पर शक्कर का भाव आज क्या है—क्या इसकी भी आपने चिन्ता की है। आज उपभोक्ता और किसान को आप लड़ाना चाहते हैं — यह बात ठीक नहीं है। जिस समय गन्ने का उत्पादन कम होना शुरू हुआ था, उसी समय आप को चाहिये था कि गन्ने की कीमत बढ़ाते। आज जो मांग है कि गन्ने की कीमत 5 रु० मन की जाय, किसान आज आशंकित है कि इस समय तो ऋशर और मिल मालिकों में कम्पीटीशन है, इस लिये हम को यह भाव मिल रहा है, अगर इसके बाद हमने गन्ना पैदा किया तो क्या गारन्टी है कि यही पैसा मिलेगा। आज उस को इस बात की कोई गारन्टी नहीं है, इस लिये सरकार को उसे गारन्टी देनी चाहिये कि किसानों का भाव उतना ही रहेगा। आप भावों को निर्धारित कीजिये और वे सारे देश में एक से होने चाहियें। अभी तक यह होता था कि दक्षिण के जो किसान हैं, उनको ढाई हजार रु० प्रति एकड़ आता था, जब कि यहां के किसानों को 400–500 रु० प्रति एकड़ आता था—आज इस प्रकार की दो तरह की नीति को आपको समाप्त करना चाहिये और आपको किसानों को आश्वासन देना होगा कि गन्ने का यह जो भाव है, वह हमेशा आगे रहेगा।

हमारे उत्तर प्रदेश में और जो पुस्तिका आपने हम को दी है उस को देखने के पश्चात् हम ने यह देखा कि छोटी सिंचाई योजनाओं के लिये आपने 510 करोड़ रुपये के लगभग दिया है, लेकिन जो माध्यम योजनायें हैं, उस के लिये आपने एक भी पैसा नहीं दिया है। मैं आप को बताना चाहता हूं कि आपकी एक योजना थी, जिस पर काम भी शुरू हो चुका था और जिस के द्वारा लाखों एकड़ ज़मीन उत्तर प्रदेश की सींची जाती, आज

[श्री शारदानंद]

उस योजना को ग्रापनें ठप्प कर दिया है। वहां पर काम शुरू हो गया था, वहां पर क्वार्टर्स बन गये थे कुछ थोड़ा बहुत काम भी हुग्रा — वह क्या योजना थी ? वह पंचेश्वर की योजना थी। ग्रगर यह पंचेश्वर की योजना पूरी हो जाती तो ग्राज शारदा सागर, जिसमें 10 हजार फिट पानी रोकने की व्यवस्था है, उस की कैंपैसिटी 10 हजार फिट से बढ़ कर 30 हजार फिट हो जाती। इस योजना के पूरा होने से हमारे प्रदेश को पानी मिलता ग्रौर लाखों एकड़ जमीन में सिंचाई होती। ग्रभी हमारे भाई शिवनारायण जी कह रहे थे कि बिजली नहीं मिलती, बिजली मिलती है तो उस के लिये हम को इतना रुपया देना पड़ता है। मैं उन से कहना चाहता हूं कि वे ज़रा ग्रपनी सरकार से पूछें कि चौथी पंच वर्षीय योजना के भी दो साल समाप्त हो रहे हैं, उसके बाद भी उनकी योजना की रूप रेखा नहीं बन पाई है—इसका क्या कारण है। इस प्रकार यदि ग्राप सब सरकारों को फेल करना चाहेंगे, एक तरफ ग्राप इस तरह की बातें करते हैं ग्रौर दूसरी तरफ इन योजनाग्रों की तरफ ध्यान नहीं देते हैं जिनके द्वारा हमारे देश को, हमारे प्रदेश का भला होने वाला है।

एक चीज और कह कर समाप्त करूंगा और वह यह है कि मैं आपको चेतावनी देता हूं कि आज हमारे जो किसान हैं, उन के अन्दर वह ताकत काम करने की नहीं है—क्यों ताकत नहीं है ? इस लिये नहीं है कि उस को पौष्टिक पदार्थ नहीं मिलते हैं, जो कुछ उस को मिलता है, उसी में सन्तोष करता है। वह पौष्टिक पदार्थ खाये इसका आपको प्रबन्ध करना होगा, इस की तरफ आपको ध्यान देना होगा। चरागाह जो नष्ट हो गई हैं उन की तरफ आपको ध्यान देना होगा। आपने जो योजनाएं बना रखी हैं उनकी वजह से देश चौपट हो गया है। आज उस के अन्दर यह भावना पैदा हो रही है कि उसकी उन्नति में किसी को कोई रुचि नहीं है। लिपस्टिक आदि जो भौतिक चीजें बढ़ रही हैं वह इनकी ओर नहीं जा सकता है। उसको पेट पालने की ही चिन्ता रहती है। उसका थोड़ा बहुत जो खर्च है वह पेट पालने पर ही होता है। इस कारण से आज उसके अन्दर यह भाव पैदा हो रहा है कि वह इतनी मेहनत करता है और उस मेहनत से उसको इतनी आमदनी हो जाती है कि वह पेट पाल सके और वह आगे ज्यादा पैदा करके क्या करेगा।

खेती पर मजदूर जो लगे हुए हैं उनकी क्या हालत है। आप देखिये वे शहरों की तरफ आ रहे हैं। शहरों की आबादी बढ़ती चली जा रही है। दिल्ली, कानपुर किसी भी शहर को आप देखलें, उसकी आबादी बढ़ती चली जा रही है। इसलिए आबादी बढ़ रही है कि देहातों में जो खेतीहर मजदूर हैं जिन की तरफ आपने कोई तवज्जह नहीं दी है, ध्यान नहीं दिया है उनके सामने कोई रास्ता नहीं रह गया है सिवाय इसके कि वे शहरों की ओर भागें और वहीं रिक्शा चला कर अपना पेट पालें। आपने उनको रिक्शा चलाने के लिए मजबूर कर दिया है। आप ने उनको मजबूर कर दिया है कि वे गांवों से भाग कर शहरों की तरफ जायें और वहां जा कर रिक्शा चलावें। खेती में वह समय आता है कि जब खेतीहर मजदूरों की अधिक आवश्यकता पड़ती है। यह जो आवश्यकता उनकी है वह आज गांवों में पूरी नहीं हो रही है। इस वास्ते खेतीहर मजदूरों की तरफ भी आपको ध्यान देना होगा।

गोबद्ध बन्द न करके देश में आपने इस प्रकार की स्थिति पैदा कर दी है कि हमारे पास अच्छे बैल नहीं रह गए हैं। ट्रैक्टरों की भी व्यवस्था नहीं हो पाई है। अभी मैंने पिछली मर्तबा प्रश्न पूछा था। उस प्रश्न के उत्तर में मंत्री महोदय ने बताया था कि एक योजना वह बना रहे हैं जिसके अधीन उत्तर प्रदेश में छोटे क्टर बनाये जाएंगे। पता नहीं

वह योजना कब पूरी होगी। खेतीहर मजदूरों के अन्दर काम करने की ताकत नहीं है, उनकी शक्ति कम हो रही है क्योंकि उनको अच्छा खाना, अच्छा भोजन नहीं मिल रहा है। इसलिए वे आज काम नहीं कर पा रहे हैं। उतना काम नहीं कर पा रहे हैं जितना उनको करना चाहिये। मैं प्रार्थना करता हूं कि छोटे ट्रैक्टर बनाने का कारखाना जल्दी से जल्दी स्थापित किया जाए ताकि सस्ते ट्रैक्टर आसानी से सुलभ हो सकें। छोटे-छोटे ट्रैक्टर अपने ही देश में बनने चाहिएं। पानी की अच्छी व्यवस्था सरकार को करनी चाहिये। सरकार को गारन्टी करनी चाहिये कि पानी काशतकारों को समय पर और उचित मात्रा में मिलता रहेगा। कुओं और पोखरों की गांवों में उपयोगिता बहुत अधिक है। मैं चाहता हूं कि उनके द्वारा किसानों को पानी देने की व्यवस्था भी सरकार अपने हाथ में ले।

श्री ओंकार लाल बोहरा (चित्तौड़गढ़): उपाध्यक्ष महोदय...

उपाध्यक्ष महोदय: दस मिनट।

श्री ओंकार लाल बोहरा: आपके प्रति पूरा सम्मान रखते हुए मैं कहना चाहता हूं कि पिछले तीन दिन से जो बहस चल रही है इसके चलते मैंने आपसे प्रार्थना की थी कि मेरी पार्टी में आपने मुझे नहीं बुलाया और और लोगों को बुलाया जबकि मेरा नाम बहुत पहले था। अब भी आप मुझे यह निर्देश दे रहे हैं कि मैं केवल दस मिनट में खत्म कर दूं। मैं कहना चाहता हूं कि मैं न तो श्री शिव नारायण हूं और न ही चौधरी रणधीर सिंह और शायद यही मेरा दोष है। मैं कहना चाहता हूं कि आपको न्यायसंगत होना चाहिये।

मैं खाद्य मन्त्री जी को धन्यवाद देना चाहता हूं कि उन्होंने इस विषय पर बहस आमंत्रित की। अपने देश की परम्परा के अनुसार राजा इंद्र को हमें धन्यवाद देना चाहिये क्योंकि उसकी कृपा से ही इस बार प्रकृति अनुकूल रही है और वर्षा अच्छी हो गई है। मैं समझता हूं कि इस दृष्टि से माननीय जगजीवन राम जी और शिन्दे साहब बड़े भाग्यशाली हैं। बारिश अच्छी होने से वे भी कटु आलोचना से बच गए।

लेकिन सही बात यह है कि अगर हम प्रकृति के भरोसे ही अपनी खाद्य समस्या को हल करने का प्रयत्न करते रहे तो मैं समझता हूं कि यह हमारी बहुत बड़ी भूल होगी और यह झूठी खुशी होगी। देखना यह है कि आजादी के बाद खाद्य के क्षेत्र में खाद्यान्नों की उपज के अन्दर, पैदावार बढ़ाने में हमने ईमानदारी से कितने प्रयत्न किये हैं। हमारे देश के बारे में यह चर्चा थी कि भारत कृषि प्रधान देश है। यहां के लाखों करोड़ों किसान पैदावार बढ़ाने में योग दे रहे हैं। लेकिन कृषि प्रधान देश होते हुए भी आज हमें विदेशों में दर दर की ठोकरें खानी पड़ रही हैं और भिखारी की तरह झोली पसारे हुए हम को उनसे अनाज की भीख मांगनी पड़ रही है। हमें ऐसा करते समय अपनी इज्जत बेइज्जती की परवाह भी नहीं होती है। साथ ही भारत को विदेशों में गलत ढंग से चित्रित भी किया जाता है और कहा जाता है कि भारत नंगा है, भारत भूखा है। चूंकि हम भिखारी की तरह मांगते फिरते हैं इस से हमारी प्रतिष्ठा नीचे और नीचे चली जा रही है। इससे भी बड़ा दुर्भाग्य हमारा यह है कि जो ढंग हमने अपनाया है उस में न तो हम कृषि प्रधान देश रहे हैं और न ही औद्योगिक दृष्टि से जैसा उन्नत हमारा देश होना चाहिये था, वह ही हम बन पाए हैं। ऐसी अवस्था में देखना यह है कि क्या कारण है कि हम अपने देश की इस सब से बड़ी समस्या को हल नहीं कर पाते हैं। बातें बहुत होती हैं। जितनी चर्चा हम लोग यहां करते हैं, जितनी घोषणायें मंत्रियों की ओर से या अधिकारियों की ओर से होती हैं दुर्भाग्य की बात है कि उन में से दस प्रतिशत पर भी अमल नहीं किया जाता है। अगर दस प्रतिशत पर भी अमल किया जाता तो देश का नक्शा दूसरा ही होता। इसी का यह परिणाम है कि हमें अपना पेट

[श्री ओंकार लाल बोहरा]

पालने के लिए दूसरे देशों पर निर्भर रहना पड़ता है जोकि सब से ज्यादा अपमानजनक और लज्जाजनक स्थिति है। इसको हमें स्वीकार करना चाहिये। पिछले बीस वर्ष से हम सचमुच में केवल पार्लिमेंट के फ्लोर पर या मंत्रियों के घोषणापत्रों में ही खाद्यान्नों का उत्पादन देखते रहे हैं। मैं समझता हूं कि यदि हमें खाद्यान्नों के उत्पादन को बढ़ाना है तो हमें मिशनरी स्पिरिट से काम करना होगा, उच्च स्तर पर योजना बना कर उसको सर्वोच्च प्राथमिकता दे कर काम करना होगा। उत्पादन बातें करने से, समाजवाद का नारा देने से, लम्बे लम्बे भाषण देने से नहीं बढ़ेगा। ऐसा करके जवार और बाजरे और गेहूं की पैदावार को नहीं बढ़ाया जा सकता है और कश क्राप्स की पैदावार को नहीं बढ़ाया जा सकता है।

हमारा देश जबर्दस्त आर्थिक संकट में से हो कर गुजर रहा है। किसानों के बारे में जैसा कि किसानों के प्रमुख प्रतिनिधियों ने कहा है, मैं भी जोर दे कर कहना चाहता हूं कि उनको अधिक से अधिक राहत मिलनी चाहिये। किसान जो काम करता है उसको देखते हुए उसको प्रतिष्ठा मिलनी चाहिये, समाज में उसके काम का उचित मूल्यांकन होना चाहिए। आज जिस तरह का हमारी समाज व्यवस्था का ढांचा है उस में जिसके पास अधिक पैसा होता है उसी को सम्मान मिलता है। इस वास्ते किसान लोग सामाजिक दृष्टि से उस सम्मान को प्राप्त नहीं कर पा रहे हैं जो उनको मिलना चाहिए। वे गरीब हैं। यही कारण है कि नई पीढ़ी के लोग भारत में खेती का काम नहीं करना चाहते हैं। वे खेती के काम को हीन समझते हैं, छोटा समझते हैं। इसलिए हीन समझते हैं कि किसान को वह सम्मान प्राप्त नहीं है, वह प्रतिष्ठा प्राप्त नहीं है जो उसको मिलनी चाहिये। किसान के लड़के पढ़ लिख कर निकलेंगे तो वे खेती का काम नहीं करेंगे। हमने सामाजिक और सांस्कृतिक क्षेत्र में किसान को वह दर्जा नहीं दिया है जिसे प्राप्त करने का किसान अधिकारी है, जिस में किसान समुदाय यह अनुभव करे कि जो वह कर रहा है, देश के लिए बहुत बड़ा काम कर रहा है, देश की बड़ी सेवा कर रहा है। बाबू लोगों की कितनी कद्र होती है उतनी किसान की नहीं होती है। यह एक बहुत बड़ा साइकोलोजिकल प्रश्न है। इस पर हमें गम्भीरता से विचार करना होगा। जब तक हम बुनियादी समस्या को हल नहीं करेंगे, जब तक हम यह अनुभव नहीं करेंगे कि जो किसान है, जो मजदूर है, जो खेती करता है, जो वह पैदा करता है, वह पैदा करने वाला बड़ा है तब तक मैं कहना चाहता हूं कि कोई भी आदमी उत्पादन के क्षेत्र में उत्साह नहीं दिखाएगा।

हम आधुनिक युग में रह रहे हैं, ज्ञान विज्ञान के युग में रह रहे हैं। लेकिन आज भी खेती के वही पुराने तरीके काम में लाये जा रहे हैं, वही पुराने ढंग अपनाए जा रहे हैं। ये साधन बढ़ती हुई जनसंख्या की आवश्यकताओं को पूरा करने में असमर्थ हैं। अगर हम चाहते हैं कि देश की बढ़ती हुई जनसंख्या के लिए देश में ही अन्न की पैदावार बढ़े, तो यह तभी हो सकता है जब नई पीढ़ी इस काम में लगे और आधुनिक टैक्नोलोजी का आधुनिक ज्ञान विज्ञान का लाभ उठाये और मिशनरी भावना से उत्पादन बढ़ाने के काम को अपने हाथ में ले। अगर पुराने तरीकों से काम चलाया जाता है, पुराने हथियार काम में लाये जाते हैं तो हम जो बड़ी बड़ी अपेक्षायें किसान से करते हैं, वे अपेक्षायें हमारी पूरी नहीं हो सकती हैं। उनके पूरा होने की हम आशा नहीं कर सकते हैं। सबसे पहले मेरा निवेदन यह है कि जो नई पीढ़ी आ रही है उस पीढ़ी के नौजवानों को हमें प्रोत्साहन देना चाहिये और उनको समझाना चाहिये कि वे किसानी के काम को महत्व दें, उसको छोटा काम न समझें। यह तभी सम्भव होगा जब हमारे दिल और दिमाग साफ हों, खेती का काम करने वाले जो किसान हैं उनको हम प्रतिष्ठा प्रदान करें, यह समझें कि वह देश का नम्बर एक सेवक है, प्रथम श्रेणी का सेवक है।

सही बात यह है कि किसान को आज न सुधरे हुए बीज हम दे पाते हैं, न अच्छा फर्टि-लाइजर दे पाते हैं और न ही उनको खेती के लिए सिंचाई की सुविधायें दे पाते हैं। मैं राजस्थान की चर्चा करता हूं। सैंकड़ों किसानों ने अपने पम्पिंग सैट लिये लेकिन उनको बिजली नहीं मिली। जब बिजली देने का सवाल आया तो उनको कहा गया कि दो हजार रुपया और दो सरकार को ऋण के रूप में तब तुम्हें बिजली मिलेगी। पम्पिंग सैट खरीदने के लिए किसानों ने कर्जा लिया, तकावी लोन लिया तो उनसे कैसे यह आशा की जा सकती है कि दो हजार रुपये आपको वह ऋण पत्र खरीदने में दे सकेगा। इस वास्ते देखना यह है कि कितनी ईमानदारी से हम खाद्यान्न की समस्या को हल करने में सचेष्ट हैं।

खाद्यान्न की समस्या हमारी आर्थिक नीति से भी सम्बन्धित है। जब तक सिंचाई की बड़ी बड़ी योजनायें और माइनर इर्रिगेशन स्कीम्ज़ अधूरी रहेंगी, जब तक हमारी परती ज़मीन को पानी नहीं मिलेगा, तब तक वह सोना नहीं उगलेगी। सरकार परती ज़मीन को पानी दे और उस को उन लोगों में बांटे, जो स्वयं खेती करते हैं। आज हज़ारों बीघा ज़मीन ऐसे लोगों के पास है, जो स्वयं खेती नहीं करते हैं। मेरे मित्र, श्री रंगा, माफ़ करेंगे, देश में, और खासकर राजस्थान में, हज़ारों बीघे ज़मीन अनेक राजा महाराजाओं के पास है, जो स्वयं खेती नहीं करते हैं, न करना चाहते हैं और यदि बेचते हैं, तो बड़े महंगे दामों पर बेचते हैं। मैं निवेदन करना चाहता हूं कि केन्द्रीय सरकार की ओर से राज्य सरकारों को यह निर्देश और परामर्श दिया जाये कि भूमि सीलिंग कानून को तुरन्त अमल में लाया जाए। जो लोग स्वयं खेती नहीं करते हैं, उन के हाथों से भूमि ले कर उन लोगों को दी जाये, जो खुद काश्त करते हैं। इस बारे में नई पीढ़ी के उन लोगों को प्रोत्साहन दिया जाये, जो खेती करना चाहते हैं। यह वाजिब नहीं है, यह न्यायसंगत नहीं है कि जमींदारों, राजा-महाराजाओं और सामन्तों के पास हजारों बीघे जमीन पड़ी रहे और केवल चरागाह, उन के एशो-आराम और उन के बड़प्पन को सिद्ध करने के लिए पड़ी रहे। इसलिए यह बहुत आवश्यक है कि राज्य सरकारें जल्दी से जल्दी भूमि सीलिंग के कानून को लागू करें।

जब तक भूमि का समुचित वितरण नहीं होगा, जब तक भूमिहीन खेतिहरों को जमीन नहीं मिलेगी, तब तक उन को उत्पादन बढ़ानें का उत्साह नहीं होगा।

राजस्थान में केवल एक गंगा नहर बनने से लाखों बीघे जमीन आबाद हो गई। श्री गंगा सिंह जी ने जिस ज़मीन में वह नहर बनवाई थी, उस की तुलना में गंगानगर का इलाका चमन हो गया है। वहां पर राजस्थान नहर बनाना भी तय हुआ है। अगर उस नहर को पूरा बनने का मौका मिल जाये, उस पर जो करोड़ों रुपये लगने हैं, वे उपलब्ध हो जायें और वह नहर पूरी हो जाए, तो वह न केवल राजस्थान, बल्कि सम्पूर्ण भारत, की खाद्य समस्या को हल करने में बहुत महत्वपूर्ण पार्ट अदा कर सकती है। जब इन बड़ी-बड़ी योजनाओं और छोटी सिंचाई योजनाओं के लिए पैसा मांगा जाता है, तो उस की उपेक्षा की जाती है, लेकिन जब पी० एल० 480 के अन्तर्गत विदेशों से अन्न मंगानें की लज्जाजनक और अपमानजनक स्थिति आ जाती है, तब हम अपने स्वाभिमान और देश के गौरव का खयाल नहीं करते हैं। इस लिए मैं निवेदन करूंगा कि केन्द्रीय सरकार राजस्थान नहर की योजना को कार्यान्वित करे। अकेले उस नहर से राजस्थान से करोड़ों टन अनाज मिलेगा, जिस से देश की खाद्य समस्या को हल करने में मदद मिलेगी। जब तक ऐसी बड़ी-बड़ी योज-नाएं पूरी न हों, तब तक छोटी-छोटी सिंचाई योजनाओं के लिए, छोटे-छोटे एनीकट्स के

[श्री ओंकार लाल बोहरा]

लिए, धनराशि स्वीकृत की जानी चाहिए, क्यों कि इन छोटी-छोटी सिंचाई योजनाओं से लाखों एकड़ जमीन की सिंचाई की जा सकती है।

मेरी मांग है कि हमने जो रेस्ट्रिक्शन लगाए है कि एक जिले से दूसरे जिले और एक प्रान्त से दूसरे प्रान्त को खाद्यान्न न जाये, उन को समाप्त करना चाहिए। इस प्रकार का प्रतिबन्ध खाद्यान्न के नियन्त्रण और सुविधाजनक वितरण में बहुत ब ी बा ा है।

मैं यह भी निवेदन करना चाहता हूं कि कैश क्राप्स और दूसरी क्राप्स में संतुलन कायम करना चाहिए। जूट, रबर और चाय तो बहुत बड़े उद्योग हैं और हमारे लिए विदेशी मुद्रा के अर्जन के लिए साधन हैं। लेकिन इन के अतिरिक्त तिलहन, कपास और गन्ना की पैदावार और गेहूं, ज्वार और बाजरा आदि दूसरे खाद्यान्नों की पैदावार में संतुलन कायम किया जाना चाहिए।

सबसे पहले हमें यह घोषणा करनी चाहिए कि हम आगामी वर्ष से विदेशों से अन्न नहीं मंगायेंगे। जब तक हम ऐसा नहीं करेंगे, तब तक हम अन्न के मामले में दूसरे देशों पर निर्भर रहेंगे। अगर सरकार अगले वर्ष के लिए कोई बड़ा पग उठाना चाहती है, या इस बहस के दौरान कोई महत्वपूर्ण घोषणा करना चाहती है, तो वह यही होना चाहिए कि हम शपथ लें कि अब हम अन्न का एक दाना भी विदेशों से नहीं मंगायेंगे और पूरी ताकत के साथ देश को इस सम्बन्ध में स्वावलम्बी बनायेंगे। तभी में समझूंगा कि हम ने ईमानदारी से कोई प्रयत्न किया है कि हम स्वावलम्बी हों और अन्न के मामले में दूसरे देशों पर निर्भर न हों।

मैं एक बार फिर कहना चाहता हूं कि केन्द्र से भूमि सीलिंग कानून के बारे में राज्य सरकारों को निदेश जाने चाहिएं और राजा-महाराजाओं और श्रीमन्तों के पास जो हजारों बीघे जमीन पड़ी है, उस का वितरण होना चाहिए। स्वयं काश्त करने वालों के पास जमीन जानी चाहिए और भूमिहीनों और खेतिहरों को जमीन मिलनी चाहिए।

अन्त में मैं फिर कहना चाहता हूं कि हम इस बारे में केवल बातें ही न करें, बल्कि जब तक हम मिशनरी भावना से काम नहीं करेंगे जब तक हमारे मनों में किसान के प्रति प्रतिष्ठा और सम्मान की भावना पैदा नहीं होगी, उत्पादन करने वालों के प्रति सम्मान की भावना पैदा नहीं होगी, तब तक देश का उत्पादन कभी नहीं बढ़ेगा।

SHRI K. M. ABRAHAM (Kottayam) : Mr. Deputy-Speaker, Sir, a little while earlier you advised the Congress Members to limit their speeches to ten minutes, because you are going to give a chance to every State. Unfortunately, there is no Congress member here from our State. So, I would request you to give those 10 minutes which you give to Congress members, to some non-Congress member from our State.

The food situation in the country is in an acute crisis. But that is part of the bigger economic crisis, which is ever deepening day by day. If this crisis continues for a long time, it will result in a political crisis when the Congress regime will be doomed. It is only to get out of this crisis that Congress is trying to share the burden of the toiling masses by giving them food, either by foreign aid or by PL 480 imports.

I am sorry to say that the Congress Government is not following either a national food policy or monopoly procurement or equitable distribution. They always talk of self-sufficiency. In 1947 they were saying that within ten years self-sufficiency in food will be achieved. In 1947, on the eve of independence, Shri Jawaharlal Nehru declared that India will become self-sufficient in food in ten years. During the First Plan also it was claimed that self-sufficiency in food will be achieved in ten years. Now also they are talking the same language, that India will become self-sufficient in ten years.

15·28 Hrs.

[Shri C. K. Bhattacharyya *in the chair*]

This reminds me of an incident. In the year 1950 I happened to cross a river in my part of the country in a small boat. The boatman was a pretty old man and I asked him his age. He told me that he is sixty. After about ten years I happened to pass through the same route and I crossed the river in the same boat. I met the same old boatman and I asked him his age. He gave me the same reply, that he is sixty. I was surprised. I asked him "How is it that you are only sixty ? Ten years back also you were saying that you are sixty." He quietly replied "decent men do not change their words". The members of the Congress Party are perhaps decent people and that is why they are not changing their words and they are saying the same thing, namely, within ten years India will become self-sufficient. But the people are not so gullible to be taken in by such statements.

In order to make the donkeys walk it is the usual practice to attach a pole or stick to the yoke and hang some straw or grass on the pole so that it will be hanging before the donkey. The donkey will walk fast thinking it can get that grass by walking fast. But, as the donkey moves forward, so also the yoke and the poll attached to it with the result that the donkey never gets the grass at all. So also they say, "You come with us; you will be given food", but we will not reach that if we travel with them for another hundred years.

SHRIMATI LAKSHMIKANTHAMMA: Was 'here no increase in food production at all ?

SHRI K. M. ABRAHAM : You can say that when your chance comes.

In 1940 our Travancore State was ruled by one Sir C. P. Ramaswami Ayyar. We called him a brutal oppressor, Satan and all that, but during the war period he gave us 16 ounces of rice. After 20 years of independence our Kerala people are getting only three ounces of rice. It is shameful to say so.

M91LSS/67—8

When we say that it is political discrimination or that they are bringing food in politics, they are quarrelling with us. Let me go through some data. What is the actual position of Kerala ? Kerala is a deficit State. The *per capita* production of foodgrains in Kerala is 5.1 ounces whereas in Andhra it is 14.9 ounces, in Madras 13.5 ounces, in West Bengal 12 ounces, in Madhya Pradesh 13.8 ounces and in Orissa 16.6 ounces. As per the Nutrition Committee's recommendation an adult must have 14 ounces of foodgrains a day. In order to give six ounces of rice to an adult in Kerala 77,000 tonnes of rice must be given per month but actually I will give you seven month's allotment. From March to October 1965, we got 6,63,791 tonnes. during the same period in 1966 we got 5,14,694 tonnes but during March to October this year we got only 3,56,694 tonnes, In 1965 every month we got at an average rate of 82,900 tonnes; in 1966 it was 64,300 tonnes but in 1967 it was only 44,500 tonnes. Only half the allotment given in 1965 and 1966 is given in 1967. Not only that, in 1965 and 1966 they said that there was a poor crop; and in 1967 they say that there is a bumper crop; yet, we are getting only at the rate of 44,500 tonnes.

During the last three months, that is, during August, September and October we got 40,555 tonnes in August, 37,158 tonnes in September and 22,763 tonnes only in October.

When the South Zone was removed the Central Government promised Kerala that they would give sufficient rice to Kerala so that they need not have a buffer stock. I will read one sentence only from Government's letter. It reads :—

> "As we have agreed to meet the full rice requirements of informal rationing in Kerala at the present quantum of ration there is no need for the Kerala Government to build up a buffer stock of their own. We are stocking our depots in Kerala adequately to maintain issue at the present quantum of ration."

They promised 75,000 tonnes every month but we are getting only 29,000, 30,000 or 40,000 tonnes of rice. When we say that

[Shri K. M. Abraham]

it is politically motivated they quarrel with us and say that we are creating a wrong impression against the Centre.

AN HON. MEMBER : No political motivation here.

SHRI K. M. ABRAHAM : During the debate in this House, the hon. ex-Law Minister, Mr. A. K. Sen, said that the West Bengal Government had failed to give rice to the people. From where will they give rice for a full ration ? The Central Government must have done that. But after the Ministry has gone, by hon. friend said, the ration has incresed and foodgrains were rushed to West Bengal. How is this possible ? I ask you : is it not a politically motivated thing ?

Again, our hon. Law Minister, Mr. Panampalli Govinda Menon, when he visited Kerala last time, said that both the Kerala Government and the Central Government had failed to give rice to the people. How is it ? At least he accepted that the Central Government failed. His argument was this: the Kerala Government failed to give rice to the people and the Central Government failed to give rice to Kerala Government. This is his argument.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : We have been giving wheat. Wheat is being given to the extent of shortfalls.

SHRI K. M. ABRAHAM : When Mr. Govinda Menon speaks such things, he has some motive behind it. At that time there was the student's strike, the engineering student's strike, in Kerala. To insinuate the people against the Government, he thought that that was the time to say that the Kerala Government had failed to give rice to the people; that is his political motive....(*Interruptions*). The Central Government knows, the Congress knows, that only through food, only by not giving rice to Kerala, thay can insinuate the people against the Kerala Ministry. They tried it even before. In 1959, they adopted another method, *i.e.*, by a political struggle, the so-called liberation struggle. At that time our Prime Minister, Shrimati Indira Gandhi, the ex-Congress President, came there personally, intervened in the agitation and toppled the Government. This time, they are coming in another way. Excuse me, Sir, when I say this : the characteristic feature of the criminals is that they will do the same kind of crime every time; that is to say, the pickpockets will do pick-pocketing and the burglars will do only their job, burgling; so also, the Congress cannot but topple the Government. That is what they did in Haryana and West Bengal and they are now trying to topple the Government of Kerala....

MR. CHAIRMAN : The hon. Member may conclude.

SHRI K. M. ABRAHAM : I am going to take the time of the other speaker of my Party also.

Mr. CHAIRMAN : The hon. Member has already taken the time allotted to his Party.

SHRI K. M. ABRAHAM : No, I have taken only half the time.

MR. CHAIRMAN : I have this on record. He will have to conclude in a minute or two.

SHRI K. M. ABRAHAM : I will just conclude. I would like to say one or two things about the procurement policy. Upto this time the Centre was alleging that Kerala was not procuring their targeted quantity. I will read out to you one report. During the last crop, the target was 49,162.8 tonnes whereas we procured 54,244.8 tonnes. At the same time last year, *i.e.*, 1966, the target was 43,714 tonnes but only 36,764 tonnes was procured. I am going to charge the Government : is it possible for the Government to have such a procurement policy in the State ? No, it is not possible. Kerala Government asked the Centre to give them either 75,000 tonnes of rice or allow them to purchase it from other States. But when we ask for purchasing from other States, they will

immediately comes and say 'It is a Centre's affair. You need not interfere in such things'. Perhaps, our Food Minister may contradict it. I am going to read a part of the sentence banning the State Governments from purchasing foodgrains from other States. 'You advised us against approaching surplus State Governments directly for supply of foodgrains over and above the quantities allotted by the Centre.' This is a dog in the manger policy. They are not giving us rice, nor do they allow us to purchase from other States. We are even willing to pay a higher price than that fixed by the Central Government. The neighbouring States are ready. If we give a higher price, they are ready to give us the rice, but the Centre is not allowing us. Either you must allot us 75,000 tonnes of rice every month or allow us to buy it from outside the State and also allow us, even if it is necessary, to pay a higher price and buy from other States.

Before I conclude, I would say one thing. The Central Government must have a national food policy. It must have a monopoly procurement policy and equitable distribution policy.

About self-sufficiency I have to say a word. There are 11 million acres of cultivable land in the country which should be distributed amongst the tillers of the soil. Even if half of this 11 million acres of land is brought under the plough, we need not depend upon foreign countries. I conclude.

SHRI R. S. ARUMUGAM (Tenkasi): Mr. Chairman, Sir, while we are discussing the food situation, we should not forget the achievements so far made in the food front after Independence. By constructing a number of dams we have brought hundreds of thousands of acres of land under irrigation. By installing fertiliser plants we have increased our fertiliser production. By supplying fertilisers, improved seeds and pesticides and giving assured water supply and improved agricultural implements and other facilities to the ryots we have increased the agricultural production to a large extent. But if we had not reached the targets, that is because of some reason or the other. Nobody can deny it.

Sir, if we take up Madras State, under the then Congress Government tremendous progress has been made in agriculture. All possible dams have been constructed and 90% of river water has been harnessed and utilised.

SHRIMATI LAKSHMIKANTHAMMA: And every village has been electrified.

SHRI R. S. ARUMUGAM : Out of five lakhs pump sets in India, more than 2½ lakhs pump sets have been set up in Madras State alone. Everywhere, they have been electrified. Quick-maturing and high-yielding paddy strain known as KDT-27 was raised in the Tanjore district. By implementating all these schemes, our State has been made a surplus State whereas formerly it was one of the deficit States in India. All these were the achievements of the then Governments in power.

Government must give incentive to the agriculturists for agricultural production. The agriculturists must get remunerative prices for their produce. In the Madras State, there is a vast difference between the procurement price and the market price. The procurement price per bag of 56 Madras measures of paddy is Rs. 25 whereas the market price for the same quantity is more than Rs. 50 in some cases and in some other cases it is more than Rs. 60. Further, the procurement which is being done is also coercive and harassing and with police excess. I am not aganist procurement, but it should not be coercive. The ryots have to seek remedy through the courts and sometimes they have to go up to even the High Court. Would it be possible for all the agriculturists to seek remedy through the courts ? I ask the hon. Minister whether it will give incentive to the agriculturists to produce more. I submit that it will never give them that incentive.

In Tirunelveli and Ramanathapuram and other districts, the agricultural labourers have to go to places other than their own for harvesting. They are getting only paddy as their wages, but when they are returning home, on the way they are prosecuted and their paddy is seized. Such unfortunate things are going on in the Madras State

[Shri R.S. Arumugam]
in the name of procurement and other restrictions.

In the villages, every villager got his rations formerly through family cards at the rate of Rs. 1.25 per Madras measure. But now it has been discontinued, and most of the people in the rural areas are suffering in order to get rice. In some places, the selling price for one Madras measure of rice is Rs. 2, in some others it is Rs. 3 and in some other places it is even more.

SHRI G. VISWANATHAN (Wandiwash) : Where is that ?

SHRI R. S. ARUMUGAM : In Kanyakumari district of Madras State.

SHRI G. VISWANATHAN : That may be the price in Connaught Place, not in Madras State.

SHRI R. S. ARUMUGAM : That is the position in Madras State. In my district, Trunelveli the selling price is at about Rs. 2½.

SHRI G. VISWANATHAN : Let him not give wrong figures. When he gives those figures I think the hon. Member is not talking of Madras State but of the position in Delhi, perhaps.

SHRI SAMBASIVAM (Nogapattinam) : That is the position in Ramanathapuram district of Madras State.

SHRI G. VISWANATHAN : The hon. Member is misleading the House.

MR. CHAIRMAN : The hon. Member must be allowed to have his say.

SHRI R. S. ARUMUGAM : That price in Kanyakumari district of Madras State. *(Interruptions)*

MR. CHAIRMAN : Order, order. The hon. Member might proceed with his speech.

SHRI S. XAVIER (Tirunelveli) On a point of privilege. He is misleading the House and he is making a wrong statement of facts.

MR. CHAIRMAN : In any case, let him finish his speech.

SHRIMATI LAKSHMIKANTHAMMA: He has said all that the Congress Government had done and what the present Government there have not done.

MR. CHAIRMAN : Has he finished his speech ?

SHRI D. C. SHARMA (Gurdaspur) : He has just now begun ?

SHRI R. S. ARUMUGAM : Not only with respect to rice, but in the case of other commodities of daily consumption, the prices are going up higher and higher.

SHRI G. VISWANATHAN : It is due to the wrong economic policy of the Central Government.

SHRI R. S. ARUMUGAM : I am speaking of the state of affairs in the Madras State.

SHRI G. VISWANATHAN : Let him say that in the Madras Assembly. What is the need for saying it in Parliament ?

SHRI R. S. ARUMUGAM : I am being interrupted frequently.

MR. CHAIRMAN : He will please not enter into a discussion with him. Let him address the Chair.

SHRI S. XAVIER : Is Madras a surplus State ?

MR. CHAIRMAN : Order, order. Let him proceed.

SHRI R. S. ARUMUGAM : Until the Madras Government is able to give 3 Madras measures for one rupee........

AN HON. MEMBER : An election promise.

SHRI G. VISWANATHAN : He should have said that in his election meeting. What is the purpose of saying it here ?

SHRI R. S. ARUMUGAM : I would tell the Madras Government ; do not discontinue the family card system in the rural areas. *(Interruptions)*.

SHRI R. S. ARUMUGAM : They are interfering with me.

MR. CHAIRMAN : Let him address me.

SHRI R. S. ARUMUGAM : In Tuticorin, we cannot get rice at less than Rs. 6........(*Interruptions*).

MR. CHAIRMAN : Let him finish this speech.

SHRI S. XAVIER : I know the state of affairs in Madras State. It is incorrect to say that rice is sold at Rs. 6/-.

SHRI R. S. ARUMUGAM : In most of the States, land reforms have been implemented. Still there are hundreds of thousands of peasants and agricultural labourers without land for cultivation. There are forest cultivable lands, *purambok* and *patta* lands lying waste. We can acquir the falow *patta* lands which will not cost much. These lands may be distributed to the landless poor and Harijans. Government must give subsidy and loans to these agriculturists for expenses of reclamation and cultivation. By these schemes, the poor people will get lands for cultivation, it will at the same time give them occupation and also provide the country with much-needed food.

SHRI J. K. CHOUDHURY (Tripura west) : Mr. Chairman, in my part of the country, there has been a parody....

SHRI KANWAR LAL GUPTA (Delhi Sadar) : Which part ?

SHRI J. K. CHOUDHURY : Tripura and parts of Bengal ....

MR. CHAIRMAN : That should be found out from the list not by putting a question here.

SHRI S. M. BANERJEE : Tripura—I am answering him.

MR. CHAIRMAN : Shri Banerjee is here to answer all irrelevant questions.

SHRI J. K. CHOUDHURY : Parody of a sacred song——

रघुपति राघव राजा राम
पूरा महीना आधा काम
चोराई का द्वार तेरा नाम
सबको मुनाफा दे भगवान।

Now that has been a song of despair and banter that everybody is after profit and those who cannot make undue profit have no right to live.

About rice, it went to Rs. 80 a maund. Now, with the coming in, of course not fully but partly, of the new harvest it has come down to Rs. 60. Imagine the position of a day labourer or of those workers who live from hand to mouth, even those clerks and teachers and others of the lower echelons of service. How can they live ?

The key to the whole thing is agriculture. Once our food stocks are enough, everything will come down. I do not want to repeat what has been said in this House by so many members, for instance land reforms. That is a must, but then, we have had enough of make-believe in this respect as well. We have passed laws, but in the implementation there have been subterfuges. Hundreds and hundreds of acres of land are under one man in *benami*. It is going on like this. But even though every one who is interested in farming gets his share of land, India of 500 million people cannot live merely by agriculture. They must be diverted to other sources of employment, now particularly, because in the villages they find it difficult to live. The towns are swelling in population, and all sorts of social problems are being created.

I will just touch on certain things. We have heard enough of droughts, but why should droughts effect our country in such a way after we have spent over Rs. 1,200 crores on irrigation, on big dams and other things ?

We have got from abroad food worth Rs. 1,800 crores and more in all these years. Why could we not divert it to the improvement of agriculture, at least a part of it, and bring it more irrigation, small and medium irrigation schemes.

Then, about the figures of food production I wonder how they could gather those figures. No farmer is going to tell how much grain he has in his granary for two reasons. Firstly, he is superstitious, he thinks that if he gives out his real figure and it is a bumper crop, the next year he will have ill-luck. Secoodly, he is afraid of

[Shri J. K. Choudhury]

Government acquisition of his rice or paddy. Then how was Government aware that we got 89 million tonnes of food in 1964, 75 million in 1965 and 72 million in 1966 and it will be 95 this year ? About this 95 million tonnes, again doubts have been raised and those doubts are sought to be resolved. On the whole, it comes to this that we do not know the actual figures. All that we do know is that there is food in the country, but it is not being distributed well.

For distribution, the solution must be radical. All middle men must be wiped out from the food business. The question then again comes up : which will be the means of distribution ? The Food Corporation of India, or something like that. But then, these people whom you will send, perhaps as Government servants or in any other capacity, will go to the farmers and cheat them—most of them I do not say all, there are honourable exceptions; taking 1,100 grammes they will make it one kilo, and paying the farmer Rs. 40, they will get a receipt from him for Rs. 45 or Rs. 50. How are you going to change all these things?

I have a proposal to make. It will sound absurd, because anything that is rather radical or new sounds absurd to us at first. For instance, I once suggested to the Speaker in a letter that in all these blank wooden panels of this House there ought to be parts of the map of India in relief with arrangement for illumination from behind, so that whenever we are going to have a talk about any place of the country of which generally the Members have not perhaps clear ideas, it can be pointed out and illuminated from behind and you can see the hills, rivers, the taluks and the districts and whatever land has been taken away by China and whatever by Pakistan, and so on. And we in our constituencies are affected by this kind of grabbing very much. I have not heard anything about it because it was perhaps something new. I do not see what a wonderful new suggestion I had made ! It is vrey easy to do.

16 Hrs.

Anyway, in the same manner,—I am not going into all those details—they have been discussed threadbare in all these days and hours. But, in order to implement whatever has ben suggested in this House, from this side and that side, you have to take certain measures. I believe in one thing: that every officer from the rank of a Deputy Collector to that of an IAS should have training in the villages for three years; he must take his training in villages, one year in one State, so that he will learn the language of the State in the process; he will mix with the farmers and know what India is; and he will get the edges of his class—consiousness rounded to some extent. On top of it, he will see to it that they get all their things whether you give them fertilisers or seeds or whether you do something in the villages and see that these are done properly and in time. And he will have to work with what are now known as the BDOs. Every BDO must be . . . .

SHRI D. C. SHARMA : Send the Ministers to the villages.

SHRI J. K. CHOUDHURY : Yes; for myself, I am very much in favour of that. You may send the Ministers to the villages. (*Interruption*). Now, my proposition is that every BDO must be an agricultural graduate and all these trainees along with the BDO must supervise whatever has been suggested by way of land settlement, irrigation, fertilisers, composts, better seeds, insecticides and all the rest of it. Otherwise, whatever you may do, the farmer will not get them in time. Unless the whole country applies its mind to this problem, nothing is going to be solved. We shall remain beggars for ever.

We are now depending, as the fundamental principle of our economics, on three things: beg, borrow and steal. We beg food from all countries, particularly from America; we borrow money from all countries, from the so-called Consortiums, for our industries and for other purposes, leaving the stealing within the country to be done by whoever can do it with impunity. In spite of all our audit and PAC reports, you know what is being done and by whom and why. I am not going into the details. Can we be a free nation, and when shall we become a free nation unless we are free in respect of our food, unless we are free in respect of our industries at least to a large extent ? And the more science will develop

the fewer will be the number of people required in the industries so that the question of unemployment will increase. Therefore, in order to find for the peasant, for the farmer, alternative occupation in his leisure hours, during the months in which he has not to work in his field, you must find for him small oottage industries. We know there are corporations for that, but again my point is, what about the implementation ? In spite of all the subsidies paid, nothing much is achieved. Take Khaddar for example. I am glad that at least it has been made compulsory for Government servants of the lower cadre, say, the Class IV employees, for whom Khaddar uniforms have been given. We find the screens in our M.P.s' houses made of Khaddar. But this kind of oxygen will not be sufficient for the industry. This kind of subsidies in industry is not right. The industries must live by their own merit.

Mahatma Gandhi used to say, and he emphasised that mass production in India means production by the masses. 100 crores of people making one thing each will in the aggregate mean 100 crores of things. So, the farmer must have this alternative occupation for a better living in addition to better agriculture, supervised by all the trainees from the Deputy Magistrates upto the highest ranks in the services, everyone putting in three years training, one year in each State. After these three years, they will know the real problems of the country. They will become familiar with the lives of our farmers, with our agriculture and with the languages of at least three States in which they have spent one year each. After that they can come here and for one more year they can take their lessons in becoming "imitation sahibs" at the administrative training schools and colleges.

The policies and programmes that have been discussed threadbare should be implemented through these agencies, not through the VLW's—the Village Level Workers. They cannot do anything substantial in the matter. Thus the farmer will be cheated for ever and we shall remain beggars for ever.

SHRIMATI NIRLEP KAUR (Sangrur) : Mr. Chairman, Sir, we all agree that the food problem in India is the most important and pressing problem of to day and if not solved, it poses a potential danger not only to our industry and economy but also to our foreign policy. The person who eventually is going to solve it is the farmer, who is the least consulted or heard. I am going to speak about Punjab, because Punjab is the most advanced State in Agriculture. I am sure if I state the conditions, the shortcomings and requirements of Punjab, it would help in solving the food problem and also, it would help in adopting in other States the same practices which are adopted in that State.

Regarding the farmer, he has been lacking in and crying for practically everything he requires for agriculture, *viz.*, water, electricity, seeds, fertilisers, finance, tractors, insurance, implementation of land reform policies, etc. For the past 20 years, we have been hearing from all sides of the House about these things, but nothing has been done so far to satisfy these requirements of the farmer. If I tried to speak about all these things, it will take hours and therefore I will confine my remarks to irrigation. In Punjab, when we were given the Bhakra dam, we thought it is going to solve the problem and bring hopes to the people of Punjab. But what has happened actually is that Bhakra, which was supposed to irrigate 20 lakh acres of land, is actually irrigating only 15 lakh acres. At the same time, a very big problem has arisen *viz.*, waterlogging. The area that is going to be submerged by waterlogging is more or less equivalent to the area that the Bhakra is irrigating. Actually there are four districts in Punjab which shall come under waterlogging. I would submit that the Ministers in charge of Food and Agriculture must take courage and make radical changes in their policies. When they resort to new policies they must consult the farmers directly eliminating politics, the Planning Commission and all those elements which come in between the Ministry of Agriculture and the agriculturists.

The four districts which I was mentioning are Ludhiana, Amritsar, Sangrur and Patiala which have come directly under waterlogging and we are losing land so fast there that soon there will be *kalar* all over and

[Shrimati Nirlep Kaur]

we will be losing this land to agriculture. So the radical change we need is that we should invest a lot of money—from where the money is going to come I will mention later—and the whole area should be brought under tubewell system. Actually I am trying to make out a scheme whereby we should put all that area under tubewell system and the water used for irrigation through canals should be released and sent to Ferozepur, Bhatinda, Rajasthan or Haryana. In this way we will be solving two problems at one and the same time : one will be correcting the waterlogging of the area with the tubewell system and the other will be releasing water for other areas as in Pakistan. That is what they are doing there. They are pumping out water and throwing it back into canals and again drawing water from the land. That is one of the ways of solving the problem.

In areas like Haryana, Rajasthan, Ferozepur and Bhatinda, and in many other places also, the farmers are not able to have two crops; because of lack of water we only have one crop in these areas. The new hybrid seeds require six to seven waterings whereas the previous seeds used to require only two to three waterings. We are actually losing food production in the *kalar* area because there is too much of water and in other areas because there is lack of water.

If we are to put tubewells in these four places round about Rs. 60 crores will be required. I am not very sure as to how the PL 480 funds are being handled, but if the Government cannot give all this money to these four districts they can surely loan this money to the agriculturists of Punjab to be repaid back in three years time. In this way all these four districts can be covered. These districts are really in a sad state of affairs. Year after year the people here see land going under water-logging, and the conditions of the agriculturists, which were a happy lot at one time, are becoming bad. It is pathetic to see them in the conditions they are now. In front of their eyes they are losing everything that they owned.

I would also suggest this irrigation system in new areas like Rajasthan and may be in certain parts of Ludhiana where new canals are going now. They should resort to pipe-line irrigation. There are many advantages in this. Pipe line should go over there with the main canals especially in places like Rajasthan. All this work should be finished on an emergency basis. The excavation cost, which is tremendous, for making these huge canals and drains will be saved. The compensation paid for purchase of land will also be saved. We will also not deprive agriculture on all these lands. The problem of waterlogging also will not arise when we start irrigating through pipes.

Evaporation and seepage is sometimes to the extent of 27 per cent. We can save all this. Also, we can have quicker construction and control on the pressure of water that is released. On enquiries I understand that we have pipes in our country in abundance. We produce a lot of pipes. In fact, we are exporting these big pipes to foreign countries. Even technical knowhow is not required from outside India because I am told that our people have gone and constructed a pipe-line system in West Germany to their satisfaction. So, surely we can do this in our own country.

When we introduce this system we should stop irrigation from canals by the distributaries immediately. I would say that the Government of India should lay down a condition that whenever grants are given they should be used only for irrigation by the pipe system. In that way, we can to some extent minimise corruption which takes place while purchasing land and giving contracts for digging canals etc. So, I would request the hon. Agriculture Minister to lay greater emphasis on irrigation by the pipe system.

Many hon. Members have spoken here on different aspects of agriculture. But, somehow, everytime we get up and make speeches, we do not feel—at least I do not feel—that they realy have any effect on our Minister, because they have a set policy and set course in their minds and they go only by that. At least after 20 years they should have realised that some drastic changes are necessary in their polices. Unless they change their polices, there is not going to be any improvement in the situation in the foreseeable future. Here I am not eferring only to irrigation; I have in mind

other things also. For instance, when water is supplied to the farmers through the pipe system, it should be at the same rate at which water is now supplied through the canals. Otherwise, the farmers will be very reluctant to receive water through the pipes. Similarly, the rate for electricity also should not be high to the farmers.

Now there is a great difference in the treatment meted out to the farmers and the city dwellers. Whenever there is an adversity of nature the compensation that is given to the farmers is so poor that it looks as if a mockery is made of the farmers. For instance, in a certain place in Punjab there was a hailstorm and the entire crop was damaged. All the compensation that was given by the government was Rs. 100 per family. What will he do with that Rs. 100 ? Will he buy food for his cattle, or seed for the next crop or food for his family ? This making a mockery of the farmer should be stopped forthwith. During the days of adversity help should be given to the farmers in the real sense. If they cannot give the farmers help during perods of adversity then, in fairness, they should not, like sharks, ask for their pound of flesh whenever there is a good crop. I have heard so many officials saying that the farmer is well off because he has a bumper crop, forgetting conveniently that in the previous two years there was drought, he had reaped nothing and that he has to make up the loss of those two years. When they take to planning they must consider all these aspects.

श्री तुलशीदास जाधव (बारामती) : सभापति महोदय, यह फूड के बारे में जो डिबेट है यह डिबेट तो हर सेशन में होती है और इस के बारे में बहुत से संजेशंस दिए जाते हैं। लेकिन यह कुछ समझ में नहीं आता कि अपनी प्लानिंग में गलती है या कुछ जिन के हाथ में यह डिपार्टमेंट रहता है उन के अन्दर इनीशिएटिव कम होता है या जो उत्पादन करने वाले लोग हैं उन से जो एक अर्ज पैदा हुई है उस को भरपूर सहायता नहीं दी जाती, क्या बात है ? यह जो दो-चार कारण हैं, इन में सरकार को खोज करनी चाहिए कि कौन सा कारण है जिन से अनाज की कमी बनी हुई है। इतनी यहां जमीन पड़ी हुई है। इन्सान भी ज्यादा है। पापुलेशन की दृष्टि से क्यों उतना अनाज पैदा नहीं होता इस के ऊपर जरा खोज और सोच विचार करना चाहिए। मेरी दृष्टि में जो अभी अनाज अपने पास है उस का भी ठीक रीति से, जैसा चाहिए वैसा बटवारा नहीं होता। हम देखते हैं कि हर प्रान्त में, हर शहर में कमोडिटीज की प्राइसेज अलग अलग होती हैं। अभी जब मैं दो-तीन महीने के लिये बाहर परदेश में गया था, तो मैंनें देखा कि जो चीज हम देहात में खरीदते थे, जो कीमत वहां पर थी, वही कीमत उन चीजों की बड़े शहरों में थी। लेकिन हमारे यहां इस से भिन्न परिस्थिति है—जहां चावल ज्यादा पैदा होता है, वहां उसकी कीमत कम होती है, लेकिन 10-5 मील पर उस की कीमत दुगुनी होती है। इस से देश में यूनिटी की भावना, जिसे एक्य की भावना कहते हैं, वह पैदा नहीं हो सकती है। आज हर जगह फूड कारपोरेशन खरीद नहीं करता है, हर प्रान्त में उस का एकाधिकार नहीं है, हर जगह खरीदनें का अलग अलग तरीका है। जैसा महाराष्ट्र में मोनोपोली परचेज प्रोक्योरमेंट सिस्टम है। हर राज्य में वहां के शासन में जो पार्टी है, उस का फर्ज है कि कम से कम अपने प्रान्त में अनाज के बारे में वह सेल्फ़-सपोर्टिंग हों और जहां पर ज्यादा अनाज हो, वहां मोनोपोली परचेज प्रोक्योरमेंट से ले लें और जहां कमी है वहां सेन्ट्रल गवर्नमेंट के द्वारा दे दें। जब एक पार्टी का राज्य कन्याकुमारी से हिमालय तक और कलकत्ता से बम्बई तक था, उस वक्त भी यही हालत थी और आज भी यही हालत है। हो सकता है कि कोई स्टेट कोआपरेट करती हो या न करती हो, लेकिन मिनिस्टर साहब नें जैसा कहा—कि किसी गवर्नमेंट ने नान-कोआपरेशन नहीं किया, ऐसी हालत में यह ख्याल पैदा होता है कि फिर इसकी क्या वजह है ? हो सकता है कि किसी प्रान्त का चीफ़ मिनिस्टर न मानें, लेकिन चीफ मिनिस्टर जो कि स्टेट का प्रमुख होता है, वही अगर कुबूल न करे, तो जो आदमी गांव में रहते

[श्री तुलशीदास जाधव]

हैं, वे कैसे कुबूल करेंगे। तो मेरा सेन्ट्रल गवर्नमेंट और हर प्रान्त के चीफ़ मिनिस्टर से अनुरोध है कि यदि देश को एक मानना है, तो इस रीति से उस में कम और ज्यादा की डिस्पैरिटी नहीं होनी चाहिये।

दूसरी बात मुझे यह कहनी है कि जो फसल के पैदा करने वाला काश्तकार है, उस को अनाज कम मिलता है, जो काश्तकारी नहीं करता है, प्रोडक्शन नहीं करता है, ऐसे एलीमेंट को सफीशियेन्ट मिलता है। ऐसा किसी भी देश के समाज में नहीं देखा है कि जो पैदा करने वाला है, उस को कुछ न मिले और दूसरे लोग खा जाएं। आज हमारे किसानों के अन्दर पैदावार के प्रति इतना इन्सेन्टिव पैदा हुआ है कि वह कहने लगा है कि मुझ को ईरिगेशन की सुविधा दो, बीज की सुविधा दो, फर्टिलाइजर की सुविधा दो, कई जगह पर हम लोग उन के पीछे लग कर कहते हैं कि ज्यादा पैदावार करो लेकिन जब उसे सामान पूरा नहीं पड़ता है, तो वह निराश हो जाता है। आज काश्तकार अनपढ़ होने के बाद भी, जो उन के लड़के हैं, यदि वे थोड़ा भी पढ़े हुए होते हैं, तो उन को शहर में भेजता है और उन को पट्टेवाली नौकरी कराता है, पीयुन की नौकरी कराता है और यदि सौ रुपया कमाता है तो उस में से 50-60 रु० खेती का ऋण देता है, सरकारी रेवेन्यू देता है। यह हाल क्यों होता है? इस के बारे में जहां तक मैंने देखा है उस को पूरी सुविधाएं नहीं मिल पाती हैं। आप बड़ी-बड़ी योजनाओं को पूरा करना चाहते हैं। वह ठीक है, लेकिन जब पैसा होगा तभी तो करेंगे। इस वक्त लोगों में उत्साह है, जमीन तैयार है, नये-नये बीज तैयार हैं, लेकिन जरूरत इस बात की है कि वक्त पर बीज मिलना चाहिये, छोटी छोटी ईरिगेशन की सहूलियत दी जानी चाहिए। पंडित जी ने कहा था कि स्माल ईरिगेशन, स्माल कोआपरेटिव इण्डस्ट्रीज से डीसेन्ट्रलाइजेशन करने के बाद कम्यूनिजम विदआउट वायालेन्स की तरफ़ जा सकते हैं। अगर उस रास्ते की तरफ़ हम को जाना हो, तो हम ऐसी चीज़ों की तरफ़ ज्यादा ध्यान दें।

हमारे महाराष्ट्र में कुएं होते हैं, तीन-चार हजार रुपया खर्च करने के बाद उन को बनाया जाता है, इन्जिन न मिलने पर भी किसान अपने दो बैलों की मदद से खेती करने को तैयार है, लेकिन उन को उस के लिये पूरा पैसा नहीं मिलता। हमारे शोलापुर जिले में कई कूएं ऐसे पड़े हैं जिन के लिये दो हजार रुपया उन को मिला, चार हजार नहीं मिला और वे आधे खुदे हुए वैसे ही पड़े, हैं—उनका कोई उपयोग नहीं हो सकता है, रात के अन्धेरे में लोग उन में गिर जाते हैं, न उन का फसल के काम में उपयोग हो सकता है। ऐसी स्थिति में उस दिये हुए पैसे का कोई उपयोग नहीं है। उन को पूरा करना चाहिये, ताकि उन का उपयोग हो सके। मेरी विनती है कि आप इस पर सीरियसली विचार करें। आज काश्तकार लाख-दस लाख रुपया नहीं चाहता, जो छोटी छोटी चीजें हैं, वे अगर उस को दे दी जायें, तो वह अनाज पैदा करने के लिये तैयार है। मैं महाराष्ट्र की बात कहता हूं, काश्तकार अपने सब बाल बच्चों को लेकर खेत पर रहता है, 24 घन्टे काम करने को तैयार है। आज जैसे शुगरकेन के बारे में महाराष्ट्र में बहुत तरक्की हुई है। जो शुगरकेन एक एकड़ में सरासरी 50-60 टन होता है था वह बढ़ कर 100 टन तक पैदा होता है। इतनी शक्ति आज वहां का किसान अपने खेत में डालने के लिए तैयार है। इसलिए मेरी विनती है कि जो भी खामियां हैं, उन को वहां दुरुस्त करें।

जो सरकारी कर्मचारी इन कामों में एप्वाइन्ट करें, वे ऐसे होनें चाहियें, जो इन कामों को जानते हों। आज क्या होता है कि वे खुद तो कुछ जानते नहीं हैं, काश्तकार से पूछते हैं कि इस को क्या कहते हैं और उस को क्या कहते हैं और उसको पूछ कर फिर काश्तकार को कहते हैं कि तुम ऐसा करो,

वैसा करो। ऐसी हालत में काश्तकार कहता है कि हमारे अफसर हम से ही पूछ कर हम को बताते हैं—ऐसा उस के मन में विचार उठता है।

महाराष्ट्र में दालों के बारे में काफ़ी महंगाई है। वहां पर जो दालें पैदा होती हैं, वे दूसरे प्रान्तों में जाती हैं, और वहां लोगों को नहीं मिलती हैं। मैं चाहता हूं कि आप इस रीति से कन्ट्रोल कीजिये कि हर प्रान्त में एक समानता आ जाये।

महाराष्ट्र के बड़े बड़े शहरों में राशनिंग है। बम्बई, पूना, नागपुर, शोलापुर में है—वहां पर राशन देने का काम सैन्ट्रल गवर्नमेंट का है। मैं 15 दिन पहले वहां के मिनिस्टर साहब से मिला था तो उन्होंने कहा कि राशन वक्त पर नहीं मिलता है और सफिशियेन्ट नहीं मिलता है। यह व्यवस्था शहरों में होने से महाराष्ट्र गवर्नमेंट को शहरों पर अनाज देने का जोर देना पड़ता है और देहात को कम मिलता है। क्योंकि शहरों में पढ़े लिखे लोग होते हैं, अगर कमी पड़ती है तो मोर्चे निकलने शुरू हो जाते हैं, गड़बड़ होने लगती है। लेकिन जहां गड़बड़ नहीं होती है, उनके लिये कोई हल नहीं ढूंढा जाता है। चीनी भी काश्तकारों और मजदूरों को 100 ग्राम, 150 ग्राम मिलती है, जबकि शहरों के दूसरे लोगों को 500 ग्राम, 700 ग्राम मिलती है, यह विषमता निकलनी चाहिये। कोई भी गवर्नमेंट हो, चाहे समाजवाद कहने वाली कांग्रेस हो, या कम्यूनिस्ट जो कहते हैं कि कम्युनिज्म आना चाहिये, या पी० एस० पी० या एस० एस० पी० वाले जो कहते हैं, यह नहीं होना चाहिये।

महाराष्ट्र में चीफ मिनस्टर ने एलान किया कि दो-ढाई वर्ष में सैल्फ सफिशिएन्ट होंगे, लेकिन उस के लिये ईरिगेशन की व्यवस्था होनी चाहिये, पानी देने की तजवीज होनी चाहिये। आज जैसे कृष्णा-गोदावरी का पानी हमें नहीं मिलता है, उस के लिये यहां प्लान्ज पड़े हुए हैं। वहां मिनिस्टर कहते हैं कि प्लान्ज भेजे हुए हैं, यहां मन्जूर नहीं होते हैं, पैसा नहीं है, पानी नहीं मिलता है, ऐसा नहीं होना चाहिए।

आज इलैक्ट्रिक गांव गांव में लेने की तमन्ना पैदा हुई है। गांव के लोग यदि बिजली मिल जाये तो पानी के कुओं पर बिजली की मोटर बैठाने को तैयार हैं, अपने खर्चे से लेने को तैयार हैं, लेकिन वह भी नहीं मिलती। कई जगह घर के लिये देते हैं लेकिन कुओं के लिये नहीं मिलती है। काश्तकारों को यह बिजली मिलनी चाहिये और सस्ती मिलनी चाहिये।

श्री देवराव पाटिल (यवतमाल) : प्लानिंग कमीशन तो उन पर एग्रीकल्चर इनकम टैक्स लगाना चाहता है।

श्री तुलशी दास जाधव : अभी मैंने आठ दिन हुए पढ़ा था कि प्लानिंग कमीशन ने कहा है कि खेती की इन्कम पर टैक्स लगाया जाये। मेरी समझ में नहीं आता है कि ये लोग क्या करेंगे, अगर किसी काश्तकार को जरा भी कोई फायदा होता है, तो ये उस को ले लेना चाहते हैं। आज उन के पास कपड़ा नहीं है, खाने को नहीं है, ऐसे लोगों पर टक्स बैठाइयेगा। तो इस का क्या नतीजा होगा। आज उन में इन्सेन्टिव पैदा हुआ है, तो यह बड़े दुख की बात है कि सरकार उन पर टैक्स लगा देना चाहती है। मैंने गाडगिल साहब की स्पीच को पढ़ा है······

श्री देवराव पाटिल : लेकिन अपने मिनिस्टर साहब ने विरोध किया है जगजीवन राम जी ने विरोध किया है।

श्री तुलशी दास जाधव : जगजीवन राम बाबू तो काश्तकार से भी निचले समाज के श्रमजीवी हैं, उनको तो विरोध करना ही चाहिए।

[श्री तुलशीदास जाधव]

दुनिया के दूसरे देशों के साथ भारत का मुकाबला किया जाए तो आपको पता चलेगा कि हिन्दुस्तान में एक एकड़ भूमि पर बोझा ज्यादा है। इस बोझे को कम करना होगा। यह ठीक है कि अमरीका टैक्नौलौजी के क्षेत्र में, साइंस के क्षेत्र में बहुत आगे बढ़ा हुआ है। लेकिन फिर भी वहां पर छः परसेंट लोग ही खेती पर निर्भर करते हैं। हमने एक अमेरिकन अंबेसी में सिनेमा देखा था जिससे पता चला कि अमरीकी लोगों ने उन्नत औजार काम में लाये हैं और मशीनों की सहायता से बहुत ज्यादा काम होता है, आदमी के हाथ से बहुत कम काम होता है। लेकिन हिन्दुस्तान की आबादी ज्यादा है और यहां काम करने वाले हाथ भी ज्यादा हैं। यहां पर ज्यादा लोग काम करने के लिए तैयार हैं। लेकिन फिर भी आप देखें कि सौ एकड़ पर बाकी देशों में कितने आदमी काम करते हैं। पोलैंड में 31 हैं, चैकोस्लोवाकिया में 24 हैं, हंगरी में 24 हैं। रूमानिया में 30 हैं। यूगोस्लाविया में 42 हैं। बलगेरिया में 33 हैं। ग्रीस में 48 हैं और हिन्दुस्तान में 148 हैं। इसको कम करना होगा।

भारत में लोगों को कितना न्यूट्रिशन मिलता है इसको भी आपको देखना चाहिये। यहां पर मृत्यु संख्या अधिक है, इसको भी आपको देखना चाहिए। न्यूट्रिशन न मिलने की वजह से हो यह मृत्यु संख्या अधिक होती है। अगर देखा जाए तो एक आदमी को 183 पाउंड दूध मिलना चाहिये। उसकी एफिशेंसी को बनाए रखने के लिए और मृत्यु संख्या को कम करने के लिए। लेकिन दूसरे देशों के मुकाबले में भारत के लोगों को कितना दूध मिलता है इसको आप देखें। पोलैंड में 266 पाउंड मिलता है, हंगरी में 240 पाउंड मिलता है, चैकोस्लोवाकिया म 299 पाउंड मिलता है, रूमानिया में 140 पाउंड मिलता है, यूगोस्लाविया में 160 पाउंड मिलता है, बल्गारिया में 150 पाउंड मिलता है, ग्रीस में 155 पाउंड और डेनमार्क में 406 पाउंड। आप देखें कि भारत में बिहार में 69 पाउंड मिलता है और उड़ीसा में भी 69 पाउंड मिलता है। मध्य प्रदेश में 18 ही पाउंड मिलता है। बम्बई में 91 पाउंड मिलता है, मद्रास में 37 पाउंड, बंगाल में 44, असम में 50, उत्तर प्रदेश में 144 और पंजाब और हरियाना में कुछ ज्यादा दूध मिलता है, वहां 206 पाऊंड मिलता है। न्यूट्रिशन कम होने से ही आदमी की जिन्दगी कम होती है, उस में ताकत कम होती है और इसी वजह से मृत्यु दर भी बढ़ती है।

सभापति महोदय : वह तो आपको देख कर ही मालूम होता है।

श्री तुलशीदास जाधव : मृत्यु दर जब अधिक है तो इसका मतलब यही है कि देहातों में लोग ज्यादा मरते हैं। वही लोग हैं जो कि पैदा करके शहर वालों को खिलाते हैं। उन में और ज्यादा ताकत होगी तो ज्यादा पैदा करेंगे। मृत्यु दर प्रति हजार में पोलैंड में 141 है, रूमानिया में 175 है, यूगोस्लाविया में 137 है, बलगेरिया में 144 है। जबकि हिन्दुस्तान में 1919 में वह 175 थी, 1930 में 178 थी और 1940 में 160 थी। मृत्यु संख्या भी ज्यादा है। मृत्यु संख्या जो बढ़ती है यह शहरों की नहीं देहातों की बढ़ती है जो काश्तकार है, जो अनाज पैदा करने वाला है, वह मरे भी और कुछ मिले भी न उसको तो कैसे आप आशा कर सकते हैं कि वह अधिक पैदा करके आपको दे।

प्रत्येक व्यक्ति को 2300 कैलोरीज चाहियें जबकि 1800 और 1900 ही मिलती हैं। ये आंकड़े मिनिस्टर साहब के पास खुद होंगे। उनके पास तो बड़े बड़े आफिसर हैं, सैक्रेटरी वगैरह हैं वे दे देते हैं। उनको इन आंकड़ों का पता भी है। लेकिन फिर भी कुछ मैं भी बतलाना चाहता हूं....

खाद्य तथा कृषि मंत्री (श्री जगजीवन राम): कैलोरीज तोल कर खाते जो नहीं है, आंकड़े ही जानते हैं।

श्री तुलशीदास जाधव : जगजीवन राम जी बिहार से आते हैं और शिंदे साहब हमारे प्रान्त से आते हैं। दोनों ही काश्तकार हैं। दोनों काश्तकारों की कठिनाइयों को समझते हैं। मैं चाहता हूं कि काश्तकारों को बिजली, पानी, बीज, खाद आदि समय पर देनें का वे प्रबन्ध करें ताकि उत्पादन कर सके।

मैं एक बात कह कर समाप्त करता हूं। मैं जगजीवन राम जी के प्रान्त बिहार में गया था। आठ दिन मैं वहां रहा हूं। गंडक और कोसी को मैंनें देखा है। कोसी से पानी मिलना शुरू हो गया है। इसका परिणाम यह हुआ है कि जहां कुछ भी पैदा नहीं होता था वहां अब गेहूं और चावल पैदा होने लग गया है। हरे-हरे पौधे वहां देखनें को मिले हैं। यह हो सकता है कि लोग कहें कि जगजीवन राम जी ने अपनें प्रान्त में पैसा खर्च किया है। लेकिन उनको इसकी परवाह नहीं करनी चाहिये। अगर उनके प्रान्त का इससे भला हुआ है तो होने दें। लेकिन मैं कहूंगा कि गंडक और कोसी के लिए थोड़े पैसे की जरूरत है। अगर उन्होंने इस पैसे का प्रबन्ध कर दिया तो मैं कह सकता हूं कि बिहार ही नहीं आधे हिन्दुस्तान को अनाज देनें की क्षमता वहां पैदा की जा सकती है। मैं उन से कहना चाहता हूं कि चाहे हमारे प्रान्त में से पैसा काट लें लेकिन कोसी और गंडक के लिये पैसे की जरूरत को पूरा कर दें।

श्री मुद्रिका सिंह (औरंगाबाद) : बहुत दुख की बात है कि बीस वर्ष आजाद हुए हो जाने के बाद भी अभी तक हम अन्न के मामले में आत्म निर्भर नहीं हो पाए हैं। हमेशा ही सरकार की तरफ से इस तरह का एलान किया जाता है कि अमुक साल तक हम अन्न के मामले में आत्म निर्भर हो जायेंगे। किन्तु दुख है कि सरकार की कोई सुनियोजित योजना खेती के सम्बन्ध में न होने के कारण हम बहुत पीछे रह रहे हैं और राष्ट्र की प्रतिष्ठा को हानि पहुंचा कर हम विदेशों में जाकर गल्ले की भीख मांगते फिरते हैं और हमें कहना पड़ता है कि अभी भी खाद्यान्नों के मामले में जो देश की स्थिति है वह बहुत ही भयावह है, यहां पर भुख मरी है।

यों तो इस वर्ष कुछ वर्षा की कृपा रही है। सरकार की ओर से ढोल पीटा जा रहा है कि इस वर्ष बम्पर क्राप है और ९५ मिलियन टन हम पैदा कर लेंगे। लेकिन आज से साल भर पहले या दो साल पहले इस देश की क्या हालत थी ? आपको उसको ध्यान में रखना चाहिए। बीस वर्ष के बाद भी मारी खेती सिर्फ आसमान वर्षा पर निर्भर रहे और वह गैम्बल आफ़ रेन रहे और इस विज्ञान के युग में भी हम आसमान की ओर टकटकी लगा कर बैठे रहें कि कब वर्षा हो और कब हमारी खेती अच्छी हो यह बहुत ही निराशाजनक स्थिति है। हम बड़े खुश हैं कि इस वर्ष बम्पर क्राप होगी। इस को ले कर भले ही कितनी ही खुशी मनाई जाए लेकिन किसी भी सरकार के लिए यह शर्म और दुख की बात होनी चाहिए कि हम अनाज के मामले में आत्मनिर्भर नहीं हो पाए हैं और हमें दूसरों के सामने झोली पसार कर अनाज की भीख मांगनी पड़ती है।

आप यह भी देखें कि हमारी आबादी किस अनुपात में बढ़ रही है। 1975 तक हम को करीब 138 मिलियन टन अन्न चाहिये। सवाल यह है कि हम आज की आवश्यकताओं को और हमारी जो आवश्यकताएं आगे बढ़नें वाली हैं, उनको कैसे पूरा करें। उत्पादन बढ़ाने के लिए सर्वप्रथम सिंचाई के साधन उपलब्ध करनें होंगे। जहां कहीं पहले से ही सिंचाई का समुचित प्रबन्ध है, जहां पर नहरें हैं और बारहों महीनें पानी की व्यवस्था है वहां हमें पर्याप्त मात्रा में खाद और उन्नत बीज पहुंचानें की व्यवस्था करनी होगी। जिन इलाकों में अभी तक सिंचाई की समुचित व्यवस्था नहीं है, प्रबन्ध नहीं है वहां आपको

[श्री मुद्रिका सिंह]

नदियों को बांध कर नदी के पानी को खेतों तक पहुंचाना होगा या जहां नदी से भी पानी नहीं पहुंच सकता है वहां धरती के गर्भ को चीर कर उसके नीचे जो विशाल पानी का भंडार है उसे ऊपर लाना होगा और उसे सिंचाई के लिए देना होगा। डीजल पंप या बिजली पंप के जरिये आप इस काम को कर सकते हैं। लेकिन दुख है कि सरकार के पास आज भी ऐसी कोई सुनियोजित योजना नहीं है। जहां सिंचाई का समुचित प्रबन्ध है वहां खाद, बीज और किसान की क्रय शक्ति की व्यवस्था वह करें और जहां सिंचाई का समुचित प्रबन्ध नहीं है वहां विज्ञान की मदद से, इस वैज्ञानिक युग में, धरती के गर्भ से ट्यूब वैल के जरिये पानी निकाल कर सिंचाई का प्रबन्ध वह करे और नदियों का जो पानी बेकार जाता है उसे बांध कर सिंचाई के काम में उसका अधिक से अधिक उपयोग वह करे।

इसके साथ-साथ किसान को इन्सैंटिव आपको देना होगा। लेकिन इन्सैंटिव देने की बात तो दूर किसान से हम कृषि-कर वसूल करने की बात सोच रहे हैं। आज अगर बम्पर क्राप हुई है, अगर आप कहते हैं कि 95 मिलियन टन पैदा होने का अनुमान है तो मैं खाद्य मंत्री से पूछना चाहता हूं कि क्या यह अन्न आपको आज की आबादी के लिए पर्याप्त है और क्या आपको अमरीका या आस्ट्रेलिया के पास अनाज की भीख मांगने के लिए झोली फैला कर नहीं जाना पड़ेगा। जिस किसान से आप कृषि-कर लेने की बात सोच रहे हैं वह दो वर्षों से सूखे का शिकार रहा है। ये वे किसान हैं जिन्होंने अपने गहने बंधक रखे हुए हैं। ये वे किसान हैं जिनके मवेशी अकाल की स्थिति के कारण मर गए हैं, अन्न चारे के अभाव के कारण मर गए हैं। अगर आज थोड़ा अधिक पैदा हुआ है तो वह अपनी इस अतिरिक्त आमदनी से अपने गहने जोकि बंधक रखे हुए हैं छुड़ायेगा, जो बैल उसके मर गए हैं नए बैल खरीद कर खेती की व्यवस्था करेगा। एक-एक अंचल में गवर्नमेंट की ओर से बीस-बीस लाख रुपये का कर्जा दिया हुआ है। गवर्नमेंट लैंड रैंट रिकवरी एक्ट के दायरे में उस की वसूली को तेज करने जा रही है। वह कानून इतना व्यापक है कि सुहाग चिह्न के गहनों को छोड़कर सब गहनों को शरीर से उतारा जा सकता है। किसान उस कर्ज को देगा, या कृषि-कर देगा ?

मैं समझता हूं कि किसानों पर इस तरह के कृषि-कर का बोझ लादने की बात शायद वही कर सकते हैं, जिन्हें इस देश के किसानों की आर्थिक स्थिति का कतई ज्ञान नहीं है। वे किताबों के पोथे पढ़े होंगे, उनको अर्थ-शास्त्र का भी ज्ञान होगा, लेकिन वे आसमान पर छलांग भरते रहते हैं, वे धरती पर नहीं उतरते हैं। बिहार के किसी भी गांव में चले जाइये, जो दो बरस से अकाल की चपेट में रहा है, और वहां के किसान की दयनीय दशा को देखिये। दो बरसों से बारिश न होने के कारण आज किसानों का आर्थिक मेरुदंड टूट गया है। इस वर्ष हथिया की बारिश न होने की वजह से अधिकांश धान मर गया है। जमीन की नमी खत्म हो गई है, जिससे 75 परसेंट जमीन पर रबी की बुवाई नहीं हो पाई है। ऐसा मालूम होता है कि किसानों से कर लेने की बात करने वाले लोग दया के पात्र हैं, नाराजगी के नहीं। उनकी नासमझी पर हमें तरस आता है। उनकी विद्वता के लिए भी यह एक चैलेंज है।

कृषि और कृषिकों के सम्बन्ध में सरकार की जो नीति रही है, उसका एक उदाहरण मैं देता हूं। कृषि मंत्री यहां मौजूद हैं। वह किसानों को ज्यादा पैदा करने की प्रेरणा देना चाहते हैं। लेकिन जब सरकार की ओर से करोड़पतियों को फ़ैक्टरियां चलाने के लिए बिजली दी जाती है, तो उसकी दर पांच या छः पैसे प्रति यूनिट रखी जाती

है और यदि किसान अपने खेत में पम्प लगा कर सिंचाई करना चाहता है, तो उस से इक्कीस, बाइस पैसे प्रति यूनिट चार्ज किये जाते हैं। एक तरफ़ तो नहरों के रेट में वृद्धि और दूसरी तरफ़ इनकम टैक्स का स्वप्न, यह तो अजीब पागलपन की बात मालूम होती है।

मैं सरकार को एक्यूज़ करता हूं कि उसने किसान को ज्यादा-से-ज्यादा पैदा करने की प्रेरणा देने के बदले उसका पैर खींचा है। कृषि मंत्री के समक्ष मेरा सुझाव है कि इस देश में एक कारपोरेशन बनाया जाये, जो गांवों में किसान से फसल के टाइम पर गल्ला खरीदे एक निश्चित मूल्य पर और वह मूल्य ऐसा हो, जो किसान के उत्पादन-खर्च, भूमि में लगी पूंजी, हल और बैल के मूल्य और मेहनत के खर्च को मद्दे-नजर रख कर तय किया जाये। इस के बदले में किसान को उस की जरूरत की तमाम चीजें, जैसे खाद, बीज, पम्प, ट्रेक्टर, पेस्टीसाइड और कर्ज़ आदि, समय पर दी जायें। इस तरह सरकार का कर्ज़ भी नहीं डूबेगा, हमारा काम भी हो जायेगा और हम बीच के एक्सलायटर, कर्ज देने वाले बनिये, से छूट जायेंगे। सरकार की नीति यह होनी चाहिए कि किसान को पर्याप्त इन्सैंन्टिव दिये जायें, ताकि उनमें अधिक पैदावार करने की गर्ज पैदा हो।

श्री शिव कुमार शास्त्री (अलीगढ़) : सभापति महोदय, जब से भारत स्वतंत्र हुआ है, तभी से खाद्य समस्या भी अनिमंत्रित अतिथि के रूप में हमारे यहां धरना दे कर बैठ गई है। अभी तक इस समस्या का समाधान करने के लिए जो भी प्रयत्न किये गये हैं, उनमें सरकार को सफलता प्राप्त नहीं हुई है। कई खाद्य मंत्री हमारे सामने आए, जिनकी ओर से अनेक बार इस आशय की घोषणायें की गईं कि हम फ़लां वर्ष तक अथवा इतने दिनों में अन्न के सम्बन्ध में आत्म-निर्भर हो जायेंगे, किन्तु द्रोपदी के चीर की तरह वह समय बढ़ता ही जा रहा है और उसका कोई अन्त नहीं दिखाई दे रहा है।

मेरी दृष्टि से इस समस्या के समाधान के लिये जो प्रयत्न मूल रूप में होने चाहिए थे, वे नहीं किये गये। जो कुछ किया गया, वह भारत की परिस्थिति के अनुकूल नहीं था। एक तो यह कहा गया—और इस सम्बन्ध में प्रयत्न भी किये गये—कि हमारे देश में जो अन्न उत्पन्न होता है, उससे हमारे पेट का गड्ढा नहीं भरा जा सकता है, इसलिए हमें अपने खाने-पीने की आदतों में परिवर्तन करना चाहिए और उसके लिए खुले रूप से मांस खाने का प्रचार किया गया। कहा गया कि लोग मछली और मुर्गी खाने की आदत डालें। लेकिन इससे भी इस समस्या का समाधान नहीं हुआ। हमें विचार कनना चाहिए कि मांस अन्न का स्थान नहीं ले सकता है; वह सब्जी का स्थान तो ले सकता है। यदि इस तर्क में कुछ शक्ति थी, तो सरकार को यह परीक्षण करना चाहिए था कि जो लोग मांसाहारी हैं, या मांस के आदी हैं, उनके अन्न या चावल की कमी कर दी जाती, या कुछ दिनों के लिए उनका अन्न बन्द कर दिया जाता और यह देखा जाता कि वे मछली या दूसरे मांस पर कहां तक रह सकते हैं।

उसी प्रकार से भारत जैसे सघन जनसंख्या वाले देश में ट्रैक्टरों की आवश्यकता नहीं है और उनका प्रयोग भी हमारे अनुकूल नहीं है, लेकिन सरकार की ओर से ट्रैक्टरों के प्रयोग पर जोर दिया गया है। मैं आपको बताना चाहता हूं कि मेरे एक सम्बन्धी के यहां ट्रैक्टर है। गत वर्ष उन्होंनें मुझे लिखा, "हमारे ट्रैक्टर का एक पुर्जा खराब हो गया है, उसको अलीगढ़ में तलाश किया, मथुरा में ढूंढा, लेकिन वह नहीं मिला। हमने कश्मीरी गेट की फ़लां ट्रैक्टर कम्पनी

[श्री शिव कुमार शास्त्री]

से ट्रैक्टर लिया था। हमने उनको पत्र लिखा है। आप कृपा कर के टेलीफ़ोन से उन को कहिये कि वहां का कोई मिस्त्री आकर उस पुर्जे को लगा जाये। आने-जाने का व्यय और पुर्जे की कीमत हम देंगे।" मैंने उस कम्पनी को टेलिफोन किया और इस बारे में पूछा। उन्होंने कहा, "हमारे पास तीन मिस्त्री हैं, लेकिन वे सब बाहर गए हुये हैं। जब कोई आयेगा तो भेज देंगे।" खेती का काम करने वाले और देहात के लोग जानते हैं कि खेती में पगड़ी बांधने का भी अन्तर हो जाता है। इसलिए जो व्यक्ति एक पुर्जे के लिए अलीगढ़ और मथुरा में दो तीन दिन खराब करे, फिर दिल्ली पत्र भेजे और फिर यहां का मिस्त्री वहां जाए और दस पन्द्रह दिन इस तरह से निकल जायें, तो वह व्यक्ति खेती नहीं कर सकेगा।

इसलिए इस समस्या का समाधान करने के लिए सब से पहले गौ की रक्षा होनी चाहिए थी। गौ की रक्षा करने के दो लाभ होते। एक तो दूध के बढ़ने से अन्न की समस्या हल होती। हम सब का अनुभव है कि जिनको दूध, दही, मक्खन, मलाई खाने को मिलती है, वे अन्न कम खाते हैं, दो तीन फुलकों से उनका गुज़ारा हो जाता है। लेकिन जहां सूखा शंख बजता है, वहां बीस, पच्चीस, तीस रोटियों से भी कुछ नहीं हो पाता है।

गौ की रक्षा और उसकी नस्ल में सुधार से जहां अन्न की समस्या का समाधान होता, वहां खेत में चलने के लिए अच्छे बैल भी मिलते। अगर हल का कोई पुर्जा खराब होता है, तो गांव का मिस्त्री आकर उसको ठीक कर देता है। स्वयं किसान भी इतनी योग्यता रखता है कि वह ठोक-पीट कर उसको ठीक कर लेता है। खेत में जो चारा उत्पन्न होता है, वह बैल के काम आता है। अगर खेत में चलते हुए बैल पेशाब कर देता है, तो वह अन्न की वृद्धि करेगा, अगर वह गोबर करता है तो अन्न की वृद्धि करेगा। लेकिन अगर ट्रैक्टर खेत में चलते हुये "पेशाब" कर दे, तो जहां डीजल गिरेगा, वहां अन्न का दाना भी नहीं पैदा होगा।

भारत जैसे कृषि-प्रधान देश में, जहां पर सघन आबादी है, और एक-एक किसान के हिस्से में तीस-पचास बीघे के टुकड़े आते हैं, वहां पर ट्रैक्टर क्या उपयोगी होगा? उसके लिए बहुत बड़ी जमीन चाहिए। वैसे मैं ट्रैक्टर का विरोधी नहीं हूं। जो बड़े-बड़े जमींदार उसका उपयोग कर सकते हो, वे करें। लेकिन मुख्य रूप से समस्या का समाधान तब होगा, जब गोधन की रक्षा होगी, क्योंकि उससे अन्न के उत्पादन में वृद्धि होगी, दूध और घी खाने को मिलेगा और खेती के लिए उपयोगी बैल मिलेंगे। इसके साथ-साथ जो और बातें हैं उनमें मुख्य रुकावट भ्रष्टाचार की है। यों तो सभी मुहकमों में यह है कि पर मुझे इस व्यंग्य के लिए क्षमा किया जाय, आपके तो विभाग का नाम ही खाने-पीने का विभाग है। इस लिए उसमें ऊपर से लेकर नीचे तक यह भ्रष्टाचार व्याप्त है। मैं पिछले दिनों अपने निर्वाचन क्षेत्र में घूमने के लिए गया तो मुझे एक जमींदार ने 50 थैले खाद के दिखाये और कहा कि इसमें हर एक थैले में दस दस किलो कम खाद आई है। हमने तोल करके देखे हैं, और आप चाहें तो आप के सामने भी तोल सकते हैं। इसी प्रकार से प्रत्येक स्थान में जहां पर और चीजें रुकावट डालती हैं. . .

एक माननीय सदस्य : वहां से खरीदी गई थीं ?

श्री शिवकुमार शास्त्री : अलीगढ़ से। को-आपरेटिव से खरीदी गई थीं।

उसी तरह से मैं यह कहना चाहता हूं कि वैसे खाद्य मंत्री जी ने स्वयं यह स्वीकार किया था तीन चार दिन हुये कि हमारी तो खेती कागजों पर ज्यादा होती है और इसी लिए होता यह है कि जो आंकड़े दिए जाते हैं वह

वास्तविकता से दूर होते हैं। उदाहरण के लिए मैं बताता हूं। सन् 1951 में भारत की जनसंख्या 36 करोड़ थी और यहां पर अन्न का उत्पादन 5 करोड़ 83 लाख टन हुआ और सन् 1961 में आकर जनसंख्या ४४ करोड़ हो गई और उत्पादन जो सन् 64 में हुआ वह 8 करोड़ 89 लाख 50 हजार टन के बराबर बताया गया। अब इस दृष्टि से अगर आप देखें तो उत्पादन लगभग दुगुना हो गया। तो उससे समस्या का समाधान होना चाहिए था। लेकिन स्थिति यह है कि भुखमरी उसी तरह से बढ़ती जा रही है। केवल अं ों में आप का अन्न का उत्पादन बढ़ जाय उस से तो लोगों को तृप्ति नहीं होगी—

घर से खत आया है कि कल हो गया तीजा उनका।
पायोनियर कहता है कि बीमार का हाल अच्छा है।।

बीमार का हाल तो तब अच्छा होगा कि जब बीमार खुद कह दे कि हम ठीक हो रहे हैं। इसलिए मैं अधिक न कहकर यही कहना चाहता हूं मुख्य रूप से भारत की इस समस्या का समाधान करना है तो गउओं की रक्षा करनी चाहिए। उससे दूध, घी जहां पर उत्पन्न होगा वहीं उससे अच्छे बैल भी उत्पन्न होंगे और उससे भारत आत्म-निर्भर हो सकेगा।

श्री राम सिंह अयरवाल (सागर) : सभापति महोदय, भारतवर्ष एक कृषि-प्रधान देश है। हमारे करीबन 50 प्रतिशत जनसंख्या कृषि पर निर्भर है। उसमें से करीब 70 प्रतिशत जमीन भारत की 5 प्रतिशत आदमियों के पास है। मेरे कहने का मतलब यहां पर जो किसान हैं भारतवर्ष के अन्दर वह बड़े-बड़े किसान हैं। और उन के नीचे काम करने वाले बहुत सारे मजदूर हैं। जिस जमीन पर खेतिहर मजदूर हल जोतते हैं यदि वह जमीन उनको दे दी जाती है तो मैं सोचता हूं कि वह बड़ी

लगन से, बड़े चाव से खेती करेंगे और ज्यादा उत्पादन करेंगे। जैसा कि आजादी के बाद देखा गया मालगुजारी प्रथा को खत्म किया गया। उससे क्या हुआ। दो मालगुजार जमींदार थे उन्होंने अपने भाई भतीजों लड़कों बहुओं के नाम पर अपनी जमीन करवा दी। इससे क्या हुआ कि जो जमीन भूमिहीनों में बट जानी चाहिए थी वह न बट कर के उनके परिवार में ही सारी जमीन चली गई। इस प्रकार से जो एक बटवारा जमीन का किया गया वह नाजायज रूप से हुआ। इसके लिए मैं शासन से अनुरोध करता हूं कि इसकी सही तरीके से छानबीन होनी चाहिए और जो जायज किसान हैं जो हल जोतने वाले किसान हैं उनको वह जमीन मिलनी चाहिए।

हमारे मध्य प्रदेश में जो खेतिहर मजदूर बटाई पर जमीन लेते हैं उनको तीन वर्ष बाद जो जमीन वह लिए हुए होते हैं वह बदल देते हैं और इस प्रकार से उनका उस जमीन पर अधिकार नहीं होने पाता है। मेरा तो यह कहना है कि जो जमीन जोतता है उसी का हक उस पर हो जाना चाहिए। यदि इस प्रकार से होता है तो वास्तव में बहुत कुछ प्राप्ति हो सकती है।

आजादी के बाद देखा गया कि औद्योगिक क्रान्ति भारत में लाने की कोशिश की गई। संसार के दूसरे देशों में ज्यों ही आबादी आई त्यों ही वहां पर ऐग्रिकल्चरल रिवोल्यूशन आया। किन्तु भारत वर्ष ऐसा अभागा देश है कि जहां पर कृषि क्रान्ति न आ करके औद्योगिक क्रान्ति आई। इसके परिणामस्वरूप दिल्ली सरीखे विशाल शहरों में बड़ी-बड़ी बिल्डिगें खड़ी हुईं, वहां अमीरी आई। जो पैसा मद्रास, कलकत्ता, बंबई आदि बड़े बड़े शहरों की सड़कों और बिल्डिगों को बनाने और उनको मेन्टेन करने पर खर्च किया गया यदि वह देहात में खर्च किया जाता तो भारत का ज्यादा कल्याण उससे होता। आज जो दिल्ली के अन्दर चम-

[श्री रामसिंह अग्रवाल]

चमाती हुई बिजली दिखाई पड़ती है वह बिजली अगर गांवों को दी जाती और खेती में उस का उपयोग होता तो मैं समझता हूं कि उसका अधिक लाभ देश को मिलता । जो हमारे देश का पैसा आज बरबाद जा रहा है, जनता का पैसा बरबाद जा रहा है इस प्रकार से, वह बड़ा भारी अत्याचार देश पर किया जा रहा है। इसलिए मेरा यह कहना है कि इस प्रकार की जो खेती की जमीन की समस्या है उसका हल किया जाय ।

16.57 hrs.

[MR. DEPUTY-SPEAKER In the Chair]

दूसरी ओर हमारे भारतवर्ष में बेकारी की समस्या फैल रही है । उसका परिणाम यहां की आमदनी पर पड़ रहा है । इसलिए यह बहुत जरूरी है कि हमारे जो एम्प्लायमेंट एक्सचेंज हैं उनको ऐसा आदेश दिया जाय कि जो मैट्रीकुलेट हैं और वह खेती करना चाहते हैं तो उनको उस के लिए जमीन दी जायगी और उनके लिए और सारी सुविधायें दी जायेंगी । इस प्रकार का प्राविजन और किया जाता है तो मैं समझता हूं कि उससे बहुत कुछ बेकारी की समस्या हल हो सकती है ।

जहां तक खाद्य पदार्थों के मूल्य निर्धारण की बात है जैसा कि शारदानन्द जी ने कहा था गन्ना उत्पादन जो किया जाता है उसका किसान को उचित मूल्य नहीं मिलता जबकि मिल मालिकों को ज्यादा मूल्य मिलता है । तो मेरा यह कहना है कि जो मिल मालिक का खर्च है, मान लीजिये 5 रुपये का एक किलो सुगर बिकता है और डेढ़ रुपये उसके बनाने पर खर्च आता है तो साढ़े तीन रुपया जो बचता है सीधा यह किसान के पास जाना चाहिए । अगर मान लीजिए जो बीच के आदमी रहते हैं उनके लिए आठ आने मान लीजिये तो भी कम से कम 3 रुपये सीधे किसान के पास पहुंचने चाहियें । इस प्रकार से मूल्य का निर्धारण होना चाहिये जिससे कि सही तरीके से हमारे किसान को उस की उपज का फायदा मिल सके ।

तीसरी बात मुझे यह कहनी है कि भूमिहीन हरिजन आदिवासियों के साथ ऐसा हो रहा है कि जिन हरिजन आदिवासियों को जमीन दी गई है वह कहने मात्र को दी गई है और जिनकी वह जमीनें हैं चाहे वह मालगुजार हों चाहे जमींदार हो उनका गांव में दब दबा रहता है । इस कारण से वह जमीन जोत नहीं पाते हैं, उन के खेत छीन लिए जाते हैं, उन के पशुओं को मारा पीटा जाता है । उनके पशुओं को कांजी हाउस में बंद कर दिया जाता है । इस प्रकार से जो अत्याचार हो रहा है उसके लिए सुरक्षा होनी चाहिए । मेरा कहना यह है कि जो सहकारी खेती होती है, वह वास्तव में सफल खेती नहीं है । इस की जगह यदि कलैक्टिव फार्मिंग की जाय, तो ज्यादा सुन्दर है ।

17 hrs.

एक माननीय सदस्य : मैं जानना चाहता हूं कि यह बहस कल चलेगी या नहीं ?

MR. DEPUTY-SPEAKER : The Speaker has announced that tomorrow the Minister has to reply. Beyond that I cannot give any information.

एक माननीय सदस्य : यहां पर तमाशा यह चलता है कि जो भलमनसाहत से काम करता है, उसकी सुनवाई नहीं होती है जो उदण्डता बरतते हैं, उनको मौका दिया जाता है ।

MR. DEPUTY-SPEAKER : The hon. Member may get in touch with the Minister of Parliamentary Affairs for further information.

DISCUSSION RE LAW AND ORDER SITUATION IN DELHI

MR. DEPUTY-SPEAKER : The House will now take up discussion under Rule 193. Under the rule I have to conclude the discussion in one hour.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : You can extend it by 15 minutes. I will take only 25 minutes.

MR. DEPUTY-SPEAKER : That is not possible. Those who have given previous intimation will have to be given some time. He can take 15 minutes.

SHRI KANWAR LAL GUPTA : I hope you will be generous.

उपाध्यक्ष महोदय, दिल्ली एक बढ़ता हुआ शहर है और इस बढ़ते हुये शहर में जो नागरिक रहते हैं उन का जीवन ठीक प्रकार से सुरक्षित रहना चाहिये । लेकिन बड़े दुख की बात है कि जो कानून की व्यवस्था यहां पर है, वह इतनी खराब है, कि उस के बारे में जितना भी कहा जाय, उतना ही थोड़ा है । हो सकता है कि कागजों में, रिपोर्ट्स में, स्कीम बनाने में यहां की ला एण्ड आर्डर की स्थिति बहुत अच्छी हो, लेकिन मैं यह कह सकता हूं कि जैसा बम्बई में या मद्रास में या हैदराबाद में या और बड़े शहरों में वहां के नागरिक अपने आपको सिक्योर मानते हैं, दिल्ली का नागरिक अपने आपको सिक्योर नहीं मानता ।

उपाध्यक्ष महोदय, आपने आज ही प्रातः काल पढ़ा होगा कि दिल्ली में कोल्ड वेव एक सप्ताह के लिये आने वाली है । दिल्ली के लोग एक सप्ताह के लिए कोल्ड वेव का मुकाबला कर सकते हैं, लेकिन कानून भंग करनें और क्राइम की जो तीन-साल से दिल्ली में लगातार वेव चल रही है, आज दिल्ली का नागरिक उस से दब रहा है, आज वह अपने आपको अनसिक्योर्ड फील कर रहा है । इस सम्बन्ध में जो आंकड़े मेरे पास हैं, उन्हें मैं आपके सामने रखना चाहता हूं । 1961-62 में 16081 क्राइम दिल्ली में हुए, 1962-63 में 18629 हुए, 1964-65 में 23624 हुए और आज कल लगभग 26 हजार क्राइम्ज सालाना होते हैं । इस तरीके से आहिस्ता आहिस्ता दिल्ली एक क्राइम वेव के चक्कर में फंसता जा रहा है और लोगों को मालूम नहीं कि उस का क्या किया जाय ।

आज बड़े शहरों के अनुपात में अगर आबादी के लिहाज से देखा जाय तो दिल्ली में एक लाख आबादी के हिसाब से 577.75 क्राइम्ज होते हैं, जबकि मद्रास में 407 होते हैं, बम्बई में 425 होते हैं और हैदराबाद में केवल 213 होते हैं । मेरे कहनें का मतलब यह है कि दिल्ली में.......

श्री रणधीर सिंह (रोहतक) : वहां जनसंघ का राज्य नहीं है ।

श्री कंवर लाल गुप्ता : लेकिन यहां आपकी सरकार है

आबादी के अनुपात के हिसाब से दिल्ली के अन्दर सब से ज्यादा क्राइम्ज होते हैं । एक तरह से दिल्ली क्रिमनल्ज के लिये पैराडाइज हो गई है । दिल्ली ऐसे लोगों का हाइड-आउट बन गया है, जहां दिल्ली के क्रिमनल्ज भी और बाहर के क्रिमनल्ज भी शैल्टर लेते हैं ।

दिल्ली नें स्पेशलाइज किया है—चोरी में, बरगेलरी में । यहां पर जितनी चोरियां होती हैं, शायद हिन्दुस्तान में और कहीं नहीं होती हैं—चोरियां ज्यादा हैं और किडनैपिंग ज्यादा है, हिन्दुस्तान में सब से ज्यादा अगर किडनैपिंग होती है तो दिल्ली में होती है, चोरिया जो होती हैं, सब से ज्यादा दिल्ली में होती हैं और सब से बड़े शर्म की बात यह है जितनी चोरियां होती हैं, उनमें से 60 प्रतिशत लोग तो पकड़े ही नहीं जाते और जो 40 प्रतिशत पकड़े जाते हैं, उन में से 20 प्रतिशत छूट जाते हैं, केवल 20 प्रतिशत लोग ही सजा पाते हैं । यह है हमारी इस आज की पुलिस का रिकार्ड—जिसको माननीय मंत्री श्री चह्वाण और श्री शुक्ल जी चलाते हैं ।

जो किडनैपिंग की रेशो है—वह 8.94 है, करीब 9 परसेन्ट, जब कि बम्बई में साढ़े

[श्री कंवर लाल गुप्त]

तीन परसेन्ट है और कलकत्ता में केवल 3 परसेंट है। आपको आश्चर्य होगा—मेरे पास 1964 के आंकड़े हैं—दिल्ली में 1 करोड़ 38 लाख 243 रु० का माल चोरी गया और इस एक करोड़ 38 लाख में से केवल 23 लाख 11 हजार का माल वापस मिला—यानी 17 परसेन्ट रिकवरी हुई—यह है आपकी आज की पुलिस का रिकार्ड। जब कि 14 हजार आदमी यहां पर हैं। अफसर दिन-ब-दिन बढ़ाये जा रहे हैं, फिर भी दिल्ली का नागरिक अपने आपको सिक्योर फील नहीं करता।

तीन महीने पहले की बात है—सदर बाजार में एक जेब काटने वाला लड़का, छोटा बच्चा पकड़ा गया। यहां पर क्या हो रहा है—छोटे छोटे बच्चों को ट्रेनिंग दे कर चोरी करवाना, जेब काटना सिखाया जाता है—एक रेग्यूलर गैंग है। जब उस लड़के से पूछा गया कि क्या करते थे, कहां के रहने वाले हो, तब उसने बाताया कि जामा मस्जिद पर यह हमारा गुरु है । पहले मैं जामा मस्जिद पर जेबें काटा करता था, लेकिन उस गुरू ने अब सदर बाजार खरीद लिया है, इस लिये अब हम सदर बाजार में जेब काटने आ गये हैं। ये जो माननीय मंत्री सामने बैठे हैं, अब वहां पर इन का जोर नहीं चलता है, अब वहां पर इलाके बेचे और खरीदे जाते हैं—बाकायदा उन का गैंग है कि उस गैंग का आदमी इस इलाके में काटेगा और दूसरे गैंग का दूसरे में काटेगा और अगर उस को इधर आना होगा, तो पैसा देना होगा।

एक हमारे कांग्रेस के प्रधान हैं—कांग्रेस के नेता बार बार कहते हैं कि हमारे अन्दर नौजवान नहीं आते हैं, बूड़े बूड़े लोग चले जाते हैं, नौजवान आने चाहियें, इनकी चिल्लाहट के बाद भी नौजवान नहीं आते हैं, लेकिन इनकी हुकूमत में जो जेब-कतरे हैं, उन के पास नौजवान जा रहे हैं।

दिल्ली में नया बाजार एक ऐसी जगह है, ऐसा बाजार है, जहां पर हर समय ट्रेफिक जाम रहता है, इतना बिजी बाजार है, शायद इससे ज्यादा बिजी बाजार कोई दूसरा नहीं है, वहां पर 8—7 महीनें पहले एक कत्ल हुआ था—आज तक उसका पता नहीं लगा कि किसने कत्ल किया। नैशनल हाई वे पर दो औरतों का कत्ल हुआ, आज तक पता नहीं लगा कि किसनें कत्ल किया। आज से ढाई-तीन वर्ष पहले दिल्ली केन्टूनमेन्ट बोर्ड के क्षेत्र में एक परिवार के चार बच्चे उड़ा लिये गये, आज तक उनका पता नहीं लगा कि कहां गये। हां, यह हो सकता है कि अगर श्रीमती विजय लक्ष्मी पंडित के घर में चोरी होती है, तो तीसरे दिन पता लग जाता है और चोर कौन निकलता है—पुलिस का एक सब-इंस्पैक्टर, जो पहले पुलिस में सब-इंस्पैक्टर था, उस के बाद वह पुलिस के दूसरे महकमे में, रेडियो के काम में भरती हो गया। इसका मतलब यह है कि पुलिस चाहे तो चोर को निकाल सकती है, लेकिन यहां तो पुलिस की कनाइवेंस से चोरी होती है।

मेरे पास एक मिसाल नहीं बहुत सी मिसालें हैं। यह एक पत्र है—जिसे आपकी आज्ञा से मैं टेबिल पर रखना चाहता हूं, आप रूल के मुताबिक टेबिल पर रखने की मुझे आज्ञा दे दीजिये।

MR. DEPUTY SPEAKER : Don't say that you are putting it on the Table.

श्री कंवर लाल गुप्त : उपाध्यक्ष महोदय, यह एक लड़की का पत्र है, जिसकी शादी हुई थी, उस के ससुराल वाले उस से पैसा मंगाना चाहते थे, उस को उन्होंने जला दिया आग लगा कर। उस लड़की ने पहले दो-तीन चिट्ठियां अपने पिता को लिखीं—उसकी मेरे पास फोटोस्टेट कापी है—कि मुझे घरवाले तंग करते हैं, मुझे मारपीट कर जलाना चाहते हैं, बचाओ। पुलिस को खबर दी गई, लेकिन आज तक उस के घरवाले चिल्ला रहे हैं कि मेरी लड़की को जला दिया गया, लेकिन कोई कार्यवाही आज तक नहीं हुई।

1966 के अन्दर विनयनगर में किसी की स्त्री को अगवा कर लिया गया था। उसने

पहले से ही पुलिस में रिपोर्ट दर्ज करवाई थी कि उसे गुंडों से डर है कि वे उसकी स्त्री को भगा कर ले जायेंगे। लेकिन पुलिस सोती रही। 36 घंटे के बाद उसकी स्त्री को गुंडे उठा कर ले गए। इस तरह के कई केस मेरे पास हैं। सदर बाजार में किसी ने गवाही दी। उसको डर था कि गुंडे उसे मार देंगे। उसने पुलिस को बताया। लेकिन पुलिस ने कोई कार्रवाई नहीं की। दो दिन के बाद उसको कत्ल कर दिया गया। यह है आज की दिल्ली की तसवीर। दिल्ली के अन्दर दादा हैं। उनका काम ही इस तरह की गुंडा गर्दियां करना है। उनकी दुकाने खुली हुई हैं। मैं अतिशयोक्ति नहीं कर रहा हूं। यहां पर अगर कोई किरायेदार मकान खाली नहीं करता है और मालिक चाहता है कि वह मकान को खालीकर दे वह कोर्ट में नहीं जाता है, एक हजार रुपये उन दादों को दे दे तो वे दादे दिन दहाड़े उस इलाके में जाकर सरे आम उसके सामान को उठा कर बाहर फेंक देते हैं। किसी को मरवाना हो तो उसकी पांच हजार रुपये कीमत है। हर काम यहां पर कीमत अदा करने पर हो जाता है। उस हिसाब से पैसा दे दें तो आपका काम बन जाता है।

कनाट प्लेस के बारे में आपने पढ़ा ही होगा। आध घंटे तक बोतलें चलती रहीं। झगड़ा क्या था? नई दिल्ली की दो बड़ी बड़ी फर्मे हैं। उनका आपस में झगड़ा था कि बोर्ड किस का ऊपर लगे। एक फर्म ने गुंडों को बुलाया और उनको पैसा दिया और उन गुंडों ने जो पास में ही पनवाड़ी की दुकान थी। वहां से बोतलों को उठा उठा कर मारना शुरू कर दिया। आध घंटे तक कोई भी पुलिस वाला वहां नहीं आया और जो पुलिस वाले खड़े भी थे वे इस दृश्य को देख कर भाग गए। पैसा दे कर लोगों को यहां मरवाया जाता है, मकान खाली करवाये जाते हैं, बच्चों को अगवा करवाना हो तो वह करवाया जाता है। यह यहां पर दौर दौरा है। यह है भारत की राजधानी दिल्ली की स्वीर जो मैंने आपके सामने चन्द शब्दों में खींची है।

यहां की पुलिस वही थर्ड ग्रेड मींज डिटैक्शन के काम में लाती है, वही तौर तरीके अपनाती है जिनको वह आज तक अपनाती आई है। उनमें कोई फर्क नहीं आया है। लेकिन आप देखें कि गुंडों के तरीके कितने सोफिस्टिकेटिड हो गए हैं। बड़े ही साइंटिफिक तरीके वे काम में लाते हैं। अगर वे चोरी करने जाते हैं तो उनके फिंगर प्रिंट्स आपको वहां नहीं मिलेंगे, हाथों के निशान लग जायें, ऐसा नहीं होगा। इस तरह की चीजों को सिखाने के लिये इन गुंडों ने बाकायदा ट्रेनिंग स्कूल दिल्ली में बना रखे हैं। किस साइंटिफिक तरीके से ये काम चल रहा है इसको आप देखें। वालकट का मामला आपने सुना होगा। वह यहीं पर घटा था। प्रोफ्यूमो का मामला भी आपने सुना ही है जिस को लेकर इंग्लैंड में एक मिनिस्टर को इस्तीफा देना पड़ा था। दिल्ली में जितनी ये पोश कालोनीज है, डिफेंस कालोनी है या दूसरी लोकेलिटीज है वहां पर अगर रात को जाकर आप देखें तो आपको पता चलेगा कि बड़े बड़े नेता वहां जाते हैं, बड़े बड़े आई०सी०एस० अफसर जाते हुये आपको मिलेंगे ......

एक माननीय सदस्य : रिटायर्ड तो नहीं है ?

श्री कंवर लाल गुप्त : रिटायर्ड इसलिए नहीं कि उनसे किसी का काम बनने वाला नहीं है। लेकिन मैं यह कहना चाहता हूं कि पुलिस की निगाह के नीचे सब कुछ हो रहा है। यह डिफेंस कालोनी में तथा दूसरी कालोनीज में हो रहा है और नम्बर भी मैं बता सकता हूं ...

श्री स० मो० बनर्जी (कानपुर) : नम्बर न बताइये, ट्रेजरी बैंचिज वाले वहां चले जायेंगे।

श्री कंवर लाल गुप्त : पुलिस जो कुछ कार्रवाई नहीं कर रही है इसका कारण क्या है। जिस तरह की अच्छी पुलिस यहां राजधानी में होनी चाहिये, नहीं है। पुलिस

[श्री कंवर लाल गुप्त]

कुरप्ट है। उनके साथ यह मिली हुई है। यहां तक कि कुछ पुलिस स्टेशंज हैं जो प्राइज पुलिस स्टेशंज कहलाते हैं। हर थानेदार या इंस्पैक्टर या डी०ए०पी० वहां जाना चाहता है। वहां जाने के लिए उसे पैसे देने पड़ते हैं। एस्टीमेट यह किया जाता है कि कुछ पुलिस स्टेशन पांच हजार रुपये से लेकर तीस हजार रुपये महीने तक आमदनी करते हैं····

एक माननीय सदस्य : पैंतीस हजार।

श्री कंवर लाल गुप्त : मैंने माडरेट सा एस्टीमेट दिया है। पुलिस कुरप्ट है। उसके सामने चोरियां होती हैं। जुर्म होते हैं लेकिन वह कुछ करती नहीं है। जिस तरह की पुलिस चाहिये उस तरह की पुलिस बनाने की ओर गवर्नमेंट ने ध्यान नहीं दिया है। ला एंड आर्डर केन्द्रीय सरकार के हाथ में है। दिल्ली प्रशासन के हाथ में यह विषय नहीं है। केन्द्रीय सरकार को इस ओर ध्यान देने की फुरसत नहीं मिलती है। कुछ अपनी पार्टी के उसके झगड़े हैं और कुछ दूसरे झगड़े हैं।

I must say, Mr. Deputy-Speaker, it is a baby of a father who has many children; he creates a new one every year but has no time to look after them.

कहने का मतलब यह है कि ला एंड आर्डर ऐसे पिता का बेटा है जिस पिता के बहुत सारे बच्चे हैं और हर साल और बच्चे पैदा करता जाता है, चाहे वह चंडीगढ़ के रूप में करे या किसी और रूप में करे। उसे बच्चों का कुछ ख्याल नहीं रहता है। कितनें बच्चे उसके हैं यह भी उसको पता नहीं रहता है। इस तरह से वह अपने बच्चों को कांस्टेंटली निगलैक्ट करता जाता है। इस बच्चे की ओर उसका कोई ध्यान नहीं है।

खोस्ला कमिशन की जो टेरिम रिपोर्ट है उसमें से मैं एक वाक्य पढ़ूंगा। उसने कहा है :

"we should be wanting in our duty if we fail to point out the fact that life in the police force has immense opportunities of making illicit earnings. The reputation of the police has never been at a lower ebb than now."

यह हाई कोर्ट के जज का कहना है। शायद जितनी तस्वीर मैंने खींची है उससे भी खराब हालत पुलिस की है। मैं एक आदमी को जानता हूं जिसको प्रोक्लेम्ड आफेंडर पुलिस ने डिक्लेयर किया था। आठ साल तक वह दिल्ली में रहा। उसने यहां शादी की। उसके दो तीन बच्चे भी हो गये। इतना होने के बाद भी जब पुलिस उस को पकड़ नहीं सकी तो उसने कहा कि मैं क्यों न अब शान्ति से रहूं। आठ साल के बाद व खुद पुलिस के पास चला गया और कहने लगा जो सजा देनी हो दे दो और अगर माफ करना हो तो माफ कर दो, मैं शान्ति से अच्छा नागरिक बन कर रहना चाहता हूं।

इस सब का कारण क्या है? कारण यही है कि हमारी दिल्ली की पुलिस माब कन्ट्रोल करने में, मेलों को कंट्रोल करने में, 144 दफा लागू करने में, वी०आई०पीज० के पीछे, मिनिस्टर्ज और सेक्रेटरीज के पीछे ही रहती है, उनको ही एटेंड करती फिरती है और बाकी कामों को एटेंड करने की उसको फुरसत ही नहीं मिलती है। जो पुलिस का सही काम है उनको करने की उसको फुरसत ही नहीं मिलती है। चोरियां हों, लोग मरें या जिन्दा रहें इसका उसको कुछ खयाल ही नहीं रहता है। मैं मांग करता हूं कि पुलिस का जो सही सही काम है, उसको करने के लिये पुलिस की अलग से व्यवस्था की जाए और यह जो आर्डर वर्क है, जो बीच बीच में होता रहता है इसकी अलग व्यवस्था की जाए।

मैं दो तीन सुझाव लेकर अपनी बात को खत्म कर दूंगा। मैं चाहता हूं कि माडर्न लाइंज पर, दिल्ली जो कि राजधानी है उसकी शान के मुताबिक यहां पुलिस का गठन होना चाहिये,

पुलिस बननी चाहिये । यहां पर उसी तरह का इक्विपमेंट पैदा करें । यहां पर पुलिस की कोई मोबिलिटी नहीं है । वही आठ गाड़ियां हैं जिन को हम रोज देखते हैं सड़कों पर धक्का देते हुये पुलिस वालों को । पुलिस की मोबिलिटी आप बढ़ायें । यहां कोई लैबोरेटरी नहीं है । किस तरह से खून आदि दूसरी चीजें टैस्ट हो सकती हैं । किसी चीज को टैस्ट करने का इंतजाम नहीं है । यहां कोई ट्रेनिंग स्कूल नहीं है । ट्रेनिंग दिलाने के लिये साल में केवल दो अफसरों को बाहर भेजा जाता है । यहां पर ट्रेनिंग स्कूल होना चाहिये । सब से ज्याजा जरूरत इस बात की है कि यहां पर नाइट पैट्रोलिंग का काम होना चाहिये । अभी इन्होंने डिस्क सिस्टम चालू किया है । लेकिन देखने वाला कोई नहीं है । एस०आई०, ए० एस० आई, कांस्टेबल सब मिल जाते हैं और सब सोये रहते हैं ; इस चीज को आपने भी अखबारों में पढ़ा होगा । पैट्रोलिंग ज्यादा होना चाहिये । अफसर अब तो केवल कागजों पर ही काम करते हैं, फील्ड में नहीं जाते हैं । फील्ड में अगर जायें, पैट्रोलिंग करें, घूमते रहें इलाकों म तो काम अच्छा हो सकता है । आखिर को गुंडे कितने हैं दिल्ली में ? डेढ़ दो सौ ही तो होंगे । उनको क्यों निकाल बाहर नहीं किया जाता है ? आपके पास कानून है । उनको आपको एक्सटर्न करना चाहिये । आज दिल्ली की पुलिस डिससैटिसफाइड है । उसको जितनी सुविधायें मिलनी चाहियें नहीं मिली हुई हैं । मैं कहना चाहता हूं कि डिससैटिसफाइड फोर्स कभी भी एफीशेंट नहीं हो सकती है, कभी भी ईमानदार नहीं हो सकती है । खोसला कमीशन ने जो रिकमंडेशंज दी हैं उनको मान लिया जाना चाहिये और जल्दी से जल्दी उनको इम्प्लेमेंट करना चाहिये । जिस स्पीड के साथ आप उनको इम्प्लेमेंट कर रहे हैं उस स्पीड से काम होने वाला नहीं है । अगर आप इन मेरे सुझावों की ओर ध्यान देंगे तो दिल्ली की पुलिस को आदर्श पुलिस बनाने में आपको मदद मिल सकती है । तब दिल्ली की पुलिस आदर्श पुलिस बन सकती है ।

आखिर में मैं कहना चाहता हूं कि हमारे पास एक सर्कुलर आया है, जिस में कहा गया है कि घरेलू नौकरों के बारे में पुलिस को पता दिया जाये । इस वक्त दिल्ली में तीस हजार घरेलू कर्मचारी हैं । पहले उनमें से ज्यादातर यू० पी० के लोग थे । अब यू० पी० गवर्नमेंट ने कहा है कि अगर आप हम से उनकी आइडेंटिफिकेशन करवाना चाहते हैं तो पांच रुपये प्रति-व्यक्ति दीजिये । पहले दिल्ली पुलिस क्या करती थी कि स्ट्रेंजर रोल के नाम से यू० पी० गवर्नमेंट से पूछती थी कि फलां आदमी सड़क पर घूमता हुआ पाया गया है, उसका नाम और पता यह है उसका चाल-चलन बताइये । पहले इन नौकरों की तफतीश इस तरह की जाती थी । जब यू० पी० गवर्नमेंट को पता चला कि यहां की पुलिस चार सौ बीस करती है, तो उसने कह दिया कि जिस व्यक्ति की तफतीश करानी हो, उसके लिए पांच रुपये भेजे जायें । आज पुलिस के पास तीन हजार केसिज ऐसे हैं, जिन की आइडेंटिफिकेशन नहीं हुई है । मैं चाहता हूं कि मंत्री महोदय उस के बारे में बतायें ।

मैं फिर कहना चाहता हूं कि इस में कोई पोलिटिकल सवाल नहीं है । यह तो यहां के लोगों की सुरक्षा का सवाल है । हमें अपनी पुलिस की व्यवस्था ऐसी बनानी चाहिए, जिससे दिल्ली के लोग सिक्युर फील करें और अच्छी तरह से जिन्दगी बसर करें ।

श्री प्रेम चन्द वर्मा (हमीरपुर) : उपाध्यक्ष महोदय, मेरे दोस्त ने अभी दिल्ली के बारे में कहा है और गलती से वह अपनी ही बात में खुद फंस गए हैं । वह कहते हैं कि यहां पर डिफेंस कालोनी में रात के वक्त बहुत कुछ होता है । न जाने उन को इस का कैसे तजुर्बा है? शायद वह भी वहां पर जाते होंगे इसी लिए उन को पता है और उन्होंने इस का जिक्र किया है ।

श्री कंवर लाल गुप्त : उपाध्यक्ष महोदय, क्या इन लोगों के पास मेरी बातों का सिर्फ यही जवाब है ?

MR. DEPUTY-SPEAKER : He has raised an important issue and has given some facts. It is no question of allegation and counter allegation or insinuation. This is not fair.

श्री प्रेम चन्द वर्मा : उन्होंने पुलिस के बारे में कई बातें कही हैं। मैं मानता हूं कि पुलिस में करप्शन है और पुलिस में बुराइयां हैं, इस लिए कि वह धंधा बहुत देर से चल रहा है। लेकिन दिल्ली में एक और चोरी चलती है और वह कारपोरेशन में है।

श्री श्रीचन्द गोयल (चण्डीगढ़) : मेरा एक व्यवस्था का प्रश्न है। इस समय हम दिल्ली के कानून और व्यवस्था पर विचार कर रहे हैं, जो केन्द्रीय सरकार के अधीन है, यह कारपोरेशन के अधीन नहीं है : यहां पर कारपोरेशन का प्रश्न कहां से आ गया?

SHRI M. L. SONDHI : (New Delhi) The House should not usurp the powers of the Corporation.

MR. DEPUTY-SPEAKER : I have already pointed out to the speaker that the main question is the crime situation in this metropolitan city. If you say something that whatever he has stated is not correct, I can understand, but don't bring in extraneous matters.

श्री प्रेम चन्द वर्मा : दिल्ली में क्राइम की पोजीशन यह है कि जब कोई स्कूटर ड्राइवर, टैक्सी-ड्राइवर या तांगे वाला किसी सवारी को बिठाता है, तो वह पूछ लेता है कि कहां पर जाना है। अगर उस सवारी ने नजदीक जाना है, तो वह उस को ले जाने के लिए तैयार नहीं होता है। जब पैसेंजर कहता है कि मुझे ले चलो और नम्बर नोट करना चाहता है, तो ये ड्राइवर लोग लड़ाई और मार-पीट के लिए तैयार हो जाते हैं। हमारी पुलिस मुंह देखती रहती है और शिकायत करने से कोई फायदा नहीं होता है। अगर इस बारे में लेफ्टिनेंट-गवर्नर साहब को चिट्ठी लिखते हैं, तो वहां से यह जवाब आ जाता है कि हम इस बारे में कार्यवाही कर रहे हैं। लेकिन कोई नतीजा नहीं निकलता है।

दिल्ली में अफीम और चरस बेचने, जुआ, चोरी, छुरेबाजी, कत्ल और ठगी की वारदातें होती हैं। मेरे दोस्त ने पूछा है कि मुलजिमों को पकड़ा क्यों नहीं जाता है। पकड़ा इस लिए नहीं जाता है कि दिल्ली के हमारे राजनीतिक नेता, बड़े बड़े लीडर, उन को छुड़ाने के लिए थाने पहुंच जाते हैं और पुलिस अफसरों को कहते हैं कि अगर आपने इन को नहीं छोड़ा, इन को सजा देने की कोशिश की, इनको गिरफ्तार किया, तो हम तुम्हें ट्रांसफर करा देंगे, तुम्हारे खिलाफ़ कार्रवाई करवायेंगे।

आज दिल्ली में हालत यह है कि मकानों की तीन, चार, पांच मंजिलें बनाई जाती हैं और कोई पूछता नहीं है। मकान खस्ता हालत में होते हैं, गिरने वाले होते हैं, ऊपर से ईंटें गिरती हैं, लेकिन नीचे के लोगों की शिकायत कोई नहीं सुनता है। हमारे होम मिनिस्टर साहब इस बारे में विचार करें और इस किस्म की अनअथाराइज्ड कंस्ट्रक्शन को खत्म करायें।

मैं यह भी कहना चाहता हूं कि यहां पर स्मगलिंग और चोरी के जितने मुकदमे बनते हैं, अगर वे सब नहीं, तो कम से कम अस्सी फ़ीसदी, कोर्ट में बरी हो जाते हैं, क्योंकि उन की पूरी तरह से तहकीकात नहीं की जाती है। जहां पुलिस करप्ट है, वहां दिल्ली के नेता भी बे-कसूर नहीं हैं। ऐसी व्यवस्था की जाये कि जो पोलीटिकल आदमी, जो सियासी नेता, मुजरिमों को छुड़ाने के लिए जायें, उनकी बाकायदा लिस्ट बनाई जाये, उन की तहकीकात की जाये और छः महीने के बाद उस लिस्ट को छाप दिया जाये, ताकि जनता को पता चले कि ये लोग मुजरिमों को छुड़ाने के लिए गए थे। अगर हमने दिल्ली में कानून और व्यवस्था को ठीक करना है, तो जहां हम ने पुलिस में सुधार करना है—हालांकि सारी पुलिस करप्ट नहीं है—वहां जो नेता लोग, जो पोलिटिकल आदमी इन कामों को छिपाने की कोशिश करते हैं और मुजरिमों की मदद करने के लिए अपने अफसरो-रसूख का इस्तेमाल

करते हैं, उन की भी रोक-थाम की जानी चाहिए ।

MR. DEPUTY-SPEAKER Now, Shri Lobo Prabhu.

I want to accommodate those who have given notice. Of course, there are a number of other Members also who want to participate..........

SHRI S. M. BANERJEE : I have already written to you.

MR. DEPUTY-SPEAKER : I know that he has written to me. He is quite vigilant. I have already noted down his name.

श्री रवि राय (पुरी) : मैंने भी अपना नाम भेजा है ।

MR. DEPUTY-SPEAKER : Now, Shri Lobo Prabhu. Let him be brief.

SHRI R. S. VIDYARTHI (Karol Bagh) : I have also given notice.

MR. DEPUTY-SPEAKER : Those who have given notice will get their chance. I cannot disclose anything further than that now.

SHRI KANWAR LAL GUPTA : Since this is a problem mainly pertaining to Delhi, the Delhi Members might be given preference.

MR. DEPUTY-SPEAKER : I fully realise that this is not a party problem but it is a social problem which he has focussed our attention on. Certainly, other Members also might like to add something. It is not as if this is a problem where other Members should not participate. Those who have given notice will get a chance.

SHRI LOBO PRABHU (Udipi): You have correctly stated that the problem here is a social one.

Sir, I have been associated with the police from 1928 as magistrate, as Home Secretary and in one way or another, and I know this that since that date the police administration has been going down. Police administration exists neither in Delhi nor in India at all. If there are any investigations which are successful, they are largely a result of accidents, largely the result of some information which might have been given by an accomplice.

Police Administration falls into three parts : first, there is vigilance, second, there is investigation and the third is law and order maintenance.

SHRI S. M. BANERJEE : Fourth—negligence.

SHRI LOBO PRABHU : All these aspects have fallen into disrepute, disuse, for many reasons. One reason you have given yourself is the decline in social conditions, decline in economic conditions. That is too vast a subject; I dare not enter into it now. The second, which is very important and which has been slightly touched upon by the hon. Member who has raised the discussion, and our friend across......

SHRI AMRIT NAHATA (Barmer) : What happened to the evacuee property when you were the Custodian ?

SHRI LOBO PRABHU : Probably you took some of it and I stopped you.

SHRI AMRIT NAHATA : Because it went aganist you.

SHRI LOBO PRABHU : I will return to my hon. friend if I can save some time, but let me conclude this part.

The first reason had been touched by both. That is political interference. Today the police are not free. It is not a question of the administration being with the Centre or with the Corporation. It is a question of the administration being by itself under its own officers without any interference of any kind. Interference is of many kinds. First, there is the question of favouritism in appointments; second there is the question of favouritism in respect of the disposa of a particular complaint or a particular situation; third, there is the question of favouritism to a particular party or a particular movement or a particular situation. So first and foremost, let the police be left to themselves. In Calcutta, it has been affirmed that the police have their own duties, that they cannot do these duties without breaking the law. Let governments everywhere in India make up their mind to leave the police to administer their law with the responsibility placed on them.

SHRI J. B. KRIPALANI (Guna) : They have been left to do whatever they like. What more does he want ? Left to themselves, nobody can control them.

SHRI LOBO PRABHU : The point is whether the administration will be better by interference by a party or political authority in power. They have got their own superior officers. You have got the power to appoint commissions. You have got the power to take action aganist those who do not do their duties properly.

.I am speaking with some experience on this subject. I have known that police officers, if they are not subject to interference from outsiders, behave better than if they are subject to interference.

SHRI S. M. BANERJEE : We have suffered, he has not.

SHRI LOBO PRABHU : I have suffered as much as anybody else. If we want a good police administration, let it be an administration where police officers are made to observe their duties and made to follow the law and made to serve the people that way. It will give confidence to them if they have not all the time to look over their shoulders and see what the Minister or somebody else wants to be done. It will give confidence to the people if they know that the single person with whom they have to deal will be responsible.

So this is my simple plea that Government withdraw from this kind of interference with the police administration so that those who are in charge of their work do it with a full sense of responsibility that they will be punished if they do not do their work and that they will be rewarded if they do so.

MR. DEPUTY-SPEAKER : Shri Balraj Madhok.

SHRI AMRIT NAHATA *rose*—

MR. DEPUTY-SPEAKER : Under rule 193, those who have given notice will be allowed. It is specifically laid down there. If I make an exception on this side, I will have to make 10 on the other.

SHRI AMRIT NAHATA : I want to ask only one question.

MR. DEPUTY SPEAKER : No.

SHRI RANDHIR SINGH : Is my name there ?

MR. DEPUTY-SPEAKER : If he had given it, it would be there. Even then, he must be vigilant.

SHRI RANDHIR SINGH : You are unncessarily getting angry.

MR. DEPUTY-SPEAKER : Please resume your seat.

SHRI RANDHIR SINGH : Is my name there or not ?

MR. DEPUTY-SPEAKER : I am not going to disclose it.

Shri Tulsi Das Jadhav will resume his seat. I am going to follow the rule.

SHRI BALRAJ MADHOK :

श्री बलराज मधोक (दक्षिण दिल्ली) : उपाध्यक्ष महोदय, जो विषय सदन के विचाराधीन है उस के बारे में कोई दो मत नहीं हो सकते। दिल्ली के अन्दर कानून की व्यवस्था बिगड़ रही है। यहां पर अपराध बढ़ रहे हैं। यहां पर चोर और उचक्का जो है उस के हाथ में अधिकार है। इस प्रकार की लोगों में एक धारणा चल रही है। इसलिए इस के बारे में में अधिक कहूंगा नहीं। एक ही उदाहरण देना चाहूंगा। अभी चंद दिन हुए एक सज्जन पर, रात को जिस समय वह शाहदरा जा रहे थे, रिक्शे के ऊपर कुछ लोगों ने कपड़ा डाला, बेहोश कर लिया और जब उन को होश आया तो वह कहीं पालम के आगे किसी गुफा में पड़े थे। वहां पर उस ने देखा कि कई और लड़कियां और कई और आदमी हैं। वहां उससे अपने घर वालों को एक चिट्ठी लिखाई गई कि तुम इस जगह 25 हजार रुपये रख जाओ, तो मैं छोड़ दिया जाऊंगा। उसके बाद एक दिन रात को मौका पाकर वह भाग आया और अपने घर पहुंच गया। दूसरे दिन उनके घर के बाहर नोटिस लगा हुआ था तुम हमारी कैद से भाग आये हो। 25 हजार रुपये यहां पहुंचा दो वरना, तुम्हें गोली से

उड़ा दिया जायगा। यह चंद दिन पहले की बात है। जो बात हम सुनते थे कि मध्य प्रदेश के रैवीन्स में हो रही हैं, दिल्ली में भी होनी शुरू हो गई। इससे अन्दाजा लगेगा कि दिल्ली के अन्दर ला एण्ड आर्डर की स्थिति कैसी है, अब इसके कारणों में जाने की आवश्यकता नहीं। बहुत कुछ कंवर लाल जी ने उस के बारे में बताया है। एक बहुत बड़ा कारण यह है कि यहां जो पुलिस के अधिकारी हैं जिन के हाथ में ला एण्ड आर्डर की व्यवस्था है, वह समझते हैं कि किसी अपराध की खोज करने में कोई लाभ नहीं है। आसान बात है, उसे फाइल कर दो। मेरी एक अच्छे पुलिस अफसर से बात हुई। वह कहने लगे कि अगर हम किसी केस को ट्रेस आउट करते हैं और उसके पीछे जाते हैं तो कहीं इधर से दबाव आता है कहीं उधर से दबाव आता है। हमारी पोजीशन भी खराब होती है। इसलिए हम उसे फाइल कर देना आसान समझते हैं। आप देखें कि दिल्ली में कितनी रिपोर्ट्स होती हैं, कितने केसेज ट्रेस होते हैं, कितने फाइल होते हैं यह आंकड़े देखेंगे तो सारी पिक्चर सामने आ जायगी। और उस में जो पोलिटिकल लोग हैं उन की इन्टरफियरेंस जो है इसका बड़ा भारी हाथ है। वास्तव में जहां गुंडों के दादा हैं वहां उनके दादा पोलिटिकल लीडर्स हैं। जब तक यह पोलिटिकल लीडर्स पुलिस के कामों में दखल देना बन्द नहीं करेंगे और गुन्डों को शह देना, उन्हें प्रोटेक्ट करना बन्द नहीं करेंगे तब तक इसका कोई हल नहीं होने का, यह चीज चलती रहेगी। पिछले 18-20 सालों में यह चीज चलती रही। हम बार बार यह चीज सरकार के नोटिस में लाये। लेकिन इसके ऊपर कोई ध्यान नहीं दिया गया।

तीसरी चीज है ह्यूमन नेचर। आज पुलिस के अंदर जो लोग हैं वह वह लोग हैं जो इस समाज में से आते हैं और उसमें से बहुत से ऐसे हैं जो एक ऐसी परम्परा में पले हैं कि वह समझते हैं कि पुलिस के अफसर बनने पर हर जगह अपना हाथ रखना है, हर जगह रुपया कमाना है और उसके ऊपर कोई रोक नहीं। चंद दिन हुए मेरी लेफ्टिनेंट गवर्नर से बात हो रही थी। उन्होंने कहा था कि क्या करें? एक को बदलें, दूसरा आयेगा वह भी ऐसे ही करेगा। इसलिए यह जो आफिसर क्लास आ गई है, बहुत ऊंची छोड़ कर जो बीच की क्लास है उस के बारे में जब तक बहुत सख्ती से अमल नहीं किया जायगा तब तक कोई काम नहीं बनेगा। जब तक कोई केस नोटिस में आये तो सख्ती से उस को डील नहीं किया जायगा तब तक कुछ हो नहीं सकेगा।

चौथा कारण यह है कि इस वक्त दिल्ली में डायर्की है, दोअमली हकूमत है। ऐडमिनिस्ट्रेशन किसी के हाथ में है, पुलिस किसी के हाथ में है। और जहां दोअमली होगी, डायर्की होगी वहां पर इस प्रकार के एलीमेंट्स को मनमानी करने का मौका मिलेगा। आज दिल्ली प्रशासन के पास पुलिस का सर्विस रोल नहीं है, कंट्रोल उन का नहीं है, लेकिन प्रशासन की जिम्मेदारी उनके ऊपर है। तो यह दो अमली जब तक दूर नहीं होगी तब तक सुधार होना मुश्किल है। मेरे दो एक सुझाव हैं। एक तो यह कि जल्दी यह दोअमली दूर होनी चाहिए क्योंकि इसके बिना ला एंड आर्डर सुधर नहीं सकता। दूसरी चीज यह है कि यहां पर जो लोग हैं, यह पुलिस आफिसर हैं, आई०जी० पी० हैं, होम मिनिस्ट्री है और लोकल जो प्रमुख लोग हैं उन की समय समय पर बैठक होनी चाहिये चाहे वह होम मिनिस्टर कन्वीन करें या चीफ एक्जीक्यूटिव कौंसिलर कन्वीन करें जिसके अन्दर एक्सचेंज आफ नोट्स हो, सुझाव रखे जायें। सारे के सारे हाउस के अंदर यह चीज नहीं आ सकती। इसलिए दिल्ली के बारे में एक छोटी कमेटी दिल्ली के मेम्बर्स जो हैं उन की बनायी जाय जो होम मिनिस्ट्री के साथ तालमेल करे तो दिल्ली की समस्या का बहुत कुछ समाधान हो सकता है।

तीसरा, सुझाव यह है कि यहां जो छोटे छोटे पुलिस के कर्मचारी हैं उन के अन्दर बहुत सारी

[श्री बलराज मधोक]

डिससेटिस्फैक्शन है एमेनिटीज के बारे में। खोसला कमेटी की रिपोर्ट आयी है पर उस पर भी अभी अमल नहीं हुआ है और 12-14 सौ आदमी जो सस्पेंड हुये हैं उस के कारण भी बड़ी डिसकन्टेन्ट है। आप किसी कान्स्टेबल से बात कर के देखिये। और जिस समय डिसकन्टेन्ट होगा, असन्तोष होगा तो वह कई बार उदासीनता से कहते हैं: दफा करो जी, जाने दो, हम को क्या पड़ी है। यह जो स्थिति पैदा हुई है, यह जो उदासीनता की साइकोलोजी पैदा हुई है, यह भी दिल्ली का ला एंड आर्डर खराब करने के लिये जिम्मेदार है। अगर इन सुझावों पर ध्यान दिया जाय, तो शायद स्थिति सुधर सके।

श्री रवि राय (पुरी): उपाध्यक्ष महोदय, सवाल यह है कि दिल्ली की कानूनी समस्या के बारे में जो चर्चा यहां पर हो रही है, यही स्थिति करीब करीब सारे देश की है। लोक सभा के पिछले सत्र में हम लोगों ने पुलिस कर्मचारियों की जो हड़ताल हुई थी, उस के सम्बन्ध में बहस उठाई थी। लेकिन हम को अफसोस के साथ कहना पड़ता है कि उस बहस के बावजूद भी बहुत से पुलिस के सिपाहियों के खिलाफ मुकदमा चल रहा है, सस्पेण्ड हुये पड़े हैं, और उन को अभी तक परेशानी भुगतनी पड़ रही है।

उपाध्यक्ष महोदय, आजादी मिलने के बाद से अब तक जनता और पुलिस के रिश्ते के सिलसिले में बुनियादी तौर पर सोचा गया हो— ऐसा कभी नहीं हुआ, कोई मौलिक विचार इसके सम्बन्ध में नहीं हुआ कि पुलिस और जनता के बीच कैसा रिश्ता हो। हम को याद पड़ता है कि 1838 में जो अंग्रेजी जमाने के गवर्नर थे— लैम्बर साहब—वह कहते थे कि यहां पर ब्रिटिश व्यवस्था को कायम रखने के लिये कम-से-कम जो सिपाही हैं, उनको अपने अफसरों से ज्यादा डरना चाहिये, बनिस्बत दुश्मन के। मैं कहना चाहता हूं कि यहां 1903 के बाद राष्ट्रीय स्तर पर कोई पुलिस कमीशन नहीं बैठाया गया। मैं मांग करना चाहता हूं कि अब जनता और पुलिस के सिलसिले में, उनके रिश्ते को ज्यादा प्रजातान्त्रिक ढंग से, गणतान्त्रिक ढंग से व्यवस्थित करने के लिये शीघ्र एक पुलिस कमीशन बैठाया जाय। यह सिर्फ दिल्ली के पुलिस का सवाल नहीं है, सारे देश के लिए पुलिस कमीशन बैठाया जाय।

दूसरे जो सिपाही हैं, पुलिस के कान्स्टेबिल हैं, उनकी तनख्वाहों, रहने की व्यवस्था आदि पर विचार किया जाय। दिल्ली में यह साबित हो चुका है कि उनकी व्यवस्था ठीक ढंग से नहीं हो रही है, उनको तनख्वाहें ठीक नहीं मिल रही हैं—दूसरी तरफ महंगाई बढ़ती चली जा रही है—इस पर हमें गम्भीरता से विचार करना चाहिये।

मेरा अन्तिम सुझाव यह है कि ब्रिटिश सरकार के जमाने में पुलिस जनता की मालिक थी, आज जिसको हम वैलफेयर स्टेट कहते हैं, उसमें पुलिस को जनता का सेवक होना चाहिये, लेकिन अभी भी वही पुरानी स्थिति बनी हुई है। मैं चाहता हूं कि जैसे इंगलिस्तान में जो काउन्टी कान्सिल है, उनके मातहत पुलिस को रखा गया है, राष्ट्र की सरकार और प्रदेश की सरकार के मातहत नहीं दिया गया है, मेरा यह मौलिक सुझाव है। उसी तरह ग्राम पंचायतें और जिला पंचायतों के हाथ में हम थानों को दे दें, उनकी प्रमोशन, उनकी तनख्वाहें आदि दे दें, तो ग्राम पंचायतों और जिला पंचायतों के जो चुने हुए प्रतिनिधि हैं, उनको सलाम करने, उनका सम्मान करने के लिये पुलिस को झुकना पड़ेगा। इसलिये मैं कहना चाहता हूं कि विकेन्द्रीयकरण करके थाना और पुलिस का जो विभाग है, उनकी जो समस्यायें हैं, हमें ग्राम पंचायतों और जिला पंचायतों के हाथ में देना चाहिये ताकि जनता और पुलिस का रिश्ता जो आज बिगड़ चुका है और ब्रिटिश साम्राज्यवाद की परम्परा को जो सरकार ने कायम रखा है, वह बदलेगा और इस तरह से जनता और पुलिस के बीच में जो रिश्ता बुरा हो गया है, वह अच्छा हो सकेगा।

MR. DEPUTY-SPEAKER : Mr. Banerjee. Now, I would like to point out the rule. Many Members do not know the rules. I am not supposed to extend even the time. So, please try to finish it in two minutes; please put only one or two questions. (*Interruption*). You said that I can extend the time. It is not possible.

SHRI TULSHIDAS JADHAV (Baramati) : The other Members are allowed at least to put some questions, Sir.

MR. DEPUTY-SPEAKER : That is under a different rule. We are now on a discussion under rule 193. When he gets the Order Paper in the morning, I would request the hon. Member to go into the rules. It is not possible to extend the time.

श्री स० मो० बनर्जी (कानपुर) : उपाध्यक्ष महोदय, मैं धन्यवाद देना चाहता हूं श्री कंवर लाल गुप्ता को, उन्होंने एक बहुत महत्वपूर्ण सवाल सदन के सामने उठाया है और उन्हीं के आंकड़ों में, जब तक इनका मंत्री जी खण्डन न करें, आज चार-पांच सालों में ये क्राइम्ज 16 हजार से बढ़ कर 26 हजार हो गये ह । लेकिन सुना यह जाता है कि बंगाल में ला एण्ड आर्डर सिच्युएशन खराब है । तो सवाल हमारे सामने यह है कि—मेरे पास देश के पूरे आंकड़े हैं, लेकिन मैं उनको पढ़ना नहीं चाहता—हर जगह तकरीबन तकरीबन प्लस ही हुआ है । माइनस कहीं भी नहीं हुआ है । मर्डर्ज में ही 5.9 प्लस हुआ है, माइनस यदि किसी चीज में हुआ है तो वह किडनैपिंग है—लोगों ने किडनैपिंग में मेहरबानी की है, वह देश में 5.5 है । आज हम पुलिस अफसरान को गालियां दें, बुरा भला कहें, आखिर वे भी किसान मजदूर के बेटे हैं—इसलिये मैं नहीं कहना चाहता हूं—लेकिन कुछ बर्ताव बदलना चाहिये । आज जब हम क्राइम्ज पर बहस कर रहे हैं, पुलिस की चर्चा कर रहे हैं तो मैं फिर नतमस्तक होकर श्रद्धांजलि अर्पित करता हूं—डा० लोहिया को जिन्होंने कुछ साफ चीजें हमारे सामने रखी थीं कि क्या आचरण होना चाहिये—इस सदन के सामने रखीं थीं, लेकिन उन पर यह सरकार अमल नहीं करेगी । अगर यह सरकार उनके मरने के बाद भी उन पर अमल करे, तो मैं समझता हूं कि वह उन के प्रति सब से बड़ी श्रद्धांजलि होगी ।

एक चीज मैं अवश्य कहना चाहता हूं कि मर्डर्ज यहां बढ़ते जा रहे हैं । यहां पर सिर्फ कैलाश कालोनी में ही एक साल में तीन-चार मर्डर्ज हुए और कोई पकड़ा नहीं गया । कुत्ते भी बुलाये गये थे, लेकिन कुत्ते कलकत्ता वगैरह में तो काम कर सकते हैं, लेकिन यहां के कुत्ते भगवान जाने बजाय चोर को पकड़ने के जिधर खाना देखते हैं, उधर चले जाते हैं । इसलिये मैं चाहता हूं कि पुलिस डाग्स के बारे में भी सोचा जाय कि यहां पर कौन से डाग्ज रखे जा रहे ह ।

आखरी चीज मैं दफा 144 के बारे में कहना चाहता हूं—यहां से यह खत्म होगी या नहीं ? म मंत्री जी से पूछना चाहता हूं कि यहां पर एक जलूस आया, लारी में, बस में बैठ कर कुछ लोग आये थ बंगाल के बारे में मजाहरा करने के लिये, लेकिन उनको पकड़ लिया गया, आर्डिनरी क्लास में रखा गया, आज उनकी जमानतें हुई ह । दफा 144 हटनी चाहिये ताकि लोगों को मजाहरा करने का मौका मिल सके ।

आज जो मुकदमे चल रहे हैं पुलिस के कर्मचारियों क खिलाफ, मैं माननीय मंत्री जी से रिक्वेस्ट करूंगा—वे नौजवान हैं, कम से कम उनको छोड़ने की कृपा करें ताकि जनता के रिश्ते में कुछ फर्क आये । आज इस सदन में एक कमेटी बननी चाहिये जो कि पुलिस के बारे में कोड इवाल्व करे ताकि ब्रिटिश राज्य में जो पुलिस का सिलसिला था, वह बदले ।

म मधोक साहब की एक बात का भी समर्थन करना चाहता हूं कि पोलिटिकल पार्टीज को भी एक कोड इवाल्व करना चाहिये ताकि किसी गुण्डे का समर्थन न करें । अतुल्य

[श्री स० मो० बनर्जी]

बाबू किसी गुण्डे का समर्थन करते हैं, तो करें, लेकिन हमें नहीं करना चाहिये ।

श्री शशि भूषण वाजपेयी (खारगोन) : उपाध्यक्ष महोदय, इस शहर में पुलिस से ज्यादा अखबार के लोग सतर्क हैं, जो ज्यादा सूचनायें लोगों को देते हैं । सब से पहले मैं एक प्रश्न करना चाहता हूं । रेलवे के कुछ मैट्रेसेज चोरी हुये, उसमें तीन व्यक्ति पकड़े गए । जब उस में तलाशी हुई, तो एक कौन्सिलर के घर पर तलाशी में कुछ गद्दे निकले, लेकिन उस के खिलाफ कोई केस रजिस्टर नहीं हुआ ?

दूसरे, एक राजनीतिक पार्टी के दिवाली के दिनों में इसी शहर में, उनका जो राजनीतिक चनाव चिन्ह है, उसको छाप कर पर्चियां बांटी कि यहां पर मिठाई सस्ते रेट पर मिल सकती है। हालांकि वहां पर उतनी मिठाई नहीं मिली । उनके खिलाफ कोई केस रजिस्टर किया गया या नहीं ?

तीसरे, रेलवे की एक वेगन नरेला से गाजियाबाद भेजी गई, जो दिल्ली में पकड़ी गई, उसमें वो० एम० गुप्ता जी थे । लेकिन बहुत नजदीक के रिश्तेदार थे एक राजनीतिक नेता के दिल्ली में और उनके खिलाफ कोई केस रजिस्टर नहीं किया गया ।

श्री ओंकार लाल बेरवा (कोटा) : उनका नाम क्या है ?

श्री शशि भूषण वाजपेयी : आपके भाई गुप्ता जी बैठे हुये हैं---

SHRI KANWAR LAL GUPTA : Sir, this is a very serious matter.

MR. DEPUTY SPEAKER : I have said that no mutual recrimination should be indulged in.

श्री शशि भूषण वाजपेयी : मैं नाम नहीं ले रहा था । मैं सवाल ही पूछ रहा था । किसी पार्टी का भी मैंने नाम नहीं लिया । बेरवा साहब चाहते हैं मैं नाम लूं---

MR. DEPUTY-SPEAKER : He has not mentioned any name.

श्री शशि भूषण वाजपेयी : मैं ऐसी रवायत नहीं चाहता हूं कि नाम लिये जायें । मैं नहीं चाहता हूं कि एक ट्रेडीशन पर चला जाए । मैंने प्रश्न ही आपके सामने रखे हैं और मैं चाहता हूं कि इनका उत्तर दे दिया जाए ।

SHRI S. KUNDU (Balasore) : Mr. Deputy-Speaker, Sir, the law and order problem of Delhi is connected with what attitude we give to the police force. The police was used in a colonial India which had not attained freedom, as an instrument of coercion. With freedom the first thing that the Government ought to have done was to give a new outlook, a new orientation to this police force. The change which should have been brought into this police force immediately after independence has unfortunately not been done during the last twenty years because, as my hon. friends have said, this police force has been used by the politicians to perpetuate somewhere their party rule and to perpetuate their individual ends at the cost of the community, at the cost of the nation.

I would say anybody who understands the problem of a constable knows under what difficult circumstances he works, under what strenuous circumstances he works. He has no leave, no privilege, he is called upon to work for 24 hours, and he has to practise to implement the real meaning of the rule of law because he is the man at the root. Today somebody may be hauled up and sent behind the bars because he has been found moving like a vagabond or he has no ostensible means of livelihood. The man who can do this is the constable. It is the constable who can pull me up and and put me in the lock-up whereby my individual freedom, my liberty will be sacrificed. To this man who does all these things, who has been given this responsibility, what has this country given? The Khossala Commission had said that the privileges given to these constables, these people at the lower rung in the police cadre, are so outmoded that they have to be changed. They have not changed in these years. In spite of the recommendation the Government is sitting like a silent spectator.

Sir, I will conclude by referring to only one chapter of this report. The Commission has made an evaluation between a clerk's pay and a constable's pay. A clerk's total emoluments, they say, come to about Rs. 191 whereas a constable gets only Rs. 129. They say that a constable's job is much more serious, much more responsible than a clerk's job. The Commission has said :

> "We have thus seen that when we compare the qualifications, the work and the pay-scales of police constables with four other categories of the same social status in four other walks of life we find that the duties and responsibilities of a police constable are higher but his emoluments are considerably lower."

This is a shocking revelation. Therefore, the first thing the government ought to do is to see that the conditions of service of the officers and those at the lower rungs must be improved. Those officers and men who were suppressed, who were disbanded, sent back to their parent departments or dismissed from government on the frivolous charge of misconduct, they should be taken back to the job and they should be dealt with liberally.

There is another matter which this Commission has dealt with, particularly about the Delhi Police, which I hope the hon. Minister will take into account. The Commission says that when it went round to take evidence it found serious neglect of duties among the top officers of the Delhi Police Administration. The Commission has also said that it is not correct that while in the higher echelons of the police administration you put in educated, people, brilliant people with attractive academic achievements the bottom is filled with worthless stuff. Therefore, the Commission has pointed out that while recruiting people to the police force, the Government should also see that men who are properly qualified, men with integrity, men with a sense of sacrifice, men who are properly oriented and who can change with the changing conditions of time should be recruited. Therefore, I plead with the government and the Minister on this occasion that they must make a specific announcement as to what sort of streamlining they are going to have in the police administration.

17.57 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, with your permission, I rise to announce a change in the order of Government business for tomorrow, the 6th December, 1967. After disposal of the Essential Commodities (Second Amendment) Bill, further discussion on the Report of the Educaion Commission and Report of Committee of Members of Parliament on Education will be taken up. The Official Languages (Amendment) Bill and the Resolution on Languages will be taken up thereafter.

SHRI V. KRISHNAMOORTHI (Cuddalore) : May we know the reasons for the change in business ? What under currents have passed in between ?

MR. DEPUTY-SPEAKER : This announcement is being made after a decision has been taken by the Business Advisory Committee.

SHRI SEZHIYAN (Kumbakonam) : The Business Advisory Committee simply allots time. The order of business is left to the government.

DR. RAM SUBHAG SINGH : Shri Sezhiyan was there in the meeting. The Education Minister is having some difficulty. As the House knows, this matter was discussed last week. Three hours are still left at the disposal of the House. Therefore, it was decided by the Speaker that this little change should be accommodated.

DISCUSSION RE. LAW AND ORDER SITUATION IN DELHI—*contd.*

श्री रणधीर सिंह (रोहतक) : हम खूब समझे हैं। जरा सी बात का इन्होंने अफसाना बना दिया है। ख्वाम खाह राई का पहाड़ बनाया जा रहा है। असल चीज यह है कि इनको ला एंण्ड आर्डर चाहिये, इनको ला एंड आर्डर का महकमा चाहिये। ये हलवा चाहते हैं। इनका मंशा यह है कि गिव दी डाग ए बैड नेम एंड किल इट। ख्वाम ख्वाह ये पुलिस को इसका शिकार बना रहे हैं। हमारे कंवर लाल गुप्त जी वकील हैं। मैं समझता हूं कि

[श्री रणधीर सिंह]

ही हैज मेड आउट ए फाल्स केस । सैयाद के फंदे में यह खुद ही फंस गए हैं ।

दिल्ली की पुलिस का इन्होंने मुकाबला कलकत्ता की पुलिस से, मद्रास की पुलिस से किया है । मैं उनको कहना चाहता हूं कि अगर उनको मुकाबला ही करना है तो उनको मुकाबला करना चाहिये था न्यूयार्क से, लंदन से, बर्लिन से, मास्को से । उन शहरों से इनकी इन क्राइम्ज के बारे में मुकाबला करना चाहिये और बताना चाहिये था कि वहां क्राइम्ज का इंसिडेंस क्या है । मेरे दोस्त ने एक मजेदार बात कह दी कि दिल्ली की पुलिस—

एक माननीय सदस्य : हरियाणा से अच्छी है ।

श्री रणधीर सिंह : यह ठीक है । हरियाणा से अच्छी है । मैं कहना चाहता हूं कि मौजूदा सैट अप में अगर कहीं पर कुरप्शन कम हुआ है तो वह पुलिस डिपार्टमेंट में ही हुआ है । इस लंका में सभी 52 गज के हैं । तमाम महकमों में दुनिया भर का कुरप्शन है अगर कुरप्शन कम हुआ है तो पुलिस के महकमे में ही हुआ है । रिआर्गेनाइजेशन होने के बाद अब पुलिस किस-किस के घर जाये । यहां तो भले आदमी बैठे हुये हैं । लेकिन दुनिया भर के बदमाश, गुंडे बाहर हैं । इतने गुंडों को दस पंद्रह हजार पुलिस के सिपाही कैसे ठीक करें । इनसे जितना कुछ हो रहा है ये कर रहे हैं । मैं इनको शाबाश देता हूं । मेरे दोस्त समझने की कोशिश करें मैं उनको बतलाना चाहता हूं कि यहां पर डाग सैकशन पूरा काम करता है । फिंगर प्रिंट सैकशन पूरा काम कर रहा है । माडर्न कम्युनिकेशन पूरा कम कर रहा है । फोरेंजिक लैबोरेटरी पूरा काम करती है । ट्रेनिंग जा कर ये फिलौर में लेते हैं । वहां की ट्रेनिंग के बाद इन आदमियों को आठ महीने तक रगड़ा चढ़ाया जाता है । इन के लिए गालियों का कोर्स है, पीटने का कोर्स है, हर बात का कोर्स है । दिल्ली, पंजाब और हरियाणा की पुलिस दुनिया में मशहूर पुलिस है । अगर मेरे दोस्त दिल्ली की पुलिस की तोहीन करते हैं, तो वे पंजाब की पुलिस की तोहीन करते हैं ।

18 Hrs.

[SHRI G. S. DHILLON *in the Chair*]

मिनिस्टर साहब से मैं यह कहना चाहता हूं कि यहां पर इन्वेस्टीगेशन के साइंफिटिक मैथड्ज को एडाप्ट किया जाये । आनरेबर मेम्बर ने यह बात सही कही है कि यहां की पुलिस फोर्स में व्हीकल्ज की कुछ कमी है । इस लिए और पैसा खर्च कर के पुलिस को और व्हीकल्ज देने का इन्तजाम किया जाये ।

मैं समझता हूं कि इन लोगों का रोना यह है कि इन को यहां की ला एंड आर्डर वाली कुर्सी चाहिए । मैं सोच रहा था कि आखिर यहां पर कोई आसमाम टूटा नहीं है, जमीन फटी नहीं है, तो फिर यहां पर दिल्ली के ला एंड आर्डर के बारे में डिस्कशन कैसे आ गया । सो श्री मधोक ने बता दिया है कि उन को ला एंड आर्डर का महकमा चाहिए । मैं समझता हूं कि दिल्ली की पुलिस में आन्दोलन से पहले कुछ खराबियां रही होंगी, लेकिन उस के बाद वह एक निहायत शानदार पुलिस फोर्स हो गई है । मुझे इस बात का तजुर्बा है कि सिपाही कई दफा आते हैं और दरवाजा खटखटाते हैं और सोने नहीं देते हैं । वे ओवर-पेट्रोलिंग करते हैं, जो कि एक तरह से न्यूसेंस बन गई है । इस लिए एम० पीज० के यहां से पेट्रोलिंग को हटा लिया जाये और शहर के दूसरे हिस्सों में कर दिया जाये ।

श्री स० मो० बनर्जी (कानपुर) : मेरा पायंट आफ आर्डर है । माननीय सदस्य ने अभी कहा है कि पुलिस वाले रात भर उन को सोने नहीं देते हैं और कई दफा उन का दरवाजा खटखटाते हैं; आप जानते हैं कि ऐसा उन्हीं के साथ होता हैं, जिन का कोई नम्बर हो और ऐसे आदमी इस हाउस में नहीं आ सकते हैं । आप इस बारे में अपनी रूलिंग दीजिये ।

MR. CHAIRMAN : I think, the hon. Member might be mistaken for somebody else by the police.

SHRI M. L. SONDHI (New Delhi) : Mr. Chairman, the problems which we are discussing today are of the essence for any long-term view we may take of our capital city. I should suggest at the outset that the Delhi Police constitute by and large a fine body of youngmen recruited from an area which is known for its valour and for its sense of honesty, but the hon. Minister must address himself to this problem as to why it is that such fine human material that they have in the police force does not have a good reputation. The people of Delhi do not have confidence in this police force.

Moreover, which I think is really damning, the Government servants living in New Delhi, people who are employed and housed by this Government, whose landlord is this Government, feel most insecure. Therefore we must address ourselves to the problem of the system. What is wrong with the system is what requires rethinking. Gandhiji had told us that we would go towards Hind swaraj, that we would meet the evils of capitalism and Western influence. We see instead that we are going the whole hog for urbanisation and that also the Western system at its worst. That encourages crime, juvenile delinquency and, what is most dangerous, institutionalised criminal enterprise.

Therefore the hon. Minister must address himself to this problem. What will happen to the Delhi of today is not so important as of the future, of the Delhi of tomorrow and the day after. I shudder to think what the consequences will be of the present system. We will have here gambling dens, vice and an underworld which will far excell all other countries of the world.

Therefore I suggest that it is on the broad principles that the House must concern itself with. I feel that the crimes are under-reported. We do not have central reporting of crimes. Here may I suggest to the hon. Minister that there should be one telephone number or one place where all crimes can be reported so that at least the crime statistics are correct.

Further, there is the problem of those who come to Delhi. Many of them are newcomers, specially in the New Delhi area; they come on transfer. They come to these colonies like Laxmibai Nagar, Kidwai Nagar. What do they find ? They find lack of safety measures. For Government servants' houses there are low walls without any fencing and people can climb over them. There is no community sense, if a robbery is committed next door, nobody know whether to interfere or not because there is no community sense. Further, there is no police protection. I feel that if is very unfair to the people who live there to treat this lightly. There are mothers, there are sisters and daughters, who feel insecure. Why should this happen ? This House must address itself to this problem. There are people employed in this House who feel insecure.

Again, there is inadequate lighting; it seems that lighting arrangements are only made in certain posh localities. Lighting is no longer a luxury; it is a safety device, it is a security device. Therefore, I should suggest that, as far as politics are concerned, I am making a very serious point, I am not making an accusation on the Congress side, but I suggest that in a capital city, sometimes a political machine comes into being—that political machine which happened in Chicago and other places. The Jan Sangh came to power only yesterday. There is here already existing a political machine which, irrespective of party interests, we must try to dissociate from crime; it must be reformed. It is in the best interests of Congress that the Congress Party should function here not in association with crime but as a national organisation, with which we would like to deal. Therefore, I would suggest, above all, the need to create public confidence. You have very good policemen—these young men recruited from Outer Delhi, Haryana region and so on; they are some of the finest people. Create in them a sense of confidence. Dress them in a uniform which is appropriate to India; the present uniform is the replica of the Union Jack; it is a shame; we make a caricature, we make circus clowns of our policemen.

[Shri M. L. Sondhi]

Let them be dressed in good woollen clothes. Let them look respectable. Give them all opportunities of leisure and good, creative leisure, and then also tell the police officers to look after these men properly and with all that confidence which should be in a police force; if there are any recalcitrant police officers, give them deterrent punishments, no matter how high they may be. It is because this thing happens. We know, protection money is paid to the police. Very often I am told that in this area if you pay so much to the police, they will overlook what you are doing. These are matters which we must examine, and this is going to happen much more in future. Therefore, let us get together and safeguard our Capital city from the dangers which threaten it today and in the future.

MR. CHAIRMAN : He may please conclude.

SHRI M. L. SONDHI : One more point and I will resume my seat.

What about our younger generation ? We find here a blind imitation of the West; we find here these horror comics which are read; we find these here in public schools; although they teach Shakespeare and so on, the type of climate which they engender in them is one of violence, and violence in sexual offences, Hitchcock and the rest of it. The Legislature of New York set up a Special Committee to deal with this problem because there, it existed on a big scale—President Kennedy was murdered and so on. We do not know how much there is which is on the wrong side of American life. We do not want that here, even if they are giving us foodgrains under PL 480 and all that. We want to maintain an Indian way of Life in which our values count. Therefore, I should suggest that we go into this in detail. Perhaps a Commission can be appointed. Let us analyse this. What is the educational influence on our own children here who are growing up ? Are they playing the game of becoming murderers and dacoits or are they thinking of the great heroes of Indian renaissance ? Do they dream of the coming Netajis, do they dream of the coming Bhimas and Arjunas and Shivajis or do they dream of the coming dacoits and gangsters after the Chicago style ? We want America to come here in the person of Lincoln, in the person of Jofferson and so on, but we do not want an America which is associated with Al Capone and those Chicago gangsters.

It is for the hon. Minister to give us an assurance that, as far as Delhi problems are concerned, the inseeurity felt by the women and children will end and that in New Delhi the police will be given good uniform, training and a certain prestige which will make Delhi a safe place, a Heaven.

Finally, I would like to say this. Sometimes a little bit of scapegoating takes place. In certain areas, people come from the South to seek domestic service and some times the police forms the idea—I complained about it to the hon. Minister and somebody says that he must have been a South Indian. This is how Shiv Sena is born. Let that not happen. Treat every man as innocent till he is proved to be guilty. About the people coming from West Bengal and from South India, I can say that they are some of the best citizens of Delhi. Therefore, it is not a quetion of a particular caste or group or a particular area.

I would like to make one more point and that is about this section 144. As a matter of fact, I crave your protection on this. I happen to be elected from this Constituency where section 144 is perpetually in force.

Sir, I do not know whether I am supposed to organize a public meeting inside Parliament or outside. All these things are to be taken together.

Let us look upon the Police problems not in terms of Congress *vs.* Jan Sangh. Let us look upon them in terms of the dignity of our motherland, in terms of the dignity of our capital city, let it be a place where we can tell the world 'This is a place where like Ayodhya nobody has a lock on his door and People are free' and this will be the Ram Rajya which the Congress once dreamt of.

श्री राम स्वरूप विद्यार्थी (करौल बाग) : श्रीमन्, अभी ला ऐंड आर्डर के बाबत कई बातें हाउस में कही गईं। एक बात की तरफ मैं खास तौर से होम मिनिस्टर का ध्यान दिलाना

चाहता हूं कि पिछले तीन साल के अन्दर दिल्ली में इन्वेस्टीगेशन एजेंसी जो है, जो लोग तफतीश करते हैं, उसमें उन लोगों को जो ईमानदार थे, उन को क्राइम में भेज दिया गया या विजिलेंस में भेज दिया गया और उन को तफतीश में नहीं रखा और आज मुझे हैरानी है, दिल्ली के जितने पुलिस स्टेशन हैं उन में 60 परसेंट में वह लोग हैं जिन को इन्वेस्टीगेशन का कोई तजुर्बा नहीं। इस का नतीजा होता है कि जितने केस दिल्ली में रजिस्टर होते हैं, अव्वल तो रजिस्टर करते नहीं ऐसा माहौल बन रहा है, मैं मंत्री महोदय से कहूंगा कि आप तो धोती बांधते हैं और कुर्ता पहनते हैं, कभी समय निकाल कर वहां जाइए और एक रिपोर्ट दर्ज करवाइए तो आप को पता लगेगा कि किस प्रकार रिपोर्ट दर्ज होती है। चोरी की रिपोर्ट दर्ज ही नहीं होती है। यह तो 26 हजार का जो जिक्र किया है यह तो बहुत कम है। मुझे पता है रोजाना हजारों की तादाद में केसेज होते हैं। पुलिस के अन्दर लोग जाते हैं। लेकिन रिपोर्ट रजिस्टर नहीं होती है। आई०जी० महोदय से कई दफा लोगों की बात कही जाती है लेकिन उन के पास या तो समय नहीं या वह समझते हैं कि पब्लिक की बातें सुननी नहीं है। पोलिटिकल इंटरफियरेंस का यहां जिक्र आया था। मुझे मालूम है कि यहां पोलिटिकल पार्टीज ऐसी रही हैं, ऐसे दल हैं कि जिन के लीडर्स ने 10 नम्बर के गुंडों की गवाही दी है। लेकिन आज मुझे खुशी है कि भारतीय जनसंघ जब से आया है तब से कोई भी ऐसा व्यक्ति नहीं है कि जिस ने गुंडों की परवरिश की हो। लेकिन ऐडमिनिस्ट्रेशन ने यहां की जो हालत है, उसकी अवहेलना की है। आई०जी० को बीसों चिट्ठियां लिखो एक का भी जवाब नहीं आता है। अगर मंत्री को लिखा जाय, चव्हाण साहब को लिखा जाय तो कम से कम ऐकनालेजमेंट तो आता है, लेकिन आई०जी० परवाह ही नहीं करते। इस ढंग से दिल्ली का इन्तजाम चल रहा है। यहां असन्तोष है दिल्ली पुलिस के अन्दर। उनके प्रोमोशन जो होते हैं वह ढंग से नहीं होते। ईमानदार आदमी के लिए कोई गुंजाइश नहीं पुलिस के अंदर। जो आदमी बदमाश है, पैसे दे सकता है, लड़कियां-सप्लाई करता है उस को प्रोमोशन कल मिल सकता है। लेकिन ईमानदार आदमी के लिए या तो पेंशन है या फिर किसी तरह उसे आगे नहीं बढ़ने दिया जाता। यह वास्तविकता है। अगर उदाहरण चाहें तो मैं उदाहरण भी दे सकता हूं। लेकिन दुर्भाग्य से चेयरमैन साहब ने समय बहुत कम दिया है। इसलिए मैं प्रार्थना करूंगा आप से कि आप इस पुलिस को एक अच्छे ढंग पर लाने की कोशिश करें। यहां प्रोमोशन इन्सानियत से, नेकनीयती से हो, ईमानदारी से हो। मुझे पता है पिछले साल मई या जून की बात है 66 की। एक पुलिस सब-इंसपेक्टर ने सब्जी मंडी में किसी डाकू को पकड़ा। अगर वह बदमाश आदमी होता तो फौरन प्रोमोशन मिल जाता। लेकिन उसके लिए कोई परवाह नहीं। एक पुलिस इंसपेक्टर ने किसी भले आदमी से कह दिया कि यह लड़की जवान हो गई है, इस की शादी कर दो। वहां पुलिस के एक बहुत बड़े अधिकारी आते थे और बदमाशी के लिए आते थे। उस आदमी को सस्पेंड कर दिया गया। कोई एन्क्वायरी नहीं हुई। एकदम सस्पेंड कर दिया गया और जिस वक्त री-इंस्टेट करना पड़ा तो झूठी गवाही उसके खिलाफ बनाने की कोशिश की। लेकिन वह मामला झूठा था इसलिए नहीं चल सका। मैं यह नहीं कहता कि केवल नीचे के लोग ऐसा करते हैं। मैं कहता हूं कि ऊपर के जितने अधिकारी हैं आई० जी० से ले कर नीचे तक उन सब के अन्दर यह चीज है। हरएक की लिंक बनी हुई है। हरएक का कमीशन है। अगर एक केस के अन्दर आप पुलिस में जाइए तो करोल बाग में 25 हजार रुपये लगता है। इसी तरह से कमला मार्केट के अंदर यही हाल है। जो रेस्पेक्टेबल सोसाइटी एसोशिएटेड है पुलिस स्टेशन से उस में वह लोग जो 10 नम्बरी बदमाश हैं या गन्दा काम करते हैं वह लोग उस के अन्दर शामिल किए जाते हैं। और किसी आदमी को नहीं लिया जाता है और

[श्री राम स्वरूप विद्यार्थी]
बदकिस्मती से कोई आ भी जाता है और मुखालिफत करता है तो उसको फिर इन्टीमेट ही नहीं किया जाता है। इसलिए यह ऐसी गन्दी स्थिति है, इसका अगर अभी कोई इलाज नहीं किया गया तो आगे जा कर बहुत ज्यादा खराबी होगी और दिल्ली के अन्दर जनता नहीं रहेगी बल्कि और ही एक ढंग की हुकूमत बनेगी।

श्री तुलसीदास जाधव (बारामती) : चेयरमैन साहब, यहां दिल्ली पुलिस के बारे में जो अभी बहस हो रही है उस से मैं थोड़ा सा सहमत हूं। एक बात है यहां। मैं तो इस देश में भी घूमा और बाहर भी घूमा लेकिन यहां एक तरह से बेकानूनी चीजें बहुत होती हैं। अब उस में पुलिस का दोष कितना है और दूसरे का कितना है वह देखना होगा। जहां तक मेरा ख्याल है एम०पी० के क्वार्टर्स में भी चोरियां होती हैं और उसका पता नहीं लगता। मेरे पड़ोस में ही परसों 3 हजार रुपये का माल चला गया मेरे बिलकुल पड़ोस के क्वार्टर से। बात ऐसी है कि उसका फिर तलाश नहीं हो पाता। मैं यहां पहले आया था तब एम०पी० नहीं था एक दफे, एक के घर में टहरा तो मेरे ही 50 रुपये उसी घर से चले गए। पुलिस को कहा तो उस की रिपोर्ट भी नहीं आई और कुछ भी नहीं हुआ। अभी-अभी एक यह छोटी बात है, हम रेल स्टेशन पर आते हैं, कभी स्कूटर या टैक्सी मांगते हैं तो पहले पूछा जाता है कि कहां जाना है, हम ने न कहा तो वह टैक्सी या स्कूटर नहीं देते हैं। मैंने कई दफे पुलिस में अर्ज किया, लिख कर दिया लेकिन उस का कोई पता नहीं चला। पुलिस वाले बोलते हैं कि पुलिस किसी पर कोई ऐक्शन ले तो पोलिटिकल पार्टी वाले दूसरे किसी दूसरे की गवाही दे कर कहते हैं यह तो अच्छा आदमी है, उस के साथ तुमने ऐसा किया, तो हमारी सर्विस पर आकर पड़ता है। एक पोलिटिकल पार्टी वाले ऐसा नहीं कहते, बल्कि जितना पोलिटिकल पार्टीज हैं सब अपने अपने आदमियों के लिए दबाव डालती हैं। और उसका असर यह होता है कि मिनिस्टर के पास जायें या किसी अफसर के पास जायें तो वह कहते हैं कि यह कोई एम०पी० है, एम०एल०ए० है, या कौंसलिर है, इस की न सुनें तो अपने को तकलीफ होगी। इसलिए उसकी बात सुनते हैं। तो यह अवस्था देश में है। यह समझ लेना चाहिये हम लोगों को कभी फ़्री पुलिस के पास पावर हो जाये, उनको नजर आ जाय, वह ऐक्शन ले लें, हम उस में दखल न दें तब तो कुछ हो सकता है। लेकिन यह अवस्था है नहीं देश में। जैसे यहां दिल्ली में है, बाहर तो देखते हैं इससे भी ज्यादा है। छोटे छोटे पोलिटिकल वर्कर किसी पार्टी के भी हों डी०एस०पी० के पास, असिस्टेंट डी०एस० पी० के पास जाते हैं और कहते हैं कि इसको छोड़ दो। उस को न मानें तो उस के ऊपर आफत आती है। तो यह भी एक अनुभव है डेमोक्रेसी का। डेमोक्रेसी का यह एक बालपन है। उसमें दिक्कत आ जाती है। एक पालिटिकल पार्टी बढ़ती है, रेवोल्यूशन होता है। उसमें पुलिस को भी दिक्कत होती है न सुनें तो।

दूसरी बात कहते हैं कि अंग्रेज के राज में चोरी जब तलाश करते थे तो मारपीट करते थे। मैंने आंखों से देखा है। अब इस वक्त तो मारपीट करने का कोई रिवाज नहीं। मेरे जिले में तो ऐसा हुआ कि एक चोर को ढूंढ़ने के लिए गांववालों को बुलाया और नमस्कार करके पुलिस ने पूछा कि किस ने चोरी की है कृपा कर के हम से कहें। तो लोगों ने पूछा कि इस रीति से कैसे होगा। तो उस ने कहा कि हम पारपीट करें तो हमारी सर्विस जायगी। ऐसी अवस्था हमारे देश में है। तो गवर्नमेंट का काम है पब्लिक को भी समझाये, पुलिस को भी समझाये। और जितने हमारे सोशल वर्कर हैं उन को भी चाहिये कि कहीं ऐसी स्थिति हो जिसमें अपना आदमी फंसता हो तो उस को हम प्राटेक्शन न दें। यह जब तक नहीं होता तब तक पुलिस भी काम नहीं करेगी। इसलिए गवर्नमेंट से मेरा यह कहना है कि पुलिस को

वह समझायें और हमारा भी काम है कि पुलिस को हम उस के काम में मदद करें, हमारा कोई आदमी चोरी में पकड़ा जाय तो हम उसको प्रोटेक्शन न दें। यह जब तक देश में नहीं होता है तब तक यह सुधार होगा नहीं, ऐसी मेरी राय है।

SHRI D.C. SHARMA (Gurdaspur): I think the civic health of a city, especially a metropolitan city, can be judged by four criteria. First, how many agitations have taken place in that city and who are responsible for those agitations ? It is these agitations which give people a sense of insecurity.

SHRI ONKAR LAL BERWA : Congress.

SHRI D. C. SHARMA : Secondly, one has to see how far the political parties interfere with the working of the police or other administrative departments. You can find out which political party interferes. Thirdly, there is the behaviour of the guardians of law and order. I divide these guardians into two classes, the magistracy and the police. Unfortunately in this city of Delhi, the magistrate comes from one State, the man above him comes from another State and the man above him comes from a third State. There is no integration of services in this city. Of course, I do not want that this should not happen. But unfortunately, they are all migratory birds. If they do not like this place, they go back; they have no stake in Delhi. The guardians of law and order from the Lt. Governor down to the magistrate do not have any stake so far as the city of Delhi is concerned. They come and go; they come when they like and go when they like. I want that they should have some stake here.

Then take the case of the police. I think the police have not been looked after properly in the city of Delhi. There is no doubt about it. I do not know from where they have come. You see that if a Minister comes from one State, the Chief Secretary also is from that State. I am not talking only of Delhi. I must say that the policemen have been behaving very well. They have the flying squad. I have made use of their service sometime. They have other things.

AN HON. MEMBER : Patrolling.

SHRI D. C. SHARMA : There is no patrolling. You must make the man worthy of his hire. The policemen is not treated as well as he should be.

The fourth point.....

SHRI ONKAR LAL BERWA : Fourth ?

SHRI D. C. SHARMA : Shri Berwa has been a contractor. He must know that the form of contract contains many points.

The Home Ministry does not have a regularly constituted, well-organised, well-manned..........

SHRI KANWAR LAL GUPTA : Well-regulated.

SHRI D. C. SHARMA : All right, well-regulated—Shri Kanwar Lal Gupta is on the way out; I have some sympathy for him.

As I was saying the Home Ministry does not have such a body to deal with the problems of Delhi. I agree with Shri Sondhi that if we want to make Delhi not a duplicate of Chicago or New York or Washington, we must try to give Delhi a kind of good civic health. That can be done if you have some centres where the values of our Indian culture are explained to people... As soon as you ring the bell, I sit down.

MR. CHAIRMAN : I have already rung the bell.

SHRI D. C. SHARMA : These values have to be taught to people, whether they are school-boys, College students, university students, shopkeepers, MPs.....

AN HON. MEMBER : Professors.

SHRI D. C. SHARMA : For members of the Metropolitan Council. Then I think the problem of law and order will be solved to the extent of 80 per cent.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I am

[Shri Vidya Charan Shukla]

very thankful to Shri Kanwar Lal Gupta for raising this useful discussion in the House. Many valuable suggestions have been made by many members who took part in this debate. There is no doubt that we shall give very serious attention to them. But it is my regret that so many uninformed and regretable criticisms have also been made about the Delhi police without trying to understand the problems which are faced by the police force of this metropolitan city.

Mr. Gupta prefaced his speech by saying that figures might speak otherwise, but the feeling of the citizens is that crime is increasing. I do not know whether this is the feeling of the citizens, but definitely some people are saying these things, and I do not think they are very well informed. May be the newspaper reports and the normal human tendency to only notice lapses, ignoring the achievements, can account for this kind of feeling, but still if you see the population rise in this city of ours and also see the graph of crime, you will see that there has been no rise in crime in the city.

The scientific and rational way of looking at the incidence of crime is to see whether the total volume of crime as related to per lakh of the population in the city has been increasing or has been going down. This would be a real indication whether the Delhi police has been doing its job properly.

I do not want to burden this House and hon. Members at this part of the evening with all kinds of figures that I have which will be tell-taling, but still I want to give one or two tables which will be useful to the members. This motion relates to the last three years, so I would confine my figures to three years.

About heinous crimes, dacoity cases in 1965 were 10, there were no dacoity cases in 1967. Murder cases in 1965 were 64, in 1967 they are only 58. Attempt to murder were 68 in 1965, and 52 in 1967. Robbery cases were 44 in 1965 and 36 in 1967. Rioting cases, of course, have increased from 57 in 1965 to 81 in 1967. About this rioting I need not go into the reasons, they are quite obvious, the election year and many other things contributed to it.

As far as non-heinous crimes are concerned, again the figures are telling. Regarding kidnapping and abduction, in 1965 the cases reported were 244, and in 1967 they are 227. In burglary cases, in 1965 there were 1,333 in 1967 they are 1,106. Theft cases have increased a little from 8,473 in 1965 to 8,577 in 1967. In miscellaneous IPC cases—they are stray cases here and there which do not come under these major heads—a slight rise is registered from 3871 to 4,358 but on the local and state laws, the crime has again gone down from 6,251 to 5,261. Thus, as far as the total figures are concerned, as I was saying, if you relate the crime figures for our city......

श्री कंवर लाल गुप्ता : क्या यह बात ठीक नहीं है कि दूसरे शहरों की निस्बत सब से ज्यादा क्राइम्ज, किडनैपिंग के केसेज, थेफ्टज के केसेज दिल्ली में होते हैं ?

श्री रणधीर सिंह : यह मैट्रोपोलिटन शहर है, ऐसा क्या हो गया है ।

SHRI VIDYA CHARAN SHUKLA : I do not have the figures ready with me for the other cities of the country, but I can say that they should not be more than other cities.

SHRI KANWAR LAL GUPTA : They are.

SHRI VIDYA CHARAN SHUKLA: I can go into it, but I can say from memory that they could not be more than the number of reported cases from Bombay and Calcutta. In any case I shall check it up, but I can say that they could not be more than what they are in other States.

About the rate of crime per lakh of population, I took out some figures. In 1964, the rate of crime per lakh of population in the city was 670·2. In 1966, it was only 655·7. This is the rate per lakh of population, in our city.

Now, having done with the statistics, I would turn to a few general points that

the hon. Members raised here. Something was said about the Police Commission and its report. We have answered questions in this hon. House and have indicated the steps that we have taken in pursuance of the Police Commission's report, about police housing, about increasing their working facilities, about giving them more and more automobiles, increasing their mobility, giving them better equipment. We have given the details of it in this House. But one point I want to make on this is that as soon as the decisions of the Government on the Police Commission's report—the interim report—were announced, they were very widely welcomed by the members of the Delhi Police Force. They had very widely welcomed it and they have liked the kind of equipment that we have given and I am sure that with this improvement that we have brought about and we want to bring about, the efficiency of the police will further increase.

SHRI KANWAR LAL GUPTA: Why did you not accept this report *in toto*? Are you afraid to do it?

SHRI VIDYA CHARAN SHUKLA: There is no question of being afraid. We have to exercise our judgment and the optimum benefit will have to be decided.

AN HON. MEMBER: It is a commission's report.

SHRI VIDYA CHARAN SHUKLA : But Commissions, as hon. Members know, are advisory, and they do not decide matters for the elected governments.

Now, Shri Kanwar Lal Gupta made some valuable suggestions regarding modernization of the police force, forensic science laboratory and training school, etc. The training school, as has been stated, is already there. About the other two things, we are taking steps to meet these two demands of the police.

श्री कंवर लाल गुप्त : इनको पता नहीं है कि यहां के दो अफसर एक साल में हैदराबाद खास ट्रेनिग के लिये जाते हैं। ये श्री रणधीर सिह जी के कहने में आ गयें हैं। आप तो मिनिस्टर हैं। आप तो ऐसी बात न कहें।

SHRI VIDYA CHARAN SHUKLA : Prof. D. C. Sharma, while speaking, did point out some pertinent facts about the peculiar situation that exists in the city of Delhi. He pointed towards the absence of a unified cadre here. This did in a way affect the working of the police until recently. We had to get officers from various parts of the country, from Haryana, from Uttar Pradesh, from Punjab, from Rajasthan and various other parts, and these police officers did not have any stake here in the local police cadre; they came here on deputation and as soon as the deputation period was over they went back, and although they did their best, still, the kind of work that the local cadre persons or officers can do could not be done by these people who were only working in a temporary capacity here. Now, steps have been taken to constitute a cadre here, and very soon we shall have a fully integrated Delhi Police Force which will work here throughout, and this deficiency that we have been feeling will be removed.

SHRI S.M. BANERJEE : Will you say something about the withdrawal of cases—against policemen ? They have suffered enough. Make a generous offer; take them back to the police force.

SHRI VIDYA CHARAN SHUKLA: Hon. members will agree that this problem has to be looked upon from the viewpoint of the discipline and the future of the police force and not from the viewpoint of mercy and leniency. That should be the attitude of hon. members. For the police force, these are the foremost things. If mercy leniency can be shown without compromising on discipline or the future of the police force, that can be considered. But this cannot be done at the cost of discipline and future of the police force. That is why the proceedings according to law are going on.

Shri Shashi Bhooshan and several other members raised some individual matters about which I am not able to say anything now.

SHRI BAL RAJ MADHOK: I suggested that there should be some regular machinery set up which can discuss the law and order problem etc. Is he prepared to constitute such a machinery where the

[Shri Bal Raj Madhok]

Home Ministry and local members can meet and discuss it regularly ?

SHRI VIDYA CHARAN SHUKLA : Delhi police does need good public relations and we have to improve the public relations with the police a great deal. Although good work is done by the police by and large, the things that come to public notice are the lapses. That is why the I.G. of Delhi and SPs in charge of various districts have been holding meetings with prominent citizens of the locality. The DIGs also go to the meetings and they try to keep contact with them. About Members of Parliament, I think a suggestion was made to the Home Minister that the members would like to meet him and discuss. There would be no objection from our side to meet the elected representatives of Delhi and find out from time to time in what way we can improve things.

SHRI BAL RAJ MADHOK: I know that we can approach the Home Minister always and he will give us time to meet him. But I wanted a regular machinery to be set up to discuss it regularly.

SHRI VIDYA CHARAN SHUKLA : There are going to be some arrangements. The IG and other senior police officers can meet the affected people. Politicians can meet politicians and these matters can be discussed at a higher level. I do not think we should mix up the two. That will not be conducive to better police management.

There are many other points and suggestions that were made. Some allegations have also been made. I would say that there might be some people who might be trying to tamper with the police administration, but they are not getting any encouragement. I am sure responsible political parties of the Union Territory are also not encouraging them. If there are any cases of political interference, we would definitely like to root them out and make arrangements so that nobody can politically influence the police force in the Union Territory.

Mr. Sondhi, who has been elected from New Delhi, also made some very valuable suggestions. He flew to great heights while describing what should be done about the education of our children and things like that. The main thing is, we should always tell not only the people of Delhi but also other responsible people whom we keep on meeting that while they try to look at the work of the Delhi police, they should try to look at it from an unbiassed viewpoint. Otherwise, it is a very common and popular thing to decry the police administration about their lapses, which are of course there. I would not say there are no lapses, but the good work done by the police should also be taken into consideration.

श्री कंवर लाल गुप्ता : यहां पर मंत्री महोदय को या किसी और को डिक्राई करने का सवाल नहीं है। मैं मंत्री महोदय से कहूंगा कि वह शहर में आकर देखें और लोगों से पूछें। इससे उनको वास्तविक स्थिति का पता लगेगा। वह शहर में जाकर लोगों को पूछें तो सही।

SHRI VIDYA CHARAN SHUKLA: I am not making allegations against the hon. Member. I am only saying that better understanding of the public representatives and the public in general is required.

श्री स० मो० बनर्जी : मंत्री महोदय हफ्ते में एक दिन भेस बदल कर शहर में घूमें।

SHRI VIDYA CHARAN SHUKLA : I can very confidently say, and I hope hon. Members will agree, that with the prevailing situation and the kind of peculiar conditions prevailing in the capital city of India, the Delhi Police has been doing a good job, by and large, and there is no doubt in my mind that they will become better in future when we give them all modern facilities that we are in the process of giving and with better understanding and co-operation from hon. Members.

18. 42 Hrs.

The Lok Sabha then adjourned till eleven of the clock on Wednesday, December 6, 1967/Agrahayana 15, 1889 (Saka).

—: o :—

M91LSS(cp)/67—GIPF.